LOK SABHA DEBATES (English Version)

Fifth Session (Thirteenth Lok Sabha)



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LOK SABHA

Tuesday, November 21, 2000/Kartika 30, 1922 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

[Translation]

KUNWAR AKHILESH SINGH (Maharajganj, U.P.) : Mr. Speaker, Sir, today in the entire country the farmers are getting ruined. By procuring paddy at the rate of Rs.350 per quintal, the farmers of Uttar Pradesh are being looted ...(Interruption) The farmers are beings ruined so is the nation ...(Interruptions)

[English]

MR. SPEAKER : Shri Akhilesh Singh, please take your seat. There will be an observation from the chair.

(Interruptions)

11.01 hrs.

At this stage Kunwar Akhilesh Singh and some other hon. Members came and stood near the Table.

MR. SPEAKER : This will not go on record.

(Interruptions)*

MR.SPEAKER : Please take your seat.

(Interruptions)

11.02 hrs.

At this stage Kunwar Akhilesh Singh and some other hon. Members went back to their seats

11.02 hrs.

WELCOME TO PARLIAMENTARY DELEGATION FROM AUSTRALIA

MR. SPEAKER : Hon. Members, at the outset, I have to make an announcement.

On my own behalf and on behalf of the hon. Members of the House, I have great pleasure in welcoming hon. Andrew Southcott, MP and other Members of the Australian Parliamentary Delegation who are on a visit to India as our honoured guests.

The delegation arrived in New Delhi on Friday, 17 November, 2000. They are now seated in the Special Box.

*Not recorded.

We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to the Speaker of the Parliament of Australia and the friendly people of Australia.

MR. SPEAKER: Now. the House will take up Question Hour. Q.No.21, Shri Rajo Singh.

(Interruptions)

11.03 hrs.

At this stage Kunwar Akhilesh Singh and some other hon.Members came and stood on the floor near the Table.

MR. SPEAKER : Nothing will go on record.

(Interruptions)*

MR. SPEAKER : Please go back to your seats.

(Interruptions)

MR. SPEAKER : Nothing will go on record.

(Interruptions)*

{Translation}

MR. SPEAKER : Please stop the T.V. telecast.

(Interruptions)

MR. SPEAKER : We will listen to you also but first you may resume your seats. I will not listen to you like this.

(Interruptions)

[English]

MR. SPEAKER : Nothing will go on record.

(Interruptions)*

'MR. SPEAKER : Shri Akhilesh Singh, I am requesting you to please go back to your seat.

MR. SPEAKER : Nothing will go on record.

(Interruptions)*

11.04 hrs.

At this stage col.(Retd.) Sona Ram Choudhary and some other hon. Members came and stood on the floor near the Table

(Interruptions)

*Not recorded.

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MR. SPEAKER : Order please. This is an important subject. I want to hear you, but you are not allowing the chair to hear you. What is this?

(Interruptions)*

MR. SPEAKER : TV cameras may be switched off.

(Interruptions)*

MR. SPEAKER : The House stands adjourned to meet again at 12 noon.

11.05 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Employment Oriented Vocational Education Schemes

*21. SHRI RAJO SINGH : SHRI KUNWAR AKHILESH SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to reorient the education system and formulate any employment oriented vocational education schemes;

(b) if so, the details thereof indicating the time frame fixed for the purpose and the names of groups being associated for the review of existing education system;

(c) whether provisions have been made under these schemes for the admission of poor students; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT MINISTER OF SCIENCE AND OCEAN TECHNOLOGY AND MINISTER OF DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (d) National Education Policy provides for the introduction of employment oriented vocational education component in the education system in the country. The National Curriculum Framework For School Education released by the NCERT recently, has recommended linking education

*Not recorded.

with life skills which are essential for any vocation and professional development. The curriculum framework has re-emphasised the need for making work education and vocational education as an integral component of the school education system. As a part of the implementation of the employment-oriented education system, the Government have been operating schemes at the school level in the formal system, for school drop-outs and disadvantaged groups through the National Open School, for the unemployed rural youth through the Scheme of Community Polytechnics, for adult literates through the Scheme of "Jan Shikshan Sansthans" under the Programme of National Literacy Mission (NLM) and in colleges through the University Grants Commission (UGC).

The Scheme of Vocationalisation of Secondary Education has been reviewed recently and it has been reactivated and its allocation enhanced from Rs.10.5 crores in 1999-2000 to Rs.35 crores in the current year (2000-2001). The Scheme provides for grants for construction of worksheds, equipment, raw-materials etc. required in connection with imparting of vocational education. The Scheme has covered 6728 schools, where 19,455 vocational sections have been sanctioned. The National Open School (NOS) provides for six-month and one year courses in 7 broad disciplines through distance education mode. Under the Community Polytechnic Scheme, 516 polytechnics are running the programme and about 9 lakh unemployed youth have been benefitted. 58 Jan Shikshan Sansthans (JSS) have been established for the vocational training of adult literates and they are being run with the help of Non-Governmental Organisations. The University Grants Commission has been implementing the scheme of Vocationalisation, and so far 1635 colleges in 33 universities have been covered. The Schemes are targetted mostly at the poor students and nil or nominal tuition fees are charged.

All this has happened due to a continuous review of the educational system through various commissions, committees and groups. In fact, the National Curriculum Framework released a few days ago is the result of a through review by the NCERT and a countrywide debate in which all the leading educationists of the country participated, The scheme of Vocationalisation of Secondary Education itself has been subjected to three major reviews by agencies like Operations Research Group (ORG) (1996), National Council of Educational Research & Training (NCERT) (1998) and Centre for Research, Planning and Action (CERPA) (1999). Such reviews and evaluations are a continuous process.

[English]

Non-utilisation of Central Funds by States

*22. DR. JASWANT SINGH YADAV: SHRI G.S. BASAVARAJ :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to remove urban-rural disparity in the country;

(b) if so, the details thereof;

(c) whether a study conducted by the Government has indicated that crores of rupees allocated under various Central Schemes do not reach the beneficiaries in villages;

(d) if so, the details in this regard, State-wise, scheme-wise;

(e) the main recommendations of the study report;

(f) the details of the States which have been deprived of the funds by his Ministry for not fulfilling the norms for the purpose;

(g) the details of the States that have not utilised the funds; and

(h) the steps taken or proposed to be taken by the Union Government to ensure that the funds are utilised fully by the States and the works are taken up immediately on receipt of the funds?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) ; (a) to (h) Balanced socio-economic development has been an essential component of India"s development strategy relating, inter alia, to rural-urban disparity ot reduce which (including in the average standards of living of the people) greater focus is being directed to agriculture and rural development, so as to increase agricultural productivity, as also the degree of integration with the villages through improved connectivity in terms of transport, communications and marketing support. The provision of safe drinking water, primary health care, universal primary education, shelter and connectivity, in a time bound manner, are the broad objectives of the Ninth Five Year Plan and anti-poverty programmes such as the Swarnjayanti Gram Swarozgar Yojana (SGSY), the Jawahar Gram Samridhi Yojana (JGSY) and the Employment Assurance Scheme (EAS) are being implemented to generate employment and to augment village infrastructure in the rural areas.

The Pradhan Mantri Gramodaya yojana (PMGY) is specifically designed to ensure provision of basic amenities in the rural areas like shelter, drinking water, public health, primary education and nutrition. The Pradhan Mantri Gram Sadak Yojana is being introduced to speedily provide road connectivity in the rural areas.

The Ministry of Rural Development have conducted Evaluation and Impact Assessment Studies in respect of certain Central schemes some of whose main recommendations/findings are given in Statement. The States which could not avail full Central allocation for the year 1999-2000 under various Rural Development Programmes were Arunachal Pradesh(97.47%), Assam (79.83%), Bihar (75.84%), Goa (54.53%), Jammu and Kashmir (80.53%), Karnataka (97.56%), Kerala (91.99%), Maharashtra (99.77%), Manipur (37.56%), Meghalaya (62.57%), Nagaland (98.98%), Punjab (99.28%), Uttar Pradesh (92.28%), and West Bengal (65.31%). The States which utilised less than 85% of the total available funds (15% being the permissible carry over) during 1999-2000 were Assam (65.79%), Bihar (67.39%), Jammu & Kashmir (59.70%), Karnataka (81.99%), Kerala (76.11%), Manipur 59.29%), Meghalaya (63.16%), Mizoram (80.56%), Nagaland (79.06%), Orissa(58.49%), Punjab (64.92%), Rajasthan (74.08%), Sikkim (53.17%), Uttar Pradesh (73.34%) and West Bengal (69.54%).

The Ministry of Rural Development have a comprehensive system of monitoring through such mechanisms as Periodic Progress Reports, Inspection by the State officials and also by Area Officers of the Ministry, Performance Review Committee and Video Conferencing so as to facilitate timely utilisation of funds by the States/UTs. The release of funds is subject to receipt of Utilisation Certificates and Audit Reports. It has been impressed upon the State Chief Ministers, from time to time, to ensure efficient utilisation of funds and the Ministry have also introduced a system of "graded cuts" (In allocation to States) should submission of proposals for release of Second Instalment be delayed.

Statement

Major findings of Concurrent Evaluation of Integrated Rural Development Programme (IRDP) conducted during 1995-96

1. Almost 85% of the old beneficiaries crossed the earlier poverty line of Rs.6400/-and a little over 46% crossed the revised poverty line of Rs.11000/-.

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- 2. More or less similar results for SC & ST beneficiaries crossing the poverty line.
- 3. A little over 75% of the old beneficiaries and 93% new beneficiaries did not report any sale of IRDP assets.
- 4. The average net income of old beneficiaries was Rs.2498/- for the primary, secondary and tertiary sector put together.
- 5. The quality of productive assets was reported to be good in the case of a little over 94% of old beneficiaries and 87% new beneficiaries.
- 6. 71 to 78% beneficiaries reported the assistance for purchase of assets as adequate.
- 7. A little over 14% women headed households received IRDP assistance. In about 51% villages economic activities were disrupted due to natural calamities.
- 8. Gram Sabha selected only about 26% beneficiaries.
- 9. Officials selected 56% beneficiaries.
- 10. Only 48% of the assets were insured.
- 11. Time taken for sanction of loan was a month only in 24% cases.
- 12. 45% beneficiaries reported 2 or more weeks wage loss for follow up of the cases.
- 42% of the beneficiaries reported assets to be not in use.
- 14. 55% reported over dues, out of which 23% reported to be willful defaulters.
- 15. 22% reported making payment by way of consideration to the Government/Bank staff for getting IRDO assistance.

- 1. Majority of the recipients of assistance for creating assets was earning viable income from the scheme.
- 2. Increment in employment days and income has resulted in better quality of meal.
- 3. Shartage of personnel and resources is a major hurdle in implementation of programmes.

- 4. The target group enjoys better standard of living in the villages which indicates that impact of these programmes has been favourable in the past in raising the standard of living of the poor people.
- 5. Transparency in selection of beneficiaries, maintenance of records, and maintenance of databases needs improvement.
- 6. Despite many problems, the poverty allevlation programmes had definitely made an impact. All stakeholders had reported that although piecemeal, the villages had certainly progressed in the past three years, especially due to the creation of community assets like roads, water points, essential buildings like the school, etc. There were reports of increasing affordability for basic necessities and other household expenses. In many cases, the additional income had been diverted to the education of the children. Beneficiaries from the MWS had reported increasing productivity of crops and a rise in agricultural income.
- Under NOAPS most of the beneficiaries received benefits in time. 43 percent of the beneficiaries were women. 40 percent of the beneficiaries under the scheme said that the pension is not paid regularly.
- 8. There is a need to have professional and realistic approach for identification of viable projects, be it for the beneficiaries or for the village.
- 9. Beneficiaries specially under IRDP and DWCRA find it very difficult to market the products manufactured by them. This is due to lack of quality of the product being manufactured. There is need to adopt appropriate technology to suit rural entrepreneurs and create awareness among the beneficiaries regarding the importance of maintaining quality.
- 10. Most of the projects identified under the various programmes suffer mainly due to unscientific way of fixing the project cost.

Losses in Public Sector Steel Plants

*23. SHRI ANANTA NAYAK : SHRI BHARTRUHARI MAHTAB :

Will the Minister of STEEL be pleased to state :

(a) whether the Government Propose to set up a high level committee to find out the reasons for some public sector steel plants running in loss, particularly Rourkela Steel Plant;

,

Major Findings of the Impact Assessment Studies Conducted in 1999 are given below

(b) if so, the details thereof;

(c) whether the Government have received any representations from the public or from the Government of Orissa to reconsider the decision to privatise the Rourkela Steel Plant.

(d) if so, the details thereof;

(e) the action taken by the Government in this regard; and

(f) the steps taken by the Government to protect the interests of the employees of the said Plant?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) No, Sir.

(b) Does not arise. However, a committee to enquire into the reasons for cost and time overruns in Durgapur and Rourkela Steel Plants, which are one of the factors for losses, has been set up.

(c) to (f) Government has not taken any decision to privatise Rourkela Steel Plant.

Rajiv Gandhi Drinking Water Mission

*24. SHRI MANI SHANKAR AIYAR : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 4596 on August 22, 2000 and state:

(a) the physical achievements during each of the last three years under the Rajiv Gandhi Drinking Water Mission State-wise;

(b) the changes, if any, effected in the ratio of financial expenditure to physical achievements under the programme in each of these years; and

(c) the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) Rural drinking water supply is a State subject. The schemes for suply of safe drinking water to the rural habitations of the country are implemented by the State Governments under the State Sector Minimum Needs Programme (MNP). The Central Government supplements the efforts of the States by providing funds under the Accelerated Rural Water Supply Programme (ARWSP). The powers to Plan, sanction and implement individual rural water supply schemes have been delegated to the State Governments. The State-wise physical achievements in terms of coverage of Not Covered and Partially Covered rural habitations of the country, as per the prescribed norms, during last three years, under the Accelerated Rural Water Supply Programme (ARWSP) and the Minimum Needs Programme (MNP) taken together are given in statement.

(b) As per the latest reports recieved from the States, the ratio of financial expenditure to physical achievement under the rural water supply programme increased by 29% and 74% during 1998-99 1999-2000, respectively.

(c) While no detailed study has been conducted till yet, the reasons for the rise in expenditure during recent years could be the difficult nature of habitations taken up for coverage. The left over habitations are mostly no source / insufficient source habitations or are in difficult terrain. desert regions, hard rock areas, etc. or the sources are quality affected rendering the schemes capital-intensive. Preference for costlier piped water supply schemes as compared to handpumps also enhances the capital cost. Further, the indiscriminate and uncontrolled drawl of ground water for purposes other than drinking water is one of the major factors contributing towards rapid depletion of ground water level during the recent years. This on the one hand necessitates additional investments for drinking water and on the other hand, increases the probability of more and more water sources becoming quality affected. Apart from the above, inflation and natural calamities could also have contributed towards the increase in expenditure.

Statement

Statement showing coverage of habitations during 1997-98, 1998-99 and 1999-2000 under Rural Water Supply Programme

S. No.	States/UTs	1997- 98	1998- 99	199 9- 2000*
1	2	3	4	5
1.	Andhra Pradesh	2897	3400	3100
2 .	Arunachal Pradesh	317	101	300
3 .	Assam	1752	2707	3460
4.	Bihar	11371	8485	864
5 .	Goa	18	20	26
6.	Gujarat	1393	1806	1656

11 Written Answers

NOVEMBER 21, 2000

1 2	3	4	5
7. Haryana	650	733	683
8. Himachal Pradesh	1407	1295	1 643
9. Jammu & Kashmir	500	685	423
10. Karnataka	9507	8451	5626
11. Kerala	530	522	392
12. Madhya Pradesh	19427	16351	10579
13. Maharashtra	6491	10348	4690
14. Manipur	338	225	44
15. Meghalaya	482	481	390
16. Mizoram	185	190	210
17. Nagaland	27	62	44
18. Orissa	7350	7318	4968
19. Punjab	268	155	216
20. Rajasthan	5436	5540	6158
21. Sikkim	121	130	108
22. Tamil Nadu	4531	7974	6300
23. Tripura	442	764	746
24. Uttar Pradesh	37288	28117	15572
25. West Bengal	4194	6916	6191
26. A & N Islands	11	15	15
27. D & N Haveli	45	63	70
28. Daman & Diu	3	0	0
29. Delhi	0	62	0
30. Lakashadweep	3	3	3
31. Pondicherry	10	14	7
TOTAL	116994	112933	74484

*Provisional.

Mid Day Meal Scheme

*25. MOHD. ANWARUL HAQUE : SHRIMATI KANTI SINGH :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state : (a) whether the Government have attributed the partial implementation of the Mid Day Meal Scheme to the lapses on the part of Food Corporation of India in accounting for the release of food-grains;

(b) if so, the details thereof;

(c) if not, the other factors responsible for the same;

(d) the steps proposed to be taken to streamline the supplies of food-grains by the FCI and ensure full and meaningful implementation of the Mid-Day Meal programme in all the schools?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (SHRI MURLI MANOHAR JOSHI) : (a) and (b) Implementation of National Programme of Nutritional Support to Primary Education (Mid-day Meal Scheme) involves various agencies such as the Central Government, State Government/UT Admn., Food Corporation of India(FCI), district implementing agencies and transportation agencies. The supply of food-grains from FCI has usually been regular except for the period July-September, 1998 when supplies had been temporarily suspended by FCI due to problems related to reconciliation of lifting figures and release of funds to FCI. There are adequate stocks of food-grains available with FCI and the supply channels of food-grains are open to the implementing agencies.

(c) and (d) The factors affecting the smooth implementation of the Scheme include late submission of enrolment data by the States/UTs, low lifting of food-grains by many States/UTs, non furnishing or delays in furnishing of lifting and utilisation figures of food-grains indicating the number of schools and beneficiaries covered during a month, and the inability of States/UTs other than Gujarat, Kerala, Madhya Pradesh (174 tribal blocks), Orissa, Tamil Nadu, Pondicherry and Delhi (where ready-to-eat food is being given) to arrange for a cooked meal programme.

FCI has instructed all its zonal offices to ensure uninterrupted supply of food-grains for the Scheme. A simplified monitoring report has been developed for the implementing agencies for submission of progress reports periodically. Chief Ministers of all States/UTs where a cooked meal programme is not yet being implemented have been urged to immediately mobilise resources for the purpose.

Netaji Subhash Chandra Bose Enquiry Commission

*26. SHRI BIR SINGH MAHATO : SHRI MOINUL HASSAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the terms and conditions of M.K.Mukherjee Enquiry Commission constituted to unravel the mystry behind the disapearance of Netaji Subhash Chandra Bose;

(b) whether the Government are co-operating with Justice Mukherjee Commission;

(c) if so, the reasons for non-appearance of Union Government officials and counsels before the commission for affidavit and witness on the successive dates of hearing; and

(d) the time by which the Commission is likely to submit its report?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) (a) The terms of reference of Justice Mukherjee Commission of Inquiry are to inquire into all the facts and circumstances related to the disappearance of Netaji Subhash Chandra Bose in 1945 and subsequent developments connected therewith, including:-

- (i) whether Netaji Subhash Chandra Bose is dead or alive;
- (ii) if he is dead, whether he died in the plane crash, as alleged;
- (iii) whether the ashes in the Japanese temple are ashes of Netaji;
- (iv) whether he has died in any other manner at any other place and, if so, when and how;
- (v) if he is alive, in respect of his whereabouts.

The Commission shall also examine the manner in which the exercise of scrutiny of publications touching upon the question of death or otherwise of Netaji can be undertaken by the Central Government in the circumstances.

(b) and (c) The Government is extending full cooperation to the Justice Mukherjee Commission of Inquiry. Four affidavits have been filed on behalf of different Ministries of the Central Government so far. Five officials have appeared from time to time in connection with filing of affidavits/hearings of the Commission. Compliance of directions of the Commission has been delayed in certain cases due to the procedure involved in declassification of documents/consultations with concerned Ministries etc.

A Government Counsel has since been appointed to represent the Central Government before the Commission.

(d) The extended term of the Commission is up to 14.05.2001

[Translation]

Terrorism in J & K

*27. SHRI AJAY SINGH CHAUTALA : SHRI LAKSHMAN SETH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether intelligence machinery in J & K has failed in combating growing terrorism;

(b) if so, the details of the concrete steps taken by the Union Government to combat terrorism to bring the situation under control in Jammu and Kashmir during the last one year;

(c) the number of civilians, Indian soldiers and the terrorists killed during the said period; and

(d) the new intiatives taken/being taken by the Government to solve the problem of th State?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) : (a) No Sir,

(b) The intelligence agencies are countering the subversive and destructive activities of Pakistan sponsered terrorists in the State of J & K. They are working in coordination with each other and the security forces and have been providing actionable intelligence inputs to the latter. Strategic, tactical and operational intelligence inputs regarding J & K terrorism are being shared at various levels and also being discussed in the Unified Headquarters (UHQS) and in Operation and Intelligence Groups at various levels both within J & K and at Government of India levels.

The Government has adopted a multi-pronged approach to curb terrorism in Jammu & Kashmir, which includes, *inter-alia*, strenghening border management, proactive actions and operations against the terrorists and their overground supporters in the hinterland, gearing up of the intelligence machinery, exercising greater functional integration through an institutional frame work of Operation Groups and Intelligence Groups of the UHQ and at various lower, level providing improved technology, weapons and equipments for security forces and taking steps to provide protection to scattered and minority populations etc.

(c) The details are as under:

From November, 1999 to October, 2000

(i)	No. of civilians killed	689
(ii)	No. of SFs killed	408
(iii)	No. of militants killed	1499

(d) The Government in conjunction with the State Government is continuing with its multi-pronged strategy to counter terrorism in J & K, which includes not only proactively tackling terrorism, but also taking steps to accelerated economic development and redress the genuine grievances of the people of J & K. The government has also made known its willingness to talk to all people of J & K who eschew the path of violence. As a part of its efforts to normalize the situation in J&K, the Government has instructed the security forces not to initiate combat operations against militants in Jammu & Kashmir during the coming most pious month of Ramzan.

[English]

Adult Education Scheme

*28. SHRI PRAVIN RASHTRAPAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Adult Education Scheme is being implemented in various States;

(b) if so, the number of persons benefited therefrom and the amount spent thereunder during the last two years State-wise, year-wise;

(c) whether the amount sanctioned is being misused on other schemes in the State of Gujarat;

(d) if so, the details thereof; and

(e) the action taken/proposed to be taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) Statement attached

(c) No, Sir.

(d) and (e): Does not arise.

Statement

No. of persons benefited from Adult Education Schemes and funds released to various States during the last two years - State-wise and year-wise.

(Figures in lakh)

S. No.	State/UT		persons efited	Fun relea	
NO.	-				
		1998- 99	1999- 2000	1998- 99	1999- 2000
1	2	3	4	5	6
1.	Andhra Pradesh	3.64	42.88	114.52	872.24
2.	Arunachal Pradest	n —	-	0	0
3.	Assam	1.87	2.40	195.61	332.99
4.	Bihar	6.91	2.99	347.39	241.21
5.	Goa	-	-	4.61	0
6 .	Gujarat	0.18	2.87	105.25	806.84
7.	Haryana	0.60	0.73	55.50	89.40
8.	Himachal Pradesh	0.17	1.05	63 86	40.52
9 .	Jammu & Kashmir	0.52	1.06	130.04	59.00
10.	Karnataka	9.59	6.99	84.39	581.06
11.	Kerala	0.19	6.09	48.34	369.35
12.	Madhya Pradesh	8.71	3.04	636.25	231.54
13.	Maharashtra	3.59	12.41	467.71	526.85
14.	Manipur	0.26	0.23	25.55	8.70
15.	Meghalaya	0.18	0.00	16.00	12.50
16.	Mizoram	-	0.09	49.52	0
17.	Nagaland	-	-	27.89	0
18.	Orissa	1.60	2.45	206.91	301.77
19.	Punjab	0.32	0.00	42.98	58.33
20	. Rajasthan	18.63	17.37	359.73	1124.96
21	. Sikkim	-	-	0	0
22	. Tamil Nadu	1.76	17.77	120.17	169. 97
23	. Tripura	0.04	0.00	61.32	10.00

1 2	3	4	5	6
24. Uttar Pradesh	12.54	22.46	728.37	739.94
25. West Bengal	1.15	46.11	1937.06	357.00
26. Chandigarh	0.06	0.05	57.86	14.60
27. Delhi	0.59	0.17	32.25	138.20
28. Pondicherry	-	0.35	0	0
29. Daman & Diu	-	-	0	0.80
30. A& N Islands	-	-	5.81	0
31. D & N Haveli	-	-	0	0
32. Lakshadweep	-	_	3.21	0
Total	73.10	189.56	5928.10	7087.77

Demolition of Unauthorised Constructions

*29. SHRI RAGHUNATH JHA : SHRI PRABHUNATH SINGH :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government propose to demolish unauthorised constructions in farm houses, Minister's and MP's bungalows and other areas in the National Capital Territory of Delhi as reported in various leading newspapers between June and October, 2000;

(b) if so, the details of bungalows/unauthorised constructions identified and demolished so far and the reasons for not demolishing the remaining ones even after the lapse of more than five months;

(c) whether any difficulty is being faced by the Government in removing unauthorised constructions in farm houses and at other places in Delhi.

(d) if so, the details thereof and the steps being taken to remove such difficulties; and

(e) the measures taken/proposed to be taken to decongest the city by shifting the Government offices from Delhi and the time by which this is likely to be achieved?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN) : (a) to (d) Detection and action against unauthorised/illegal constructions is a continuous process and action is taken by the concerned agencies in this regard under the relevant laws and rules. Instructions in this regard have also been issued to the concerned agencies by the Ministry from time to time drawing their attention to the need to take effective action. This has been reiterated again by issuing comprehensive instructions on 28.8.2000 with the aim of ensuring effective and systematic action against all types of unauthorised/illegal constructions in Delhi.

So far as farm houses are concerned, instruction have also been issued to the MCD and the DDA to carry out a comprehensive survey, inter-alia with the objective of identifying unauthorised/illegal constructions. With a view to expediting and monitoring this process, a Committee has also been set up in the Ministry with the representation of concerned officials from the MCD, DDA and the Government of National Capital Territory of Delhi. In the process of surveys some difficulties have been experienced on account of non-matching of revenue record numbers with actual farm houses, change of title due to transfers, etc. and frequent non-availability of the actual owners or present occupiers on the sites. Instructions have been issued to deploy joint teams of the MCD/DDA and revenue officers as also to take steps for effecting entry and imspection as per the rules even where the owners are not present or their cooperations is not forthcoming. It is expected that with these measures the process of identification of unauthorised construction in farm houses and action against them will be expedited, and strict directions have been given to ensure time bound action in this respect.

In respect of the General Pool Residential Accommodation, 480 notices under the provisions of SR 317-B-21 have already been issued to the allottees giving them 30 days time to remove the unauthorised construction, failing which allotment would be deemed to have been concelled. It has also been decided to issue a public Notice in the newspapers requiring the allottees to remove unauthorised construction within 15 days, failing which the allotment shall be deemed to have been cancelled and the allottees debarred from further allotment, besides facing departmental action and eviction from the Government accommodation under the Public Premises (Eviction of Unauthorised Occupants) Act.

As regards MPs residences, wherever unauthorised construction was noticed, the same was reported to the Lok Sabha/Rajya Sabha Sectt. for appropriate action. Certain additional constructions of temporary nature are permissible in the residences of Ministers, as per the extant guidelines to meet their functional requirements and exigencies of office.

(e) To decongest Delhi, 9 Central Government offices have been identified by the Government for being

shifted out. Since actual shifting depends upon several factors, like availability of land, construction of alternate buildings, etc. no definite time frame can be indicated by which these offices will be shifted.

Optimum use of Manpower in Coal India Limited

*30. SHRI JAIBHAN SINGH PAWAIYA Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited has chalked out a scheme for making optimum use of the manpower available with the company;

(b) if so, the details thereof;

(c) whether the Coal India Limited has worked out the number of surplus workers;

(d) if so, the details in this regard;

(e) whether the Government have prepared any action plan for the re-deployment of surplus workers; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) and (b) Yes Sir. Coal India Limited draws up Annual Action Plan fixing production and productivity targets and deployment of manpower so as to ensure their effective utilisation.

(c) and (d) Based on the production/productivity target, the following surplus number of employees have been identified, as on 1.4.2000

	Total		23,704
3.	Central Coalfields Limited (CCL)	-	8,553
2.	Bharat Coking Coal Limited (BCCL)	- 1	7,966
1.	Eastern Coalfields Limited (ECL)	-	7,185

The estimation of surplus manpower is based on the assumption that all the mines currently under operation will continue to work and follow the existing methods of mining. However, in ECL, BCCL and CCL, an exercise of reorganization of areas/mines is going on and the possibility of closure of highly losing mines is also being explored as part of the revival strategy. The estimation of surplus workforce may undergo considerable change in the event of such reorganization/closure of mines.

(e) and (f) (i) The surplus workers are re-deployed within the subsidiary companies against requirement or transferred to other subsidiary.

(ii) The workers are also given the option to retire under the Voluntary Retirement Scheme by paying additional compensation.

(iii) The vacancies caused by natural separation are not filled.

[Translation]

National Crime Record Bureau Report

*31. SHRI HARIBHAU SHANKAR MAHALE: SHRIMATI MINATI SEN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the conclusions of the report issued by the National Crime Record Bureau according to which the rate of increase in crime against women in the country is likely to be higher than the population growth rate by the year 2010;

(b) If so, the details of various types of crime committed against women in major cities of the country during 1999-2000, paricularly rape and torture; and

(c) the steps proposed to be taken to check the crimes against women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) The Natioanl Crime Records Bureau has not published any such report. One Statistical Officer of the Bureau has written an article on the subject of Projected Crime Situation. As per his views offence of 'Rape' is likely to increase by 55.7% in 2010 as compared to 1998. The corresponding increase in population has been estimated by him as 20.3%. However, this is only a personal assessment of the author and not an official view.

(b) The information received from the National Crime Records Bureau in this regard is enclosed Statement.

(c) 'Public Order' and 'Police' are State subjects as per the Constitution of India and, as such, registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments, However, the Central Government has been advising the State Governments, from time to time, to give more focused attention to the improvement of administration of Criminal Justice System and take such measures as are necessary for prevention of crime against women, children and other vulnerable sections of the society.

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Incidence of Crimes Committed against Women in Big Cities during 1999

n S	State/UT.	Rape	Kidnap- ping and Abduction	Dowry death	Cruetly by Husband and Relatives	tation	sexual Harass ment (Eve- teasing)	import. of Girls	Pre. Act.	Act.	Ind. Hep. of Women (Proh.) Act	Dowry Prohibi- tion Act	Total	Fig. are upto the month
	2	e	4	5	9	7	80	6	10	11	12	13	14	15
	Ahmedabad	18	138	26	489	45	27	0	0	5	0	0	745	DEC
N	Bangalore	29	65	54	198	219	52	0	0	292	0	266	1175	DEC
с.	Bhopal	63	24	8	83	178	37	2	0	0	0	0	395	DEC
<u></u>	Calcutta	24	72	5	159	199	28		0	38	0	0	526	DEC
ĿĊ	Chennai	16	13	13	4	38	788	0	0	3357	0	0	4229	DEC
e.	Coimbatore	-	22	11	17	19	89	0	0	217	0	0	376	DEC
7.	Delhi (City)	337	1043	133	93	588	150	0	0	77	10	7	2738	DEC
æ	Hyderabad	47	46	22	686	88	10	0	0	10	0	37	946	DEC
ര്	Indore	29	28	27	63	70	141	0	0	0	0	0	360	DEC
<u>1</u> 0.	Jaipur	38	154	27	337	115	0	0	0	16	0	0	387	DEC
11.	Kanpur	22	105	43	153	37	125	0	0	0	0	0	485	Dec. (Jul. Aug. Sep., Nov.)
12	Kochi	80	e	0	56	44	e	0	0	5	0	0	119	DEC
13.	Lucknow	14	52	22	111	24	81	0	0	0	0	0	304	ากท
14.	Ludhiana	27	46	15	151	4	0	0	o	-	0	0	244	DEC
15.	Madurai	5	11	10	34	8	126	0	0	211	0	0	405	DEC
16.	Mumbai	104	169	15	173	243	17	0	0	331		0	1053	DEC
17.	Nagpur	41	61	5	189	112	7	0	0	Ċ	0	0	418	DEC
1 8	Patna	17	59	23	80	35	0	0	0	0	0	7	221	DEC
19.	Punè	50	49	2	68	75	67	-	0	Ċ	0	0	366	DEC
20.	Surat	11	48	ю	114	15	0	0	0	25	0	0	216	DEC
21.	Vadodara	6	46	10	93	30	9	0	0	0	0	0	194	DEC
	Varanasi	-	ស	ε	15	0	20	0	0	0	0	0	44	Dec. (Jan. [^] to July)
23.	Vishakhapatnam 20	am 20	6	6	109	35	173	0	O	29	0	ষ	388	DEC

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			lı	Incidence of		ommittea	Crimes Committed against Women in		Big Cities during 2000	luring 20	00			
No. No.	State/UT.	Rape	Kidnap- ping and Abduction	Dowry death	Cruetly by Husband and Relatives	Moles- tation	Sexual Harass ment (Eve- teasing)	Import. of Girls	Sati. Pre. Act.	I.T.P. Act.	Ind. Rep. of Women (Proh.) Act	Dowry Prohibi- tion Act	Total	Fig. are upto the month
-	2	3	4	5	9	7	Ø	6	10	1	12	13	14	15
-	Ahmedabad	=	70	22	368	38	27	0	0	-	23	0	560	JUL
N	Bangalore	18	43	46	191	168	35	0	0	221	0	188	910	SEP
ri	Bhopal	67	39	11	80	144	27	0	0	2	0	-	371	SEP
4	Calcutta	19	40	10	100	101	31	0	0	30	0	0	331	JUL
ù.	Chennai	e	0	17	81	24	593	0	0	2138	251	0	3107	SEP
Ö	Coimbatore	0	10	S	22	11	46	0	0	114	0	0	208	SEP
7.	Delhi (City)	295	826	101	66	440	62	0	0	76	0	7	1912	SEP
ø.	Hyderabad	40	24	26	555	73	279	0	0	10	400	0	1407	SEP
6.	Indore	37	39	18	119	95	208	0	c	-	0	7	519	SEP
10.	Jaipur	22	96	15	265	101	-	0	0	15	0	0	515	AUG
Ξ.	Kanpur	15	72	06	62	29	100	0	0	0	0	0	385	Jul (Feb. Mar.)
12.	Kochi	-	5	0	34	36	2	0	0	4	0	0	82	SEP
13.	Lucknow	0	0	0	0	0	0	0	0	0	0	0	0	N.A
14.	Ludhiana	23	24	9	175	80	0	0	0	e	2	0	241	SEP
15.	Madurai	8	80	4	32	19	78	0	0	154	0	0	305	SEP
16.	Mumbai	86	124	6	129	169	9	0	0	105	0	0	631	OCT
17.	Nagpur	27	39	8	160	59	21	0	0	4	2	e	323	SEP
18.	Patna	10	43	24	77	60	-	0	0	-	0	7	223	SEP
19.	Pune	31	29	9	72	41	66	0	0	2	0	-	248	SEP
20.	Surat	8	33	0	89	6	Q	0	0	22	0	0	161	SEP
21.	Vadodara	4	33	-	96	4	8	0	0	0	0	0	146	SEP (Apr)
22.	Varanasi	7	16	6	45	9	56	0	0	-	0	0	140	AUG
23.	Vishakhapatnam	am 7	8	0	116	30	595	0	0	9	0	2	764	SÉP
Sou	Source : MONTHLY CRIME STATISTICS	CRIME	STATISTICS											

Note: Figures are provisional, Bracketed Month name indicate non availability of data for that month.

[English]

Improvement in Handicrafts to solve Rural Unemployment

*32. DR. RAJESHWARAMMA VUKKALA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the schemes to solve the problem of unemployment of village craftsmen engaged in handicrafts;

(b) the existing schemes of the Government in regard to improvement of handicrafts in villages; and

(c) the steps taken or proposed to be taken to solved the rural unemployment by encouraging handicraft, in villages?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M.VENKAIAH NAIDU) : (a) to (c) The Schemes Implemented to tackle the problem of unemployment of village artisans engaged in handicrafts and for the improvement of village handicrafts include the following :-

- (i) The Swarnjayanti Gram Swarozgar Yojana (SGSY)
- Training for Up-gradation of skills of the existing Craft-persons and imparting skills to new Craftpersons
- (iii) Design and Technology Development
- (iv) Marketing and Market Development Support
- (v) Craft Development Centres and Common Facility Service Centres in identified crafts pockets
- (vi) Exhibitions and publicity
- (vii) Surveys, Studies and Special Census Programme
- (viii) Revival of Languishing Crafts
- (ix) National Awards
- (x) Social Security Schemes like work-shed and work-shed-cum-housing, Group Insurance, Health package, Insurance, and
- (xi) Special Projects for Handicrafts

The objective of the SGSY is to bring every assisted poor family, including Rural Artisans (Swarozgaris), above

the Poverty Line by providing income-generating assets and self-employment through a mix of Bank Credit and Subsidy, organization of the poor into Self Help Groups, Training, Technology, Infrastructure and Marketing. The objective of the Training scheme is to expand the production base of Crafts, especially those with high market/ export demand and to revive languishing Crafts. Under the Design and Technology Development Scheme, various Centres have been set up to undertake development of new designs, technology and tools and implements.

The Scheme for Marketing and Market Development Support envisages measures to develop, expand and sustain marketing of handicrafts with the objective of augmenting the employment and income of craft-persons through extension Centres and assistance for marketing, raw material, credit and design development. The Craft Development Centres and Common Facility Service Centres in identified crafts pockets provide extension services in respect of design guidance, supply of raw material, common facility services and marketing network with the underlying idea of providing a package of inputs to clusters of artisans under a single umbrella. Under the Exhibition and Publicity Scheme, besides sponsoring Exhibitions in India (and abroad) under the Cultural Exchange Programme with different countries for commercial promotion of Indian Handicrafts, financial assistance is extended to Corporations, Co-operatives and Voluntary Organisations to organize Exhibitions, bring out Publicity Materials like Catalogues/Folders/ Brochures and for the production of short duration video films. The Surveys, Studies and Special Census Programme aims at having a regular system of feedback on economic, social, aesthetic and promotional aspects of various handicrafts and craft persons and also to build up a reliable data base.

Similarly, financial assistance is provided to Voluntary Organisations and Apex Cooperative Societies for identification, survey and revival of languishing Crafts through measures such as Design Development, Training, Pilot Projects, Exhibition and Publicity. Under the National Awards Scheme, outstanding Crafts-persons and Weavers are conferred recognition through National Awards. The Social Security Schemes handle the welfare of the craftspersons through various measures like assistance for work-sheds, work-shed-cum-housing and Group Insurance Scheme. Old Age and Infirmity Pensions are provided to the National Awardees Master Craft-persons after attaining the age of sixty years and in indigent circumstances. There

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are also three UNDP – assisted Special Projects in Wood, Cane and Bamboo, and Carpet (hand knotted crafts) for focussed development of these crafts which, inter-alia, cover areas like design, technology, new tools, production and training.

The overall impact of the various Schemes being implemented has enhanced employment opportunities for artisans pursuing various handicraft activities in the villages and the rural ares.

Impact of Open Cast Mining on Wild Life

*33. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of COAL be pleased to state :

(a) whether the World Bank has ceased funding the open cast coal mining projects in India due to adverse impact of mining on wild life;

(b) if so, the facts in this regard;

(c) the number of open cast coal mines of Coal India Limited funded by the World Bank during the last three years, State-wise;

(d) whether any survey has been conducted regarding the effect of open cast mining on the wild life; and

(e) if so, the details thereof and the impact of suspension of this aid on the mining sector?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI T.N.SHANMUGAM) : (a) No, Sir.

(b) Does not arise in view of reply to part (a).

(c) Total number of open-cast coal mines funded by World Bank under Coal Sector Rehabilitation Project (CSRP) is 24 and under Coal Sector Environmental and Social Mitigation Project (CSESMP) is 25 including the 24 mines under CSRP and one additional mine (Bisrampur).

State-wise distribution is as under:

- Jharkhand : Three (K.D.Hesalong OCP), Parej East OCP and Rajrappa OCP)
- Orissa : Six (Lakhanpur OCP, Samaleswari OCP, Ananta OCP, Bharatpur OCP, Belpahar OCP and Jagannath OCP)

M.P. : Five (Dhanpuri OCP, Dudhichua OCP, Nigahi OCP, Jayant OCP and Jhingurda OCP

Chhattishgarh : Five (Bisrampur OCP, Dipika OCP, Kusmunda OCP, Manikpur OCP, and Gevra OCP)

U.P. : One (Bina OCP)

Maharashtra : Five (Niljai OCP, Sasti OCP, Umrer OCP, Durgapur OCP and Padampur OCP)

(d) and (e) Yes, Sir. The World Bank engaged a Consultant to conduct a study with the following objetives:

- To assess in a historical perspective the possible adverse impacts upon Tiger and Elephant habitats, migration routes and populations by Bank funded mining operations in Bihar under the Coal Sector Rehabilitation Project(CSRP); and
- (ii) In the event of adverse impacts ensuing from coal mining being confirmed, to outline a work programme for the development of a management plan in the light of needed mitigation measures to conserve Tiger and Elephant habitats and populations.

The consultant performed the study during March-November, 2000 and submitted a draft report to the Bank. The executive summary of the draft report was made available to Coal India Limited(CIL).

Regarding this study the Bank recorded through its Aide Memoir as follows :

- (i) The empirical evidence presented both in the report of the study and in the executive summary indicates that the major changes involving a critical reduction in forest cover, wild life habitats and migration routes took place long before the start of the Bank funded projects; and
- (ii) Against this background, the Bank does not find it necessary to undertake any further activities related to this issue.

CIL endorsed the position of the Bank.

There will be no impact of the cancellation of uncommitted part of CSRP loan of the Bank on Coal India's mining programme. 29

Joint-Indo-Israeli Working Group to Tackle Terrorism

*34. SHRI N. JANARDHANA REDDY : SHRI K. YERRANNAIDU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a team of officials of Israel has worked out the modalities of a proposed Joint Working Group between the two countries to tackle the cross border terrorism;

(b) if so, the issues discussed in this regard;

(c) whether the Union Government have recently allowed foreign experts to visit the trouble-torn areas of J & K ;

(d) if so, the details and the outcome thereof; and

(e) the advise tendered by the Israel's experts to our security agencies to deal with the situation?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, sir.

(b) During the visit of the Home Minister to Israel in the course of discussion the topic of global threat of terrorism also figured.

(c) No, Sir.

(d) and (e) Do not arise.

Misuse of Visas by Tourists

*35. SHRI KAMAL NATH: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the cases of misuse of visas by tourists coming to India from Uzbekistan and Central Asia have been reported by the Indian Embassy at Tashkent;

(b) if so, the details thereof;

(c) whether the security agencies are monitoring the activities of such tourists and also certain hotels in Delhi in this connection;

(d) if so, the number of tourists detected for misusing the visas or engaged in drug trafficking during the last three years; and

(e) the action taken by the Government against them?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Yes Sir. The report mentioned misuse of tourist visas for indulging in undesirable activities including gold and drug smuggling.

(c) Yes Sir.

(d) and (e) During this period 22 persons belonging to the CIS countries were arrested for misuse of visa and engaging in unlawful activities. Action was taken against these persons under the provisions of the relevant Law.

Unapproved Technical Colleges And IITs

*36. COL. (RETD.) SONA RAM CHOUDHARY : SHRI SURESH RAMRAO JADHAV :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

 (a) whether it has come to the notice of the Government that unapproved technical colleges and IITs are running under the patronisation of some universities;

(b) if so, the facts in this regard;

(c) the number of such colleges/institutions in the country, which have come to the notice of the Government State-wise; and

(d) the action taken/proposed to be taken by the Government to curb mushrooming of such institutions/ colleges in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (d) Indian Institutes of Technology have been set up by the Government of India under a separate Act of Pariiament and they award their Degrees as empowered under the Institutes of Technology Act. All other institutes awarding Diplomas and Degrees in technical subjects need to have approval of the All India Council for Technical Education (AICTE) under the AICTE Act. AICTE maintains records of all technical institutes approved by it.

As soon as the existence of an unapproved technical institutes comes to the knowledge of AICTE, they serve notices to them and warn them to get formal approval as per AICTE Act or stop functioning. It has come to the notice of the AICTE that some courses like Master of Information Technology (MIT), Bachelor of Information Technology (BIT), Bachelor of Software Engineering (BSE), etc. are being run by some Universities without the prior approval of AICTE. AICTE has taken up the matter with the Universities and as well as with the University Grants Commission (UGC) for necessary corrective steps. In addition to that both the AICTE and UGC have set up Cells for prevention of malpractices to curb such violations.

The list of approved institutions is available with AICTE and their seven Regional Offices and is also displayed on the AICTE Web site. In order to protect the public from unapproved institutions, the Council also publishes notices in leading News Papers from time to time advising all concerned to check the approval status of institutions.

Watershed Development Projects

*37. SHRI PRABHAT SAMANTRAY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the name of the States where Watershed Development Projects have been launched during the last three years;

(b) whether any review has been made by the Government of the implementation of these projects; and

(c) if so, the details thereof alongwith the progress of work made thereunder, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI VENKAIAH NAIDU) : (a) to (c) The Department of Land Resources in the Ministry of Rural Development are implementing three major Programmes for development of Non-forest Wastelands on Watershed basis, namely the Integrated Wastelands Development Programme (IWDP), the Drought Prone Areas Programme (DPAP) and the Desert Development Programme (DDP).

While the DPAP is one of the Area Development Programmes launched in 1973-74 to tackle the special problems faced by those areas which are often affected by severe drought conditions, the DDP was initiated in 1977-78 to mitigate the adverse effects of desertification. The IWDP was launched in 1989-90 for the integrated development of Wastelands. Following the recommendations of a Committee (headed by Prof. Hanumantha Rao), all three Programmes are being implemented through Watershed Approach, under the Guide lines for Watershed Development, w.e.f. Ist April, 1995. The names of the States where the Programmes have been implemented during the last three years are contained in Statement-I enclosed. For the implementation of the Watershed Development Programmes, institutional arrangements like the State Watershed Programme Implimentation and Review Committees and the Wastershed Development Advisory Committees have been made by the Central Government to monitor, review and evaluate the progress of implementation of these projects at the State and District levels. The Department of Land Resources has prescribed submission of Quarterly Progress Reports by the DRDAs, the progress is reviewed by the Programme Divisions and funds are being released to the State Institutes of Rural Development to organize/undertake evaluations of the Watershed Projects.

The details of funds released for the projects sanctioned during 1997-98 to 1999-2000, as well as for the ongoing projects, Programme-wise and State-wise, are contained in Statement-II enclosed.

Statement-I

SI.No.	Programmes	Names of States
1.	IWDP	Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Haryana, Jammu and Kashmir, Karnataka, Kerala, Maharashtra, Meghalaya, Manipur, Madhya Pradesh, Nagaland, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura and Uttar Pradesh.
2.	DPAP	Andhra Pradesh, Bihar, Gujarat, Himachal Pradesh, Jammu and Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal.
3.	DDP	Andhra Pradesh, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka and Rajasthan.
		Statement - II
		(Rs. in Crores)

			(· · • · · ·	,
SI.No.	Name of the State	IWDP	DPAP	DDP
1	2	3	4	5
1.	Andhra Pradesh -	30.06	72.54	13.42
2.	Arunachal Pradesh	0.09	-	-

1	2	3	4	5
3.	Assam	2.59	- 、	-
4 .	Bihar -	0.38	5.83	-
5.	Gujarat	13.45	21.84	47.12
6 .	Haryana	2.46	-	18.59
7.	Himachal Pradesh	11.84	2.12	4.35
8.	Jammu & Kashmir	3.36	3.72	12.96
9 .	Karnataka	16.55	24.97	14.07
10.	Kerala	1.19	-	-
11.	Maharashtra	6.60	31.83	-
12.	Madhya Pradesh	14.84	31.77	-
13.	Manipur	5.88	-	-
14.	Meghalaya	0.65	-	-
15.	Nagaland	8.50	-	-
16.	Orissa	11.53	3.85	-
17.	Punjab	0.14	-	-
18.	Rajasthan	11.96	9.78	124.29
19.	Sikkim	6.32	-	-
20.	Tamil Nadu	9.43	18.07	-
21.	Tripura	0.70	-	-
22.	Uttar Pradesh	37.90	27-74	-
23.	West Bengal	0.00	4.69	-
	Total	196.42	258.75	234.80

Scheme of Autonomous Colleges

*38. SHRI INDRAJIT GUPTA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the scheme of autonomous colleges is in operation at present;

(b) if so, the purpose of the scheme;

(c) whether this scheme has been consulted/ discussed with the State Education Ministers and other concerned authorities; (d) if so, whether all the States have agreed on the scheme; and

(e) if not, the nature of disagreement of the respective States?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir.

(b) and (c) The scheme of autonomous colleges was evolved with a view to providing academic freedom to colleges in designing their curriculum, evolving new methods of teaching, research and learning, framing own rules for admission, prescribing own courses of study and conducting examinations and thus promoting innovation and higher standards in tertiary education. The scheme has been discussed with Universities/State Governments.

(d) and (e) The principle of autonomous colleges is embodied in the National Policy on Education 1986 (as modified in 1992) which has been approved by the Parliament. Efforts are being made to increase the number of autonomous colleges in the country.

[Translation]

Misuse of Anticipatory Bail

*39. SHRI RAM TAHAL CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the misuse of the provision of anticipatory bail in the Criminal Procedure Code by the criminals; and

(b) if so, the measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) In the case of Balchand Jain Vs. State of M.P. AIR 1977 SC 366, the Supreme Court of India has laid down that the power under section 438 of the code of Criminal Procedure is of an extraordinary character and must be exercised sparingly and in exceptional cases only. However, this matter falls exclusively within the purview of the judiciary. [English]

Simplification of Visa Norms

*40. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to simplify/ liberalise visa norms to boost the inflow of foreign tourists in the ocuntry;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Government of India already has a liberal policy regarding grant of tourist visa. Powers have been delegated to all Indian Missions abroad to grant tourist visa. Foreign tourists in groups of four or more arriving without visa by air or sea, are also granted landing permits at the port of arrival, upto a period of 60 days, subject to the following conditions:

- (i) Tour is sponsored by a recognised Indian travel agency and with a pre-drawn itinerary;
- Written request is made to the immigration officer giving full personal and passport details of the members;
- (iii) the travel agency undertakes to conduct the tour as per the itinerary and gives an assurance that no individual would be allowed to drop out of the group.

Kudremukh Pig Iron Plant

231. SHRI S.D.N.R. WADIYAR : Will the Minister of STEEL be pleased to state :

(a) the target date fixed for commissioning the Pig Iron Plant of Kudremukh;

(b) whether the plant was to be set up at Mangalore;

(c) if so, whether the plant has since been set up;

(d) if so, the production capacity thereof; and

(e) the time by which the plant is likely to start commercial production?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (e) Kudremukh Iron & Steel Company Limited - a joint venture Company of Kudremukh Iron Ore Company Limited, MECON Limited and MSTC Limited is setting up a Pig Iron Plant at Mangalore. It is expected to be commissioned in December, 2000.

(b) to (d) Yes, Sir. The Plant has been erected and preliminary testing of equipment is in progress. The plant is expected to produce around 2,00,000 tonnes of pig iron per annum.

Appointment on Compassionate Ground in Para-Military Forces

232. SHRI. T. GOVINDAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details and number of cases pending for appointment on compassionate ground in various Para-Military Forces at present; and

(b) the details of employment provided on compassionate ground in Para-Military Forces during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) The numbner of cases, pending for compassionate appointments, in the Para-Military Forces is given below:-

Name of the Force	Number of pending cases
BSF	509
CRPR	166
ITBP	37
CISF	209
ASSAM RIFLES	161

(b)	The	number	of	cases,	provided	compassionate
appointme	ents,	is as u	nde	∋r:-		

	1997	1998	1999	Total
BSF	111	100	111	322
CRPF	58	69	60	187
ITBP	19	26	43	88
CISF	-76	48	49	173
ASSAM RIFLES	55	3	4	12

Delhi Fire Service

233. SHRI SHEESH RAM SINGH RAVI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Delhi High Court has demanded complete details on the non-functioning of fire fighting equipments with the Delhi Fire Service (DFS);

(b) if so, the details and facts in this regard; and

(c) the manner in which the Government propose to make DFS effective?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) Yes, Sir. The Delhi High Court, in a Civil Writ Petition No.2710/ 98 filed by Shri B.L. Wadhera Vs. Government of NCT of Delhi, called for the details of select fire fighting appliances available with Delhi Fire Service. The requisite information has since been submitted to the Hon'ble Court by the Government of National Capital Territory of Delhi.

(c) With a view to improving the effectiveness of Delhi Fire Service, the Government of NCT of Delhi have accorded sanction for procurement of 40 new water tenders. The chassis for these new water tenders have been purchased and the fabrication work is in progress.

Price of Urea Fertilizer

234. SHRI MAHBOOB ZAHEDI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government are contemplating to increase the price of Urea every year by withdrawing control partly over it;

(b) whether the Government propose to lift full control on Urea and withdraw subsidy by 2004; and

(c) if so, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) While the Government has not taken any decision regarding periodic hike in urea prices and decontrol of urea, the Government intends to move towards a deregulatory regime in fertilizer sector in a phased manner after taking into account its fiscal capacity on the one hand and making available fertilizers to the farmers at affordable prices on the other.

[Translation]

Agreement for Open Cast Mining

235. KUMARI BHAVANA PUNDLIKRAO GAWALI Will the Minister of COAL be pleased to state :

(a) whether the North-Eastern Coalfields had signed any agreement with private companies for open cast mining; and

(b) if so, the details thereof indicating names of these companies?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) Yes, Sir.

(b) North Eastern Coalfields have awarded contracts for hiring heavy earth moving machinery for removal of overburden to the following companies:

i) M/s Ujjal Transport Agency

- ii) M/s National Mining Company
- iii) M/s Somiya Mining Pvt. Ltd.

Grants to Voluntary Organisations under RGDWM

236. SHRI RAGHURAJ SINGH SHAKYA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Voluntary Organisations are being given grant under the Rajiv Gandhi Drinking Water Mission (RGDWM); and

(b) if so, the details of grants given during each of the last three years, organisation wise, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) A statement giving the details of grants given during each of the last three years, organisation-wise, State-wise is at Statement enclosed.

Statement

Research and Development

SI. No.	Name of the State			mount releas	ed	Total amount released in the
		Governmental Organisation	1997-98	1998-99	1999-2000	last three years
	4 <u>-14-1</u> -1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1					(Rupees in lakhs)
1.	Andhra Pradesh	Natural Resources Develop- ment Co-operative Society Limited, Ongole	-	-	1.35	1.35
2.	Andhra Pradesh	Peoples Research Organisation For Grass Root Environmental Scientific Services (PROGRESS), Hyderabad.	2.00	_	-	2.00
3.	Andhra Pradesh	Peoples Research Organisation For Grass Root Environmental Scientific Services (PROGRESS), Hyderabad.	7.206	-	-	7.206
4.	Andhra Pradesh	Natural Resources Development Co-operative Society Limited, Ongole.	-	-	0.40	0.40
5	Delhi	Centre for Integrated Develop- ment, New Delhi.	-	0.20	-	0.20
6 .	Delhi	Rahul Multi Disciplinary Research Centre, Delhi	-	3.00	-	3.00
7.	Gujarat	Sardar Patel Renewable Energy Research Institute, Vallabh, Vidyanagar.		2.00	-	2.00
8.	Kerala	Dr. S. Vasudev Foundation, Trivandrum	5.472	-	-	5.472
9	Kerala	Centre for Development Studies, Trivandrum.	-	2.71	-	2.71
10	Kerala	Centre for Development Studies, Trivandrum.	3.00	-	-	3.00
11	Pondicherry	Centre for integrated Rural Development, Pondicherry.	-	0.80	-	0.80
12.	Rajasthan	Society Affiliated to Research and improvement of Tribal Areas (SARITA), Udaipur.	2.00	-	0.585	2.585
13.	Rajasthan	Society Affiliated to Research and improvement of Tribal Areas (SARITA), Udaipur.	14.70	-	3.68	18.38
14.	Uttar Pradesh	Durga Sewa Sadan, Bulandshahr.	2.00	-	0.715	2.715
15.	West Bengal	Centre for Study of Man and Environment, Calcutta.	2.00	-	0.59630	2.59630

SI. No.	Name of the State	Name of the Voluntary Organisation/Non	A	mount releas	sed	Total amount released in the last three years
		Governmental Organisation	1997-98	1998-99	1999-2000	
						(Rupees in lakhs
1.	Gujarat	Environmental Sanitation Institute, Ahmedabad.	6.00	-	-	6.00
			-	-	7.01	7.01
2.	West Bengal	Rama Krishna Mission, Calcutta	12.29	-	12.19	24.48
		Information Education and Con	nmunication(IEC) Program	nme	
SI. No.	Name of the State	Name of the Voluntary Organisation/Non	Amount released		Total amount released in the	
NU.	State	Governmental Organisation	1997 -98	1998-99	1999-2000	last three years
			<u></u>		•	(Rupees in lakhs)
1.	West Bengal	Ramakrishna Mission Lokashiksha Parishad, Narendrapur.	-	2.16	-	2.16
		Pilot Project on The C	Control of Fl	luorosis		
SI. Name of the Name of the Voluntary		-	Amount released		Total amount	
No.	State	Organisation/Non Governmental Organisation	1997-98	1998-99	1999-2000	released in the last three years
						(Rupees in lakhs)
1.	Rajasthan	Sanitation Water and Community Health Project (SWACH), Udaipur.	250.00	-	-	250.00

National Human Resource Development Programme

[English]

Conference on Innovative Technologies for Rural Water Supply and Sanitation

237. SHRI ASHOK N.MOHOL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whethr his Ministry has sponsored a Conference on Innovative Technologies for Rural Water Supply and environmental sanitation with the collaboration of World Bank sponsored Swajal Project;

- (b) if so, the details thereof; and
- (c) the outcome of the Conference?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) An International Conference on Innovative Technologies for Rural Water Supply and Environmental Sanitation was organised by the Centre for Continuing Education, University of Roorkee, on October 12.13.2000 at Roorkee. The Conference was sponsored among others by the Department of Drinking Water Supply, Ministry of Rural Development, Government of India, World Bank spopnsored Swajal Project (Uttar Pradesh), All India Council for Technical Education and Central Board of Irrigation and Power, New Delhi.

As per information furnished by the Director of the Centre for Continuing Education, University of Roorkee, about 60 papers were presented in the Conference. About 150 Indian delegates and 15 foreign delegates from Nigeria, Kenya, Bhutan, Sri Lanka, Nepal, Indonesia. Bangladesh, U.K. and representatives of the World Bank participated in the Conference. At the end of two days deliberations and presentation of various papers, Recommendation Committee of the Conference gave a set of recommendations, inter-alia, pertaining to policy. innovative technologies, modern tools, institutional and capacity building and operational aspects of Rural Water Supply and Sanitation.

Accreditation/Assessment of Universities

238. SHRI R.S. PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No.5704 dated 02.05.2000 and state :

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) Yes, Sir. National Policy on Education, 1986, as modified in 1992, envisages creation of a system of performance appraisal of institutions according to standards and norms set at the National or State level. In pursuance of this, UGC set up, in 1994, National Assessment and Accreditation Council (NAAC) to, inter-alia, grade institutions of higher education and their programmes; stimulate the academic environment and quality of teaching and research; encourage innovation, self evaluation and accountability in higher education; and promote necessary changes and reforms in these institutions. University of Mysore and Mangalore University have been assessed and accredited by NAAC so far.

(c) Does not arise.

Amendments In Delhi Land Reforms Act, 1954

239. SHRI RADHA MOHAN SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government of Delhi is trying to amend Section 81 of Delhi Land Reforms Act, 1954; and

(b) if so, the details thereof indicating the reasons therefor and the procedure to make amendments?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) No. Sir.

(b) Question does not arise.

Seizure of Drugs

240. SHRI NARESH PUGLIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large quantity of spurious drugs were seized by the Police in Delhi during the current year;

(b) if so, the details thereof;

(c) the number of persons arrested in this connection and the action taken against them; and

(d) the measures taken/being taken to check the production and sale of spurious drugs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFIARS (SHRI I.D. SWAMI) : (a) and (b) Yes, Sir. During the year, the officers of Drug Control Department, Government of National Capital Territory of Delhi assisted by Delhi Police seized a large number of drugs from unlicenced persons as per details given in the attached statement.

(c) Eight persons, including four foreign nationals, were arrested by Delhi Police and FIRs were registered against all the accused persons under the provisions of Drugs and Cosmetics act, 1940.

(d) The measures taken by Government of National Capital Territory of Delhi and Delhi Police to check the production and sale of spurious drugs include conducting of routine inspections, special inspections and raids at the manufacturing premises and sales outlets from time to time; screening of sample durgs test purchased from chemists through decoy customers; examination of complaints received about quality of drugs; surveillance over the activities of persons previously involved or suspected to be involved in such cases; and constitution of an Advisory Committee to increase public participation for efficient monitoring of sale of drugs.

	Statement				
No.	Quantity	Name of Drug & Batch No.			
1	2	3			
1.	42x20x10 Caps.	Omeprazole Caps. I.P.(Omes) B.No. C-625			
2 .	28x10x10x10 Tabs	Ciprofloxacin Tab. U.S.P.(Ciprolet D.S.) B.No. IC-500348			

Statement

,

1	2	3
3.	18x10x10 Tabs	Ciprofloxacin Tabs.U.S.P(Ciprolet-250) B.No. 2c-204038
4.	200x4 Caps	Lopramide Hydrochloride Caps. USP (Emodium) B.No.C-017
5.	245x10x7 Tabs	Siflocks 500 (Siprofloksasin) (500mg) Tab.
6 .	12x15x10x6	Bepmoke
.7.	80x10x10	Ciprofloxacin Tab. USP(Ciprolet-DS) B.No. IC-500348
8.	18x10x10x20	Trime Thoprimum and Sulfame thoxazolum Tabs.
9.	372x6 Tab.	Clotrimazole Vaginal Tablets USP 100Mg (Gynocide-V6) B.No.GVT-9901
10.	440x10 Tab.	Ranitidine Hydrochloride Tablets I.P. (Rantodac) B.No. RNG-18
11.	420x10 Tabs.	Festal Digestive Enzyme Tab. B.No. 12
12.	1920x10 Tabs.	Metronidazole Tabs. B.No. not given.
13.	1932x6 Tabs	Mebendazole Tablets I.P. (Wormijen) B.No. 2001
14.	227x6 Tab.	Clotrimazole Vaginal Tablets I.P. (Gynocid-V6) B.No. GVT-9902
15.	920x10 Tabs.	Ciprofloxacin Tablets U.S.P. (Ciprolat250) B.No. 2C204038
16.	34000 tabs.(in 4 Tablet strip)	Tinidazolum 0.5 mg B.No. 110498
17.	25200 Tab. (in 6 Tablet strip)	Clotrimazolum 100 mg B.No. D03014
18.	2,20,000 Tab. (in 20 Tablet Strip)	Spasmalgon Tab. B.No. 030599
19.	40,000 Tab. (in 20 Tablet strip)	Kenotech (in foreign language made in Spain)
20.	26x12x15gm	Miconazole Nitrate Cream USP B.No. 241
21.	108x24x5ml	Timosule Eye drop, 0.5% B.No. TS-278
22.	84x24x5ml	Timosule Eye drop, .25% B.No. TS-281
23 .	164x24x3ml	Decasone Eye/ear drop B.No. DSE-288
24.	6x63x25x500mg vials	Ampicillin-500 B.No.A-106
25.	60x10x10 Tablets	Pyrazinamide Tab. I.P. B.No. PZ-440
26.	130x10x10 Tablets	Ethambutol Hydrochloride Tab., IP, B.No. EB-457
27.	140x100 Tablets	Dagrevit Tab. B.No.DG-402
28.	37x50x3ml	Neoaroxine Inj. B.No. NR-80
29 .	2x60x50x3ml	Neoaroxine Inj. B.No. NR-82
30.	30x10x50	Paracetamol Tab. I.P. 500mg B.No. BL-241
31.	3x60x20x3ml	Dexacin B.No.PD-369

1		3
32.	60x20x15gm	Cilectroderm-V Cream B.No.06
33.	100x20x10 Capsule	Coldact B.No. N050
34.	5x105x50x1ml	Oxytocin Inj. B.No.OT-501 and other batches
35.	1x25 Kg. (Appro.)	Cefaclor
36 .	800x10 Tab.	Metronidazole Tab.
37.	-do-	-do-
38.	1200x10 Tab.	-do-
39.	1000x10 Tab.	-do-

MRP of Medicines

241. SHRI KIRIT SOMAIYA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether All India Organisation of Chemists and Druggists and Members of Parliament have approached the Ministry to come out with the final decision regarding common MRP of medicines throughout the country;

(b) whether the Association of Chemists and Druggists have observed a protest Bandh on October 5, 2000 throughout the country;

(c) whether the Government have come to a conclusion in regard to implementation of the common MRP;

(d) if so, the details in this regard;

(e) if not, the stage at which the matter stands at present

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) Yes, Sir.

(c) to (e) The issue has been examined by this Department in consultation with AIOCD and Industry Associations from time to time. In February, 2000 a Working Group consisting of members from the Industry, Consumer Organisations and representatives of the AIOCD, was constituted to go into all the aspects related to the issue. The Working Group has since submitted its report to the Government.

[Translation]

Amendment in Land Ceiling Laws

242. SHRI SUNDER LAL TIWARI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government are seriously contemplating to amend the Land Ceiling Laws;

(b) if so, whether the Union Government have invited suggestions in this regard from the State Governments;

(c) if so, the names of the States from where suggestions have been received so far;

(d) the major amendments likely to be made in the Land Ceiling Laws; and

(e) the time by which the said amendments are likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) No, Sir. The Urban Land (Ceiling and Regulation) Act, 1976 which was enacted under Article 252 of the Constitution of India, has been repealed by the Government through the Urban Land (Ceiling and Regulation) Repeal Act, 1999.

(b) to (e) Do not arise.

Setting Up of Urea Fertilizer Block at Nellore (A.P)

243. SHRI P.R. KHUNTE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) Whether the Government have approved IFFCO's proposal to set up a urea fertilizer block at Nellore in Andhra Pradesh;

- (b) If so, the details thereof; and
- (c) If not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) The proposal of Indian Farmers Fertiliser Cooperative Limited, (IFFCO), to set up a new ammonia-urea plant in Nellore District of Andhra Pradesh with an annual urea capacity of 7.68 lakh metric tonnes at an estimated capital cost of Rs.1736 crore has been approved 'in principle' by the Government, subject to investment appraisal by the Public Investment Board (PIB). Investment appraisal of this project has been undertaken by the PIB in its meeting held on 9.7.99. A proposal for taking a final investment decision on the project, taking into account the observations of the PIB regarding the viability of the project, desirability of encouraging use of LNG as feedstock to reduce the incidence of subsidy and the need to stagger the implementation of the proposed projects due to limited demand supply gap forecasts, was considered by the Government in June, 2000, and was deferred.

[English]

Subletting of Government Accommodation

244. SHRI RAJAIAH MALYALA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government are aware of the fact that certain touts are striking deals between the allottees and the private persons in connivance with certain officers of the Directorate of Estates for subletting the Government accommodation;

(b) if so, whether the Government propose to entrust the task of door-to-door survey of Government Quarters to an independent agency in order to break the nexus;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) No, Sir. (b) and (c) There is no such proposal.

(d) Subletting is detected through physical inspection carried out by Officers of the Directorate of Estates.

J J Clusters On DDA Land

245. SHRI C.N. SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Supreme Court has directed the DDA to file a reply stating as to how Jhuggi Jhonpri clusters have come up on its land and measures proposed to ger the same cleared;

(b) if so, whether the DDA has filed their reply; and

(c) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN) : (a) DDA has reported that the Hon'ble Supreme Court of India in Writ Petition (Civil) No.888/1996-Almitra H. Patel and Another Versus Union of India and Others-had inter alia observed on 24.8.2000 that vacant and lying in Delhi was an open invitation to encroachers notwithstanding the land having been acquired by Government authorities, Delhi Administration and DDA a number of years ago. The land had not been put to use as per the development plans of the DDA. Accordingly, directions were given to DDA for filing an affidavit giving their explanation in this regard and that where the vacant land was available with the DDA and other authorities, it should be put to use in accordance with the provisions of the Master Plan and the Development Plan within 6 months from that date. If it was not possible to do so, the DDA would give reasons indicating also when the unutilised land had been acquired.

(b) and (c) DDA has still to file an affidavit. The matter is subjudice.

[Translation]

Urea Scam

246. SHRI RAMCHANDER BAINDA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have recovered Rs.133 crore from the guilty persons involved in urea scam;

(b) if so, the details thereof:

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(c) if not, the reasons therefor; and

(d) the present position in this regard and the steps proposed to be taken by the Government in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) National Fertilizers Limited (NFL) had made advance payment of Rs.133 crores (US\$37.62 million) to Karsan Limited, Ankara (Turkey) for supply of urea in 1995. On failure of Karsan Ltd. to supply urea. NFL had moved the International Court of Arbitration (ICA) in accordance with the Arbitration clause contained in the contract with the supplier. The ICA has awarded nearly US\$ 41 million in favour of National Fertilizers Limited for recovery against Karsan Ltd. Steps are being taken to enforce the award. The Arbitral Award is however, under challenge by Karsan Ltd. in the District Court at Amsterdam. The said proceeding is pending disposal. The counter claim made by Karsan Limited against NFL has been rejected.

(d) NFL has already initiated attachments and recovery proceedings against the identified assets in the name of M/s Karsan Limited and their associates at various location countries. The attachment proceedings are in progress. However, this will depend on outcome of the case pending in the Distict Court at Amsterdam. The Government is monitoring the efforts and extending assitance wherever possible.

[English]

Imbalance in the Production of Urea

247. SHRI GUNIPATI RAMAIAH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the Eastern zone has fallen victim of gross regional imbalance in the production of urea;

(b) if so, the reason therefor and the steps proposed to be taken to remove this reginal imbalance; and

(c) if not, the production and consumption figures of urea in four zones of the ocuntry for 1998-99 and 1999-2000?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) Following Table gives production and consumption zone-wise;

Name of zone	1998	8-1999	1999-2000		
	Produc- tion	Consump- tion	Produc- tion	Consump- tion	
Southern	27.63	38.69	29.32	39.87	
Western	8 0.52	52.45	85.67	52.0 5	
Eastern(includ- ing North-East)	4.32	28.43	4.28	30.41	
Northern	80.44	84.39	79.03	80.46	

The country has achieved nearly 97.8% of selfsufficiency in urea production in 1999-2000. The new gas based plants have comeup in 1990's along the Hazira-Bijaipur-Jagdishpur (HBJ) pipeline consequent to which urea produciton has become concerntrated in the Western and Northern States. However, it has not affected supply of urea to other States including States in Eastern Zone. Urea demand of the Eastern States has been met from supply from indigenous plants as well as imports.

As per the Industrial Policy of 24th July, 1991, no industrial licence is required for setting up of fertilizer projects except that in case of fertilizer Public Sector Undertakings/Co-operative Societies, approval of the Government is required for incurring capital expenditure beyond the delegated powers. At present, one revamp project of Namrup plant of Hindustan Fertilizer Corporation Ltd. (HFC) in Namrup, Assam is under implementation for additional capacity of 3.28 LMT of urea at an estimated cost of Rs. 350 crore.

Indian Road Congress Conference

248. SHRIMATI RENUKA CHOWDHURY : SHRI MADHAVRAO SCINDIA : SHRI SUSHIL KUMAR SHINDE :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether a Conference of the Indian Road Congress was held recently;

(b) if so, the details thereof; and the outcome thereof;

(c) the steps taken by the Government to achieve road connectivity during the Ninth Five Year Plan; and

(in Lakh MT)

(d) the number of such villages and habitations with over 1,000 population yet to be provided with road connectivity, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) and (b) The 61st Annual Session/ Conference of the Indian Roads Congress was held from 4th to 7th November 2000 at Calcutta. The following activities took place during the Conference.

- A Meeting of the Highway Research Board was held in which the status of R and D schemes carried out during the year 2000 (in the field of Highways) was reviewed.
- (ii) The Council approved the following documents for publication by the Indian Roads Congress :
 - Revision of IRC:78 Standard Specifications and Code of Practice for Road Bridges Section-VII- Foundation and Substructure.
 - IRC:6 Standard Specifications and Code of Practice for Road Bridges, Section-II-Loads and Stresses.
 - Guidelines for Use of Flyash in Road Embankments.
 - IRC:37 Guidelines for the Design and Flexible pavements (Second Revision).
 - 'Road Development Plan Vision: 2021' for the period 2001 to 2021.
- (iii) It was suggested to set up a Group/Committee to finalise "Norms for Road Asset Management".
- (iv) New norms for maintenance of roads, as accepted by Government, were released.

(c) About 56.55% of the villages are estimated to have been connected at the end of 1996-97 under the Basic Minimum Services (Rural Roads). This Programme has now been replaced by the 'Pradhan Mantri Gramodaya Yojana' (PMGY). The Union Finance Minister announced this Scheme in the Budget Speech on 29th February 2000 with the objective of undertaking a time - bound programme to fulfil the critical needs of the rural areas. An amount of Rs.2500 crore has been provided for Rural Roads under the Scheme in the Union Budget, 2000-2001 to commence a nation-wide Programme to construct Rural Roads and improve rural connectivity. (d) There were reported to be 39,251 villages (upto 31.3.1997) of over 1000 population which were yet to be provided with road connectivity. The State-wise figures given in statement.

Statement							
	Total No. of Villages 1991 Census	No. of villages with popu- lation 1000 & above	No. of villages estimated to have been connected upto 31.3.97	Balance (Col. 3-4)			
1	2	3	4	5			
Andhra Pd.	26586	14,422	12878	1,544			
Arunachal Pd.	3649	116	100	16			
Assam	23208	3,872	3807	65			
Bihar	675 46	17,467	1192 5	5,542			
Goa	369	200	200	0			
Gujarat	18028	9,507	9409	98			
Haryana	6759	3,470	3469	1			
Himachal Pd.	16997	634	40 7	227			
J&K	6241	1,474	1217	257			
Karnataka	27066	9,953	99 5 ;	2			
Kerala	1731	1,719	170 -	11			
Madhya Pd.	65526	8,935	59 80	2. 95 5			
Maharashtra	39522	13,275	12615	660			
Manipur	2180	346	282	64			
Meghalaya	5484	144	10()	35			
Mizoram	785	102	102	0			
Nagaland	1119	281	281	0			
Orissa	50970	7173	57 23	1,450			
Punjab	12428	4978	4978	0			
Rajasthan	37889	10 76 6	93 09	1,457			
Sikkim	453	112	108	4			

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1	2	3	4	5
Tamil Nadu	50837	9705	9188	517
Tripura	7412	400	400	0
Uttar Pradesh	112803	37937	17105	20,832
West Bengal	38075	10429	6918	3,511
Total (States)	623663	167,417	128169	39,248
Union Territorie	8			
A&N islands	504	56	55	1
Chandigarh	22	22	22	0
Dadra & Nagai Haveli	71	38	38	0
Daman & Diu	24	15	15	0
Delhi	171	160	160	0
Lakshadweep	4	2	0	2
Pondicherry	264	93	93	0
Total (UTs)	1060	386	383	3
Grand Total (States & Union Territories)	624723 n	167803	128552	39251

Source : Planning Commission.

Implementation of Watershed Development Programmes

249. SHRI SUBODH MOHITE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to bring all the Watershed Development Programmes under single umbrella for the purpose of implementation;

(b) if so, the details thereof;

(c) the total degraded land area rehabilitated since implementation of the programme, till date;

(d) whether NABARD has also set-up a special fund for Watershed Development Programmes;

(e) if so, the details thereof; and

(f) the progress made through utilization of this fund in the current financial year? THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Yes, Sir. A proposal is under consideration to bring all the Programmes and schemes as well as the institutional infrastructure related to land in rural areas under the control of newly created Department of Land Resources in the Ministry of Rural Development.

(c) Under the different Watershed Development Programmes being implemented by various Ministries/ Departments, 15.62 m.ha. degraded land area has been rehabilitated upto March, 2000.

(d) Yes, Sir.

(e) and (f) A Watershed Development Fund (WDF) for Rs. 200 crores comprising NABARD contribution of Rs.100 crores and matching contribution of Rs.100 crores by Ministry of Agriculture, Government of India has been established at NABARD with the objective of integrated watershed development in 100 priority districts through pariticipatory approach. As per the programme of operation, 14 States will be covered in two Phases (6 States in Phase - I and 8 States in Phase-II). States in Phase-I include Andhra Pradesh, Gujarat, Maharashtra, Madhya Pradesh, Orissa and Uttar Pradesh and States in Phase-II include Bihar, Harvana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Rajasthan, Tamil Nadu and West Bengal. Two third of the allocation from the WDF will be loan to the State Government at an interest rate of 9.5% for watershed development and remaining one third will be for grant based activities covering promotional efforts and capacity building.

NABARD has entered into Memorandum of Understanding (MoU) with the Government of Andhra Pradesh, Gujarat, Rajasthan, Tamil Nadu and Uttar Pradesh for their participation in the WDF. Government of Gujarat and Maharashtra were advised by the NABARD that loan of Rs. 20 crores each is availble under WDF. So far, three Capacity Building Projects (CBPs) in Gujarat and two CBPs in Orissa have been sanctioned by NABARD.

Consumption of Fertilizers

250. SHRI BHUPENDRA SINGH SOLANKI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

to Questions 58

(a) the consumption of Nitrogen, phosphate and potash fertilizers per hectare in Gujarat as compared to Punjab and all India average;

(b) the details of urea and other fertilizers made available to Gujarat during 1999-2000;

(c) whether the said fertilizers were supplied to each State according to their demand;

- (d) if not, the reasons therefor; and
- (e) the measures being taken to meet the demand?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI SATYA BRATA MOOKHERJEE) (a) The estimated consumption of Nitrogen (N), Phosphate (P) and Potash (K) fertilisers per hectare of cropped area in Gujarat as compared to Punjab and All India average for the year 1999-2000 was as under:-

				(Kgs per	r hectare)
S.No.	State	N	Р	к	Total
1	Gujarat	57.46	24.06	6.25	87.77
2	Punjab	138.52	42.67	3.38	184.57
	All India	61.16	25.31	8.86	95.33

(b) Urea is the only fertiliser which is under price, distribution and movement control of the Government of India. The demand assessment and allocation are made of urea alone. All other fertilisers are decontrolled and their availability is governed by the market forces of demand and supply operating within the parameters of the Concession Scheme. The table below gives the details of demand and availability of major fertilisers in Gujarat during 1999-2000:-

		Kharif'99			abi'99-20	000
	Urea	DAP	MOP	Urea	DAP	MOP
Demand	600.00	300.00	40.00	540.00	240.00	55.00
Quantity made available		267.43	63. 9 6	565.00	325.47	93.05
Sales	569.16	244.20	38.68	484.82	296. 6 4	63.85

(c) Yes, Sir. The supply of urea to each State was according to their demand.

(d) and (e) Questions do not arise.

Deposits of Chromite Ore In Orissa

251. SHRI K.P. SINGH DEO : Will the Minister of STEEL be pleased to state :

(a) whether there are large deposits of Chromite Ore in Kathpal of Kamakhanagar in sub-division of Dhenkanal District and Sukinda of Jajpur District in Orissa;

(b) if so, whether the Ore is being exploited;

 (c) if so, the details in this regard indicating the total quantity of Ore exploited alongwith the value thereof during each f the last three years;

(d) whether the environmental safeguards have been planned for these projects; and

(e) the steps taken to implement and monitor the same?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) Yes, Sir. Orissa State/District-wise recoverable reserves of Chromite ore as on 1.4..1995 is given below:

Quantity	in	'000	tonnes
----------	----	------	--------

State/District	Proved	Probable	Possible	Total
Orissa State (Total)	25199	29926	28477	83602
Dhenkanal Dist.	81	165	289	535
Jajpur Dist.	15442	7911	19423	42777

(b) Yes, Sir Chrome Ore is being exploited from this area

(c) The details of quantity of ore exploited alongwith the value thereof during each of the last three years from the districts of Dhenkanal, Jajpur and Keonjhar which together constitute the total production from Orissa State are given below:

District	1997-98		1998-99		1999-2000 (Provisional)	
	Quantity in tonnes	Value in Rs.'000	Quantity in tonnes	Value in Rs.'000	Quantity in tonnes	Value in Rs.' 000
Orissa (Total)	1476768	2996132	1402057	2787994	1682420	3324529
Dhenkanal	30621	61592	34358	62747	39766	69114
Jajpur	1311562	2632414	1222690	2440143	1566591	3092731
Keonjhar	134585	302126	145009	285104	76063	162684

(d) Yes, Sir. The mining plan which includes Environmental Management Plan of the mines working in the area is prepared by the mines management and approved by the Indian Bureau of Mines, a Subordinate office under the Ministry of Mines for safeguarding the environment of the mining areas.

Implementation of the mining plan and regular (e) monitoring of the environmental parameters as provided in the mining plan are carried out in the mines by the mines managements. The Indian Bureau of Mines also monitors the implementation of the mining plan by periodical inspection of mines under section 24 of MM(D&R) Act, 1957 and MCD Rules, 1988 made thereunder. Indian Bureau of Mines during the period 1997-2000, with the collaboration of the BRGM, France had conducted strudy of Sukinda Valley Chromite Mines and prepared a "Regional Environmental Impact Assessment"" (REA) of the mining areas. Subsequently, based on the findings of the study, the mines managements were advised to take necessary precautionary measures to contain the environmental degradation. They were also advised to prepare the action plan with time frame and implement such action plan for the protection of environment, particularly of water pollution.

[Translation]

Community Development Programme

252. MOHD. SHAHABUDDIN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government had launched any Community Development Programme two Years ago;

(b) if so, the salient feature thereof;

(c) the nhumber of districts proposed to be covered under this programme;

(d) whether the Union Government propose to provide assistance to States for implementation of the Programme;

(e) if so, the details thereof; State-wise;

(f) whether this scheme has not since been implemented;

(g) if so, the reasons therefor;

(h) the time by which this scheme is likely to be implemented; and

(i) the steps proposed to be taken by the government for implementation of this scheme.

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) The Government of India has launched Swarnjayanti Gram Swarozgar Yojana (SGSY), Jawahar Gram Samridhi Yojana (JGSY) and restructured Employment Assurance Scheme (EAS) with effect from 1st April, 1999 for development and employment gene ation in rural areas.

Swarniavanti Gram Swarozgar Yojana (SGSY) is (b) a self employment programme which aims at establishing a large number of micro-enterprises in the rural areas, building upon the potential of the rural poor. Persons assisted under this programme will be known as Swarozgaris. The primary objective of Jawahar Gram Samridhi Yojana (JGSY) is the creation of demand-driven village infrastructure including durable assets to enable the rural poor to increase the opportunities for sustained employment and generation of supplementary employment for unemployed poor in rural areas. The primary objective of Employment Assurance Scheme (EAS) is to provide gainful employment during the lean agricultural season in manual work to all able bodied adult in rural areas who are in need and desirous of work.

Written Answers

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(c) These programmes are being implemented in all the districts of the country except in Deln: and Chandigarh.

(d) and (e) The Central allocation to States/UTs under

these schemes during the last two years are given at Annexe.

(f) to (i) SGSY, JGSY and EAS are being implemented all over the country in rural areas with effect from 1.4.99 on a continuing basis.

Statement

(Rs. In lakh)

...

SI.	State/UTs	Central Allocation							
No.		SGSY		JG	SY	EAS			
		1999–2000	2000-2001	1999–2000	2000-2001	1999-2000	2000-2001		
1	2	3	4	5	6	7	8		
1.	Andhra Pr.	6219.55	3419.82	9319.52	8727.55	10288.76	6088.2		
2.	Aurnachal Pr.	136.74	188.3	204.9	456.91	226.21	324.40		
3.	Assam	3553.09	4892.72	5324.02	11872.04	5877.72	843 2.00		
4.	Bihar	20374.56	11202.96	30529.68	28590.47	33704.77	19944.25		
5.	Goa	59.78	50	137.12	128.41	23.72	14.03		
5.	Gujarat	2341.15	1287.29	3508.04	3285.21	3872.86	2291.72		
7.	Haryana	1377.36	757.33	2063.84	1932.75	2278.48	1348.26		
8.	Himachal Pr.	580.06	318.94	869.16	813.95	959.56	567. 8 0		
9.	J & K	717. 9 0	394.74	1075.71	1007.38	1187.58	702.00		
10.	Karnataka	4696.65	2582.44	7037.56	6590.54	7769.46	4596.00		
11.	Kerala	2107.37	11 58.74	3157.73	2957.15	3486.13	2062.86		
12.	Madhya Pr.	10327.33	5678.49	15474.69	14491.75	17084.06	10108.00		
13.	Maharashtra	9284.11	5104.88	13911.52	13027.87	15358.33	9088.04		
14.	Manipur	238.19	328	356.92	795.9	394.04	565.00		
15.	Meghalaya	266.87	367.49	399.88	891.69	441.47	634.00		
16.	Mizoram	61.75	85.04	92.53	206.33	102.16	148.00		
17.	Nagaland	183 06	252.08	274.3	611.66	302.82	434.26		
18.	Orissa	7113.90	3911.58	10659.61	9982.52	11768.22	6963.64		
19.	Punjab	669.38	368.06	1003.01	939.3	1107,32	655.24		
20.	Rajasthan	3566.34	1960.94	5343.85	5004.41	5899.6	3490.00		
21.	Sikkim	68.38	94.15	102.45	228.45	113.1	162.20		
22.	Tamil Nadu	5499.44	3023.88	8240.5	7717.07 ·	9097.5	5383.30		

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2	3	4	5	6	7	8
23. Tripura	430.08	592 .23	644.43	1437.02	711.47	1020.26
24. Uttar Pr.	22422.38	12328.96	33598.18	31464.06	37092.4	21 948.82
25. West Bengal	7905.68	4346.94	11846.03	11093.58	13078.02	7738.70
8. A & N Islands	5 9 .78	50	93.87	84.64	54.73	32.38
27. D & N Haveli	59.78	50	61.96	55.87	54.73	32.38
8. Daman & DIU	59.78	50	30.02	27.07	1.82	1.08
29. Ladkshadweep	59.78	50	47.06	42.43	3.65	2.16
30. Pondicherry	59.78	50	91.91	86	69.32	41.02
ALL-INDIA	110500.00	64946.00	165500.00	164549.98	182410.01	114820.00

[English]

Assured Carrier Promotion Scheme

253. SHRI ANANT GUDHE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether Assured Carrier Promotion Scheme as applicable to Central Government employees is also applicable to the officers of the grade of Assistant Engineers of Dethi Development Authority (DDA) :

- (b) if so, the details thereof;
- (c) if not, the reasons therefor;

(d) the steps proposed to be taken by the Government to implement the Scheme so as to bring Assistant Engineers of DDA at par with their counterparts in the Union Government;

(e) whether the Assistant Engineers working in DDA have since been granted second financial upgradation under the Assured Carrier Promotion Scheme;

- (f) if so, the details thereof;
- (g) if not, the reasons for delay; and

(h) the time by which the necessary orders are likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (h) Yes, Sir. The Assured Carrier Promotion Scheme announced by the Government of India is being implemented in the DDA. Financial upgradation under the Assured Carrier Promotion Scheme is available only if no regular promotion during the prescribed period (12 and 24 years) have been availed by an employee. Financial upgradation under the scheme is given to the next higher grade in accordance with the hierarchy in a cadre/category of post without creating new posts for the purpose. The Asistance Engineers of DDA are covered under this Scheme. The matter of grant of second upgradation under the ACP Scheme to the Assistant Engineers who have completed 24 years of their service in the entry grade, is under consideration of the Departmental Promotion Committee of DDA.

[Translation]

Surplus Staff In Kendriya Vidyalayas

254. SHRIMATI JAS KAUR MEENA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether due to closing down of large number of Kendriya Vidyalayas during the last three years, staff has become surplus in some of these Vidyalayas;

(b) if so, the number of surplus staff at present in these Vidyalayas; and

(c) the steps taken to absorb the surplus staff?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN): (a) to (c) Due to closing down/ merger of some of the Kendriya Vidyalayas during the last three years, about 970 employees who had become surplus have been redeployed in other Kendriya Vidyalayas against vacant posts.

Navodaya Vidyalaya In U.P.

255. SHRI RAVI PRAKASH VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have received any proposals for the opening of Navodaya Vidyalayas in Uttar Pradesh;

- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes, Sir.

(b) and (c) The Samiti has received proposals for opening of JNVs in the following districts in U.P.:-

SI.No.	District
1.	Lakhimpur Kheri
2.	Chitrakoot
3.	Dehradun
4.	Kaushambi
5.	Varanasi
6.	Ghaziabad

The Govt. has a policy to open Jawahar Navodaya Vidyalaya in each district subject to availability of budget and fulfilling of other norms.

[English]

Expansion of DPEP In Gujarat

256. SHRI HARIBHAI CHAUDHARY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have approved the proposal of the Government of Gujarat for the expansion of District Primary Education Programme (DPEP) in the state;

(b) if so, the details thereof;

(c) the time by which it is likely to be implemented; and

(d) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (d) Based on the proposal of the Gujarat Government, approval in Principle has been already conveyed to that State for expansion of DPEP in 6 additional distiricts, viz. Bhavnagar, Jamnagar, Junagarh, Kutch, Sabarkantha and Surendranagar. Of these, Kutch, Sabarkantha, Surendranagar are being tied up through external funding. Funding for the programme in rest of the districts is proposed to be met by the Government of Gujarat. Funds for pre-project activities have already been sanctioned. The project plans have been appraised and the process to obtain formal sanctions have been initialted.

[Translation]

Supply of Fertilisers to Bihar

257. SHRI NIKHIL KUMAR CHOUDHARY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have received any request from the Bihar Government for the supply of fertilisers during the last one year;

(b) if so, the details thereof;

(c) whether the Government have been able to check the produciton of adulterated and spurious fertilisers in the State; and

(d) if so, the details thereof; and

(e) the steps taken by the Union Government to meet the demand of fertilisers of the said State?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI SATYA BRATA MOOKHERJEE): (a), (b) and (e) Urea is the only fertilizer under Price and Distribution (Control) of Government of India and of which demand is met through allocation to States and companies under Essential Commodities Act, 1955. The demand and supply vis-a-vis sales of urea in Bihar during last year was as under:-

('000 MTs)

	Kharif'99	Rabi'1999-2000
Demand/ Assessed requirement	725.00	650.00
Supply	861.65	796.21
Sales	692.11	663.56
NOVEMBER 21, 2000

All Fertilizers other than urea are decontrolled and no allocation is made for them under Essential Commodities Act. The availability of decontrolled fertilisers is dependent on market forces. However, in case of need, on request of the State, supply of major decontrolled fertilizers like DAP and MOP is augmented through buffer stocks being operated by M/s Indian Potash Ltd. (IPL). No specific request was received from the Government of Bihar for augmentation of supply of decontrolled fertilizer during 1999-2000.

(c) and (d) The quality control of fertilisers is the concern of the State Government. To ensure production of standard fertilizers as per the quality norms laid down under Fertilizer (Control) Order, 1985, the State Governments take fertilizer samples on random basis for quality test. There are 66 notified fertilizer-testing laboratories throughout the country. Out of these, two laboratories are in Bihar State and one in newly formed Jharkhand State. In case samples are found sub-standard, legal actions are taken against the defaulting manufacturers/suppliers.

Promotion of Readers

258. SHRIMATI RENU KUMARI : SHRI SURESH RAMRAO JADHAV : DR. JASWANT SINGH YADAV : SHRI HANNAN MOLLAH :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether the Career Advantage Scheme for promotion from reader to professor has been amended;

(b) whether the University Grants Commission has withdrawn the scheme for promotion from readers to professors at the college level;

(c) if so, the details of changes made in the Career Advantage Scheme; and

(d) the steps proposed to be taken by the Government to remove stagnation in the career of teaching community of the Central Universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) Yes, Sir.

(c) UGC has informed the Universities that the Career Advancement Scheme for promotion of Reader to Professor shall not be applicable to the Colleges. However the scheme of promotion from Reader to Professor under

the Career Advancement Scheme shall continue to operate for Readers in the University Departments.

(d) A revised Career Advancement Scheme has been introduced in July 1998 for the University and College teachers.

Crime against Women

259. SHRI THAWAR CHAND GEHLOT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the complaints regarding crime against women received by the National Commission for Women during the last three years and till date, State-wise; and

(b) the number of cases disposed of by the Commission so far along with the action taken against the guilty, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN): (a) A Statement indicating the statewise number of complaints received by the National Commission for Women (NCW) during the years 1997, 1998, 1999 and upto 31st October, 2000 is enclosed.

(b) Out of 18559 complaints received, action was initiated on 16564 complaints. The complaints were referred by the NCW to the State Women Commissions of the concerned States. In respect of those States where women commission has not been set up, the complaints were referred by NCW to the concerned Department for taking appropriate action.

Statement

S. No.	Name of State/ Union Territory	Complaints received during the years			
		1997	1998	1999	2000 (upto 31st Oct., 2000)
1	2	3	4	5	6
1.	Andhra Pradesh	30	76	53	47
2.	Arunachal Pradesh	2	8	9	0
3.	Assam -	4	4	13	8
4.	Bihar	521	1008	943	525

1 2	3	4	5	6
5. Goa	3	4	4	7
6. Gujarat	20	53	37	16
7. Haryana	317	324	216	277
8. Himachal Pradest	n 19	82	30	25
9. Jammu & Kashmi	r 6	10	7	5
10. Karnataka	22	146	87	30
11. Kerala	12	40	42	19
12. Madhya Pradesh	347	485	310	514
13. Maharashtra	46	95	86	112
14. Manipur	4	4	5	2
15. Meghalaya	3	4	3	1
16. Mizoram	2	2	3	0
17. Nagaland	0	1	2	0
18. Orissa	32	65	62	33
19. Punjab	45	75	86	68
20. Rajasthan	329	256	207	239
21. Sikkim	5	3	7	0
22. Tamil Nadu	26	135	130	50
23. Tripura	2	10	8	8
24. Uttar Pradesh	1203	1723	1323	1789
25. West Bengal	35	80	50	57
26. A & N Island	0	0	1	2
27. Chandigarh	5	18	24	5
28. D & N Haveli	0	0	0	0
29. Daman & Diu	0	0	1	0
30. Delhi	858	876	574	897
31. Lakshadweep	0	1	0	0
32. Pondicherry	2	3	6	3
Total (All India)	3900	5591	4329	4739

[English]

ISI Activities

260. SHRI ADHIR CHOWDHARY : SHRIMATI SHYAMA SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that the Pakistan's ISI agents in Nepal have chosen Bihar as the safe place for their activities and entering into the country as reported in the 'Pioneer' dated 02 October, 2000.

(b) if so, the reaction of the Government thereto;

(c) whether the Government have taken any steps to tighten its security forces at borders near Nepal; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (d) Government are aware of the reports of ISI agents operating in Bihar and are Keeping a close watch on the situation. To neutralise activities of ISI agents, Government have adopted a well considered and multi-pronged aproach which includes strengthening the border management, gearing up of intelligece machinary, well considered intelligence based action against ISI agents, setting up of security forces and modernisation and upgradation of police and security forces with sophisticated weapons and communication system etc.

Measures have been taken to enhance cooperation with Nepal, particularly with regard to implementing effective border management. The concerned agencies of the two Governments remain in regular touch. There are also bilateral institutional mechanisms, such as the Joint Working Group on Border Management and Home Secretary level talks, which have been evolved to specifically develop cooperation on security matters and to address these concerns. In pursuance of the decisions taken in these meetings, both sides have agreed to take well-coordinated measures, including stepping up vigil along the contiguous border districts of India and Nepal to prevent misuse of the open border and to counter activities directed against India. As a result of this cooperation between the two countries, many terrorist conspiracies sponsored by Pakistan have been neutralised.

World Mines Meeting (Congress)

261. SHRI ARUN KUMAR : Will the Minister of COAL be pleased to state :

(a) whether the Ministers of Coal and Mines visited U.S. recently ; and

(b) if so, the details thereof and the outcome of the visit?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) Yes Sir.

The 18th World Mining Congress was held at (b) Las Vegas, USA from 9th Oct. to 12th Oct. 2000. Apart from participation in several technical sessions, presentation of awards and exhibit hours at the World Mining Congress, the delegation had an opportunity to visit several stalls put up by the mining equipment manufacturers from across the globe. The delegation also explored the possibilities of joint venture with these manufacturers and of taking/hiring the equipments on lease. The World Mining Congress had about 23 technical sessions where issues of great relevance to mining industry presently and in future were presented and discussed amongst the delegates. The delegation led by MOS(C) also visited two largest opencast mines viz. Jacobs Ranch Mine and North Rochelle Mine. The visit provided an opportunity to study first hand information regarding advancement made in opencast coal mining and gave an insight into the management of very large opencast mine.

Ministry of Mines has also stated that the then Minister of Youth Affairs, Sports and Mines attended the 18th World Mining Congress held at Las Vegas, USA in Oct. 2000. On this visit he also attended the meeting of the International Steering Committee for overseeing the organization of the 19th World Mining Congress to be held in India in November 2003.

ICDS Projects In Bihar

262. SHRI DINESH CHANDRA YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal to extend ICDS projects in all the blocks of Bihar;

(b) if so, the details thereof;

(c) the number of on-going ICDS projects in the State and the number of sanctioned projects which have

not been started so far and the reasons therefor, location-wise; and

(d) the time by which these sanctioned projects are likely to be started functioning?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) No, Sir.

(b) to (d) A total of 171 ICDS Projects are operational in the State of Bihar as on 1.4.2000 as per details in Statement-I. Another 32 Projects have been permitted for operationalization during 2000-2001 as per details in Statement-II. Further 30 Projects would be permitted for operationalization during 2001-2002. The approval for the operationalization of the remaining Community Development Blocks will depend upon the availability of resources.

Statement-I

SI. No.	Name of The District	Name of the ICDS Project	
1	2	3	
1.	Patna	Patna Sadar	
2.		Fatwah	
3.		Masaurhi	
4.		Dhanarua	
5.		Maner	
6.		Punpun	
7.		Patna Rural	
8.		Naubatpur	
9 .		Pulwarisarif	
10.		Barh	
11.		Bikram	
12.		Bakhtiyarpur	
13.		Bihta	
14.		Paliganj	
15.	Nalanda	Rajgir	
16.		Noorsarai	

1	2	3	<u></u> 1	2	3
17.		Biharsarif Rural	47.		Imamganj
18.		Sarmera	48 .		Bodh Gaya
19.		· Harnaut	49.		Dumaria
20.		Asthawan	50.		Barachatti
21.		Islampur	51.		Fatehpur
22 .		Ekangarsaral	52.	•	Amas
23.	Rohtas	Chenari	53.		Gaya Sadar
24.		Dawath	54.		Manpur
25.		Sasaram	55.		Gaya Rural
26 .	Rohtas	Karakat	56.		Mohanpur
27.		Naririgan	57.		Gurua
28.	Kaimur	Bhagwanpur	58 .		Wazirganj
29.		Adhaura	59 .		Atri
30.		Ramgarh	60.		Paraiya
31.		Mohania	61. J	ehanabad	Jehanabad Rural
32.		Durgawati	62. N	lawadah	Sirdala
33.		Kudra	63.		Nawadah Sadar
34.		Chand	64.		Akbarpur
35.	Buxar	Rajpur	65.		Rajauli
36 .		Buxar	66.		Govindpur
37.		Itarhi	67.		Warisaliganj
38 .	Bhojpur	Barhara	68 .		Hisua
39.		Bihea	69 .		Narhat
40.		Charpokhari	70.		Kawakol
41.		Tarari	71.		Pakribarawan
42 .		Udawantnagar	72. A	urangabad	Navinagar
43.		Sahar	73.		Kutumba
44.		Jagdishpur	74.		Deo
4 5.		Piro	75.		Daudnagar
46 .	Gaya	Sherghati	76.		Madanpur

.

					•
1	2	3	1	2	3
77.		Barun	107.	Vaishali	Patepur
78 .		Hanspura	108.		Hajipur Rural
79 .		Obra	109.		Mahua
8 0.		Rafiganj	110.		Lalganj
81.	Saran	Musarakh	111.	Vaishali	Jandaha
82.	Siwan	Barharia	112.		Mahnar
83 .		Raghunathpur	113.		Goraul
84.	Siwan	Mairwan	114.	Darbhanga	Manigachhi
85 .		Guthani	115.		Darbanga Sadar
8 6.	Gopalganj	Uchkagoan	116.		Kusheshwarasthan
87.		Barauli	117.		Hayaghat
88 .		Vijoyeepur	118.		Darbanga Rural
89 .		Gopalganj	119.		Biraul
90 .	, Muzaffarpur	Musahari Sadar	120.		Bahadurpur
91.		Kurhani	121.		Baheri
92.		Sakra	122.	Madhubani	Madhepur
93 .		Bochaha	123.	Samastipur	Bibhutipur
94 .		Dholi	124.		Warishnagar
95 .		Kanti	125.		Kalyanpur
96 .		Meenapur	126.		Rosera
97.	Sitamarhi	Belsand	127.		Samastipur Rural
98 .		Bathnaha	128.		Ujiarpur
99 .		Majorganj	129.		Tajpur
100.	Sheohar	Piprahi	130.	Saharsa	Mahishi
101.	W.Champaran	Gaunaha	131.		Nauhatta
102.		Majhaulia	132.		Sonbarsha
103.		Ramnagar	133.		Salkhua
104.		Bagaha	134.	Supaul	Tribenganj 🏾 🎽
105.		Narkatiaganj	135.		Basantpur
106.	East Champaran	Turkaulia	136.		Raghopur

1	2	3	1
137.	Madhepura	Murliganj	167.
1 38 .	Purnea	Banmankhi	168.
139.	Purnea	Krityanadnagar	169.
140.		Barharakothi	170. K
141.	Araria	Raniganj	171.
142.		Jokihat	
143.		Bhargama	S. N
144.		Sikti	No. D
145.	Kishanganj	Thakurganj	1
146.		Bahadurganj	1. A
147.	Katihar	Pranpur	2. G
148.		Barsoi	3. G
149.		Falka	4. Je
150.		Korha	5. Je
151.	Bhagalpur	Kahalgaon	6. Ju
152.		Bhagalpur Sadar	7. J
153.	Banka	Dhoraiya	8. Ju
154.		Banka	9. J
155.		Rajaun	10. B
156.	Monghyr	Tarapur	11. B
157.		Sangrampur	12. B
158.	Shekhpura	Ariari	13. N
159.		Barbigha	14. N
1 6 0.		Sheikhpura	15. P
161.	Lakhisarai	Halsi	16. P
162.	Jamui	Sykandra	17. B
163.		Jamui	18. B
164.		Laxmipur	19. B
165.		Khaira	20. B
166.	Begusarai	Bakhari	21. R

1	2	3
167.		Bachhwara
168.		Cheriya Bariyarpur
169.		Bhagwanpur
170.	Khagaria	Alauli
171.		Beldaur
	S	tatement-li
S. No.	Name of The Distt.	Name of The ICDS Project
1	2	3
1.	Aurangabad	Aurangabad
2.	Gaya	Khijarsarai
3 .	Gaya	Koch
4 .	Jehanabad	Arwal
5.	Jehanabad	Ghosi
6 .	Jehanabad	Kako
7.	Jehanabad	Karpi
8 .	Jehanabad	Kurtha
9 .	Jehanabad	Makhdumpur
10.	Bhojpur	Arrah (Sadar)
11.	Bhojpur	Koilwar
12.	Bhojpur	Shahpur
13.	Nalanda	Chandi
14.	Nalanda	Hilsa
15.	Patna	Danapur
16.	Patna	Pandarak
17.	Baxur	Brahmpur
18.	Baxur	Dumrao
19.	Baxur	Nawanagar
20.	Baxur	Simiri
21.	Rohatas	Bikaramganj

1	2	3
22.	Rohatas	Dehri
23 .	Rohatas	Dinara
24.	Rohatas	Kargahar
25.	Rohatas	Nokha
26 .	Kaimur	Bhabhua
27 .	Kaimur	Chainpur
28.	Gopalganj	Baikunthpur
29 .	Gopalganj	Bhore
30 .	Gopalganj	Hathua
31.	Gopalganj	Kachaikot
32.	Gopalganj	Manjha

[Translation]

Infiltration by China

263. SHRI MANIBHAI RAMJIBHAI CHAUDHRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether China has infiltrated into Indian territory;

(b) if so, whether the Government have taken up the matter with China; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) The resolution of the boundary question between India and China is outstanding. The two sides also have differences in perception of the Line of Actual Control (LAC) in the India - China border areas. Perceived violations of the LAC are regularly taken up with China both through diplomatic channels and at the Border Personnel Meetings/Flag Meetings.

India and China are seeking a fair, reasonable and mutually acceptable settlement of the boundary question through dialogue. A Joint Working Group has been established since 1989 to discuss the boundary question. Both sides have also signed an Agreement on Maintenance of Peace and Tranquillity along the Line of Actual Control in the India-China Border areas (September, 1993) and an Agreement on confidence Building Measures in the Military Field along the Line of Actual Control in the India-China Border Areas (November, 1996), that provide an institutional framework for the maintenance of peace and tranquillity in the India-China border areas.

Government remain vigilant and take all necessary and appropriate measures to safeguard the sovereignty, territorial integrity and security of India.

[English]

Allocation of Funds for Civic Amenities

264. SHRI RAM MOHAN GADDE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state the status of funds allocation to Warrangal town in Andhra Pradesh for providing the civic facilities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Under the Centrally Sponsored Scheme of Integrated Development of Small and Medium Town Scheme (IDSMT), a project costing Rs. 797 lakhs has been approved during 1995-96 for Warrangal town of Andhra Pradesh. The Project comprises 13 schemes of which eight are commercial schemes, two are roads schemes and one each is for street lighting parking and storm water drain. Against the maximum eligible Central assistance of Rs. 270.00 lakhs, so far Rs.180.00 lakhs have been released to the town in two instalments. The instalment of central assistance will be considered after receiving the utilisation certificate from the State Government showing atleast 70% utilisation of Central assistance and matching State share taken together.

Mega Chemical and Industrial Estate

265. DR. V.SAROJA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to set up Mega Chemical and Industrial Istate for the development of Indian Chemical and Pharmaceutical Industry;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) The need to set up Mega Chemical Industrial Estate has been identified. No decision regarding the development of such estates or their location has been taken.

Development around Coal Mines

266. SHRIMATI HEMA GAMANG : Will the Minister of COAL be pleased to state :

(a) whether there is a procedure and principle of peripheral development around the coal mines;

(b) if so, whether it is being observed in Mahanadi Coalfields Ltd., and

(c) if so, the amount spent thereon during the last three years, Mine-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) and (b) Yes, Sir.

(c) The details of the amount spent thereon during last 3 years, mine-wise are given below :

			(R:	s. in lakh)
Name of the coal mine area	1997-98 a	1998-99	1999-2000	2000-01 allocation
Basundhara	97.16	127.60	46.67	60.00
Talcher	231.61	165.705	116.52	229.05
lb Valley	135.60	110.10	24.60	117.24
MCL HQ.	81.00	95.09	17.21	166.94
TOTAL	545.37	498.495	205.00	548.23

All the works decided for 1999-2000 could not be completed due to Assembly and Parliament Election and also two cyclones.

[Translation]

Direct Linkage of Coal in CIL

267. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of State for COAL be pleased to state :

(a) whether the subsidiary companies of Coal India Limited have the right to provide direct linkage of Coal;

(b) if so, the details thereof;

(c) whether the subsidiary companies of Coal India Limited have provided linkage of Washery product during the last three years and the current year; and (d) if so, the details thereof?

THE MINISTER OF STATE FOR COAL (SHRI N.T. SHANMUGAM): (a) No, Sir. The subsidiary coal companies of Coal India Limited do not have the right to provide direct linkage of coal.

(b) to (d) Do not arise in view of reply to part (a) of the question.

[English]

Education of Information Technology

268. SHRI BRAHMANAND MANDAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) Whether the Central Board of Secondary Education has declared to introduce the education of Information Technology from the Ninth and Tenth Class from the current academic sesion;

(b) if so, whether the Government have provided teaching staff and resources for the purpose to all the schools of the country;

(c) if so, the details thereof; and

(d) if not, the time by which the said facility is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes sir. The Central Board of Secondary Education has introduced the subject of Introductory Information Technology at the Secondary level in the schools affiliated to the Board. It has been started in class IX from the current academic session as an optional/additional subject.

(b) The teaching staff and necessary equipment would be required and arranged by only those schools which are affiliated with CBSE and have opted for Introductory Information Technology as an additional subject at the Secondary level.

(c) and (d) Does not arise.

Creation of New States

1

269. SHRI UTTAMRAO PATIL : SHRI JAI PRAKASH :

Will the Minister of HOME AFFAIRS be pleased to state :

NOVEMBER 21, 2000

(a) whether the Government have received representations memoranda from various social organisations/ public representatives for the creation of new States of Vidarbha, Diu-Daman, Dadar Haveli, Poorvanchal, Telangana etc;

(b) if so, the details thereof;

(c) the action taken/proposed to be taken by the Government in this regard;

(d) whether the Government had received any proposals passed by some other assemblies for the creation of new States prior to creation of new Chhattisgarh, Uttaranchal and Jharkhand States;

(e) if so, the details thereof; and

(f) the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) Representations/memoranda have been received for the creation of some new States. A statement giving the names of the organisations/representatives from whom representations for creation of States have been received is attached.

(c) The Government is not considering a general reorganisation of States at present.

(d) and (e) A resolution from Madhya Pradesh Legislature was received for Vindya Pradesh but this resolution did not specify the territories to be included therein.

(f) In the light of reply to part (c) above the question does not arise.

Statement

Proposal Received for From Whom Received				
1	2			
1. Telengana, Vidarbha, Poorvanchal, Gorkha- land, Panchal Pradesh Bodoland Bund le khand Saurastra, Malwa	•			
2. Vidarbha	Kirshi Utpanya Bazar Samiti, Chandrapur Vidarbha Mukti Mahamorcha, Akola			

1		2
3.	Telengana State	Telengana Study Forum, Hyderabad
4.	Paschim Pradesh	Paschim Pradesh Mukti Morch, New Delhi.
5.	3-4 States from out of Uttar Pradesh	Rashtriya Lok Dal, New Delhi.

[Translation]

Indira Awaas Yojna

270. PROF. DUKHA BHAGAT : SHRI K.P. SINGH DEO : SHRI RAMCHANDER BAINDA :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the target set for construction of houses under Indira Awas Yojna during 1997-98, 1998-99 and 1999-2000;

(b) the number of houses constructed and allotted to the poor people so far under the said scheme, Statewise;

(c) whether the Government have made any assessment about the required number of houses for the poor;

(d) if so, the details thereof, State-wise;

(e) the time by which the construction of these houses is likely to be completed;

(f) the total expenditure likely to be incured thereon; and

(g) the target fixed for the construction of houses during 2000-2001, 2001-02, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) The target set for construction of houses under Indira Awas Yojna (IAY) during 1997-98, 1998-99 and 1999-2000 was 718326, 987466 and 1271618 respectively.

(b) The number of houses constructed under IAY for Below Poverty Line families since inception, as per latest information, is at statement I.

(c) to (f) No specific survey has been conducted by the Ministry of Rural Development to determine homelessness in rural areas. However, according to 1991 Census, the rural housing shortage was 137.2 lakh. Details of statewise housing shortage as per Census 1991 is at statement II. The Government is committed to ending all shelterlessness by the end of IXth Plan Period and converting all unserviceable kutcha houses to pucca/semi puccca by the end of the Xth Plan Period. In pursuance of the set goal of the Government to provide Housing for All, a National Action Plan for Rural Housing has been prepared and Rs. 1710 Crores has been provided for Rural Housing for the current financial year.

(g) Target under IAY is fixed on year to year basis depending on the allocation of funds. The State-wise target fixed for construction/upgradation of houses under IAY for 2000-01 is at Statement-III. No, target has been fixed for the year 2001-2002 as it will depend on the budget allocation for the year 2001-2002.

Statement-I

No of Houses Constructed under Indira Awaas Yojna since inception - as per last Information received.

Name of the State	Houses Constructed (In No.)
1	2
Andhra Pradesh	576686
Arunachal Pradesh	7400
Assam	140055
Bihar & Jharkhand	1037000
Goa	4321
Gujarat	201895
Haryana	57345
Himachal Pradesh	19717
Jammu & Kashmir	39782
Karnataka	287144
Kerala	218914
Madhya Pradesh & Chhattisgarh	741913
Maharashtra	455024
Manipur	5731
Meghalaya	4889

1	2
Mizoram	7664
Nagaland	28178
Orissa	369366
Punjab	32760
Rajasthan	302880
Sikkim	5478
Tamil Nadu	611160
Tripura	24340
Uttar Pradesh & Uttaranchai	1041823
West Bengal	337975
A & N Islands	379
D & N Haveli	722
Daman & Diu	368
Lakshadweep	300
Pondicherry	1877
TOTAL	6563086

Statement-II

Statewise break up of Rural Housing Shortage (Census 1991)

SI. No.	State	Housing Shortage
1	2	3
1.	Andhra Pradesh	1118355
2.	Arunachal Pradesh	112170
3.	Assam	2243965
4.	Bihar & Jharkhand	4095740
5.	Goa	9910
6.	Gujarat	264805
7.	Haryana	29510
B .	Himachal Pradesh	16111
9 .	Karnataka	426915

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1	2	3	1	2
10.	Kerala	346780	4.	Bihar
11.	Madhya Pradesh & Chhattis	yanh 289770	5.	Chhatisgarh
12.	Maharashtra	659900	6.	Goa
13.	Manipur	891 98	7.	Gujarat
14.	Meghalaya	147918	8.	Haryana
15.	Mizoram	36897	9 .	Himachal Prd.
16.	Nagaland	88881	10.	Jammu & Kashr
17.	Orissa	684655	11.	Jharkhand
18.	Punjab	44370	12.	Karnataka
19.	Rajasthan	110965	13.	Kerala
20.	Sikkim	12446	14.	Madhya Prd.
21.	Tamil Nadu	318095	15.	Maharashtra
22.	Tripura	192133	16.	Manipur
23.	Uttar Pradesh & Uttaranchal	1251095	17.	Meghalaya
24.	West Bengal	1084675	18.	Mizoram
25.	A & N Islands	17948	19 .	Nagaland
26.	Chandigarh	454	20.	Ori ssa
27.	D & N Haveli	7857	21.	Punjab
28 .	Daman & Diu	4483	22 .	Rajasthan
29.	Delhi	9125	23 .	Sikkim
23. 30.	Lakshadweep	165	24.	Tamil Nadu
30. 31.		6247	25.	Tripura
JI.	Pondicherry Total		26.	Uttar Prd.
		13721538	27.	Uttranchal
	Statement-III		28.	West Bengal
SI. No.	State	New Construction/ Upgradation (in Nos.)	29. 30.	A&N Islands D&N Haveli
1	2	3	31.	Daman & Diu
1.	Andhra Prd.		32.	Lakshadweep
2.	Arunachal Prd.	4246	33.	Pondicherry
3.	Assam	98856		Total

1	2 - بر	3
4.	Bihar	238660
5.	Chhatisgarh	16364
6 .	Goa	544
7.	Gujarat	25944
8 .	Haryana	9368
9 .	Himachal Prd.	3870
10.	Jammu & Kashmir	4644
11.	Jharkhand	70124
12.	Karnataka	47184
13.	Kerala	28416
14.	Madhya Prd.	57100
15.	Maharashtra	84680
16.	Manipur	5062
17.	Meghalaya	6726
18.	Mizoram	1615
19.	Nagaland	4342
20.	Ori ssa	73232
21.	Punjab	596 0
22 .	Rajasthan	25864
23.	Sikkim	1164
24.	Tamil Nadu	46768
25.	Tripura	9821
26.	Uttar Prd.	170781
27.	Uttranchal	16848
28.	West Bengal	96127
29.	A&N Islands	727
30.	D&N Haveli	414
31.	Daman & Diu	162
32.	Lakshadweep	17
33.	Pondicherry	402
	Total	1244320

[English]

Welfare Programmes for Women by VOs

271. SHRI SAVSHIBHAI MAKWANA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) the details of assistance/aid provided to various voluntary organizations (VOs) for welfare programmes for women and children during the last two years in Gujarat;

(b) whether any proposal for assistance is lying pending for approval;

(c) if so, the details thereof; and

(d) the time by which the approval is likely to be accorded to them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) Details are provided in statement.

(b) to (d) 12 Proposals under NORAD Scheme and 14 proposals under Short Stay Homes Scheme are pending at present. Clarifications from the concerned Voluntary Organisations have been sought. As and when the same are received the completed proposals will be placed before the Project Sanctioning Committees for consideration.

S.	Name of the	Year	No.of	Amount
No.	Scheme		NGOs	(Rs. in lakhs)
1.	Setting up of Employment- cum-	1998-99	2	94,81,874
	Income Generation- cum-Production Units (NORAD).	1 999- 2000	4	7,20,344
•	Working Women's Hostels	1998-99	2	16,64,883
		1999- 2000	2	3,34,919
3.	Short Stay Homes	1998-99	200	133,64,000
		1999- 2000	216	182,48,000

Statement

Arrests Against Warramt in Delhi

272. SHRI MANSINH PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the people are not arrested even after the issue of arrest warrants in Delhi;

(b) if so, the reasons therefor; and

(c) the number of such cases that come to notice in Delhi during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) No, Sir. However, there have been instances in which the arrest warrants could not be served for such reasons as the person concerned has been found absconding or has died, etc.

(c) The number of warrants issues and the number of warrants served and unserved during the year 1997, 1998, 1999 and 2000 (upto 31.10.2000) is given as under:

Year	Number of Warrants issued	Served	Unserved
1997	136625	93819	42806
1998	136248	91377	44871
1999	149816	100234	49492
2000 (upto 31.10.	121298 2000)	788801	42297

Increase in Migration from Rural Areas

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether migration from rural areas to urban areas have been increasing;

(b) if so, the reaction of the Government thereto;

(c) whether the Government have made assessment of resources necessary for providing public conveniences and proper development of urban areas during the Ninth Five Year Plan;

(d) if so, the details thereof; and

^{273.} SHRI SIMRANJIT SINGH MANN : SHRI NAVAL KISHORE RAI :

(e) the sources indentified by the Government to raise these resources and the quantum to resources likely to be raised from each source?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. Of the total migrants (which includes rural) to urban, rural to rural, urban to rural and urban to urban) 15.3%, 17.6% and 18.4% is accounted/or by migration from rural to urban areas as per census of India for the years 1971, 1981 and 1991 respectively.

The government has been taking steps to check such migration through schemes like Jawahar Rozagar Yojana, Employment Assurance Scheme, Integrated Rural Development Programme, training of rural youth for selfemployment, Indira Awas Yojana and Integrated Development of Small and Medium Towns.

(c) to (e) According to the Ninth Plan document, the estimated requirement of funds for urban water supply and sanitation is about Rs. 52,000 crores for the five year period of the plan. As against this, the annual flow from Plan funds and institutional finance is estimated to be about Rs. 5000 crores of which Rs. 3793.40 crores is expected from Plan allocations.

The Central Government is following a multi-pronged strategy to raise resources for urban infrastructure. The strategy includes fiscal concessions, like tax free Municipal Bonds, broadening the definition of infrastructure under Section 81-A of the Income Tax Act, tariff reforms, encouraging private sector participation, enhancing external aid from bilateral and multilateral agencies, as well as foreign direct investment.

Production of Chemicals

274. SHRI BASUDEB ACHARIA : SHRI RUPCHAND MURMU : SHRI MOINUL HASAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government are going to issue instructions to stop the production of some selected chemical products as per the agreement reached in the recent India-US Commercial Dialogue in USA;

(b) if so, the names of such chemicals and the number of life saving ones out of these;

(c) whether the country is likely to be benefited after the stoppage of such production; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKERJEE): (a) No such agreement has been reached in the recent India US Commercial Dialogue in USA.

(b) to (d) Do not arise.

Hijacking of Indian Airlines Plane

275. SHRI PAWAN KUMAR BANSAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether officials of the Federal Bureau of Investigation (FBI) from USA recently visited India in connection with the hijacking of Indian Airlines (IC-814) to Kandhar; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Yes, Sir.

(b) The FBI wanted assistance of CBI to conduct investigation of the case registered by them on the complaint of an US citizen, who was a passenger on board the hijacked plane. CBI have extended the required assistance to the FBI officials. CBI have also requested the FBI team to extend assistance in tracing and arresting the hijackers.

[Translation]

Vacant Posts of Teachers in Universities/Colleges

276. SHRI RAJESH VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether forty per cent posts of teachers are lying vacant in Central Universites and Colleges;

(b) if so, whether the Government propose to take any action to fill up these vacancies;

(c) if so, the time by which these posts are likely to be filled up; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (d) No, Sir. As per information furnished by Central Universities, there are presently 22% teaching posts lying vacant in Central Universities and about 7% teaching posts lying vacant in the colleges of Central Universities. UGC has already made sufficient provision of funds during 2000-2001 for filling up of vacant posts. The Central Universities have also informed that they inlend to fill up about 1053 teaching posts during 2000-2001 out of a total 1667 teaching posts lying vacant presently.

[English]

Malpractice in N.P.P.A.

277. SHRI DINSHA PATEL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have received complaints about the malpractices in the working of National Pharmaceutical Pricing Authority (NPPA) with regard to overpricing of bulk drugs and pharmaceutical formulations;

(b) if so, the details thereof; and

(c) the action taken and proposed to be taken by the Government against the officials found guilty in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SH. SATYA BRATA MOOKHERJEE) : (a) to (c) Complaints against officers of NPPA in regard to pricing were received. On investigation, this Department has not found any substance in the allegations.

Merger of HPL with Railways

278. SHRI RIZWAN ZAHIR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government propose to merge the Hindustan Prefab Limited with the Railways rather than going for its disinvestment; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The Government has various options before it including handing over the Hindustan Prefab Ltd. (HPL) to Railways, disinvestment of the Company etc. No final decision has been taken in this regard.

Fallow Land

279. SHRI SURESH CHANDEL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether any proposals have been received by the Union Goverment for the development of fallow land during the last three years;

(b) if so, the details thereof, State-wise and schemewise;

(c) the number of proposals pending with the Union Government for development of fallow land; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) The Department of Land Resources is implementing the Integrated Wastelands Development Programme (IWDP) for development of non-forest wastelands on watershed basis. Under this programme, the project proposals received from States are prioritized in consultation with the State Governments concerned for sanction during the financial year. The prioritized projects are then processed for sanction keeping in view the provisions of the guidelines for Watershed Development as well as availability of the funds during the financial year. The details of the projects sanctioned under IWDP during the last three years, are given in the statement. No Project proposal exclusively for development of fallow land is pending in the Department.

Statement

Details of the Projects sanctioned under IWDP during the last three years (1997-98 to 1999-2000)

SI. No.	Name of the States			Total Cost (Rs. in lakhs)
1	2	3	4	5
1.	Andhra Pradesh	15	,185739	7426.48
2.	Arunachal Prades	h 1	1500	60.00
3.	Assam	4	34279	1371.16
4.	Bihar	1	6273	250.00

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Written Answers

1 2	3	4	5
5. Gujarat	13	138807	5551.60
6. Himachal Pradesh	9	99921	3991.12
7. Haryana	1	11972	478.88
8. Jammu & Kashmir	3	26880	1076.00
9. Karnataka	14	172004	6874.28
10. Maharashtra	9	101654	4066.65
11. Meghalaya	2	11011	440.44
12. Manipur	7	66468	2658.72
13. Madhya Pradesh	18	151027	6018.30
14. Nagaland	5	61500	2460.00
15. Orissa	13	105559	4206.07
16. Rajasthan	11	89786	3590.96
17. Sikkim	5	49829	1989.16
18. Tamil Nadu	10	66965	2674.60
19. Uttar Pradesh	24	278394	11143.64
Total	165	1659559	66328.06

Terrorism/Drug Trafficking

280. SHRIMATI SHYAMA SINGH : SHRI M.V. CHANDRASHEKHARA MURTHY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the British Home Secretary who visited India recently has offered their services to counter terrorism and drug trafficking;

(b) if so, the details in this regard;

(c) whether some agreements have also been finalised;

(d) if so, the details thereof; and

(e) the extent to which the Britain propose to help India in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) A British delegation headed by Mr. Jack Straw, Secretary of State for Home Affairs, Government of the UK, called on the Union Home Minister on 4.9.2000. Among other matters, the subjects of counter terrorism and need for prevention of drug trafficking were discussed.

(c) to (e) The Government of UK are considering our proposal to set up institutionalised arrangements for mutual co-operation to fight terrorism.

[Translation]

Reduction in Subsidy on Higher Education

281. DR. ASHOK PATEL : SHRI RAMPAL SINGH :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether there is any proposal under consideration of the Government to reduce subsidy on higher education;

(b) if so, the details thereof;

(c) whether the Government have received several memorandums in protest against this proposal;

(d) whether the Government propose to review the matter in view of widespread protests in this regard; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUŞSAIN) : (a) No, Sir.

(b) to (e) Do not arise.

[English]

Development of Teachers' Education Programme

282. SHRI P.D. ELANGOVAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have any special programmes for the development of the Teacher Education in the country;

(b) if so, the details thereof and the funds allocated and spent thereon during the last three years, State-wise;

(c) whether the Government propose to introduce latest technological development in the Teacher Edu-

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cation Programme in the country with financial and technological assistance from foreign countries and international agencies;

(d) if so, the details of progress of such projects the schemes to be introduced in the near future;

(e) whether there is any proposal to start regional/ subregional offices for the National Council for Teacher Education to cater the needs of various States in the country; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) The Centrally sponsored Scheme of Restructuring and Reorganisation of Teacher Education is being operated to create a viable institutional infrastructure, academic and technical resource base for orientation, training and upgradation of the competence and pedagogical skills of school teachers. Components of the scheme are setting up of District Institutes of Education and Training (DIETs), Colleges of Teacher Education (CTEs) and Institutes of Advanced Studies in Education (IASEs) to provide resource support, strengthening of State Councils of Educational Research and Training (SCERTs) of the States, Special Orientation Programme for School Teachers (SOPT), interactive mode of distance education etc. A statement showing funds allocated. State and UT-wise, during the last three years is annexed. Unspent amount, out of fund allocated in a year, is adjusted against funds released in the subsequent year.

(c) and (d) A pilot project for testing the potentiality of interactive mode of distance education for imparting inservice training to school teachers was successfully tried out by National Council of Educational Research and Training (NCERT) in Karnataka and Madhya Pradesh. The experience gained and feed-back furnished by implementing, agencies and the State Governments has prompted, another project to test the efficacy of interactive television in distance education to be launched in Guidarat and Madhya Pradesh in collaboration with the Deparment of Telecom, UNESCO and International Telecommunication Union (ITU). Pre-project activities are on and it is likely to be in oeration soon.

(e) and (f) As per the provisions of National Council for Teacher Education Act, four Regional Committees for the Northern, Southern, Eastern and Western region have been set up at Jaipur, Bangalore, Bhubaneswar and Bhopal respectively. These Regional Committees consider the application of institutions of teacher education for recognition/permission in accordance with the provisions of the Act.

Statement

I. Fund allocated to States/UTs:

			(Rupee	s in lakhs)	
SI. Name of the A No. State/UT			Amount sancti gn ed		
		1997-98	1998-99	1999-2000	
1	2	3	4	5	
1.	Andhra Pradesh	-	1080.35	698.63	
2.	Arunachal Pradesh	450.00	-	167.34	
3.	Assam	-	1598.17	482.17	
4.	Bihar	-	-	-	
5.	Goa	28.56	62.91	49.48	
6.	Gujarat	418.55	681.83	704. 99	
7.	Haryana	-	30.25	-	
8.	Himachal Pradesh	640.57	520.95	526.75	
9.	Jammu & Kashmir	-	30.25	-	
10.	Karnataka	1139.73	857.19	1097.79	
11.	Kerala	340.60	461.13	, 505.78	
12.	Madhya Pradesh			1 954 .90	
13.	Maharashtra	78.10	-	1177.04	
	Manipur	194 	65.57		
15.	neghalaya nagaarat	ออสิงอก	25,00	19 77 (4) 14	
16.	Mizoram Mizoram	84.72 Inc. ed	23.00 23.00	SMAM <u>HA</u> HA Bolici post	
		140.05 2 10580116		108.00	
18.	Orissa dollare	352.00	475.80	487.39	
19.	Punjab Mary, 1990) Jenuar	830.42	559.93	652.53	
20.	Rajasthan BM 2014 B B 2014	1379.42	1624.77	2204.92	
	Sikkim	-	96.72		

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1 2	3	4	5
22. Tamil Nadu	869.43	2468.68	9.00
23. Tripura	136.85	35.25	-
24. Uttar Pradesh	461.00	1288.82	1184.66
25. West Bengal	-	-	424.83
26. A & N Islands	-	-	-
27. Delhi	298.00	488.27	318.55
28. Ladshadweep	-	50.00	-
29. Pondicherry	-	20.00	31.42

Fund sanctioned to National Council of Educational H. Research and Training to organize Special Orientation Programme for School teachers (SOPT) during the last three years:

	(Rs. In lakhs)
Year	Amount
1997-98	1800.00
1998-99	1500.00
1999-2000	500.00

Grant to Colleges

283. SHRI SURESH KURUP : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state : ÷.

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the names of colleges which received grant/ (a) assistance from UGC during the 1999-2000 in Kerala;

(b) whether there is any monitoring mechanism to ensure the proper use of the grant/assistance; and 111

(c) if so, the details thereof? automie in di la 65,57 THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (c) The information is.

being collected and will be laid on the Table of the House. 17. Nagalan J 103-00 02.08 50.00 Cut in Fertilizer Subsidies 18 Orissa 284. SHRI SUSHIL KUMAR SHINDE : Factor SHRIMATERENUKACOHOWDHURY Hagned of

SHRI MADHAVRAO SCINDIA : ordenait is

2204 9 1624 7 SF 67.64 Will the Minister of CHEMICALS AND FERTILIZERS an AP Its be pleased to state:

whether the expenditure reforms commission (a) has recommended further cut in the fertilizer subsidies:

(b) if so, the details of the cuts so recommended for different fertilizers indicating the rationale thereof; and

the steps taken/proposed to be taken to (c) rationalise the distribution of subsidised fertilizers to target the small and marginal farmers and the manner in which it is likely to affect the farmers, especially the small and marginal farmers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZER (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) The Expenditure Reforms Commission (ERC) has inter-alia recommended replacement of the existing Retention Price-cum-Subsidy Scheme (RPS) by a Concession Scheme for Urea units, which is based on feedstock and vintage of the plants in respect of gas based units. The recommendations if implemented may lead to savings in the subsidy expenditure. The Concession Scheme envisages replacement of unit-specific and cost plus subsidy under the RPS by a fixed rate of concession for urea untis which have been grouped into five categories namely : (i) Pre-1992 gas based units; (ii) Post-1992 gas based units; (iii) Naphtha based units; (iv) FO/LSHS based units; (v) Mixed energy units. The rationale for these grouping is the feedstock and the vintage of gas based plants. The report has also examined the steps necessary to protect the small and marginal farmers and have suggested two possible alternatives, which are (a) introduction of a dual price scheme and (b) through rural works programmes.

The report of the Commission alongwith recommendations earlier made by the High Powered Fertilizer Pricing Policy Committee headed by Prof. C.H. Hanumantha Rao will provide important inputs to formulation of new pricing policy as an alternative to the existing **HPS**HILL

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Use applan Allocation for Urban Development

to triangle 285. SHRI T.M. SELVAGANPATHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state : and a second

(a) whether, the plan allocation for, Urban Development has gone down from 8 per cent of the total (b) if so, the reasons therefor;

(c) whether alone in urban infrastructure, Rs.20,000 crore a year would be required over and above the plan resources during the next ten years to make good the deficiencies; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The annual Central Plan allocation for urban development for 1997-98 to 2000-2001 is enclosed as statement.

The allocation of budgetary supprot to Ministries/ departments depends upon the overall availability of resources for the plan, the competing demand from other Ministries/departments and the performance in respect of plan programmes of the concerned Ministry/department as also the five year plan outlay for the sector.

(c) and (d) According to the India Infrastructure report (National Council of applied Economic Research), 1996 the total annual estimated need for urban infrastructure (water supply sanitation, solid waste management and roads) during the five year period 1996-2000 was estimated as Rs.28,297 crores per year (total for five year period Rs.1.41.485 crores). The estimated investment during the following five year period 2000-2005 is Rs. 27,773 crores per year (total for five year period Rs.1,38,865 crores). Thus, for the total ten year period the estimated investment, required is Rs. 280,350 crores. As against this required investment in urban infrastructure the availability of funds was estimated to be about Rs.500 crores per year. Thus, the additional requirement over and above the available funds is about Rs. 23,000 crores per year.

The Central Government is following a multi-pronged strategy to raise resources for urban infrastructure. The strategy includes fiscal concessions like tax free Municipal bounds, broadening the definition of infrastructure under Section 81-A of the Income Tax Act, tariff reforms encouraging private sector participation, enhancing external aid from bilateral and multilateral agencies, as well as foreign direct investment.

Statement

Annual Central Plan Allocation for 1997-98 to 2000-2001

(Rs. in crore)

			· · ·
Year	Total Plan Outlay	Outlay for M/O UD & PA	Percentage of UD & PA Outlay to Total Outlay
2000-2001 B.E.	117333.78	2567.40	2.19
1999-2000 R.E.	96309.94	1506.30	1.56
1998-99 R.E.	88481.75	2116.88	2.40
1997-98 R.E.	42464.27	1931.89	4.55

Identification of Backward/Poorest Districts

286. SHRI RATILAL KALIDAS VARMA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether a Committee was appointed in 1997 to identify the 100 most backward and poorest districts in the country;

(b) if so, whether the Committee has since submitted its report;

(c) the names of such districts;

(d) the steps taken or proposed to be taken for the development of these districts;

(e) whether any target has been fixed to develop these districts; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) and (b) Yes, Sir.

(c) As per statement enclosed.

(d) to (f) The Ministry of Rural Development is implementing programmes pertaining, inter-alia, to poverty alleviation, employment generation, infrastructure development, watershed development, social security and land reforms, with a view to improve the quality of life in 4

the rural aeas and assist people below the poverty line. These programmes are being closely monitored and are being evaluated from time to time. These programmes are also being implemented in these 100 most backward and poorest districts.

Statement

- 1. Nalanda
- 2. Bhojpur
- 3. Ranchi
- 4. Aurangabad
- 5. Jehanabad
- 6. Gaya
- 7. Nawada
- 8. Saran
- 9. Siwan
- 10. Gopalganj
- 11. Pachim Chamaran
- 12. Purba Champaran
- 13. Sitamarhi
- 14. Muzaffarpur
- 15. Vaishali
- 16. Begusarai
- 17. Samastipur
- 18. Darbhanga
- 19. Madhubani
- 20. Saharsa
- 21. Madhepura
- 22. Purnea
- 23. Katihar
- 24. Khagaria
- 25. Munger
- 26. Bhagalpur
- 27. Godda
- 28. Sahibganj
- 29. Dumka
- 30. Deogarh

- 31. Giridih
- 32. Hazaribagh
- 33. Palamou
- 34. Lohardagga
- 35. Gumla
- 36. Pachim Singhbhum
- 37. Araria
- 38. Kishanganj
- 39. Dadra and Nagar Haveli
- 40. Kaithal
- 41. Hamirpur
- 42. Bidar
- 43. Tikamgarh
- 44. Chatarpur
- 45. Panna
- 46. Sagar
- 47. Damoh
- 48. Khargone
- 49. Khandwa
- 50. Vidisha
- 51. Sehore
- 52. Raisen
- 53. Betul
- 54. Hoshangabad
- 55. Narsinhpur
- 56. Mandla
- 57. Chhindwara
- 58. Seoni
- 59. Balaghat
- 60. Rajnandgaon
- 61. Surguja
- 62. Aurangabad
- 63. Jaina
- 64. Parbhani
- 65. Beed

- 66. Nanded
- 67. Osmanabad
- 68. Latur
- 69. Buldana
- 70. Gadchiroli
- 71. Yavatmal
- 72. Phulbani
- 73. Kalahandi
- 74. Koraput
- 75. Keonjhar
- 76. Dungarpur
- 77. Banswara
- 78. West Sikkim
- 79. South Sikkim
- 80. Sitapur
- 81. Hardoi
- 82. Unnao
- 83. Raebareli
- 84. Jalaun
- 85. Lalitpur
- 86. Hamirpur
- 87. Banda
- 88. Fatehpur
- 89. Pratapgarh
- 90. Abharaich
- 91. Barabanki
- 92. Sidharthanagar
- 93. Maharajganj
- 94. Jhansi
- 95. Mau

96. Kanpur Dehat

- 97. Kooch Behar
- 98. Jałpaiguri
- 99. Maldah

100. Darjeeling

Assistance by HUDCO

287. SHRI TRILOCHAN KANUNGO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Housing and Urban Development Corporation (HUDCO) has sanctioned loan assistance for major rehabilitation schemes for the flood and cyclone victims of Orissa, Andhra Pradesh and West Bengal; and

(b) if so, the details thereof alongwith the plan to construct dwelling units in these States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) State-wise details are as under:

Name of the State sanctioned	Loan Assistance (Rs. in Crores)	Units Sanctioned (In lakhs)
Orissa	1287.50	3,25,000
Andhra Pradesh	300	2,27,107
West Bengal	480	23,25,000

[Translation]

Foreign Tourists

288. SHRI BRIJLAL KHABRI : Will the Minister of - HOME AFFAIRS be pleased to state :

(a) the details of foreign tourists visited India during each of the last three years, till date;

(b) the number of foreign tourists staying in the country after the expiry of their visas;

(c) the steps taken by the Government to repatriate such tourists; and

(d) the time by which such tourists are likely to be repatriated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) As per information furnished by various Mission and Posts abroad, data regarding grant of visa to foreign tourists for the last three years is s follows:

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1997	1998	1999
9,21,512	9,16,130	9,66,565

(b) to (d) Powers of the Central Government under the Passport (Entry into India) Act. 1920, Registration of Foreigners Act. 1939 and the Foreigners Act. 1946 have been entrusted to the State Governments and Union Territory Administration to deal with cases of overstayal by foreigners, including their deportation. As such, data regarding Foreigners residing in India after the expiry of their visas, is not centrally maintained. However, State Governments and U.T. Administrations have been instructed from time to time to detect and deport such foreigners.

[English]

World Bank Loan for Urban Development

289. SHRI RAMSHETH THAKUR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the officials incharge of Urban Development and Water Supply in various States have held a meeting with the World Bank Officers with a view to extend loan assistance to Indian States for the Urban Development and Water Supply and Sanitation Schemes;

(b) if so, the details of discussion held in this regard;

(c) whether the World Bank officials have put forth some conditions for extending in loan assistance for this purpose;

(d) if so, the details thereof; and

(e) the measures' taken/being taken by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (e) A workshop was organised by the World Bank on 31.10.2000 with the Government of India, and other stake holders like State Governments, Financial Institutions and other lending agencies to discuss Urban Development and Urban Water stragtegies and chalk out/develop projects in these sectors.

Exemption of Ph.D. Degree holders from NET

290. SHRI DALPAT SINGH PARSTE : Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to state :

(a) whether opinions have been divided over exemption of Ph.D. Degree holders from the University

Grants Commission's National Eligibility Test (NET) for appointment as teachers in colleges and universities;

(b) whether the Federation of All India Researchers' Association has submitted memoranda to the Union Government and the UGC demanding restoration of the exemption of Ph.D. holders, as per the Rastogi Commission recommendations; and

(c) if so, the details of this controversy and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (c) Representations have been received by the Commission expressing support as well as reservations in respect of UGC's decision that Ph.D. holders may not be exempted from the NET. The decision has been taken on merits and in the interest of maintaining uniform standards of education.

National Slum Policy

291. SHRI ANANT GANGARAM GEETE : SHRI KIRIT SOMAIYA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have finalised formation of National Slum Policy;

(b) if not, the reasons therefor;

(c) whether the different attitudes and policies are being adopted by various Union Government Departments and also by the State Governments for the slums on their land; and

(d) if so, the steps proposed to be taken by the Government to have a coordinated policy?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (d) Slum is a State subject and slum conditions vary from State to State and even from city to city and so a uniform and rigid " National Policy on Slums' may not be very meaningful or effective. The Government of India is seized of the problem of slums in different cities of the country and is trying to ameliorate it through a ""National Slum Development Programe" (NSDP), under which funds are released by way of Additional Central Assistance to different States by the Ministry of Finance on the recommendations of the Planning Commission. Broad Guidelines for Improvement of the conditions of slums are issued from time to time.

[Translation]

Recognition to Engineering Courses

292. SHRI RAMDAS ATHAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the criterion fixed by AICTE to accord recognition to the educational institutions in respect of engineering courses;

(b) whether the Government are aware that there is acute shortage of essential equipments, buildings, lecturers etc. in many such recognised educational institutions; and

(c) if so, the action taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) AICTE considers proposals on the basis of duly prescribed regulations and also keeping in view the financial viability, availability of infrastructure facility like land, building, classroom, faculty etc. as per the prescribed norms and standards.

(b) and (c) The approval is accorded based on fulfillment of minimum infrastructural requirement. If nonfulfillment of any basic requirement is noticed, AICTE cautions or takes punitive measures by putting the institute under "no admission' or 'reduced intake category' so that the shortcomings are rectified at the earliest.

[English]

Allotment of Assets and Liabilities to New States

293. SHRI VARKALA RADHAKRISHNAN : Will the Minister of HOME AFFAIRS be pleased to state the steps so far taken by the Government in the matter of allocation of assets and liabilities to the newly created States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : The assets and liabilities of parent States are required to be apportioned keeping in view the principles enumerated in the various sections of the relevant State Reorganisation Act. Many of the assets and liabilities will pass to the successor States on the basis of their location/nexus. Some assets/liabilities are to be divided on the basis of the population ratio. Other assets and liabilities are to be apportioned by the successor States in agreement with each other. Only in the event of a dispute and reference being made, will the Government of India intervene and issue appropriate directions.

[Translation]

Registration of Unemployed Youths

294. SHRI ABDUL RASHID SHAHEEN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether any role has been assigned or is being assigned by the Government to the Voluntary Organisations and financial institutions in regard to registration of unemployed youths in rural areas; and

(b) if so, the details in this regard, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) and (b) The Ministry of Rural Development has not assigned any role to the Voluntary Organisations and financial institutions in regard to registration of unemployed youths in rural areas.

[English]

Cases of Atrocities on SCs/STs

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295. SHRI HOLKHOMANG HAOKIP : SHRI KODIKUNNIL SURESH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of cases of atrocities on SCs/STs, minorities and backward classes have come to the notice of the Government during each of the last three years in various States;

(b) the number of persons arrested and chargesheeted in this connection, State-wise;

(c) the number of cases setted during this period, State-wise; and

(d) the steps taken by the Government to prevent atrocities on minorities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) Information

received from National Crime Records Bureau is Enclosed Statements-I to VII). Segregated information relating to Minorities and Backward Classes is not maintained by National Crime Records Bureau.

(d) 'Public Order' and "Police' are state subjects as per the Seventh Schedule to the Constitution of India. As such, registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. However, the Central Government has, from time to time been writing to the State Governments stressing upon them the need to take preventive, punitive and rehabilitative measures in connection with crime against Schedule Castes/Schedule Tribes and other vulnerable sections of society.

Statement-i

S. No.	State/UT	Murder	Hurt	Rape	Kidnap- ping & Abduc- tion	Dacoity	Robbery	Arson	PCR ACT	SC/ST (Prev.) of Attrocities Act 1989	Other Offen- ces	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	33	303	59	12	0	0	14	266	635	558	1880
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0
3 .	Assam	0	0	0	0	0	0	0	0	0	0	0
4 .	Bihar	33	225	20	8	3	3	5	0	208	2 05	710
5.	Goa	0	0	0	0	0	0	0	0	1	1	2
6.	Gujarat	18	215	21	13	2	13	21	116	602 [.]	810	1831
7.	Haryana	5	42	12	1	0	0	1	0	9	23	93
8.	Himachal Pradesh	1	5	3	0	0	0	0	16	28	8	61
9 .	Jammu & Ka <mark>shmi</mark> r	0	0	2	0	0	0	0	0	0	6	8
10.	Karnataka	10	55	5	1	0	0	2	207	923	24	1227
11.	Kerala	4	192	76	1	0	1	3	6	352	120	755
12.	Madhya Pradesh	66	635	315	23	3	10	30	44	394	2749	4269
13.	Maharashtra	8	79	35	7	6	3	4	262	176	251	831
14.	Manipur	0	0	0	0	0	0	0	0	0	0	0
15.	Meghalaya	0	0	0	0	0	0	0	0	0	0	0
16.	Mizoram	0	0	0	0	0	0	0	0	0	0	0
17.	Nagaland	0	0	0	0	0	0	0	0	0	0	0
18.	Orissa	10	215	15	7	0	4	2	3	222	200	678
19.	Punjab	0	0	3	2	0	0	0	1	2	٦3	11
20.	Rajasthan	53	197	158	16	1	1	63	- 4	781	4350	5624

Incidence of Crimes Committed against Scheduled Castes during 1997

1	2	3	4	5	6	7	8	9	10	11	12	13
21.	Sikkim	0	8	2	1	0	0	1	0	1	5	18
22.	Tamil Nadu	11	983	9	2	1	1	0	193	93	110	1403
23.	Tripura	0	0	0	0	0	0	0	0	0	0	0
24.	Uttar Pradesh	261	706	302	149	42	126	243	72	3627	2972	8500
25.	West Bengal	0	0	0	0	0	0	0	0	0	0	0
	Total (States)	513	3860	1037	243	58	162	389	1190	8054	12395	27901
26.	A & N Islands	0	0	0	0	0	0	0	0	0	0	0
2 7.	Chandigarh	0	0	0	0	0	0	0	1	0	0	1
28.	D & N Haveli	0	0	0	0	0	0	0	0	0	0	0
29 .	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0
30.	Delhi	0	0	0	0	0	0	0	2	16	1	19
31.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0
32.	Pondicherry	0	0	0	0	0	0	0	23	0	0	23
	Total	0	0	0	0	0	0	0	26	16	1	43
	Total (All India)	513	3860	1037	243	58	162	389	1216	8070	12396	27944

Source : Monthly Crime Statistics.

Statement-II

Incidence of Crimes Committed against Scheduled Castes during 1998

S. No.	State/UT	Murder	Hurt	Rape	Kidnap- ping & Abduc- tion	Dacoity	Robbery	Arson	PCR ACT	SC/ST (Prev.) of Attrocities Act 1989	Other Offen- ces	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	35	364	46	6	0	0	5	158	536	455	1605
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0
3 .	Assam	0	0	0	0	0	0	0	0	0	0	0
4.	Bihar	12	253	23	3	3	1	12	12	269	197	785
5.	Goa	0	0	0	0	0	0	0	0	2	0	2
6 .	Gujarat	21	243	20	18	4	32	11	27	595	913	1884
7.	Haryana	6	51	24	12	2	13	0	0	18	33	159

1	2	3	4	5	6	7	8	9	10	11	12	13
8. h	limachal Pradesh	, 1	3	7	1	0	0	0	2	19	26	59
9. J	ammu & Kashmir	0	7	0	0	0	0	0	0	0	10	17
10. K	arnataka	11	31	10	1	1	0	24	128	902	40	11 48
11. K	(erala	4	248	80	3	0	1	11	2	297	122	7 68
12. N	ladhya Pradesh	67	68 0	269	41	1	25	32	15	401	25 20	4051
13. j h	laharas htra	7	86	37	7	6	5	11	191	141	192	683
14. N	Manipur	0	0	0	0	0	0	0	0	0	0	0
15. N	Meghalaya	0	0	0	0	0	0	0	0	0	0	0
16. N	Mizoram	0	0	0	0	0	0	0	0	0	0	0
17. N	Nagaland	0	0	0	0	0	0	0	0	0	0	0
18. 0	Drissa	7	191	22	6	2	5	4	7	254	274	77 2
19. F	Punjab	7	1	4	2	0	0	0	1	6	2	23
20. J	Rajasthan	49	218	138	9	0	2	63	0	958	4149	5586
21. \$	Sikkim	0	1	1	0	0	0	0	0	0	0	2
22.	Tamil Nadu	30	650	4	5	0	0	23	165	300	385	1562
23	Tripura	0	0	0	0	0	0	0	0	0	0	0
24. 1	Uttar Pradesh	259	782	238	139	30	66	150	6	2737	2104	6511
25. \	West Bengal	0	0	0	0	0	0	0	0	0	0	0
-	Total (States)	516	3809	923	253	49	150	346	714	7435	11422	25617
26 . /	A & N Islands	0	0	0	0	0	0	0	0	0	0	0
27. (Chandigarh	0	0	0	0	0	0	0	0	0	0	0
28 . i	D & N Haveli	0	0	0	0	0	0	0	0	0	0	0
29 . 1	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0
3 0.	Delhi	0	0	0	0	0	0	0	1	8	2	11
31	akshadweep	0	0	0	0	0	0	0	0	0	0	0
32.	Ponuicherry	0	0	0	0	0	0	0	9	0	1	10
	Total (UTs.)	0	0	0	0	0	0	0	10	8	3	21
	Total (All India)	516	3809	923	253	49	150	346	724	7443	11425	25638

Source : Monthly Crime Statistics.

Statement-III

Incidence of Crimes Committed against Scheduled Castes during 1999

S. No.	State/UT	Murder	Hurt	Rape	Kidnap- ping & Abduc- tion	Dacoity	Robbery	Arson	PCR ACT	SC/ST (Prev.) of Attrocities Act 1989	000	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	26	437	61	2	3	6	8	266	522	418	1749
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	4	2	0	0	0	0	1	0	0	7
4.	Bihar	5	230	22	1	2	0	13	0	276	271	820
5.	Goa	0	0	0	0	0	0	0	0	0	Ō	0
6.	Gujarat	26	363	28	15	8	23	17	9	415	877	1781
7.	Haryana	5	33	26	8	1	0	1	Ŭ.	18	29	121
8 .	Himachal Pradesh	2	2	4	0	0	0	0	6	21	19	54
9.	Jammu & Kashmir	0	1	2	0	0	0	0	1	0	9	13
10.	Karnataka	11	27	6	0	0	0	8	85	1131	9	1277
11.	Kerala	5	177	54	0	0	0 ΄	4	3	194	77	514
12.	Madhya Pradesh	55	751	305	36	2	16	56	26	433	2987	4667
13.	Mahar as htra	7	67	40	6	1	4	10	135	160	175	605
14.	Manipur	0	0	0	0	O	0	0	0	0	0	0
15.	Meghalaya	1	0	0	0	0	0	0	0	0	0	1
16.	Mizoram	0	0	1	٦	0	1	0	0	0.000	₿	2
17.	Nagaland	0	0	0	Ö	0	0	0	0	· · · 0	0	0
18.	Orissa	10	145	8	4	0	3	3	3	263	333	772
19.	Punjab	5	9	7	2	0	0	0	1	6	9"	39
20.	Rajasthan	49	154	146	10	0	3	67	19	887	4288	5623
21.	Sikkim	0	4	0	0	0	0	4	0	0	4	12
22.	Tamil Nadu	20	165	12	11	0	3	1	109	366	196	883
23.	Tripura	0	0	0	0	0	0	0	0	0	Ο.	0
24.	Uttar Pradesh	279	6 72	276	133	19	50	145	1	2597	1950	6122

1	2	3	4	5	6	7	8	9	10	11	12	13
25.	West Bengal	0	0	0	0	0	0	0	0	0	0	0
	Total (States)	506	3241	1000	228	36	109	337	665	7289	11651	250 62
26 .	A & N Islands	0	0	0	0	0	0	0	0	0	0	0
27 .	Chandigarh	0	0	0	0	0	0	0	0	0	0	0
28 .	D & N Haveli	0	0	0	0	0	0	0	0	0	0	0
29 .	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0
30 .	Delhi	0	0	0	0	0	0	0	3	10	5	18
31.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0
32 .	Pondicherry	0	0	0	0	0	0	0	10	2	1	13
	Total (UTs.)	0	0	0	0	0	0	0	13	12	6	31
	Total (All India)	506	3241	1000	228	36	109	337	678	7301	11657	25093

Source : Monthly Crime Statistics.

Note : Data is provisional.

Statement-IV

Incidence of Crimes Committed against Scheduled Tribes during 1997

S. No.	State/UT	Murder	Hurt	Rape	Kidnap- ping & Abduc- tion	Dacoity	Robbery	Arson	PCR ACT	SC/ST (Prev.) of Attrocities Act 1989	Other Offen- ces	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	11	99	15	4	0	0	0	6	58	43	236
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0	0	0
4 .	Bihar	6	21	4	4	0	0	1	0	98	24	158
5.	Goa	0	0	0	0	0	0	0	0	0	0	0
6 .	Gujarat	9	57	19	9	0	2	1	0	49	238	384
7.	Haryana	0	2	1	0	0	0	0	0	0	2	5
8.	Himachal Pradesh	0	0	0	0	0	0	0	0	1	0	1
9.	Jammu & Kashmir	0	4	2	0	0	0	0	0	0	5	11

1 2	3	4	5	6	7	8	9	10	11	12	13
10. Karnataka	5	34	1	0	0	0	0	3	11	24	78
11. Kerala	6	34	22	1	0	1	2	3	46	24	139
12. Madhya Pradesh	27	161	180	11	0	1	15	5	64	936	140
13. Maharashtra	3	13	16	5	1	0	0	11	44	96	189
4. Manipur	0	0	0	0	0	0	0	0	0	0	0
15. Meghalaya	1	4	0	0	1	0	0	0	0	7	13
6. Mizoram	0	0	0	0	0	0	0	0	0	0	0
7. Nagaland	0	0	0	0	0	0	0	υ	0	0	0
8. Orissa	4	64	10	3	0	2	1	6	76	72	238
9. Punjab	0	0	0	0	0	0	0	0	0	0	0
0. Rajasthan	9	55	41	1	0	1	7	0	146	1185	144
1. Sikkim	0	7	0	0	1	0	0	0	0	23	31
2. Tamil Nadu	8	134	2	3	0	0	0	54	18	8	227
3. Tripura	0	0	0	0	0	0	0	0	0	0	0
4. Uttar Pradesh	6	17	1	0	0	1	1	0	31	29	86
5. West Bengla	0	0	0	0	0	0	0	0	0	0	0
Total (States)	95	706	314	41	3	8	28	88	642	2716	4641
6. A & N Islands	0	0	1	0	0	0	1	0	0	0	2
7. Chandigarh	0	0	0	0	0	0	0	0	0	0	0
8. D & N Haveli	0	0	0	0	0	0	0	0	1	0	1
9. Daman & Diu	0	0	0	0	0	0	0	0	0	0	0
0. Delhi	0	0	0	0	0	0	0	0	0	0	0
1. Lakshadweep	0	0	0	0	0	0	0	Ò	0	0	0
2. Pondicherry	0	0	0	0	0	0	0	0	0	0	0
Total (UTs.)	0	0	1	0	0	0	1	0	1	0	3
Total (All India)	95	706	315	41	3	8	29	88	643	2716	4644

Source : Monthly Crime Statistics.

Note : Data is provisional.

Statement-V

S. State/UT Murder Hurt Rape Kidnap- Dacoity Robbery Arson PCR SC/ST Other Total ACT No. ping & (Prev.) of Offen-Abduc-Attrocities ces Act 1989 tion Andhra Pradesh 1. Arunachal Pradesh 2. 3. Assam Bihar 4. Goa 5. Gujarat 6. 7. Haryana Himachal Pradesh 8. Jammu & Kashmir 9. 10. Karnataka 11. Kerala 12. Madhya Pradesh 13. Maharashtra 14. Manipur 15. Meghalaya 16. Mizoram 17. Nagaland 18. Orissa 19. Punjab 20. Rajasthan 21. Sikkim ٥ ٩ 22. Tamil Nadu 0 . 23. Tripura

24. Uttar Pradesh

Incidence of Crimes Committed against Scheduled Tribes during 1998

1	2	3	4	5	6	7	8	9	10	11	12	13
25.	West Bengal	0	0	0	0	0	0	0	0	0	0	0
	Total (States)	66	638	331	56	5	15	38	47	708	2367	4271
26 .	A & N Islands	0	0	0	0	0	0	0	0	0	0	0
27.	Chandigarh	0	0	0	0	0	0	0	0	0	0	, 0
28.	D & N Hav eli	0	0	0	0	0	0	0	0	1	0	, 1 ·
29 .	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0
3 0.	Delhi	0	0	0	0	0	0	0	0	0	0	0
31.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0
32.	Pon dicherry	0	0	0	0	0	0.	0	3	Ó	1 ;	√4 s.
	Total (UTs.)	0	Q	0	0	0	0	0	3:	1	1	- 5
	Total (All India)	66	368	331	56	5	15	38	50	70 9	2368	4276

Source : Monthly Crime Statistics.

Note : Data is provisional.

Statement-VI

Incidence of Crimes Committed against Scheduled Tribes during 1999

S. No.	State/UT	Murder	Hurt	Rape	Kidnap- ping & Abduc- tion	Dacolty	Robbery	Arson	PCR ACT	SC/ST (Prev.) of Attrocities Act 1989	Other Offen- ces	, Total
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	4	48	22	7	0	0	1	7	39	50	178
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	1	1
3.	Assam	0	0	0	1	0	0	1	0	0	0	2
4.	Bihar	1	15	6	1	1	0	0	0	14	29	67
5.	Goa	0	0	0	0	0	0	0	0	0	0	0
6.	Gujarat	11	55	23	6	1	1	8	1	45	216	367
7.	Haryana	0	O _.	0	0	0	0	0	0	0	0	0
8.	Himachal Pradesh	0	17	0	0	0	0	0	0	0	2	19
9 .	Jammu & Kashmir	0	0	0	0	0	0	1	0	0	2	3

1 2	3	4	5	6	7	8	9	10	11	12	13
10. Karnataka	3	0	1	0	0	0	0	4	49	3	60
11. Kerala	0	23	10	0	0	1	2	0	14	31	81
12. Madhya Pradesh	38	216	233	28	0	3	16	3	105	1114	1756
13. Maharashtra	4	13	34	9	1	1	1	13	18	77	171
14. Manipur	0	0	0	0	0	0	0	0	0	0	0
15. Meghalaya	0	0	0	1	0	0	0	0	0	0	1
16. Mizoram	0	1	0	0	0	0	0	0	0	0	1
17. Nagaland	0	0	0	0	0	0	0	0	0	0	0
18. Orissa	3	105	10	1	0	1	0	7	94	114	335
19. Punjab	0	0	1	0	0	0	0	0	4	0	5
20. Rajasthan	14	61	40	4	0	1	13	0	175	913	1221
21. Sikkim	0	8	2	1	0	0	0	0	0	7	18
22. Tamil Nadu	1	70	0	0	0	0	0	10	11	13	105
23. Tripura	0	0	0	0	0	0	0	0	0	0	0
24. Uttar Pradesh	1	14	1	0	0	0	0	0	6	36	58
25. West Bengal	0	0	0	0	0	0	0	0	0	0	0
Total (States)	80	646	383	59	3	8	43	45	574	2608	4449
26. A & N Islands	0	0	0	0	0	0	0	0	0	0	0
27. Chandigarh	0	0	0	0	0	0	0	0	0	0	0
28. D & N Haveli	0	0	0	0	0	0	0	0	0	0	0
29. Daman & Diu	0	0	1	0	0	0	0	0	0	0	1
30. Delhi	0	0	0	0	0	0	0	0	0	0	0
31. Lakshadweep	0	0	0	0	0	0	0	0	0	0	0
32. Pondicherry	0	0	0	0	0	0	0	0	0	0	0
Total (UTs.)	0	0	1	0	0	0	0	0	0	0	1
Total (All India)	80	646	384	59	3	8	43	45	574	26Q8	4450

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Source : Monthly Crime Statistics.

Note : Data is provisional.

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Persons Arrested. Charge-Sheeted and Cases in which Trials Completed under PCR Act &

SC/ST (P) of Atrocities Act during 1997 & 1998

S.No.	State		Prote	Protectaion of Ci	Civil Rights	Act			SC/ST		Prevention of Atrocities Act	es Act	
	. '		1997			1998			1997			1998	
		Persons Arrested	Persons Charge- Sheeted	Trial Com- pleted (Cases)	Persons Arrested	Persons Charge- Sheeted	Trial Com- pleted (Cases)	Persons Arrested	Persons Charge- Sheeted	Trial Com- pleted (Cases)	Persons Arrested	Persons Charge- Sheeted	Trial Com- pleted (Cases)
-	2	3	4	2	9	7	8	6	10	1	12	13	14
1. A	Andhra Pradesh	678	664	408	377	436	234	1394	1381	422	1116	926	487
2. A	Arunachal Pradesh	о ч	0	0	0	0	0	0	0	0	0	0	0
З. У	Assam	0	0	ο	e	0	0	0	0	0	0	0	0
4 .	Bihar	79	149	17	147	174	28	1376	1284	63	1736	1518	229
ي. ص	Goa	0	0	0	0	0	0	0	0	0	0	0	0
Ū O	Gujarat	106	110	39	76	74	253	1610	1561	432	1285	1222	520
Ч. Н	Haryana	2	2	ο	5	5	N	14	7	0	38	47	-
В. Ю	Himachal Pradesh	1 45	36	9	0	1	7	79	69	6	14	25	6
9. 18	Jammu & Kashmir	0	-	2	0	0	-	0	0	e	0	0	22
10. K	10. Kamataka	728	755	717	250	223	300	3245	3095	593	3012	2741	313
11. Kerala	erala	10	Ø	80	-	e	7	554	481	86	541	393	109
12. M	12. Madhya Pradesh	227	232	175	124	124	316	1795	1808	578	2121	2129	897
13. M	13. Maharashtra	536	554	212	442	428	85	383	421	114	433	422	118
14. M	14. Manipur	0	0	0	ο	0	0	0	0	o	0	0	0
15. M	15. Meghalaya	0	0	0	0	0	o	0	0	0	0	0	0
16. M	16. Mizoram	0	0	0	•0	0	0	0	0	0	0	0	0

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-	2	3	4	5	9	7	80	6	10	=	12	13	14
17.	17. Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
18 .	18 Orissa	:	11	21	0	0	10	1193	1286	176	1149	1181	540
19.	19 Punjab	14	0	0	-	11	0	10	S	0	30	12	e
20.	Rajasthan	9	9	24	-	-	37	3406	3458	1034	3982	3821	1174
21.	Sikkim	0	0	0	0	0	0	ο	0	0	0	0	0
22.	22. Tamil Nadu	262	180	220	536	470	106	972	614	152	1515	1170	152
23.	23. Tripura	0	0	0	0	ο	0	0	0	0	0	0	0
24.	24. Uttar Pradesh	287	291	628	257	245	532	10572	10547	3819	8107	7763	2887
25.	West Bengal	0	0	0	0	0	ο	0	0	0	0	0	0
	Total (States)	2991	2999	2477	2222	2205	1919	26603	26012	7511	25079	23370	7461
26.	A & N Islands	0	0	ο	0	0	ο	0	0	0	0	0	0
27.	Chandigarh	-	-	0	0	0	0	0	0	-	0	0	0
28.	D & N Haveli	0	0	0	0	0	0	N	5	0	-	-	-
29.	29. Daman & Diu	0	0	0	0	0	0	RN	NR	NR	NR	RN	NR
30	30. Delhi	12	13	0	4	4	0	ю	5	-	4	4	ო
31.	31. Lakshaeweep	0	0	0	0	0	0	0	0	0	0	0	0
32.	Pondicherry	48	43	11	14	15	14	0	0	0	0	0	0
	Total (UTs)	61	57	1	18	19	14	5	4	2	S	Ś	4
	Total (All India)	3052	3056	2488	2240	2224	1933	26608	26016	7513	25084	23375	7465
Sou	Source: Crime In India.												

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Note: NR Stands for Data not received.

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Surrender of Terrorists

296. SHRI SONTOSH MOHAN DEV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of terrorists surrendered during each of the last three years in North-Eastern States, State-wise;

(b) whether the terrorist activities have reduced or increased;

(c) whether the terrorist groups operating in N.E. States have nexus with politicians; and

(d) if so, the facts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) As per information available, the number of insurgents surrendered in the North-Eastern States during the last 3 years is as below:

States	1997	1998	1999
Assam	-	251	676
Nagaland	15	36	06
Manipur	13	01	01
Tripura	437	03	57
Meghalaya	-	-	-
Mizoram	-	-	44
Arunachal Pradesh	-	05	03

(b) Though militant activities in Manipur and Tripura have shown an increase in recent past, the overall

situation in Assam and Nagaland has shown improvement. Other North-Eastern States are by and large peaceful.

(c) and (d) There are reports indicating nexus of politicians with terrorist groups. These reports are under investigation.

Government Accommodation to Central Government Employees in States

297. DR. MANDA JAGANNATH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Central Government employees serving in different States are not provided with Government accommodation except high officials like Collector etc.;

(b) if so, the reasons therefor;

(c) whether the Government propose to construct Government accommodation for such employees; and

(d) if so, the budget proposed for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Central Government employees in different States are provided with General Pool Residential accommodation wherever such accommodation is available.

(c) Details of General Pool accommodation under construction in different cities are enclosed as statement.

(d) The budget grant for construction of General Pool accommodation for the current year is Rs. 74.50 crores.

S.N	o. City				Туре			
		I	11		IV	v	VI	Total
1	2	3	4	5	6	7	8	9
1.	New Delhi	-	-	-	442	494	-	936
2.	Srinagar	-	120	88	18	-	-	226
	Shimla	-	30	42	-	-	-	72
1 .	Lucknow	160	194	_	42	32	-	428

Statement General Pool Quarters Under Construction

	2	3	4	5	6	7	8	9.,
5.	Allahabad	-	24	102	18	4	2	150
5.	Varansi	24	60	102	12	-	-	198
7.	Agra	16	32	64	8	-	-	120
3 .	Jaipur	64	80	176	56	20	6	410
₽.	Gangtok	24	24	40	12	6	-	106
10.	Calcutta	-	-	-	28	72	-	100
11.	Guwahati	24	16	72	24	-	-	136
12.	Mumbai	-	60	20	-	· -	-	80
	Total	312	648	706	660	628	8	2962

Performance of Pharma Sector

298. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have taken fresh initiatives to boost the performance of pharma sector on the pattern of Information Technology Sector attracting Foreign Direct Investment in the production and R&D activities and promoting joint venture with USA to secure dominant role in the global market;

(b) if so, the details thereof;

(c) the details of action taken to upgrade educational institutions in pharmacy to international standards in collaboration with USA; and

(d) the time bound agenda for action for fresh policy reforms in this sector during 2000-2001?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE): (a) and (b) With a view to attract foreign investors to invest more in the drugs and pharmaceutical sector, the Government has increased the limit of foreign investment through the automatic route, from 51% to 74% in case of bulk drugs, their intermediates and formulations.

(c) and (d) The Government of India has set up the National Institute of Pharmaceutical Education and Research (NIPER), the first national level institute in pharmaceutical sciences with proclaimed objectives of becoming a center of excellence for advanced studies and research in pharmaceutical sciences. NIPER offers various postgraduate programmes i.e., M.S.(Pharma), M. Pharma & M.Tech.(Pharma) & PHD Programmes having interdisciplinary approach with emphasis on drug discovery and development.

Fake Human Rights Organisations

299. SHRI A. VENKATESH NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that fake human right organisations are mushrooming day-by-day in the country;

(b) if so, whether the number of fake human right lawyers have also been increased in almost all the courts in the country;

(c) if so, whether these lawyers are not only charging hefty fees from innocent victims but also corner most of the Government money which comes as aid for victims of riots or even natural calamities;

(d) whether the Government are contemplating serious action against such lawyers and NGOs; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No instance of existence of fake human rights organisations has come to the notice of the Government.

(b) to (e) Does not arise.

Pay Scales for DANICS/DANIPS

300. SHRI BHIM DAHAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have approved the new pay scales for civil and the police services commonly known as DANICS/DANIPS;

(b) if so, the details thereof; and

(c) the number of employees likely to be benefited as a result of revision of pay scales of these services?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) Yes, Sir. The details are given in the attached statement.

(c) The introduction of two new pay scales of Rs. 8000-275-13,500/- and Rs.14,300-400-18,300/- shall provide additional promotional avenues and help improve, in due course, the career progression of all members of the two Services.

Statement

Details of the new Pay and Grade structure approved by the Government for the Civil and Police Services commonly known as DANICS/DANIPS

- (a) Such of those officers of the DANICS/DANIPS as have completed four years in the applicable prerevised intial pay scale of Rs.2000-60-2300-75-3200-100-3500 shall be placed in the revised pay scale of Rs.8000-275-13500 with effect from January 1, 1996.
- (b) Other officers of the DANICS/DANIPS appointed in the intitial pay scale but have not completed four years as on January 1, 1996 shall continue only in the normal replacement pay scale of Rs.6500-200-10500 till the time they complete the prescribed total service of four years in the pay scales of Rs.2000-60-2300-75-3200-100-3500/Rs.6500-200-10500. On completion of four years, however, they shall be extended the higher revised pay scale of Rs.8000-275-13500 from the date(s) on which they fulfil the residency requirement.
- (c) The newly introduced pay scale of Rs.8000-275-13500 shall be classified as a Group 'B scale.

(d) A new non-functional grade in the pay scale of Rs.14.300-400-18.300 shall be introduced in these Services, 10% of the total number of duty posts sanctioned for each of the DANICS/ DANIPS, not exceeding the total strength of sanctioned posts in Junior Administrative Grade (Rs.12000-375-16500), shall be operated in this grade. The said grade shall be filled by appointment of officers of the respective Services who have completed the prescribed service of eighteen years and are holding posts in the Junior Administrative Grade. Such of those officers who fulfill these conditions as on January 1, 1996 may be placed in the nonfunctional grade from this date itself.

Law & Order in A & N Islands

301. SHRI CHANDRAKANT KHAIRE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Andaman and Nicobar Islands are facing grave threats from Poacher,⁵ drug and gun runners and criminals operating from South Asia;

- (b) if so, the details thereof; and
- (c) the steps being taken to check the menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) No, Sir. However, there have been cases in which poachers from some foreign countries were found engaged in poaching activities and in one recent case a group of foreign nationals was apprehended near Land Fall Island and a sizeable quantity of arms and ammunition was seized from them.

(c) The steps taken to check the menace of poaching include:

- (i) Regular surveillance in the sea adjoining A&N Islands by Coast Guard ships and aircrafts;
- (ii) Conducting joint anti-poaching operations by Navy, Coast Guard and A&N Police;
- Setting up of four anti-poaching squads by the A&N Police and their deployment at Campbell bay. Nancowry. Hut Bay and Diglipur;
- (iv) Strengthening of Police Marine "Force by creation of additional posts and purchase of speed boats and vessels; and
(v) Holding of a State Security Coordination meetings every month to review the measures taken to deal with the poachers and other matters relating to internal security.

[Translation]

Pradhan Mantri Gramodaya Yojana

302. DR. RAGHUVANSH PRASAD SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the salient features of the Pradhan Mantri Gramodaya Yojana;

(b) the details of the work undertaken under this Yojana;

(c) the details of the funds allocated to each State under this Yojana since its implementation, Schemewise;

(d) the expenditure likely to incurred on the Yojana State-wise:

(e) whether the States have utilised the funds; and

(f) if so, the details thereof, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M.VENKAIAH NAIDU) : (a) Pradhan Mantri Gramodaya Yojana (PMGY) has been introduced as a new initiative in the year 2000-01 to achieve the objective of sustainable human development at the village level. PMGY envisages allocation of Additional Central Assistance (ACA) to States and UTs for selected basis minimum services. The allocation for PMGY is Rs. 5000 crore in the annual Plan 2001-01.

(b) PMGY has two components viz. Rural roads with an allocation of Rs. 2500 crore and Other programmes of PMGY viz. Primary health, primary education, rural shelter, rural drinking water and nutrition with an allocation of another Rs. 2500 crore.

(c) The Rural Connectivity Programme is currently being finalised The Statewise allocation of ACA for Other programmes of PMGY is enclosed. As per the guidelines, each of the five sectors of the Others programmes of PMGY must be allocated at least 15 per cent of the total allocation to a State/UT.

(d) The State and UTs are required to utilise the full amount of the ACA allocated to them under PMGY.

(e) and (f) The first six monthly instalment of the ACA funds has been released to the states and UTs during July-August, 2000. The further release of instalment of ACA would depend upon the extent of utilisation of the funds sanctioned earlier.

Statement

		(Rs. in lakhs)
SI.	Name of State/UTs.	ACA 2000-
No.		2001
1	2	3
Non	special Category States	
1.	Andhra Pradesh	14206
2.	Bihar	28725
3.	Goa	78
4.	Gujarat	6479
5.	Haryana	1678
6.	Karnataka	7513
7.	Kerala	6908
8.	Madhya Pradesh	11377
9.	Maharashtra	9913
10.	Orissa	9855
11.	Punjab	4040
12.	Rajasthan	9640
13.	Tamil Nadu	10479
14.	Uttar Pradesh	34891
15.	West Bengal	16782
	Sub Total	172564
Spe	cial Category	
1.	Arunachal Pradesh	6817
2.	Assam	17957
3.	Himachal Pradesh	7061
4.	Jammu & Kashmir	17158
5.	Manipur	4856

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1	2	3
6.	Meghalaya	4059
7.	Mizoram	4041
8 .	Nagaland	4113
9 .	Sikkim	2811
10.	Tripura	5083
	Sub Total	73956
Unio	n Territories	
1.	NCT Delhi	1105
2.	Pondicherry	477
3 .	A & N Islands	1027
4.	Chandigarh	456
5.	D&N Haveli	132
6 .	Daman & Diu	177
7.	Lakshadweep	106
	Sub Total	3480
	Grand Total	250000

[English]

Efficacy of Wasteland Development Programmes

303. SHRI KALAVA SRINIVASULU : SHRI VILAS MUTTEMWAR :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether as per recently released ""Wasteland Atlas of India"" 20.17% land was found as whisteland;

(b) whether the wasteland development programme is not yielding desired results in the country;

(c) if so, whether the experts have stressed to reverse the trend in order to check the problem of food security in future;

(d) whether any evaluation study of the Programme has been made by the Government; and

(e) if so, the details of various programmes taken up under this scheme during the last three years. Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) to (e) Wastelands are degraded lands which are currently un-utilized or under-utilized and are deteriorating for lack of appropriate water and soil management or on account of natural causes. The Department of Land Resources (DoLR) is implementing an Integrated Wastelands Development Programme (IWDP) for development of non-forest wastelands on watershed basis. This programme seeks to improve the productivity of wastelands to grow appropriate bio-mass as also to prevent further degradation. Hence agricultural operations are generally not possible on such lands at the first stage of development.

The evaluation of the projects under IWDP is being carried out through the independent evaluators on project to project basis. In addition, institutional arrangements like State Watershed Programme Implementation and the Review Committee at the State level and Watershed Development Advisory Committee at District level to monitor, review and evaluate the progress of implementation of Watershed Development Programme are also in vogue. State-wise details of the projects sanctioned under IWDP Scheme during last three years is given in statement.

Statement

Statement showing State-wise details of the projects sanctioned under IWDP Scheme during last 3 years

SI. No.	Name of the State	No. of Projects Sacntioned
1	2	3
1.	Andhra Pradesh	15
2.	Arunachal Pradesh	, 1
3.	Assam	4
4.	Bihar	1
5.	Gujarat	13
6 .	Himachal Pradesh	9

1	2	3
7.	Haryana	2
8 .	Jammu & Kashmir	3
9 .	Karnataka	14
10.	Maharashtra	9
11.	Meghalaya	2
12.	Manipur	7
13 .	Madhya Pradesh	18
14.	Nagaland	5
15.	Orissa	13
16	Rajasthan	11
17.	Sikkim	5
18.	Tamil Nadu	10
19.	Uttar Pradesh	24
	Total	166

Reduction in Outlay on CSIR

304. SHRI A. BRAHMANAIAH : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the present outlay on CSIR;

(b) whether there is any proposal to reduce this outlay:

(c) the number of laboratories under CSIR;

(d) whether any of these laboratories has completed or done commercially useful research in the recent past:

(e) whether steps are being taken to motivate the Council of Scientific and Industrial Research to raise revenues on its own: and

(f) if so, the details thereof?

THE MINISTER FOR HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) The outlay for Council of Scientific and Industrial Research (CSIR) during the year 2000-2001 is Rs. 940.14 crore. (b) At the Revised Estimates stage for the current year a reduction of Rs. 43.84 crore is envisaged.

(c) As on date there are 40 National Laboratories/ Institutes under CSIR.

(d) All the CSIR laboratories have been involved in commercially useful R&D work. The annual industrial production based on CSIR knowhow is estimated to be around Rs. 4400 crore in 1999-2000.

(e) and (f) The CSIR of its own has committed to earn atleast one-third of its budget from external sources. The Government since 1995 is also providing incentive by allocating matching support to the commercial rupee generated by CSIR.

Engineering Colleges in Andhra Pradesh

305. DR. (SHRIMATI) C. SUGUNA KUMARI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the Government propose to open a new regional centre in Andhra Pradesh to inspect opening of new Engineering colleges;

(b) if so, the details thereof; and

(c) the number of extra seats proposed to be given in the State in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) No, Sir.

(c) Increase in intake depends upon the proposals received and fulfilling the norms and standards of the All India Council for Technical Education (AICTE).

Misuse of Laboratory Reserve Fund

306. SHRI M.V.V.S. MURTHI : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government are aware of the misuse of Laboratory Reserve Fund by the top brass of CSIR;

(b) if so, the details of the cases came to the notice of the Government in this regard alongwith the involvement of funds and the officials involved therein;

(c) whether the Government have constituted any Committee to fix responsibility in the matter;

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- (d) if so, the details and outcome thereof; and
- (e) if not, the reasons therefor?

THE MINISTER FOR HUMAN RESOURCE DEVELOPMENT. MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (d) The CAG in the Audit Report No. 5 of 2000 pertaining to test check of expenditure from Laboratory Reserve Fund (LRF) reported some irregular expenditure. Preliminary examination of the report has revealed that there has been irregular expenditure of around Rs. 38 lakhs only out of a total expenditure of Rs. 10,000 lakhs. In order to avoid even these small irregular expenditures CSIR has issued fresh stringent instructions for strict compliance to all its Laboratories/Institutes. Nonetheless, CSIR has appointed a committee to examine the specific cases of irregular expenditure and to fix responsibility in regard to the offcials involved.

(e) Does not arise.

Modernisation of Coalfields

307. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COAL be pleased to state :

(a) whether the Union Government have refused to accept the 700 crore loan offer from World Bank for the modernisation of coalfields;

(b) if so, the reasons therefor;

(c) whether the internal resources are adequate to meet the demand for modernisation of coalfields;

(d) whether the Government feel at now there is no need for such modernisation as contemplated earlier; and

(e) if so, the facts in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) and (b) Coal India Limited entered loan agreements with World Bank (IBRD) and Japan Bank for International Cooperation (JBIC) for financing Coal Sector Rehabilitation Project (CSRP) to improve coal production and maintain commercial viability of 24 profitable mines of Coal India Limited. Total loans comprised US\$ 1030 million, out of which US\$ 522.60 million is being utilised and the balance US\$ 507.40 million remaining unutilised.

Coal India Limited itself requested World Bank and JBIC for the cancellation of the balance uncommitted part of the loan because of various operational reasons. After taking into account the softening of domestic interest rates and the greater flexibility available by recourse to domestic credit on the strength of its balance sheet, CIL was of the view that continuing the World Bank / JBIC project finance for the unutilized portion of the loan was not in its best financial interests.

As the balance of convenience lay in agreed cancellation of the balance uncommitted facility of the World Bank and Japan Bank for International Cooperation (JBIC) loan, CIL initiated appropriate steps for cancellation in consultation with Ministry of Coal and Ministry of Finance. CIL is confident of completing the projects covered by the loan from its own resources.

(c) The objective of CSRP in terms of creation of additional coal production capacity would not be affected as necessary arrangements for funds from alternate sources is being made by CIL.

(d) and (e) Modernisation and taking up new coal projects are a continuous process depending on development of new customer/increase in capacity of existing customer. For Greenfield areas, CIL is exploring the possibility of joint venture and or other routes.

[Translation]

Naphtha Based Fertilizers

308. SHRI DHARM RAJ SINGH PATEL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the total number of naphtha based fertilizer plants in the country;

(b) whether the Government are aware that the fertilizer plants are on the verge of closure due to high price of naphtha;

(c) is so, whether any measures are being taken to save these plants especially the Phulpur units of IFFCO; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (d) At present, there are 11 urea plants based on naphtha in the country. They are:

1. Fertilizers and Chemicals Travancore Limited. Cochin-I

2. Duncans Industries Limited, Kanpur

- 3. Indian Farmers Fertiliser Cooperative Limited, Phulpur-I
- 4. Indian Farmers Fertiliser Cooperative Limited, Phulpur-II
- 5. Mangalore Chemicals & Fertilizers Limited, Mangalore
- 6. Madras Fertilizers Limited, Chennai
- 7. Shriram Fertilisers and Chemicals Limited, Kota
- 8. Southern Petrochemical Industries Corporation Limited, Tuticorin
- 9. Nagajuna Fertilizers & Chemicals Limited
- 10. Chambal Fertilizers & Chemicals Limited
- 11. Zuari Industries Limited, Goa

Production of urea in the country is subsidised under the Retention Price-cum-Subsidy Scheme (RPS) introduced in November 1977. RPS enables the manufacturers to recover their normative cost of production along with reasonable return on networth. Hence, the closure of plants due to high price of naphtha does not arise.

[English]

Safety Norms at Flyovers Sites

309. SHRI RAMJEE MANJHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Iron pipes from flyover site come crashing on bus, 2 hurt" appearing in the Times of India dated September 21, 2000;

(b) if so, the facts of the matter reported therein;

(c) the measures taken by the Government for the safety of the people passing through the flyovers;

(d) whether any action action has been taken against the builders of flyovers for violation of safety norms; and

(e) if so, the details thereto?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN) : (a) Yes, Sir.

(b) According to information provided by the Government of NCT of Delhi the incident occurred at the site of the Raja Garden flyover, which is under construction by U.P. Bridge Corporation on behalf of Delhi Tourism & Transport Development Corporation Ltd. It is reported that although the construction area was barricaded a part of the crane during operation fell over a bus outside the barricaded area due to sudden machanical failure of the beem of the crane.

(c) Safety measures such as barricading of the construction area, installation of safety signs, diversion of traffic, regular check-up and maintenance of the equipment used by the builder, etc. have taken for the safety those passing through the flyovers.

(d) and (e) The builder was directed to take further stringent precautions to avoid recurrence of such incidents. An enquiry is being conducted by the U.P. State Bridge Corporation to ascertain the exact causes of the failure. The Government of Delhi have also been asked to look into the incident and take appropriate action.

Revised Investment Promotion Scheme

310. SHRI DILEEP SANGHANI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have introduced a revised Investment Promotion Scheme;

(b) if so, the details thereof;

(c) the number of project proposals received from States in this regard, State-wise; and

(d) the number of farmers likely to be benefited therefrom, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) The Investment Promotional Scheme (IPS) for development of non-forest wastelands was first launched during 1994-95 to mobilise resources from financial institutions,/banks, corporate bodies for development of wastelands belonging to Central and State Goverments, Panchayats, Village Communities, Private Farmers etc. Under the Scheme there is a provision for central promotion grant/subsidy to all category of beneficiaries. For effective participation of the beneficiaries, promoter's contribution is also envisaged. The Scheme was restructured. The revised Scheme became operational in August, 1998 and was made more broad based with a f

(Amount in Rs.)

focus on benefit to small and marginal farmers including Scheduled Castes/Scheduled Tribes. The details of subsidy and promoter's contribution are given at statement-I. sanctioned under the Investment Promotional Scheme. So far, 73 farmers have been benefited under the Scheme. The State-wise details of the projects sanctioned. subsidy released and farmer's benefited under the Scheme are given at statement-II.

(c) and (d) Upto March, 2000, 16 projects have been

Statement-I

Statement Showing the Details of Central Promotional Grant/Subsidy and Promoters' Contribution under Central Sector Investment Promotional Scheme for Development of Non-forest Wastelands.

(A) The details of subsidy* are:

(B)

	(i)	For Gene (Individua	ral Category I/Group)	25% of on-farm development activities or Rs.25 lakhs, whichever is less.
	(ii)	For Small (Indivudua		30% of on-farm development activities or Rs.25 lakhs, whichever is less.
	(iii)	For (a)	Marginal Farmers (Individual/Group)	50% of on-farm development activities or Rs.25 lakhs, whichever is less.
		(b)	SC/ST Farmers without (any limit in the area of holidings (individual/Group).	Same as A(iii)(a) above.
)	Deta	ils of pror	noters' contribution are:	
	(i)	(i) For General Category At least 25% of the project cost. (Individual/Group)		At least 25% of the project cost.
(ii) for Small Farmers (Individual/Group)			At least 10% of the project cost.	
	(iii)	For (a)	Marginal Farmers (Individual/Group)	Nil. However, at the time of execution of the project, the family labour should be involved to provide self- employment ensuring participation.
		(b)	SC/ST Farmers without any limit in the area of holdings (Individual/Group).	Same as B (iii) (a) above.

* For the purpose of subsidy, the average project cost for on-farm development activities is restricted to Rs. 20,000 per ha.

Statement-II

State-wise Details of the Projects Sanctoined, Subsidy Released and Farmers benefited under the Investment Promotional Scheme up to March. 2000

SI. No.	State	No. of Projects sanctioned	Subsidy sanctioned	Subsidy released	No. of farmers benefited
1.	Andhra Pradesh	1	11,00,000.00	6,60,000.00	1
2.	Maharashtra	3	3,01,400.00	1,80,840.00	7
3.	Tamil Nadu	12	46,98,250.00	36.88.750.00	65
	Total	16	60,99,650.00	45,29,590.00	73

[Translation]

Computer Education

311. SHRIMATI JAYASHREE BANERJEE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government of Madhya Pradesh has submitted any proposal for computer education in High Schools and sought funds therefor;

(b) if so, the details thereof;

(c) whether the Union Government have postponed some earlier proposals of the State;

(d) if so, the reasons therefor; and

(e) the action taken to release the required amount for computer education in High Schools of the State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (e) The Government of Madhya Pradesh have submitted a proposal in 1997 for Computer Education in 400 schools. As this Department is in the midst of revising the CLASS Scheme, no fresh proposals have been funded by the Government of India from 1997-98. However maintenance grant ot Rs. 5,95,53,600/- for maintenance of computer hardware already installed in schools have been released to the Government of Madhya Pradesh.

[English]

Education Through TV

312. SHRI RAMANAIDU DAGGUBATI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have taken any steps to videspread education through T.V. as is being done in Australia to cover far fetched areas like Arunachal Pradesh, Manipur etc. where there is dearth of educational institutions; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) The Department of Secondary Education and Higher Education under the Centrally Sponsored Scheme of Educational Technology has set up six State Institutes of Educational Technology to produce Educational Programmes which are telecast through the National Channel of Doordarshan. Assistance is also provided to States/UTs for purchase & Installation of Colour Televisions & Radio-cum-Cassette Players in schools to facilitate reception of these programmes. On 26.1.2000 a fully dedicated educational channel named Gyan Darshan has been launched which at present telecasts educational programmes for 16 hours everyday covering various sectors of education. These programmes can be viewed all over the country through cable net work.

Rural Development Schemes

313. VAIDYA VISHNU DATT SHARMA: Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of villages taken or proposed to be taken for the development under Rural Development Scheme during the current financial year so far;

(b) whether the villages have been taken from J&K State, especially from Jammu region under the scheme;

- (c) if so, the details thereof, region-wise;
- (d) the amount sanctioned for the purpose; and
- (e) if not, the reasons therefor?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) The Ministry of Rural Development undertakes development of all the villages in the country including Jammu & Kashmir. The major schemes implemented by the Ministry are Jawahar Gram Samridhi Yojana (JGSY), Swarnjayanti Gram Swarozgar Yojana (SGSY), Employment Assurance Scheme (EAS), Indira Awaas Yojana (IAY) and Accelerated Rural Water Supply Programme (ARWSP). The Ministry does not maintain village-wise data.

(d) and (e) An amount of Rs. 20,921.94 lakhs (both Central and State) has been allocated during 2000, 2001 to Jammu and Kashmir under various programmes of the Ministry.

Coal Mines

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314. SHRI GUTHA SUKENDER REDDY : Will the Minister of COAL be pleased to state :

(a) the number of coal mines operating in the country at present, State-wise, company-wise;

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(b) whether the Government propose to open new coal mines;

(c) if so, the details thereof, State-wise, company-wise;

(d) whether the Government propose to privatise the mines; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) The number of coal mines operating in the country at present, State-wise and Companies-wise is given below:-

State-wise

State	No. of existing coal mines
Andhra Pradesh	69
Assam	6
Bihar	169
Jammu & Kashmir	3
Madhya Pradesh	127
Maharashtra	53
Orissa	22
Uttar Pradesh	4
West Bengal	108
Total	561

Company-wise

Companies	Number of existing coal mines
Eastern Coalfields Limited	122
Bharat Coking Coal Limited	87
Central Coalfields Limited	55
Northern Coalfields Limited	9
Western Coalfields Limited	87
South Eastern Coalfields Limited	87
Mahanandi Coalfields Limited	22
North Eastern Coalfields (unit directly controlled by CIL)	6
Coal India Limited	475

Companies	Number of existing coal mines
Singareni Collieries Company Limite	d 69
Bihar State Mineral Development Corporation Limited	1 '
Damodar Valley Corporation	1
Indian Iron & Steel Company Limited	d 3
J & K Minerals Limited	3
Bengal Emta Coal Mines Limited	1
Jindal Steel & Power Limited	1
Tata Iron & Steel Company Limited	7
Tota! number of coal mines	561

(b) and (c) Opening of new coal mines is decided by the coal companies on the basis of commercial considerations. The number of new mines likely to be opened during IX and X Plans by Coal India Limited statewise and company-wise is as follows:-

State-wise

State	No. of existing coal mines
Bihar	12
Madhya Pradesh	20
Maharashtra	28
Orissa	13
Uttar Pradesh	2
West Bengal	4
Total	79

Company-wise

Companies	Number of existing coal mines	
1	2	
Eastern Coalfields Limited	4	
Bharat Coking Coal Limited	4	
Central Coalfields Limited	8	

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1	2
Northern Coalfields Limited	3
Western Coalfields Limited	30
South Eastern Coalfields Limited	17
Mahanandi Coalfields Limited	13
Coal India Limited	79

⁽d) No, Sir;

(e) In view of answer given to part (d) above, the question does not arise.

Annual Report of Amnesty International

315. SHRI VINAY KUMAR SORAKE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have studies the recent Annual Report of Amnesty International and its observations regarding the Indian scene;

(b) the details of adverse observations made by the Amnesty International in relation to India;

(c) whether there has been a spurt in custodial deaths of under-trials and political detenus in India; and

(d) if so, whether the Natoinal Human Rights Commission has commented upon adversely on this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH, VIDYASAGAR RAO) : (a) and (b) The Govenment is aware of the Amnesty International Report 2000 which pertains to several countries throughout the world. The Chapter on India in the said report contains generalised allegations stating that deaths in custody continue to be widespread throughout all States, various forms of torture, including rape, continued to be used by the Police and Security Forces, that there was an increase in attacks on religious minorities notably Christians and Muslims, the socially and economically weaker sections of society and women remained particularly vulnerable to human rights abuses, that Human Rights Defenders came under attack from both the State and other powerful interests etc. Amnesty International has been making such wild and unfounded allegations of a sweeping and generalised nature in their previous reports as well.

(c) and (d) There has been a decline in the number of custodial deaths during 1999-2000 as compared to the

previous year. As per available information, the number of deaths in Police and Judicial custody during 1999-2000 were 177 and 916 respectively. National Human Rights Commission has, from time to time issued directions to the concerned authorities to take steps to curb custodial deaths.

Unauthorised Constructions In Delhi

316. SHRI RADHA MOHAN SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have provided specific information to CBI as desired by them to probe into unauthorised constructions in Delhi;

(b) if so, the details thereof;

(c) if not, the reasons therefor and the time by which the same is likely to be provided to them to expedite the investigation; and

(d) the details of investigation carried out by CBI so far and the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN) : (a) to (c) On the basis of spot inspection of some houses in some posh colonies of South Delhi, which prima-facie revealted illegal/unauthorised constructions, the government referred 31 cases to the CBI for detailed investigation.

(d) Out of thirty-one cases referred to CBI, they have made detailed investigations in six cases and have registered five cases, one case being involved in litigation.

Twenty-two officials of MCD of the rank of Junior Engineers and Assistant Engineers/Zonal Engineers, five contractors/builders, four. Architects and ten owners have been named as accused.

Based on investigations CBI have also registered cases relating to disproportionate assets against four officials of MCD.

[Translation]

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Grant on Urea Di-Ammonium Phosphate

317. SHRI RAMPAL SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state .

(a) the amount of grant provided per tonne by the Union Government on the Indigenously produced urea and the Di-ammonium phosphate during 1999-2000; and

(b) the price paid per tonne for the imported urea and the Di-ammonium phosphate during 1999-2000?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) The Government does not pay-any grant for fertilizer production, however, it provides subsidy to urea under Retention Price-cum Subsidy Scheme and concessions for de-controlled fertilizers like DAP. During 1999-2000, the government paid a total amount of Rs. 8,659 crore as subsidy for 196.05 lakh MT of indigenous urea, dispatched from various urea manufacturing units. This subsidy amount however includes some carry forward liabilities of the previous years while some liabilities relating to 1999-2000 may not be reflected in this amount. Based on this, the per tonne subsidy for indigenous urea works out to roughly Rs. 4417 Per MT for 1999-2000. For indigenous DAP, the amount of concessions per tonne paid by the government for the year 1999-2000 are given below:-

Period	Indigenous DAP
01.04.1999 - 30.06.1999	Rs. 4150
01.07.1999 - 30.09.1999	Rs. 4250
01.10.1999 - 31.12.1999	Rs. 4300
01.01.2000 - 28.02.2000	Rs. 4550
29.02.2000 - 31.03.2000	Rs. 3900

(b) The weighted average price of imported urea during the year 1999-2000 was US \$ 86 per MT on C&F basis, which is equivalent to nearly Rs. 3698 per MT. For imported DAP, the amount of concessions per tonne paid by the government during 1999-2000 are given below:

Period	Imported DAP
01.04.1999 - 30.06.1999	Rs. 3050
01.07.1999 - 30.09.1999	Rs. 3200
01.10.1999 - 31.12.1999	Rs. 3200
01.01.2000 - 28.02.2000	Rs . 3 250
29.02.2000 - 31.03.2000	Rs. 1050

[English]

Loan from HUDCO for Construction of New District Office Complexes In Karnataka

318. SHRI R.L. JALAPPA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the government of Karnataka has sought HUDCO loan for the construction of seven new district office complexes;

(b) if so, the amount of loan sought;

(c) the places where new district office complexes are proposed to be constructed;

(d) whether HUDCO has sanctioned the loan; and

(e) if so, the amount of loan sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. HUDCO has reported that the Government of Karnataka has sought Rs.100 crore for the first phase of the project.

(c) New district office complexes are to be constructed in the newly formed districts of Davanagere, Haveri, Gadag, Koppal, Udupi, Bagalkot and Chamarajanagar.

(d) and (e) The State Government has not yet submitted the detailed project report and requisite proposals for sanction of loan.

Fertilizers and Chemicals Travancore Ltd.

319. SHRI GEORGE EDEN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether any proposal is under consideration of the Government for the development of F.A.C.T., Kerala;

(b) if so, the details thereof;

(c) whether the F.A.C.T. is making loss because of its Ammonia production;

(d) if so, the details in this regard; and

(e) the action taken by the Government in the matter?

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THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) The Government have provided a budgetary support of Rs. 35.00 crore to Fertilizers and Chemicals Travancore Ltd. (FACT) during 1999-2000 and have made a provision of Rs. 40.00 crore for 2000-01 to enable it to implement essential renewals/ replacements and upgradation schemes directed towards improving the health and overall performance of its plants.

(c) to (e) One of the main reasons for losses of FACT is the higher production cost of ammonia arising from high cost of petroleum products and debt servicing burden of new ammonia replacement plant. A proposal seeking reliefs and concessions, inter-alia including waiver of interest on Government loans for the ammonia replacement plant, conversion of the balance loan into equity and fresh capital investment on new schemes, etc. has been received from FACT and is under consideration of the Government.

[Translation]

Drug Manufacturing Companies

320. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the names of such drug manufacturing companies in Maharashtra, Gujarat and Madhya Pradesh to whom Methylated Spirit and alcohol has been allocated for drug manufacturing during the last two years;

(b) whether the said companies are misusing these materials;

(c) if so, the details in this regard; and

(d) the action taken by the Government against such companies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) The issue of allocation of Methylated spirit and alcohol to drug manufacturing companies is dealt with by the State Governments under their respective laws.

(b) to (d) Do not arise.

[English]

Affiliation of Engineering Colleges

321. SHRI KODIKUNNIL SURESH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state : (a) whether the total number of engineering colleges getting affiliated in Kerala during academic year 2000-2001;

(b) the number of seats available in these engineering colleges;

(c) whether the AICTE have raised and objection about the recognisation of these colleges; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) During the year 2000-2001, the All India Council for Technical Education (AICTE) has approved 8 engineering colleges with total intake of 1365 in Kerala.

(c) and (d) Does not arise.

Financial Assistance for Education Project

322. SHRI KOLUR BASAVANAGOUD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Round Table Netherlands has agreed to extend financial assistance for the Round Table India's Education Project to provide free primary education to children;

(b) if so, the amount of financial assistance proposed to be provided for the purpose;

(c) the number of schools are likely to be constructed under the said project in Karnataka; and

(d) the number of children proposed to be educated under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (d) No, Sir. Central Government is not aware of any such agreement within the Bilateral Development Cooperation Programme.

[Translation]

Modernisation of Polytechnics

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323. SHRI RAJO SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Government polytechnics in Bihar have been modernised/upgraded with the assistance of World Bank, State-wise;

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(b) the amount of assistance provided by the World Bank and the expenditure incurred thereon; and

(c) the number of Educational Research Centres set up in each State with the assistance from the World Bank?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) A statement is enclosed.

(c) No Educational Research Centre has been set up in any State with World Bank assistance received for Technician Education.

	Name of State which received World Bank assistance for Technician Education	Number of Govt. Polytechnic covered under the World Bank assistance	Amount of World Bank assistance received as reim- bursement against actual expendi- ture incurred (Rs. in Crores)
1.	Andhra Pradesh	59	109.00
2.	Assam	09	44.00
3.	Bihar	25	54.00
4.	Goa	04	21.00
5	Gujarat	22	80.00
6.	Haryana	16	137.00
7.	Himachal Pradesh	05	33.00
8.	Karnataka	39	75.00
9.	Kerala	30	46.00
10.	Madhya Pradesh	40	135.00
11.	Maharashtra	50	221.00
12.	NCT of Delhi	09	44.00
13.	Orissa	13	63.00
14.	Pondicherry	03	17.00
15.	Punjab	17	92.00
16.	Rajasthan	21	64.00
17.	Tamil Nadu	52	80.00
18	Uttar Pradesh	86	215.00
19.	West Bengal	32	115.00

Statement

(English)

Super Speciality Degree Courses

324. SHRI SURESH RAMRAO JADHAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the university grants commission proposes to introduce Super Speciality Degree Courses in subjects such as Karamkand and Vedic Astrology in Universities;

(b) if so, the details thereof;

(c) the time by which the courses are likely to be introduced; and

(d) the fresh steps taken by the Government to create more jobs in the area with an eye on the NRI market and simultaneously protecting the cultural heritage of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (d) Considering that expertise in the Karamkand, both in quality and quantity, is not readily available and that there is an urgent need to rejuvenate the science of Vedic Astrology, the University Grants Commission (UGC) decided to approve, in principle, the Scheme of setting up of Departments of Karamkand and Vedic Astrology in selected Indian Universities. These Departments would impart teaching and training leading to certificate, diploma, undergraduate, postgraduate and Ph.D. degrees in the subjects. The Commission has decided to set up an Expert Committee to examine the details of the proposed scheme and submit its report to the Commission for consideration.

Unauthorised Construction of Iron Gates

325. SHRI RAGHUNATH JHA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Delhi High Court has pulled up the civic agencies in Delhi including DDA for their alleged failure in enforcing the law the banning unauthorised construction of iron gates on public roads and converting some of them into parking lots; and

(b) if so, the action taken/proposed to be taken by the Government to formulate the rules for erection of gates and to remove all gates or barriers erected in violation of municipal rules? THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Universalisation of Primary -Education in M.P.

326. SHRI HARIBHAU SHANKAR MAHALE : SHRI P.R. KHUNTE :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether the Government have received any proposals from the Government of Madhya Pradesh for universalisation of primary education and setting up of new Informal Education Centres in the tribal areas of the State; and

(b) if so, the steps taken by the Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN. RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) Yes, Sir. The State Government has been requested to furnish some more details to facilitate examination of the proposal.

IDSMT Schemes

327. SHRI G.S. BASAVARAJ : SHRI G. MALLIKARJUNAPPA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government of Karnataka has forwarded four projects under the IDSMT during 1999;

(b) if so, the details thereof;

(c) whether the State Government has reminded the Union Government for expeditous clearance of the scheme;

(d) if so, whether the Union Government have examined the proposals and given this clearance; and

(e) if not, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) The Government of Karnataka has forwarded IDSMT project reports for nine towns namely (1) Aland, (2) Birur, (3) Devanahalli, (4) Chennarayapatna, (5) Mundargi, (6) Kerur, (7) Hanagal, (8) Khanapur, (9) Mulgund during 1999.

(c) to (e) The Project reports for seven towns namely, (1) Aland, (2) Birur, (3) Devanahalli, (4) Chamarajnagar, (5) Mundargi, (6) Kerur and (7) Hanagal were approved by this Ministry and recommended by the State Level Sanctioning Committee in the meeting held on 28.2.2000. The remaining two projects of Khanapur and Mulgund towns were incomplete and State Government was reqeuested to revise the project reports of which the revised project of Mulgund town only has been received recently. However, it may be mentioned that Mulgund town has been allocated priority no. 43 while State Government has not sent the project reports for towns having priority 30 to 42. As this would amount to neglecting these towns. State Government have been reminded to sent the project reports of towns having priority 30 to 42 before Mulgund town (having priority 43) is considered.

During the year 1999-2000. Karnataka State was allocated four new towns namely (1) Navalgund, (2) Manvi, (3) Davanagere and (4) Gulbarga which are already sanctioned.

[English]

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Encroachments of Gram Sabha Land

328. SHRI RADHA MOHAN SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to refer to the reply given to Unstarred Question No.1478 on dated 1.8.2000 and state :

(a) whether the information has since been collected;

- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and

(d) the number of encroachments removed from Gram Sabha Land without obtaining/executing warrant of possessions?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN) : (a) to (c) Complete information from some agencies has yet to be received. Action is underway to expedite the same.

(d) Information in this regard is being collected and will be laid on the Table of the Sabha.

Setting up of Alumina Plant

329. SHRI K. YERRANNAIDU : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether the Tribal advisory Committee on Andhra Pradesh has approved the setting of the proposed Alumina plant in the agency area in Chintapalli and Paderu regions of Visakhapatnam; and

(b) if so, the facilities proposed to be provided to the tribals in lieu of exploring bauxite and refining the ore in the reserved tribal areas?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) The Ministry has no such information.

(b) Does not arise.

Violation of Court Directives on Processions

330. SHRI C.N. SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Delhi High Court had ordered that no procession would occupy more than one fourth width of the road and at road crossings;

(b) if so, the reasons for the Delhi Traffic police not following the directives of the court strictly consequent to which a procession on October 13, 2000 outside the New Delhi Railway Station, many passengers missed their trains; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir. However, Hon'ble High Court of Delhi have directed Delhi Police to frame guidelines for regulating processions in Delhi.'

(b) and (c) A religious procession was taken out on the occasion of 'Balmiki Jayanti' on 13th October, 2000 for which adequate traffic arrangements were made and suitable press release indicating the alternate route arrangements was published. The access to New Delhi Railway Station from Chelmsford Road was kept free.

[Translation]

Development of Wasteland in Delhi

331. SHRI P.R. KHUNTE : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply

given to Unstarred Question No. 2553 dated August 8, 2000 and state :

(a) the details of Integrated Wastelands Development Programme (IWDP) introduced in Delhi;

(b) the main features of IWDP for Delhi; and

(c) the area of wasteland available in Delhi, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) One project for development of 500 hectares of wastelands was sanctioned under IWDP at a total cost of Rs.55.75 lakhs during the year 1993-94 and an amount of Rs.15.00 lakhs was released as first instalment.

(b) The main features of the sanctioned project was to afforest wastelands and to carry out Soil and Moisture conservation measures in the project area comprising Bawana, Ghoga, Bhalsua, Ghumanhera, Jainpur and Shikarpur villages of Delhi.

(c) As per the Wastelands Atlas of India 2000, the details of wastelands in Delhi are as follows:-

SI. No.	Category	Area (in hectares)
1.	Gullied/Ravinous land	1200
2 .	Land with/without scurb	760
3.	Waterlogged/marshy	260
4.	Saline/alkaline area	1940
5.	Degraded notified forest land	2100
6.	Barren Rockey area	7900
	Total	14160

[English]

Residential Colleges/Schools

332. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government release funds to State Government for setting up of residential junior colleges/residential schools under Article 275(1) of the constitution on yearly basis or proposal basis; (b) if so, the total amount demanded and released to Andhra Pradesh for the purpose during the last three years till date; and

(c) the steps proposed to be taken to enhance the amount under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes, Sir. Ministry of Tribal Affairs is releasing funds to State Governments for setting up of residential schools for enrolling tribal students for classes VI to XII out of grants under Article 275(1) of Constitution of India.

(b) Rs.6.00 crore has been released to the Govt. of Andhra Pradesh so far as advance @Rs.1.00 crore per school for construction of 6 Model Residential Schools in Andhra Pradesh during Ninth Plan.

(c) As per the guidelines of the Scheme, it is proposed to provide Rs.2.50 crore as non-recurring grant for each of the school and thereafter the Ministry of Tribal Affairs will also meet the recurring expenditure for running of these schools upto Rs.30.00 lakhs per annum once these schools become operational and reach their full capacity. The recurring grants will be released after the school become operational. For the first year the grant will be limited to Rs.10.00 lakhs which will be increased by Rs.5.00 lakhs every year till it reaches Rs.30.00 lakhs. There is no proposal to enhance the amount under the scheme during the Ninth Plan.

Transfer Policy in DDA and Slum Wing

333. SHRI ASHOK N. MOHOL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) whether there is any policy regarding transfer of employees dealing with the public in DDA and slum wing;

(b) if so, whether the same is being violated by DDA and slum wing:

(c) if so, the names of the administrative and technical officials working for more than three years on the same seat in a particular office and not transferred out of zone/circle office for more than five years;

(d) whether the Government are aware of the fact that transferred officials are managing to stall their transfer

on returned back on the same seat within a year with the connivance of higher officers;

(e) if so, the action taken against the officers responsible for not transferring the officials who complete their tenure at one place as per the transfer policy norms; and

(f) the effective steps taken by the Government to implement the transfer policy in DDA and slum wing?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) DDA has reported that as per general policy, officials working in the sensitive seats are transferred under rotational transfer scheme to non-sensitive seats after a period of 2-3 year. Transfer can be made even before this period on the recommendation of the Vigilance Department. So far as technical and administrative staff is concerned, a few officers at the level of Director/Deputy Director/ Executive Engineer (Civil) and (Electrical)/Superintending Engineer (Civil) and (Electrical) are working on the same seat for more than three years due to exigencies of work. The Slum and J.J. Department of M.C.D. has reported that employees are transferred as per policy/guidelines and exigency of services. In some cases, in the public interest some employees are retained beyond the prescribed period. Thus certain officers of the level of Assistant Engineers and above could not be transferred in due time.

(d) According to information given by DDA and Slum Wing, no such case has come to notice.

(e) Question does not arise in view of (d) above.

(f) The DDA and the Slum and J.J. Department of M.C.D. have reported that normally transfers are made as per the transfer policy, though exceptions can be there on grounds of complaints, recommendations of the Vigilance Department and exigencies of work.

Gas and Naphtha Based Urea Plants

334. SHRI GUNIPATI RAMAIAH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the average consumption of energy of the gas based and naphtha based urea plants during the last three years, year-wise; and

(b) the world-wide respective figures for the most efficient units?

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THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJJE) : (a) The average energy consumption for the gas based and naphtha based urea plants during the last three years is as follows;

Feedstock		nergy Consumpti o Calories per to	
	1997-98	1998-99	1999-2000
Gas	6.39	6.35	6.31
Naphtha	7.97	7.56	7.34

Source: Fertilizer Association of India.

(b) Authentic published data of energy consumption pertaining to the most efficient urea units, world-wide is not available with the Government.

Production and Export of Iron Ore by NMDC

335. SHRI ANANTA NAYAK : Will the Minister of STEEL be pleased to state :

(a) the number of Iron ore mines under National Mineral Development Corporation (NMDC) Location-wise; and

(b) the total production and the amount earned through export of iron ore by NMDC during the last three years, year wise?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) NMDC has the following iron ore mines in operation as on date:

- Bailadila iron ore mines Deposit 14/11-C at Kirandul, Dantewara district of Chattisgarh State.
- ii) Bailadila iron ore mines Deposit 5 at Bacheli, Dantewara district of Chattisgarh State.
- iii) Donimalai iron ore mines at Donimalai, in Bellary district of Karnataka State.

(b) The total production and the amount earned through export of iron ore by NMDC during the last three years are as given below:

SI. No.	Year	Quantity Produced (Million Tonnes)	Amount earned through export (Approx.) (Rs. In crores)
1.	1997-98	14.7	527.2
2.	1998-99	11.6	529.8
3.	1999-2000	13.6	488.6

Shifting of Industries from Residential Areas of Delhi

336. DR. JASWANT SINGH YADAV : SHRI S.D.N.R. WADIYAR : SHRI M.V.V.S. MURTHI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have set up a cell to oversee the task of shifting of industries from the residential areas of Delhi;

(b) if so, the details thereof alongwith the composition of the cell;

(c) the terms of reference of the said cell;

(d) the number of industries proposed to be relocated in the National Capital Region, particularly in Rajasthan;

(e) the time by which all such industries are likely to be shifted;

(f) whether the Government propose to alter the Master Plan of Delhi to accommodate the polluting units;

(g) if so, the representations received by the Government in this regard: and

(h) the action taken thereon so far?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN) : (a) to (c) The Hon'ble Supreme Court of India vide its orders dated 12.9.2000 in I.A. No.22 in C.W.P No.4677 with I.A. No. 1206 in C.W.P. No.4677/1985, had appointed the Ministry of Urban Development and poverty Alleviation as a nodal agency and also directed this Ministry to create a cell to go into the entire question of relocation of industries and ensure implementation of the orders of the Supreme Court and the Master Plan of Delhi. In pursuance of the orders of the Hon'ble Supreme Court, this Ministry created a Cell, the composition of which is given in the enclosed statement, Since the implementation agency is the Govt. of National Capital Territory of Delhi, further continuance of the Nodal Agencey is under consideration of the Hon'ble Supreme Court.

(d) and (e) In order to facilitate shifting of polluting and other industries presently operating in non-conforming/ residential areas of Delhi to the National Capital Region, including Rajasthan, an interface with the representatives of industries and the concerned officers of the States in the N.C.R. was organised by the N.C.R. Planning Board wherein the number of vacant plots, their size, rate per sq.mtr. and other facilities/services available in these States were explained to them. The Ministry has advised the units desiring more than 250 sq.mtr. of land for relocation to shift to NCR. The issue of shifting of industries is sub-judice in the Hon'ble Supreme Court.

(f) There is no such proposal under consideration of the Government.

(g) and (h) Question does not arise in view of (f) above.

Statement

Copy of Office Memorandum No.J-13036/41/2000-DDIA dated 22.9.2000 of Ministry of Urban Development and Poverty Aleviation (Delhi Division) Regarding shifting of Industries from Residential Areas-Constitution of a Cell in the Ministry on the Directions of the Hon'ble Supreme Court of India

The undersigned is directed to refer to the orders issued by the Hon'ble Minister of Urban Development and Poverty Alleviation, vide Dy.No.36/UDM/Notes/2000 and Dy.No.37/UDMN/Notes/2000 both dated 20.9.2000 on the above mentioned subject and to say that Principal Secretary (Industries), GNCTD and the Vice-Chairman, DDA have also been added as Members in the Cell. Now the composition of the Cell is as under:-

- 1. Minister of Urban Development, Government of National Capital Territory of Delhi.
- 2. Minister of Industries, Government of National Capital Territory of Delhi.
- 3. Chief Secretary, Government of National Capital Territory of Delhi.
- 4. Joint Secratary (Dealing with the Environment Protection Act), Ministry of Environment and Forests.

- 5. Principal Sceretary (Industries), GNCTD.
- 6. Manager Director, Delhi State Industrial Development Corporation (DSIDC).
- 7. Chairman, Delhi Pollution Control Committee.
- 8. Senior Representative of Central Pollution Control Board.
- 9. Commissioner, Municipal Corporation of Delhi.
- 10. Vice-Chairman, DDA, New Delhi.
- 11. Engineer Member, DDA, New Delhi.
- 12. Member, Delhi Vidyut Board (Shri Y.P. Singh)
- 13. Chief Engineer (Civil-I), Delhi Jal Board (Sh. G.C. Nandwani)
- 14. Joint Secretary (D&L), Ministry of Urban Development – Member Convenor.

Sd/-(V.K. Misra) Under Secretary to the Govt. of India Telefax : 301 7478

То

All concerned.

Evaluation of Teachers by Students

337. MOHAMMAD ANWARUL HAQUE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the Government are aware that students evaluate teachers in most top universities in the West and the University Grants Commission has also recommended for evaluation of teachers by students;

(b) if so, whether the Government have formulated any scheme or guidelines for the purpose;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN): (a) to (d) The Notification dated 24.12.98 sent by UGC to all universities and, States and UTs on revision of pay scales, minimum qualifications for appointment of teachers in universities and colleges and other measures for the maintenance of standards, interalia, stipulates tht it would be optional for the institutions to consider introducing student evaluation as a method of assessment of the teachers, particularly in small institutions, post-graduate departments, professional colleges and autonomous colleges. Appropriate action for implementation of the above stipulations is required to be taken by the State Government, UT Administrations and the individual universities concerned.

[Translaion]

Fixation of Targets in Education During Ninth Five Year Plan

338. SHRI JAIBHAN SINGH PAWAIYA : SHRI CHANDRAKANT KHAIRE : SHRI SHIVRAJ SINGH CHOUHAN : SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) the target fixed in regard to vocational education setting up of Navodaya Vidyalayas, to run literacy campaign and eradication of illiteracy during the Ninth Five Year Plan;

(b) the success achieved in percentage in this regard so far;

(c) the reasons for not achieving the target; and

(d) the corrective measures taken/being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (d) As per the modified policy framework of National Policy on Education – 1986, the target for coverage under vocational courses has been fixed at 10% of higher secondary students by 1995 and 25% by 2000. So far an enrolment capacity of over ten lakhs has been created in 6728 schools. Creation of more capacity by expansion programme is a continuous process.

National Literacy Mission aims at imparting functional literacy to the 15-35 age group in order to achieve the threshold sustainable level of 75% literacy in the year 2005. So far 539 districts have been covered under literacy campaign and till March 1999, 84.00 million persons have been made literate.

Out of 94 new Jawahar Navodaya Vidyalayas proposed to be opened during the Ninth Five Year Plan, 42 have already been sanctioned.

[English]

Complicity of Police in Crimes in Delhi

339. COL. (RETD.) SONA RAM CHOUDHARY*: SHRI BASUDEB ACHARIA : SHRI HOLKHOMANG HAOKIP : SHRI BHIM DAHAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of various crimes reported in Delhi during 2000, till date, crime-wise;

(b) the number of cases worked out by Police and those still to be solved;

(c) whether the Government propose to issue directives to Delhi Police to restore people's faith in Law;

(d) if so, the details thereof;

(e) whether it is a fact that in a number of cases the complicity of Delhi Police personnel has been established beyond doubt and some Delhi Police personnel have been caught red handed; and

(f) if so, the details thereof and the number of persons of Delhi Police arrested during the last three years and as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) The requisite information is given in the statement I

(c) and (d) Law and order situation in Delhi is well under control and the crime rate has shown a decreasing trend since 1999. However, the steps taken to prevent crime in the National Capital Include inter-alia, intensification of beat patrolling; posting of armed pickets at strategic points; strenghening of intelligence network; close watch on and frequent raids at the suspected hide-outs of criminals and terrorists; verification of antecedents of domestic servants; increased surveillance on history sheeters; coordination meeting with officers of neighbouring States; meetings with Members of Residents Welfare Associations; formation of anti-terrorist cell in each police district; and deployment of police personnel in plain clothes in running buses, market places, business places and other crime-prone places.

(e) and (f) The requisite information is given in the statement-II.

Statement I

No. of Cases of Various Crime Reported, Worked Out and Pending Investigation During the year 2000 (Upto 31.10.2000)

Heinous Crime

Crime Head	Case Reported	Cancelled	Admitted	Worked Out	Pending Investigation	Sent as Untraced (Closed as Unsolved)
1	2	3	4	5	6	7
Dacoity	54	_	54	44	10	-
Murder	503	8	495	315	173	7
Attempt to Murder	502	2	500	418	78	4
Robbery	631	7	624	435	172	17
Riot	155	-	155	127	26	2
Rape	387	4	383	356	23	4
Kidnapping/Abduction for Ransom	35	4	31	29	2	-
Total	2267	25	2242	1724	484	34
	<u></u>	Non	-Heinous Crime			
Snatching	716	-	716	431	161	12 4
Hurt	1911	9	1902	1641	222	39
Burglary	2841	2	2839	931	964	944
House Theft	1611	5	1606	360	572	674
Servant Theft	327	7	320	117	144	59
M.V. Theft	6557	108	6449	1205	1957	3287
Kidnapping	793	199	594	122	379	23
Abduction	318	79	239	70	165	4
Cheating/forgery	1594	16	1578	883	615	80
Dowry Death	101	-	101	90	11	-
Molestation of Womer	492	1	491	453	35	3
406 IPC	5	-	5	2	3	-
498A IPC	826	6	820	395	⁻ 425	-
Eve-Teasing	619	3	616	602	14	-

1	2	3	4	5	6	7
Misc.IPC	25819	523	25296	15597	4464	5235
Total	44530	958	43572	22969	10131	10472
		Total of Henio	us and Non-Hein	ous Crime		
Total IPC	46797	983	45814	24693	10615	10506

Statement-II

				State	nent-li				
SI.	Nature of Crime	1	997	1	998	19	999	2000(Upto	31.10.2000)
No.		No. of Cases	No. of Police Officials Arrested						
1.	Murder/Attempt to Murder	6	20	6	6	3	3	11	18
2.	Extortion/Robbery	9	12	7	11	7	10	12	16
3.	Cheating/Theft	8	9	9	13	13	13	5	6
4.	Rape/Molestation	8	9	4	4	8	8	5	3
5.	Kidnapping	2	2	3	3	_	-	3	3
6.	Hurt	16	18	18	21	26	30	16	17
7.	Corruption	21	34	20	27	14	20	20	21
8.	Miscellaneous	41	47	35	39	55	63	46	50

Production of Steel

340. SHRI PRABHAT SAMANTRAY : Will the Minister of STEEL be pleased to state :

(a) the details of different kinds and grade of steel production in the country, both by the Public and Private Sector Steel Plants;

(b) whether any emphasis is being laid on the production of high quality steel which could be used in the automobile industry; and

(c) if so, the steps taken by the Government in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) (a) The Indian steel plants. both in the public and private sector, have been producing most of the grades of non-alloy, alloy and stainless steell, toll and die steel etc.. as per the requirements of the consuming industry. A few of these are:

- Low carbon steel such as Ordinary/DD/EDD grade, Mild Steel
- Medium/High Carbon Steel
- Micro-Alloyed Steel
- Alloy Steel such as Tool & Die Steel, Ball Bearing Steel, High Speed Steel, Copper bearing Carbon Steel, Free Cutting Steel, Spring Steel etc.
- Stainless steel
- Silicon Steel (Electrical Steel) etc.

(b) and (c) Yes, Sir. The steel producers have been putting emphasis in the production of high quality value added products including those required for the automobile industry. Government has allowed import of technology up to a limit of \$ 2 million as well as foreign direct investment up to 100% under the Automatic Route through Reserve: Bank of India to facilitate transfer of latest technology in the country in the iron and steel sector. While the existing steel plants under SAIL & TISCO have been modernised to incorporate the latest technological innovations, the new steel plants already commissioned and those under implementation have adopted/are adopting the latest, state-of-the-art technologies in iron and steel making as well as rolling/processing areas to enable them to produce international quality steel for all applications, including the automobile sector.

Allotment of Land of RINL to A.P. Port

341. SHRI RAVIPRAKASH VERMA : Will the Minister of STEEL be pleased to state :

(a) whether the Union Government have recently approved the proposal for allotment of land belonging to Rashtriya Ispat Nigam at Visakhapatnam to Andhra Pradesh Government for construction of a minor port project;

(b) if so, the details in this regard;

(c) whether the Government of Andhra Pradesh has agreed to pay the cost in lieu of the land allotted;

(d) if so, the details thereof; and

(e) if not, the reasons for allotment of land to Andhra Pradesh Government free of cost?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (b) Union Government has permitted RINL (VSP) to enter into an agreement with Govt. of Andhra Pradesh for the purpose of reconveyance of 1100 acres of land to the State Government for development of Gangavaram Minor Port subject to certain conditions.

(c) and (d) No, Sir.

(e) As per the agreement approved between RINL and Govt. of Andhra Pradesh, the State Government will make available 1100 acres of encumbrance free land on land for land basis to RINL (VSP) and mutual transfer of land will take place simultaneously.

Criminal Activities In Bordering States

342. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the incidents of lootings and dacoities by the anti-Social elements in the bordering States alongwith Pakistan have increased during the current year;

(b) if so, whether the Government propose to simplify the procedure of issuing Arm licences to people living near bordering areas for their safety;

(c) if so, the details thereof; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) The information received from the National Crime Records Bureau about the cases of dacoity and robbery in the bordering States along Pakistan during the year 1998-2000 is enclosed (statement).

(b) No such proposal is under consideration.

(c) and (d) Does not arise.

SI. No.	States		Dacoity			Robbery		Available Upto the Month of
110.		1998	1999	2000	1998	1999	2000	
1.	Gujarat	381	334	140	1334	1238	459	_
2.	J & K	34	40	32	134	126	69	Мау
3.	Punjab	15	29	17	61	56	39	August
4.	Rajasthan	140	109	65	1354	1209	608	August

Incidence of Dacoity and Robbery during 1998-2000

Statement

Source: 1. 1998 - Crime in India data.

2. 1999, 2000 - Monthly Crime Statistics.

3. Figures for the year 1999-2000 are provisial.

[Translation]

Development of Small and Medium Towns

343. SHRIMATI RENU KUMARI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government of Bihar had sent any proposal for the Integrated Development of Small and Medium Towns during 1996;

(b) if so, the details thereof; and

(c) the action being taken by the Government thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) to (c) During 1996, the Government of Bihar submitted project reports in respect of 11 towns namely; Rajgir, Godda, Gaya, Supaul, Sheohar, Forbesganj, Lohardaga, Madhepura, Raxaul, Araria and Khagaria.

The Project reports were scrutinised and approved. Central assistance has been released to the following nine towns. The details are as under :-

			(Rs. in lakhs)
SI. No.	Name of Town	Year	Central assistance released
1.	Rajgir	1995-96	20.00
2.	Godda	1995-96	20.00
3.	Gaya	1996-97	20.00
4.	Supaul	1996-97	15.00
5.	Sheohar	1996-97	10.00
6.	Forbesganj	1996-97	15.00
7.	Lohardaga	1996-97	15.00
8 .	Madhepura	1998-99	10.00
9.	Raxaul	1998-99	10.00

Government of Bihar requested for revalidation of sanctions made to all the aforesaid towns. The request was allowed subject to stipulation that no further releases of Central assistance will be made unless Utilisation Certificates for the unspent balances are received from the State Government. Since Utilisation Certificates have not been received from the State Government so far, assistance to Araria and Khagaria towns has been stopped.

[English]

ISI Activities

344. SHRI NARESH PUGLIA : SHRI SHIVAJI MANE : SHRI SUNDER LAL TIWARI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "ISI sending Afghan guerrillas to J&K" appearing in 'The Pioneer' dated September 16, 2000;

(b) if so, whether Pakistan's ISI have been sending Afghani guerrillas in India;

(c) if so, the facts and cletails in this regard;

(d) the number of Afghanis illegally staying in India and nabbed by various security torces during the last three years; and

(e) the steps taken by the Government to curb their activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (e) Yes Sir. Pakistan has been sending foreign mercenaries into Jammu & Kashmir for militancy which also includes a few Afghan nationals.

As per information supplied by the State Government of J&K, 14 mercenaries of Afghan origin have been arrested from 1990 to 31st October 2000 and 173 mercenaries of Afghan origin have been killed from 1990 to 31st October 2000 in the State of J&K. Government is following a multi-pronged strategy to combat terrorists (including foreign mercenaries) in J&K which inter-alia includes checking infiltration through better border management and sustained operation against the terrorists within J&K.

As per available, Afghan nationals overstaying in India is as follows:-

Year	No. of Persons
1997	7015
1998	6764
1999	12154

[English]

Custodial Deaths

345. SHRI ARUN KUMAR : SHRI RIZWAN ZAHIR : DR. JASWANT SINGH YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of cases of custodial deaths reported in Delhi during the last three years, Yearwise;

(b) the reasons for the excessive increase in this graph;

(c) whether Police Officers responsible for such custodial deaths have been punished;

(d) if so, the details thereof; and

(e) if not, the action taken by the Government in the matter so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) The number of deaths in police custody reported in Delhi during the last three years and upto 31st October, 2000 are as under :

Year	Number of deaths
1997	7
1998	2
1999	2
2000 (upto 31.10.2000)	2

(c) to (e) A statutory inquest proceeding is conducted in each case of custodial death by the area Sub Divisional Magistrate under section 176 Cr. P.C. and appropriate legal action is taken after completion of the investigation. The details of action taken against the Police officials is given below:

SI. No.	Action Taken	Number of Officials/case
1.	Officials placed under suspension	16*
2.	Officials punished after Departmental Enquiry	2
3.	Officials not found guilty after inquiry	2
4.	Officials against whom Departmental Enquiry ordered for negligence	3
5.	Cases in which Inquest Proceedings of Investigation/Trial pending	or 8

*6 officials have since been reinstated.

Conversion of HUDCO Loan into Interest Free Loan

346. SHRI RAM MOHAN GADDE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government of Andhra Pradesh has requested for converting Rs. 300 crore HUDCO loan sanctioned for construction of 2.27 lakh permanent houses for the victims of recent floods in Andhra Pradesh into interest free loan; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) Government is taking all possible steps to help the victims of floods in the State. The request of Government of Andhra Pradesh is under consideration.

Petrochemical Industry

347. DR. V. SAROJA : SHRI M.V.V.S. MURTHI :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have set up a task force named petrochemical vision 2010 Advisory Group;

(b) if so, the terms of reference of the said task force; and

(c) the likely impact of the said advisory group on our industry in future?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) The proposal to set up a Task Force for Petrochemicals is under active consideration of the Government. The Task Force has not yet been notified.

(b) and (c) Do not arise at this stage.

Closure of Public Sector Fertilizer Plants

348. SHRIMATI HEMA GAMANG : SHRI K.P. SINGH DEO :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the number of public sector fertilizer plants closed down State-wise land unit-wise, as on date;

(b) the reasons for their closing down; and

(c) whether there is any proposal to revive and improve the performance of these units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) Production at the following plants of Fertilizer Public Sector Undertakings (PSUs) under the administrative control of this Department had to be discontinued for reasons of safety/feedstock limitation or unviability:-

- 1. Ammonia-Urea units at Gorakhpur (Uttar Pradesh), Ramagundam (Andhra Pradesh) and Talcher (Orissa) of Fertilizer Corporation of India Ltd. (FCI).
- Ammonia-Urea units at Durgapur (West Bengal), Barauni (Bihar) and Namrup-I & II (Assam) of Hindustan Fertilizer Corporation Ltd. (HFC).
- Dehradun (Mussorie Phos) (Uttar Pradesh), Amjhore (Bihar) and Saladipura (SSP) (Rajasthan) Units of Pyrites, Phosphates & Chemicals Ltd. (PPCL).
- 4. Urea-I unit of Rashtriya Chemicals & Fertilizers Ltd. (RCF) at Trombay (Maharashtra).

(c) The revival of Gorakhpur plant of FCI has not been found techno-economically feasible. Process is on to

enable KRIBHCO to set up a new fertilizer plant at the existing site.

Comprehensive rehabilitation proposals for Ramagundam and Talcher units (FCI), Durgapur and Barauni units (HFC) on the basis of unitwise techno-econmic viability and restructuring proposals of Dehradun, Amihore and Saladipura units of PPCL are to be submitted to the competent authority in the Government and thereafter for final sanction of Board for Industrial and Financial Reconstruction.

The Government has approved the revival of Namrup units of HFC at an estimated fresh investment of Rs 350 crore. Arrangements have also been made for augmenting the supply of natural gas to these units. The Ammonium Sulphate plant of Namrup-I is to be scrapped as it has been found to be unviable and unsafe to operate.

The restart of RCF's Trombay-I urea plant requiring major repairs has not been found techno-economically viable and the company has decided not to operate this plant.

[Translation]

Fire in Rajrappa Area of CCL

349. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of COAL be pleased to state :

(a) whether the fire has broken out in the rejected coal stock worth nearly 50 crore in rupees Section-I of Rajrapha area of Central Coalfields Limited (CCL);

(b) if so, whether the fire had earlier broken out in Eraksen Yard Coal Stock near to the same place about ten years ago in the rejected coal stock;

(c) if so, whether the Government have conducted any inquiry to ascertain the causes of fire;

(d) if so, the details thereof; and

(e) the steps taken or proposed to be taken against the negligent officials in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) It has been reported by Coal India Ltd., that spontaneous heating has started in reject coal stock-yard. Physical removal of top-most bench of the reject has started and adequate fire-fighting arrangement has been made. As to the value of Rs. 50 crores it can not be said because as per accounting practice of the company. The stock of washery rejects is not valued for the purpose of stock valuation. (b) Yes, Sir. Fire had broken out in reject coal in Eraksen-yard during the year 1986.

(c) and (d) Technical committees were formed by CCL to look into the problem of fire in coal stocks and also for coal reject.

The first committee was formed on 19.6.1986 by the Director(Tech). Division-II, which was chaired by the General Manager (Production). The committee gave suggestion with respect to despatch of coal, fire fighting for coal on spontaneous heating and proper gradation of coal.

The second committee was constituted by CGM(Production) which was headed by the then CGM(Production), late Shri A.N. Sinha and they have assessed probable loss of coal. The report of the enquiry was discussed by CIL Board (116th meeting held on 13.05.1991). The board was satisfied with the enquiry report which is re-produced below.

"Enquires in different cases revealed that in spite of best efforts, the fire in the stocks could not be prevented because these coals were susceptible to spontaneous heating on storage. As such, no action has been taken against any executive for loss of stock on this account."

(e) No action has been taken against any official in this case due to the explanation mentioned above.

Rural Roads

350. SHRI BRAHMA NAND MANDAL : SHRI KHARABELA SWAIN : SHRI RAM SHETH THAKUR : SHRI A.P. JITHENDER REDDY : SHRI A. VENKATESH NAIK : SHRI MANSINH PATEL : DR. LAXMINARAYAN PANDEY : SHRI SHIVAJI VITHALRAO KAMBLE :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have taken steps to expand/upgrade and strengthen the rural road network in the country;

(b) if so, the details thereof and the funds provided for the purpose. State-wise;

(c) the criteria adopted to select the roads for rural connectivity.

(d) whether the Government propose to connect all the villages through roads at the distance of 10 kilometres from the National Highways;

(e) if so, the details thereof;

(f) the amount allocated to Sates for purpose during each of the last three years and likely to be released during 2000-2001;

(g) the percentage of villages yet to be connected with all weather roads;

(h) whether the Government have received any proposals from the States regarding improvement of rural roads;

(i) if so, the details thereof;

(j) the reaction of the Government thereto;

(k) whether Members of Parliament have any role to select the roads for the rural connectivity; and

(I) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) Government are currently in the process of finalising a nation-wide -Rural Roads Programme to provide road connectivity, by way of Allweather roads, to all Habitations with a population of 500 persons and above over the next seven years. The allocation of funds (tentative) for the current year, communicated to the respective States by the Planning Commission, is enclosed at statement-I.

- (d) No, Sir.
- (e) Does not arise.

(f) The amount allocated to States for the construction of Rural Roads (under the Basic Minimum Services Programme) during the last three years is enclosed at statement-II The amount allocated during 2000-2001 has been replied to in response to parts (a), (b) and (c) of the question.

(g) to (j) As on 31.3.1997, 43.45% of villages/ Habitations were yet to be connected by All-weather roads. Proposals have been received from several State Governments/Union Territories (details at statement-III) in regard to construction/upgradation of Rural Roads which would be processed in the light of the Guidelines to be issued on the subject.

(k) and (l) The matter is receiving attention.

Statement-I

		(Rs. in crore)
SI.No.	State/Union Territory	Amount
1.	Andhra Pradesh	190
2 .	Bihar	260
3.	Goa	5
4.	Gujarat	50
5.	Haryana	20
6.	Himachal Pradesh	60
7.	Jammu & Kashmir	20
8.	Karnataka	95
9.	Kerala	20
10.	Madhya Pradesh	300
11.	Maharashtra	130
12.	Orissa	175
13.	Punjab	25
14.	Rajasthan	130
15.	Tamil Nadu	80
16.	Uttar Pradesh	375
17.	West Bengal	135
18.	Andaman & Nicobar Islands	10
19.	Dadra & Nagar Haveli	5
20.	Daman & Diu	5
21.	Lakshadweep	5
22.	Pondicherry	5
	North-Eastern States	
23.	Arunachal Pradesh	35
24.	Assam	75
25.	Manipur	20
26.	Meghalaya	35
27	Mizoram	20
28.	Nagaland	20
29.	Sikkim	20
3 0.	Tripura	25

SI. No.	State/Union Territory	1997-98 RE	1998-99 RE	1999-2000 Outlay
1	2	3	4	5*
1.	Andhra Pradesh	99.40	88.28	153.05
2.	Arunachal Pradesh	45.91	58.24	46.42
3.	Assam	28.60	30.00	30.00
4.	Bihar	76.76	30.00	170.00
5.	Goa	8.00	5.00	6.06
6.	Gujarat	12.00	15.00	10.00
7.	Haryana	2.60	2.60	2.60
8.	Himachal Pradesh	44.74	80.95	92.74
9 .	Jammu & Kashmir	122.64	91.14	72.35
10.	Karnataka	58.35	37. 9 2	44.73
11.	Kerala	31.00	35.00	3 7.00
12.	Madhya Pradesh	31.75	48.61	61.26
13.	Maharashtra	29.89	43.39	58.28
14.	Manipur	41.67	42.50	42.50
15.	Meghalaya	15.90	29.40	33.40
16.	Mizoram	17.40	20.01	24.08
17.	Nagaland	13.78	15.00	15.00
18.	Orissa	54.50	112.36	65.52
19.	Punjab	-	0	0
20.	Rajasthan	200.00	200.00	275.00
21.	Sikkim	10.78	11.57	15.68
22.	Tamil Nadu	94.43	82.92	64.59
23.	Tripura	16.20	21.30	14.00
24.	Uttar Pradesh	686.05	746.56	10 15.0 0
25.	West Bengal	76.11	99 .50	81.30
	Total (States)	1818.46	1947.25	2430.56
Uni	on Territories			
	Andaman & Nicobar Islands	12.10	15.00	16-50

Statement-II

_				
1	2	3	4	5
2.	Chandigarh	0.40	0.40	0.60
3.	Dadra & Nagar Haveli	2.55	1.89	1.32
4.	Daman & Diu	1.04	1.50	2.10
5.	Delhi	0	0	0
6 .	Lakshadweep	1.56	1.23	1.35
7 .	Pondicherry	5.31	3.58	7.50
	Total (UTs)	22.96	23.60	29.37
	Total (States+UTs)	1841.42	1970.85	2459.93

Statement-III

SI. No.	Name of State/UT	Estimated Cost (Rs. In Crore)
1.	Assam	179.48
2 .	Bihar	83.57
3 .	Gujarat	167.78
4.	Madhya Pradesh	989.42
5.	Mizoram	431.39
6 .	Manipur	198.66
7.	Punjab	417.76
8.	Rajasthan	779.22
9 .	Tamil Nadu	339.04
10.	Uttar Pradesh	90.81
11.	Pondicherry	52.26
12.	Karnataka	196.36
13.	West Bengal	49.58
14.	Jammu & Kashmir	878.92
15.	Orissa	348.52

[English]

Training to Primary School Teachers

351. SHRI S.D.N.R. WADIYAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government of Karnataka had submitted a proposal to provide financial assistance for extending training to the primary school teachers in the State in the new methods of training: and

(b) if so, the funds sanctioned by the Union Government of the State for the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes, Sir.

(b) The Central Government releases funds to National Council of Educational Research and Training, New Delhi for implementation of Special Orientation Programme for School Teachers in the country. The Council further release funds to different State Governments/State Councils of Educational Research and Training. The Council has sanctioned an amount of Rs.3.63 crores to Government of Karnataka during 2000-2001 so far. for this programme.

Visit of Women Delegation to Tihar Jail

352. SHRI BASUDEB ACHARIA : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether a Parliamentary Delegation for Women's Empowerment visited Tihar Jail on October 5, 2000;

(b) if so, the composition and findings thereof: and

(c) the details of recommendations made by the said delegation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) and (c) The delegation headed by Smt. Margaret Alva consisted of sixteen other members the names of whom are given in the attached statement.

The findings of the Committee have not as yet been made available to the Jail Administration.

Statement

1. Shri M. Ribello

2. Prof. A.K. Premajam.

- 3. Dr. V. Saroja, M.P.
- 4. Dr. M. Vijayankura
- 5. Mrs. Sheela Gulani
- 6. Dr. A.D.K. Jayaseela
- 7. Shri P.D. Elengovan, M.P.
- 8. Mr. Gahlot
- 9. Mr. S.G. Jhohar
- 10. Mrs. Veena Sharma
- 11. Mrs. Rashmi Chaudhari
- 12. Mrs. H.R. Karbaj
- 13. Shri S.C. Gulati
- 14. Shri Anil Kumar

- 15. Shri S.M. Verma
- 16. Shri D. Nagappa

Exploitation of Women and Children

353. SHRI PAWAN KUMAR BANSAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have drawn up any fresh plan of action to combat trafficking and commercial sex exploitation of women and children;

(b) if so, the details thereof; and

(c) the progress made so far in this regard, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) Yes, Sir.

The Government constituted a committee on (b) Prostitution, Child Prostitutes and Children of Prostitutes on 21st August, 1997. The Committee made an in-depth study of the Problems of commercial sexual exploitation and trafficking of women and children and of children of women victims and presented a report and Plan of Action to Combat Trafficking and Commercial Sexual Exploitation of Women and Children in 1998. The action points emphasized in the Plan are: (a) Prevention (b) Traficking (c) Awareness Generation and Social Mobilisation (d) Health Care Services (e) Education and Child Care (f) Housing Shelter and Civic Amenities (g) Economic Empowerment (h) Legal Reforms and Law Enforcement (i) Rescue and Rehabilitation (j) Institutional Machinery (k) Methodology. The Plan of Action has been forwarded to the State Governments and Union Territories for implementation.

(c) The State Governments/Union Territories have taken/are taking the following measures to combat trafficking in women and children:-

- (i) Setting up of State Advisory Committees to make suggestions for measures to be taken in eradicating prostitution and taking up social welfare programmes for the care, protection, treatment, development and rehabilitation of rescued victims.
- (ii) Notifying Special Police Officers in the high supply areas under Section 13(1) of Immoral Traffic (Prevention) Act, 1956.
- (iii) Notifying non-official advisory Boards under Section 13(3) of ITPA to advise the Special Police Officers on focus areas.
- (iv) Conduct of regular raids in the identified high supply areas.

- (v) Implementation of projects for the rescue and rehabilitation of women and child victims in collaboration with State Government agencies/ NGOs.
- (vi) Setting up of Juvenile Homes/Special Homes under the Juvenile Justice Act with facilities of Counseling, vocational training and health care for children affected by commercial sexual exploitation and HIV/AIDS.
- (vii) Implementation of schemes for social upliftment and economic rehabilitation of Devdasis/Jogins, etc.

To provide shelter to women and girls who are exposed to moral danger or are victims of family discord or emotional disturbances and to assist the victims of prostitution, a scheme of Short Stay Home is being implemented by the Government in all the States and Union Territories. At present there are 250 Short Stay Homes which can accommodate 30 inmates per Home.

Open Cast Mine Project in Orissa

354 SHRI K.P. SINGH DEO : Will the Minister of COAL be pleased to state :

(a) whether the Government have sanctioned Chendipara Open Cast Mine Project in Orissa;

(b) if so, the cost thereof;

(c) the details in regard to the employment potentiality thereof; and

(d) the time by which the project is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) to (d) Board of Directors of Mahanadi Coalfields Ltd., under the powers delegated to it, has sanctioned Chendipara Open Cast Mine Project in Orissa at a capital cost of Rs. 19.75 crores. As per sanctioned Project Report, manpower requirement is 220. The project is scheduled to be completed by March, 2002.

Data on the Production of Drugs and Pharmaceuticals

355. SHRI P.D. ELANGOVAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the government have developed any data on the production of drugs and pharmaceuticals in India;

(b) if so, the list of pharmaceutical companies in the country alongwith their main products with both quantity and value, State-wise;

(c) whether the Government have imposed any rigid restrictions on the production of drugs and pharmaceuticals products in the country;

(d) if so, the details thereof;

(e) the details of export and import of drugs and pharmaceuticals; and

(f) the location-wise pharmaceutical industries in Tamil Nadu alongwith their contribution to the country's production in both quantity and value?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a), (b) and (f) State-wise and company wise comprehensive data base on production of drugs is not maintained.

(c) and (d) No, Sir, industrial licensing for all bulk drugs and formulations cleared by Drug Controller General of India has been abolished except in few cases.

(e) The values of India's total import and export of drugs and medicines during 1998-1999 and 1999-2000 as per Foreign Trade Statistics of India as published by Directorate General of Commercial Intelligence and Statistics, Calcutta are as under:

	(Rs. in lakhs)
ltem	· 1998-99	1999-2000
Import of Medicinal Pharmaceutical Products	161519.19	150230.30
Exports of Drugs, Pharmaceuticals & Fine Chemicals	625606.68	66314 5.07

Drugs and Pharmaceuticals are being imported mainly from China, USA, Germany, U.K., France, Switzerland, Belgium, Republic of Korea, Netherland, Italy, Japan, Denmark, Sweden, Russia and Ireland. The exports from India are mainly to USA, Russia, Germany, Hong Kong, U.K., Nigeria, Singapore, Netherlands, Iran, Brazil, Vietnam and China.

International Terrorism

356. SHRI RAMCHANDER BAINDA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Germany has agreed to help India in fighting against international terrorism;

(b) if so, the manner in which this help is likely to be provided; and

(c) the time by which the help is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) An Indo German Joint Working Group has been constitued to facilitate bilateral cooperation between India and Germany to combat international terrorism. In the last meeting of the Indo German Joint Working Group, both sides agreed to extend full cooperation and take appropriate measures to combat terrorism. These measures interalia, include regular exchange of information regarding the activities of suspected militants, close monitoring of such activities, investigation and follow up of terrorist related cases etc. The cooperation is envisaged to be an ongoing process.

Recovery of RDX in Delhi

357. SHRI SUSHIL KUMAR SHINDE : SHRIMATI RENUKA CHOWDHURY : SHRI MADHAVRAO SCINDIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a huge quantity of deadly RDX and other arms and ammunition were recovered in Delhi during the current year till date;

(b) if so, the details thereof alongwith the circumstances of recovery and the persons apprehended in this connection;

(c) whether any big plot for causing destruction and terrorism was detected; and

(d) if so, the details in this regard and the steps taken prevent such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) Yes, Sir. The details of the seizures made and persons arrested are given in the attached statement.

(c) and (d) These incidents constitue a part of the overall Pak-ISI backed design to cause disruption in the capital and other parts of the country through terrorist violence. The steps taken by Delhi Police to prevent terrorist activities include intensification of beat patrolling; posting of armed pickets at strategic points; stregthening of intelligence network; close watch on and frequent raids at the suspected hide-outs of criminals and terrorists; checking of persons and baggages particularly in crowded market places, place of entertainment; checking of guest houses and religious places; formation of anti-terrorist cell in each police district.

			Statement					
SI FIR. DT.U/S & PS No.	Brief Facts of the Case	Persons Killed and Injured PUB PUB POL POL TER KILL INJ KILL INJ KILL	Persons Killed and Injured PUB PUB POL POL TER TER KILL INJ KILL INJ KILL INJ		Persons Persons Arrested Wanted/ Absconded	Organisation	Property Damaged	Recovery
BOMB DETECTIONS								
1. 34 dt.23.1.2000 u/s 3/4	A time bomb was	1 1	1 1 1	ł	I	I	I	1 hand grenade
Expl. Sub. Act PS	detected near							1 liver 1 sticker
Tilak Marg, New Delhi.	a wooden pole							one spring
	at India Gate							1 safety pin
	lawn near Shah-							1 ABCD timer
	jahan Road, Opp.							one 9 volta
	Children Park							battery
	at 8.30 AM							
	on 23.1.2000							
2. 45 dt.26.1.2000 u/s 3/4	A bomb was	1 1 1	1 1 1	ł	ı	I	I	Cells smatt size
Expl. Sub. Act PS	detected near							small pieces of
Kotwali, Delhi.	the ground South							cast iron.
	side, Rampat Red							electricity wire
	Fort, during anti-							
	sabotage checking						i	
	around the Red							
	Fort on 26.1.2000							
				-				

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FIR. DT.U/S & PS	Brief Facts of the Case	Persons Arrested/	Persons	Organi-		Recovery		Affilia	Affiliation with Pak	Pak
			Wanted' Absconded	sation	Explosive Material	Arms and Ammuna- tion	Others	Pak ISI Agents	Pak Trained	PAk Nati- onal
2	Э	4	5	9	7	æ	6	10	=	12
27 dt 16 1 2000	1 Pak national having	1 Abdul Basheed	1	,	860 Gms	1	1	ISI	1	Pak
 u/s 4/5 Fxn Sub	ISI Connection with two	Khalid Saleem			RDX			Agsfit		Nati-
 Act 121/121A/	Indian associates were	s/o Shahdeen			2 ABCD)		onal
122/122-A/123/	apprehended by Spe-	r/o 63, Gali No. 4,			timer 4					
120-B IPC PS	cial Cell from the area	Bhati Chowk, Lahore,	ů		electronic					
Delhi Cantt.	of Delhi Cantt for posse- ssing explosive material	Pakistan.			detonators					
	conceated in toys.									
		2. Aas Mohd. s/o Late Roopa r/o Vill. Seelkho PS Tavru, Gurgaon, Haryana.	I	I	I	I	1	1	1	I
		3. Mohd. Ismail	I	I	I	I	I	I	ł	I
		s/o Khuda Baksh r/o Vill. Bahadesh Post, PS Nagina, Distt. Gurgaon, Haryana.								
29 dt.24.1.2000	1 Pak national/ISI Agent	1. Kamran Gohar	1. Hamida	1	2.900 Kg. RDX	I	Rs.5,50.000/- ISI)/- ISI	ł	Pak
u/s 4/5 Exp.Sub.	with his Indian wife and	s/o Mohd. Shafi	r/o Pak National	_	2 timer pencil		take	agent		Nati-
Act 121/121A/ 122/123/489-8/	seven other associates have been arrested by	r/o Akbari Mandi Bazar, Naharian,	2. Allah Jinda		2 electronic detonators		currency of Rs. 500/- &	**		onal
489-C/120-B IPC	Special Cell and re-	Lahore, Pakistan.		-	1 hand grenade	Ð	100/- deno-	ı		
PS Karol Bagh.	covered counterfit currency notes, RDX etc.	(24.1.2090)	3. Wahid (Pak National)		1 Cell Phone		mination			
			4. Shuhal Shafi (Pak_national)	I	1	I	I	I	I	I

NOVEMBER 21, 2000

to Questions 200

201	Written Ans	Swers	KARTIKA 30, 19	22 (Saka)	to Questions	202
12				Pak National	ı	
=				S N	I	
10	0			I	I	
6	12,500/-fake currency	14,500/-fake currency	7,000/-fake currency	8,000/-fake currency	14,800/-fake currency	
œ	1	1	I	1	1	
2	1	I	I	I	I	
5.66	5. Deepak Chadha – s'o Vijay Chadha r/o 30/6 Old Rajinder Nagar, Delhi	6. Rohit Chadha – s/o Gulshan Chadha r/o AM-4, Shalimar Bagh, Delhi.	I	,	I	
4	2. Gagan Singh S/o Late Kaitash Gulyani r/o 33/12. Old Rajinder Nagar Delhi (24.1.2000)	 3. Harjesh Kumar Narain Narain S'o Balwant Rai S'o 4/15, IInd floor, t/o 4/15, IInd floor, W.E.A. Karol Bagh, New Delhi (24.1.2000) 	4. Raju Bhasin s/o Jagdish Bhasin r/o 15A/9, WEA Karol Bagh, New Delhi (25.1.2000)	 Mumtaz Parveen w/o Kamran Gohar r/o 480 Chhatta Lal Mian, Bar Gali, Lal Mian, Bar Gali, Darya Ganj, Delhi & 13/20, WEA, Karol Bagh, New Delhi (Pak National) (24.1.2000) 	6. Irshad s/o Abdul Qayum r/o H.No.68, Shahpeer Gate Meerut, UP. (father-in law of Kamran Gohar) (26.1.2000)	10007-1-021
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1 2 3 4 5 6 1 Aadhu Bala wo Bhishma Kumar roo 61/1, Ramjas Rd. Karol Bagh, Dethi. (27.1.2000) - 2 Ajay Singh roo 2338, New Saket Nagar, Dethi. (20.1.2000) - 3 3 Ajay Singh roo 2338, New Saket Nagar, Dethi. (20.1.2000) 3 3 Ajay Singh roo 2338, New Saket Nagar, Dethi. (20.1.2000) 3 3 Ajay Singh roo 233, Rajastani roo 1.2000) 3 3 Secial Cell has busted roo 1.2000) 3 Bed., 24.2.2000 Special Cell has busted roo 1.2000) 3 Sed., 24.2.2000 Special Cell has busted roo 1.2000) 3 Bed., 24.2.2000 Special Cell has busted roo 1.2000 4 Roo 1.2000 Special Cell has buste	80	1	I		I	I I	
1 2 3 3 4 5 1 Madhu Bala wo Bhishma Kumar wo Bhishma wo	7	1	1		4.9 Kg. RDX 2 timer pencils 1/2 Kg. rivets (from the house of Ashiq Husain in Srinagar)	1 1	
1 2 3 3 4 5 1 Madhu Bala wo Bhishma Kumar wo Bhishma wo	9	1	I		ashkar-e- Toiba		
1 2 3 3 3. 88 dt. 24.2.2000 Special Cell has busted urs121/121-A an ISI backed Hawala IPC PS Lahori channel funding the Gate, Delhi. Kashmin militants in Delhi and J&K with the arrest of five militants including one Pak ISI agent.	5	ਰਾਹ	tet	nsal iani vowk,	<u>n</u> n	 Bawan Pawan Ravi Both are owners of Alfa Travels Operating in Palit Palace Delhi 	
3. 88 dt. 24.2.2000 u/s121/121-A IPC PS Lahori Gate, Delhi.	4	7. Machu Bala w/o Bhishma Kuma r/o 61/1, Ramjas R Karol Bagh. Delhi. (27.1.2000)	8. Ajay Singh s/o Ranjit Singh r/o D-399, New Sal Nagar, Delhi. (30.1.2000)	9. Triłok Chand Bar s/o Ghisi Lal r/o D-3/23, Rajasth Aptt. Madhuban Ch Pitampura, Delhi. (2.2.2000)	1. Farooq Ahmed Kanoon s/o Hazi Khajar Mohd. Kanoon r/o Harsibhat, Rainwari, Srinagar, J&K.	2. Manish Thakur s/o K.K.Thakur r/o E-300, Tagore Garden Extn. Delhi. 3. Shvam Lal	o. onyani cai s/o Harphool r/o A-354, Budha Marg, Mandawali, Fazalpur, Delhi.
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Written Answers

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NOVEMBER 21, 2000

to Questions 204

	Willen Answers		111KA 30, 1922 (38K8)		10 QUESTIONS 200
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10	1	sek		I	I
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œ	1	I		One .32 US made revolver +5 cartgs.	I
2	ł	1		I	I
Q	۱ .	1		Hizbul Muzahideen	Lashkar-e- Toiba
S			ıda,	I	ا ــــــــــــــــــــــــــــــــــــ
4	4. Jagdeep Kumar s/o B.R. Dilawari, r/o 0-18, Pratap Nagar, Andha Mugal, Delhi.	5. Ashiq Hussain Phaktoon s/o Gulam Nabi Phaktoon r/o Upper Sora, Near Medical College,	Srinagar, J&A. (27.2.2000) 6. Pawan Kumar Katyal s/o Late R.R. Katyal r/o BL-100/2, Multanidhanda, Pahar Ganj, Delhi. (16.4.2000)	 Ghulam Mohideen Javed Ahmed Jabbar Malik r/o Vill. Liden Nowgaon, Kupwara, Srinagar, J&K. 	 Jabbar Khan & Munshi s/o Rahis Khan r/o vill. Salarpur Khalsa, PS Rajabpur, Teh.Amroha, Distt. Jyotiba Phule Nagar, U.P.
Э				Special Staff South Distt., Delhi arrested one Pak trained militant from the area of Bhogal, Jungpura, Delhi.	18A dt. 13.3.2000 One persons was arres- u/s 41.1 Cr.P.C., ted by Spl.Cell,who was PS H.N. Din wanted in case FIR Delhi. No.185/99 PS Sambha J&K.
2				92 dt. 29.2.2000 u/s 25/54/59 Aras Act PS H.N.Din, Delhi.	18A dt. 13.3.2000 u/s 41.1 Cr.P.C. PS H.N. Din Delhi.
-				4	່ວ່

KARTIKA 30, 1922 (Saka)

to Questions 206

12			Pak tional	1
=			– Pak National	Pak trained
10			ISI agent	I
6	4 Nine volt batteries 1 truck		I	I
8	1 Pak made 4 Nine volt Pistol batteries 1 extra 1 truck Magazine 63 live cartgs. s		I	I
7	32 Kg. 1 RDX 4 hand grenades h 5 ABCD timers 15 detonators 3 pencil timers		4 Kg. RDX 2 Timer pencil 5 detonators	1
9	F Area omm- nder Chief ganiser gh	Dy. Chief	Al-Badar Area Comm- ander	I
S	 Manijit Singh KZF / r/o Pakistan. Com anc Ranjit Singh Neeta Neeta Neeta Chief of KZF) Neeta Neeta Neeta S/o Darshan Singh Amrit Pal Orgai Rommi Amrit Pal Orgai Rommi Ch Amrit Pal Orgai Rommi S/o Bhupinder Singh Irho Link road, Simbal North, Teh. R.S, Pora Jammu, J&K 	σ.	۱ <u> </u>	I
4	 Sukhdev Singh Mithoo Mithoo Vo Joga Singh Vo Ward No.2, Simbal Camp, teh. R.S. Pora, PS Bhoora Sahili, Distt. Jammu J&K Satbir Suny Satbir Satbi	 Purshotam & Kala Purshotam & Kala So Sohan Singh Vard No.2, Simbal Camp. PS Meera Sahile Teh. R.S.Pora, Distt. Jammu, J&K (16.3.2000) 	1. Saifullah @ Iqbal. Wahid s/o Tajdeen Arahana r/o Gujaranwala. Pakistan	2. Muneer Ahmed @ Manzoor s/o Mohd. Razak r/o Srinagar.
°.	Three KZF militants have been arrested by the Inter- state Cell of Crime Branch who were planning to cause explosions in Delhi and certain other important trains.		Cheif Commander of Al- Badar alongwith his one Pak trained Kashmiri militant has been arrested by Spl.Cell from the Par- king of New Delhi Rly. Stn.	
2	121 dt. 14.3.2000 u/s 186/353/307/ 34 IPC 25/27/54/ 59 Aras 4/5 E.S. Act PS Raitway Dethi Main.		550 dt. 19.6.2000 Act 3/4/5 Exp.Sub. PP Act, 14 IPS Act 121 A/122/123/ 120-B PS New Delhi Flv. Stn.	Delhi.
-	ل ن		۲.	

11 12	Pak Pak/ trained Afgan national	
10	ISI agent	300/- ssports
6	1	Rs. 15,800/- fake currency & some Passports
8	1	° to a construction of the de
7	10.200 Kg RDX 2 ABCD timers 4 pencil timers 3 electronic detonators 4 ordinary detonators 6 Energizer batteries one .30 bore pistol 38 live cartdgs. 2 pre- fabricated IED	2.8 Kg.High grade Exp. Bomb in chinese clay pot 2 pencil timers 4.20 Kg. RDX 5 Electric detonators
9	1	I
4	1.Jannat Gul @ Javed - @ Sherkhan @ Toor Gulkhan s/o Habibulah r/o Quetta. Pakistan	 Lakhbir Singh Baba So Bachittar Singh r/o Ward No.2, Simphad Camp, PS Mura Sahib Jammu. (Arrested on 14.8.2000) Manpreet Kaur Gurpreet Kaur Gurpreet Kaur Gurpreet Kaur Gurpreet Kaur Gurpreet Kaur Maan Bahanji w/o Jagdish Singh r/o Simbal More, Simbal Jammu at present at r/o Birganj, Siripura, Nepal Arrested on 14.8.2000) Surjeet Singh s/o Dharam Singh r/o Vill Bhungarni PS Mahitiana,
3	One Pak ISI agent (Afghan origin) was arres- ted by Special Cell from the area of H.N.Din.	241 dt. 14.8.2000 Three militants of Nepal us 121/121-A Module of KZF, including IPC, 4/5 Exp. Sub. one lady, arrested by Act PS Paliament Crime Branch from Rakab Street. Delhi. and Hoshiarpur Punjab. and Hoshiarpur Punjab.
2	407 dt. 11.8.2000 E.S.Act 3/4/5 PS Act 25/14 F. Act PS H.N.Din	241 dt. 14.8.2000 u/s 121/121-A FC, 4/5 Exp. Sub. Act PS Paliament Street. Delhi.

KARTIKA 30, 1922 (Saka)

Written Answers

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to Questions
-			Pak onal
	kes	I	- 2 0
2	1	ł	Agent
ת	ı	Rs.10 lacs in cash	50 Kg. Pressure clamps
σ	I	8 cartds. of.315 bore	2 English Revoler 6 round round
-	5.4 Kg. RDX	3 Kg. IED timer pencil	15 Kg. RDX (3 live bombs) timer pencil
9	Hizbul- Muzahiddin	Tehriq-Ul Muzahiddin	
S	1	I	L L
4	 Latif Mohd. Bhatt Bilal Ashraf S/o Kamal Bhatt v/o VIII. Gandbal, Post Batwara, PS Sadar Distt. Srinagar, J&K. 	1. Ali Mohd. Bhatt s/o Gulam Mohd.Bhatt r/o Hadarpur, Teh. & Distt. Badgaon, J&K.	 Kamal @ Billa s/o Sadaq Ali r/o Vill. Bhasin Jallo More, PS Bata Pur Distt. Lahore, Pak. 2. Riyaz @ Aslam s/o Deen Mohd. r/o vill. Bhasin Jalo More, PS Bata Pur jalo More, PS Bata Pur jalo More, PS Bata Pur di Chech Musdi Shabaaz @ Sripal s/o Sharif Ahmed r/o Vill. Check Musdi PS Shanpeer More, Distt. Syalkot,
Э	District Commander of HUM trained in Afganistan and Pakistan arrested from the area of Subhash Park, Jama Masjid.	One Militant carrying Hawala money and an IED was arrested from the area of Darya Ganj.	866 dt. 28.10.2000 8 Pakistan ISI agents U/S 186/353/307/ were arrested by Crime 21/121A/34/PS Branch Intending to cause 3/4/5 Exp. Sub. explosions in Delhi, 3 Act 27 PS explosion cases of Delhi Hauz Khas have also been worked New Delhi. out with their arrest.
2	186 dt. 1.10.2000 1 Expl. Sub.Act 1 3/4/5 PS 3 Jama Masjid 1	11. 510 dt. 9.10.2000 Expl. Sub. Act 4/5 PS Darya Ganj Delhi.	12. 866 dt. 28.10.2000 U/S 186/353/307/ 21/121A/34/PS 3/4/5 Exp. Sub. Act 27 PS Hauz Khas New Delhi.

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Written Answers

to Questions

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5	3	4	5	Q	7	80	6	0	=	12
		4. Mohd. Jameel s/o Mohd. Amin								
		r/o PS Batapur								
		Distt. Lahore, Pak.								
		5. Rafaquat Ali								
		S/o Mohd. Anwar								
		r/o Nawa Pind Baldara								
		PS Batapur,			•					
		Distt. Lahore, Pak								
		6. Abdul Razaaq								
		s/o Rustam Ali								
		r/o Vill.Magera Saraj								
		PS Laser Kalan,								
		Distt. Narowal,								
		Pakistan.								
		7. Akhtar								
		r/o Pakistan								
		8. Aslam								
		r/o Pakistan.								

Development of Rural Infrastructure

358. SHRI MOINUL HASSAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have allocated resources collected from the imposition of cess on petrol and diesel for the purpose of development of rural infrastructure in the county;

(b) if so, the detail in this regard;

(c) whether the said amount would constitute half of the total amount of funds raised in this manner; and

(d) the distribution of such resources during 1999-2000 and 2000-2001?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (d) Consequent to the promulgation of an Ordinance on 1st November, 2000 to give statutory effect to revamp the Central Road Fund, 50% of the Cess on High-Speed Diesel (HSD) oil has been earmarked for development of Rural Roads. The remaining 50% of the Cess on HSD and the entire Cess collected on Petrol is to be allocated as under:

- (i) 57.5% for the development and maintenance of National Highways;
- (ii) 12.5% for the construction of road under/over bridges and safety works at unmanned railway crossing; and
- (iii) Balance 30% on development and maintenance of State Roads.

2. A sum of Rs. 5,800 crore has been provided in the Union Budget, 2000-2001, out of Cess on petrol and diesel, of which Rs. 2500 crore has been provided for Rural Roads.

Infrastructure of KVs

359. SHRI RATILAL KALIDAS VARMA : DR. BALIRAM :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Kendriya Vidyalayas which have been provided with the necessary infrastructure and basic amenities in each State;

(b) the number of Kendriya Vidyalayas which have not been provided the above facilities; and

(c) the reasons therefor and the time by which proper buildings and other basic amenities are likely to be provided to these Vidyalayas?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHANAWAZ HUSSAIN) : (a) to (c) Out of 854 Kendriya Vidyalayas in the country, 147 KVs are project sector schools out of which 130 are functioning in permanent buildings. Of the remaining 707 Vidyalayas in civil and defence sector, 430 are functioning in permanent buildings as indicated in the statement. Work is in progress in 79 vidyalayas and for 73 proposals are at planning stage. For 125 vidyalayas the land is yet to be made available to the Kendriya Vidyalaya Sangathan.

SI. No.	Name of State	No. of School	Project School	Balance	With Bidg.	Under Const.	Under Plan	Land not tfd.
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	43	07	36	27	04	01	04
2.	Arunachal Pradesh	09	01	08	04	01	01	02
3.	Assam	43	16	27	11	03	10	03
4.	Bihar	52	16	36	19	02	04	11
5.	Chandigarh	05	-	05	05	-	-	-
6.	Delhi	37	03	34	22	03	04	05

F

Statement

State-wise position of buildings of KVs

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1 2	3	4	5	6	7	8	9
7. Goa	05	_	05	04	-	01	00
. Guarat	41	12	29	19	07	01	02
. Haryana	25	01	24	14	05	-	05
0. Himachal Pradesh	19	03	16	04	-	04	08
1. Jammu & Kashmir	25	03	22	06	03	02	11
2. Karnataka	32	07	25	15	01	04	05
3. Kerala	27	03	24	18	03	01	02
4. Madhya Pradesh	86	19	67	40	11	09	07
5. Maharashtra	52	05	47	41	01	01	04
6. Manipur	05	01	04	01	01	01	01
7. Meghalaya	07	01	06	03	01	01	01
8. Mizoram	01	-	01	-	-	-	01
9.´ Nagaland	06	-	06	01	-	01	04
0. Orissa	30	07	23	09	07	04	03
1. Pondicherry	02	01	01	-	-	01	-
2. Punjab	40	02	38	22	03	04	09
3. Rajasthan	52	04	48	29	05	06	08
4. Sikkim	01	-	01	01	-	-	-
5. Tamilnadu	29	05	24	19	01	02	02
6. Tripura	05	01	04	. 01	-	-	03
7. Uttar Pradesh	120	22	98	63	12	06	17
8. West Bengal	49	07	42	28	04	-	06
9. A & N Island	03	-	03	02	01	-	-
0. Nepal, Kathmandu	01	-	01	01	-	-	-
1. Moscow	01	-	01	01	-	-	-
2. Dadar & Nagar Haveli	01	-	01	-	-	-	01
Total	854	147	707	430	79	73	125

[Translation]

Separate Ancilliary Companies Under Sail

360. KUMARI BHAVANA PUNDLIKRAO GAWALI : Will the Minister of STEEL be pleased to state :

(a) whether the Steel Authority of India Limited (SAIL) is considering to establish separate ancilliary companies for its units incurring loss before separating them;

(b) if so, whether any panel has been constituted for the purpose;

(c) if so, the time by which this panel is likely submit its report; and

(d) the other steps proposed to be taken to prevent the units of SAIL from incurring losses?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHI) : (a) No, Sir. However, as part of its restructuring programme, Steel Authority of India Limited (SAIL) has identified certain units for conversion into joint ventures/subsidiaries.

(b) and (c) No panel has been set up for the purpose.

(d) Other steps taken by SAIL to prevent the units of SAIL from incurring losses include financial restructuring, rightsizing of the organisation, reduction in operating costs, change in market strategy and reprioritising of capital expenditure.

Agreement for Power Generation

361. SHRI SUBODH MOHITE : Will the Minister of COAL be pleased to state :

(a) whether an agreement has been signed between Western Coalfields Limited and Maharashtra State Electricity Board for the supply of coal to power plants for generation of power;

(b) if os, the details in this regard;

(c) whether the Government of Maharashtra has approved this agreement;

(d) whether there is a large difference between the prevailing price of coal and the price mentioned in the agreement; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) Yes Sir.

(b) and (c) Western Coalfields Limited (WCL) and Maharashtra State Electricity Board (MSEB) have signed an agreement on 8.2.1999 for the supply of coal to the existing power plants of MSEB. This agreement shall be in force for a period of three years with effect from 1.4.1999. Approval of the Government of Maharashtra is not required for this agreement.

Subsequently Western Coalfields Limited(WCL) and Maharashtra State Electricity Board(MSEB) have signed two separate agreements on 19.10.2000 for supply of coal from two new mine projects, namely Adasa under ground mine, and Kolgaon opencast mine. The coal company has informed that Government of Maharashtra has accorded approval to these agreements.

(d) and (e) The base price of coal as in December 1998 in case of Adasa underground is Rs. 1110/- per tonne against the prevailing price of Rs. 883/- per tonne for similar grade of coal. The base price of coal from Kolgaon opencast mine is Rs. 800.80 per tonne against the prevailing price of Rs. 685/- per tonne for similar grade of coal.

The relatively higher price of coal from these future mines is due to their difficult mining conditions and to ensure a minimum level of return on investment. It is expected that MSEB will continue to find this price competitive, when compared to imports or transport from distant coalfields.

[English]

Crisis in Steel Plant

362. SHRI TRILOCHAN KANUNGO : Will the Minister of STEEL be pleased to state :

(a) whether some public sector steel plants are facing severe crises;

(b) if so, the details therefor;

(c) the reasons for their crisis; and

(d) the steps taken by the Government to remove the crisis ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) to (c) The integrated steel plants of public sector have been making losses over the past few years mainly due to the stress on margins arising out of a sluggish domestic market in steel, greater competition from imports and higher ivterest and depreciation costs on account of capitalisation of modernisation of steel plants.

(d) As for Steel Authority of India Limited (SAIL), the government approved plan for its restructuring is under implementation with a view to increasing its competitiveness and profitability.

As for Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), the Disinvestment Commission has recommended the writing off of the entire accumulated losses of the Company as on 31.3.1999 alongwith disinvestment of not less than 51% of its remaining equity to a strategic buyer. No final decision has been taken by the government on the recommendation of the Disinvestment Commission.

Links of Cricketers with Underworlda

363. SHRI RAMSHETH THAKUR : SHRI RAMSHAKAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Indian Cricket players are having relations with International underworld gangsters;

(b) if so, the facts in this regard;

(c) the number of Indian and International dons involeved in Match fixing; and

(d) the action being taken against those cricket players?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Fencing of Border

364. SHRI RAMDAS ATHAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the name of agencies from which the material/ equipments used for fencing is procured; and

(b) the criteria fixed for selecting the agencies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) (a) and (b) There are no fixed agencies for procuring the materials etc. used for fencing. These materials are procured through a system of open tendering/DGS&D rate contracts.

[English]

Changes in Penal Laws

365. SHRI VARKALA RADHAKRISHNAN : Will the Minister of HOME AFAIRS be pleased to state :

 (a) whether the Law Commission has suggested changes in the Penal Laws to restrict the police's powers to arrest persons accused of bailable and non-cognisable offences;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) The Law Commission of India in its 154th report on the Code of Criminal Procedure, 1973 made a number of recommendations which the police have to adhere to while causing arrest of any person.

(b) A statement is attached.

(c) Since the Criminal Law is on the Concurrent List to the Seventh Schedule of the Constitution of India, the recommendations of the Law Commission of India in its 154th Report are under examination in consultation with State Governments/Union Territory Administrations.

Statement

Recommendations of the Law Commission relating to the law of arrest in Chapter IV of its 154th Report on the Code of Criminal Procedure, 1973.

1. The Law Commission has recommended insertion of the follwoing new sub-clause to Section 41 of the Code

""41 (3) - A police officer arresting a person under clause (a) of sub-section (1) of section 41 Cr.P.C. must be reasonably satisfied that arrest is necessary and must record such satisfaction in respect of matters covered every clause of sub-section (1). 223

2. The Law Commission has recommended insertion of section 41A in the Code on the following lines :-

> "41A(1). The police officer may, if satisfied that immediate arrest of the person concerned is not necessary, issue to him a notice requiring him to appear before the police officer at specified time and place for further investigation and it shall be the duty of that person to comply with the terms of the notice.

> (2) If such person fails to comply with the terms of the notice, it shall be lawful for the police officer to arrest him for the offence mentioned therein."

3. The Lwa Commission has suggested a proviso to sub-section (1) of section 46 Cr.P.C. to be added to provide that where a woman is to be arested then, unless the circumstances indicate to the contrary, her submission to custody on an oral intimation, arrest shall be presumed and unless the circumstances otherwise require or unless the police officer arresting is a female, the police officer shall not actually touch the person of woman for making her arrest.

Production of Steel

366. SHRI HOLKHOMANG HAOKIP : Will the Minister of STEEL be pleased to state :

(a) whether the production of steel in the public and private sector has increased during the last three years:

(b) if so, the details of such increase in both the sectors, sector-wise;

(c) whether the Government are monitoring the steel industry in the private sector; and

(d) If so the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) and (b) The production of finished steel in the public and private sector during the last three years is as below:-

(Quantity	in	million	tonnes)
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Year	Public Sector	Private Sector	Total
1997-98	8.54 (0.11%)	14.83 (4.52%)	23.37 (2.8%)
1998-99	7.64 (-10.5%)	16.16 (8.9%)	23.82 (1.9%)
1999-2000	8.52 (11.5%)	18.19 (12.5%)	26.71 (12.1%)

*Figures in bracket indicate the increase/decrease over previous year.

(c) Ministry of Steel does not monitor the performance of the steel industry in the private sector.

(d) Does not arise.

Assistance for Education

367. SHRI T. GOVINDAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have received any representations/proposals either from the Government of Kerala or from educational institutions for financial assistance from the foreign countries in the field of education; and

(b) if so, the details thereof and the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) No, Sir.

(b) Does not arise.

Drinking Water Schemes

368. DR. MANDA JAGANNATH : SHRIMATI JAYASHREE BANERJEE :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of drinking water projects in the country at present, State-wise;

(b) the State-wise funds allocated and target set under these projects, especially in Andhra Pradesh and Madhya Pradesh during each of the last three years and current year;

(c) whether the Government have received any proposal for the implementation of various projects under rural development schemes and completion of Lalpur and Jabalpur Narmada Water Supply Projects from Madhya Pradesh;

(d) if so, the details thereof; and

(e) the amount so far allocated/released/yet to be released by the Union Government for completion of the said projects?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) to (e) the information is being obtained and will be laid on the Table of the House.

[Translation]

ISI Activities

369. SHRI SUNDER LAL TIWARI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news of conversion made by ISI appearing in 'Rashtriya Sahara' dated October 17, 2000;

(b) if so, whether the Government are aware of the fact that ISI is using these people for undesired works; and

(c) if so, the steps being taken by the Government to check such ISI activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

Closure of Zonal/Liaison Offices of CIL

370. SHRI MAHBOOB ZAHEDI : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to close down the zonal offices of Coal India Limited and the Liaison offices of its subsidiaries;

(b) if so, the reasons therefor;

(c) whether the Government have recommended for the closure of Dankuni Coal complex; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) The opening or closing of the zonal offices of Coal India Limited (CIL) and

the liaison offices of its subsidiaries of CIL are decided by the coal companies. As reported by CIL, there is no proposal, at present, to close down the zonal office of CIL or the liaison offices of its subsidiaries.

(b) Does not arise in view of answer given to part(a) of the question.

(c) and (d) The decision on this also will be taken by the CIL.

Procurement of Arms by N.S.C.N.

371. SHRI CHANDRAKANT KHAIRE Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that National Socialist Council of Nagaland (NSCN) is processing sophisticated arms/ammunition from China and other foreign countries.

(b) if so, the facts in this regard; and

(c) the steps the Government propose to take to tackle the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) Notwithstanding the current Cease Fire with the Government of India, the NSCN(I/M) has been making consistent efforts to acquire weapons through clandestine deals abroad and transport the same into the country.

(c) Security Forces have been alerted to intercept any illegal consignment of weapons brought clandestinely into Indian territory.

Financing of Municipalities

372. SHRI KALAVA SRINIVASULU : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have formulated any schemes to finance municipalities for the construction of shopping complexes and other income generating buildings through low interest loans and other assistance;

(b) if so, the details thereof;

(c) whether any assistance has been given to the Government of Andhra Pradesh in this regard during 1999-2000;

(d) if so, the details thereof municipality-wise;

(e) whether the Government propose to enhance such assistance in the forthcoming year; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) Yes, Sir. Under the Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT) municipalities are given financial assistance for various components which include construction of shopping complexes and other income generating schemes. The main features of the IDSMT Scheme are:-

- (i) Towns upto population of 5 lakh are eligible to be covered under the scheme.
- (ii) It is applicable to only those towns where elections to the local bodies have been held and elected bodies are in position.
- (iii) Components for funding include works which have town-wise significance such as:-
 - Strengtheneing of Master Plan road facilities including ring, arterial, byepass link roads and small bridges,
 - Sites and Services.
 - Development of bus/truck terminals,
 - Construction/upgradation of Master Plan drains including Storm water channels,
 - Solid Waste Management,
 - Development of market complexes/shopping centres,
 - Provision of tourist facilities,
 - Development of City/Town Parks,
 - Street lighting for Master Plan roads,
 - Slaughter houses,
 - Major public amenities like Gardens, Playgrounds, Marriage-halls, Pay-and-use toilets etc.,
 - Cycle/Rickshaw stands,
 - Traffic improvement and management schemes.
 - Construction of retaining walls and slope stability measures in hill station towns,

- Social amenities, specially for the poorer sections,
- (iv) The funding will depend upon the size of the towns. The financing pattern under the scheme is given below:-

(Rs. in lakhs)

Category of town	Project cost	Central assist- ance (Grant)	State Share (Grant)	HUDCO/ Financial Institution Loan/Other
(Population)		Maximum		Sources
A (<20000)	100	48	32	20 (20%)
B (20000-50000)	200	90	60	50 (25%)
C (50000-1 Lakh)	350	150	100	100 (29%)
D (1-3 Lakhs)	550	210	140	200 (36%)
E (3-5 Lakhs)	750	270	180	300 (40%)

(c) and (d) During the year 1999-2000 an amount of Rs. 552.79 lakh Central assistance has been released to 18 towns which include financial assistance to commercial complexes, cost recovery and non-remunerative schemes. Also an amount of Rs. 9.97 lakhs has been released for six towns towards grant-in-aid under Central Urban Infrastructure Support Scheme (CUISS) during 1999-2000 for preparation of IDSMT project report. The details of townwise Central assistance released is given in statement.

(e) and (f) Release of Central assistance to any State is based on the performance including utilisation of funds released earlier under the scheme in the State, the proportion of urban population living in small and medium towns of the State to that of the country, availability of State Share, mobilisation of institutional finance etc.

Statement

Central Assistance Released Under IDSMT and CUISS during 1999-2000 for Andhra Pradesh

			(Rs. in lakhs)
SI. No.	Name of Town	Central Assistance	Released
140.		CUISS	IDSMT
1	2	3	4
1.	Chittoor	- '	66.00
2.	Thirupathi	-	52.00

1	2	3	4
3.	Nellore	-	50.00
4 .	Gadwal	-	18.00
5.	Bhongir	-	26.00
6.	Eluru	-	53.00
7.	Adoni	-	4.77
8 .	Kareemnagar	1.56	-
9.	Macherla	0.51	-
10 _.	Narayanpet	-	24.00
11.	Jagitial	-	37.00
12.	Chilakaluripet	-	26.00
13.	Amalapuram	-	24.50
14.	Sangareddy	-	26.50
15.	Gudur	-	2.59
16.	Bodhan	-	30.43
17.	Gajuwaka	2.20	30.00
18.	Ramagundam	2.20	30.00
19.	Mahaboobnagar	2.20	30.00
20.	Mandapeta	1.30	22.00
	Total	9.97	552.79

Challenges from Globalisation

373. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether CSIR has drawn up a 7 point strategy to counter the challenges from Globalisation;

- (b) if so, the details thereof;
- (c) the factors behind the initiative taken by CSIR;

(d) whether it is a fact that CSIR has not produced any research to be of significance from the commercial point of view;

(e) if so, whether CSIR propose to take any steps to check the ethos of institution; and

(f) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT. MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Yes sir, CSIR has drawn up a seven point strategy to counter the challenges from globalisation. The details of the seven points drawn up by CSIR are:

- spearheading the initiative for Indian industry to achieve global leadership based on technology;
- (ii) realising the fullest benefits from India's core competencies and inherent endowments;
- (iii) partnering Indian industry to be globally competitive consistent with employment creation and equity;
- (iv) promoting the use of greener technologies;
- (v) realising value and wealth from hitherto low value resources or wastes;
- (vi) setting a new paradigm for Intellectual Property Rights(IPR) nationally and internationally; and
- (vii) providing 'primary standards' for quality and regulatory compliance and assurance.

(c) The initiative's arose from the assessment of the economic liberalisation reforms on Indian industry and also the potential future impact of India's joining the WTO.

(d) All the CSIR laboratories are engaged in commercially useful R&D work. The annual industrial production based on CSIR knowhow is estimated to be around Rs. 4400 crore in 1999-2000.

(e) and (f) Do not arise.

Setting up of Coal Mixing Plant

374. SHRI BHARTRUHARI MAHTAB Will the Minister of COAL be pleased to state :

(a) whether the Government propose to set up a Coal Mixing Plant on the coast of Tamil Nadu;

(b) whether the coal from Orissa is proposed to be transported to Tamil Nadu and mixed with the imported Indonesian Coal; and

(c) if so, the quantum of coal is likely to be imported per annum for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) and (b) Yes Sir. At present about 6.5 MT of coal is being sent by Mahanadi Coalfields Limited (MCL) to Chennai Port. In order to meet the requirement of coal below 34% ash, blending facility at the new Ennore Satellite Port has been conceptualised. The source and quantity have not yet been decided, as they will be determined by technical parameters.

(c) No decision has been taken on the import of coal as yet, since the proposal is still at a conceptual stage.

Restructuring and Redesigning of Cities

375. SHRI VILAS MUTTEMWAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have asked the State Governments to follow the restructuring and redesigning of cities;

(b) if so, the extent to which the Union Government have agreed to provide help and assistance to the States for the purpose;

(c) whether the World Bank has already agreed to provide assistance for implementing the restructuring and redesigning of cities in the country;

(d) if so, the details thereof;

(e) whether the Union Government have enumerated a formula for the States for bringing improvement in the existing conditions of housing and slum clearance; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) and (b) the guidelines prepared by the Institute of Town Planners, India, on the basis of a study conducted on behalf of this Ministry, regarding urban development plan formulation and implementation have been circulated to all State Governments for adoption reference. The study suggests an effective planning system comprising a package of Inter-related plans including comprehensive plans (20-25 years), development plans (5 years) and annual plans.

(c) and (d) No World Bank assistance has been approved for restructuring and redesigning of cities.

(e) and (f) For providing housing stock and upgradation of dilapidated housing stocks in States loan assistance is available to the Housing and Urban Development agencies, City Improvement bodies, Local Bodies and other agencies designated by State Governments.

Under the National Slum Development Programme launched in August, 1996 additional Central assistance is being released to States/UTs for the development of urban slums. It envisages shelter upgradation, community empowerment, garbage and solid waste management as well as improvement and convergence of different social sector programmes through creation of sustainable support systems. For the current financial year Planning Commission has allocated a sum of Rs. 365.81 crores for the project, of which an amount of Rs. 90.70 crores has been released up to end of September, 2000 to different States.

Sale of Oxygen Plant of Sail

376. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of STEEL be pleased to state :

(a) whether SAIL has mopped up nearly Rs.1000 crores by sale of its Oxygen Plant;

(b) if so, whether such funds have been realised from the sale of non-core business is being used to retire debt of SAIL;

(c) the total debt of SAIL and its annual interest outflow;

(d) whether there is any plan for SAIL to further divest some operation; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHI): (a) and (b) The process of devestment of Oxygen Plant-II of Bhilai Steel Plant of SAIL has not been yet completed and as such resultant funds have not yet been realised.

(c) The total debt of SAIL as on 31st March, 2000 is Rs.15,082 crores and the total interest during the year 1999-2000 was Rs.1929 crores.

(d) and (c) The financial and business restructuring package of Steel Authority of India Limited approved by the Government inter alia includes the conversion into joint ventures for the following assets, while protecting jobs of existing employees:

i) Salem Steel Plant (SSP), Salem.

- ii) Alloy Steels Plant (ASP), Durgapur.
- iii) Visvesvaraya Iron & Steel Plant (VISP), Bhadravati.
- iv) Indian Iron & Steel Co. Ltd. (IISCO)
- v) Captive Power Plants at Bokaro, Durgapur & Rourkela Steel Plants.
- vi) Fertilizer Plant at Rourkela Steel Plant.

Militants in Jail

377. VAIDYA VISHNU DATT SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government propose to open separate courts for anti-national elements for the earlier dispoal of their cases;

- (b) if so, the details thereof; and
- (c) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir.

(b) Does not arise.

(c) The existing courts are already dealing with cases relating to anti-national elements and no need has been felt to set up separate courts for such cases.

Academic Staff Colleges

378. SHRI KOLUR BASAVANA GOUD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Academic Staff Colleges set up by the University Grants Commission for conducting refresher and re-orientation courses for teachers in the country, State-wise; and

(b) the amount sanctioned by UGC for these colleges during the last three years, till date and the number of teachers have been trained each year, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) A list is attached at statement.

(b) The information is being collected and will be laid on the Table of the House.

Statement

Name of the Academic Staff Colleges

Andhra Pradesh:

- 1. Andhra University, Waltair
- 2. University of Hyderabad, Hyderabad
- 3. Osmania University, Hyderabad
- 4. Sri Venkateshwara University, Tirupati
- 5. Jawaharlal Nehu Technological University, Hyderabad

Assam:

6. Gauhati University, Gauhati

Bihar:

- 7. B.B.A. Bihar University, Bihar
- 8. Patna University, Patna
- 9. Ranchi University, Ranchi

Delhi:

- 10. University of Delhi, Delhi
- 11. Jamia Millia Islamia, N. Delhi
- 12. Jawaharlal Nehru University, New Delhi

Goa:

13. Goa University, Goa

Gujarat:

- 14. Gujarat University, Ahmedabad
- 15. Sauashtra University, Rajkot

Haryana:

16. Kurukshetra University, Kurukshetra

Himachal Pradesh:

17. H.P. University, Shimla

Jammu & Kashmir:

18. University of Kashmir, Srinagar

Karnataka:

19. Bangalore University, Bangalore

- 20. Karnatak University, Dharwad
- 21. University of Mysore, Mysore

Kerala:

- 22. University of Calicut, Calicut
- 23. University of Kerala, Thiruvanthapuram

Madhya Pradesh:

- 24. Devi Ahilya Vishwavidyalaya, Indore
- 25. Dr. H.S. Gour Vishwavidyalaya, Sagar
- 26. Rani Durgavati Vishwaviyalaya, Jabalpur
- 27. Laxmibai National Institute of Physical Education, Shaktinagar, Gwalior (MP)

Maharashtra:

- 28. Dr. B.A. Marathwada University, Aurangabad
- 29. University of Mumbai, Mumbai
- 30. Nagpur University, Nagpur
- 31. University of Pune, Pune

Orissa:

- 32. Utkal University, Bhubaneshwar
- 33. Sambalpur University, Sambalpur

Pondicherry:

34. Pondicherry University, Pondicherry

Punjab:

- 35. Guru Nanak Dev University, Amritsar
- 36. Punjab University, Chandigarh

Rajasthan:

- 37. Jai Narayan Vyas University, Jodhpur
- 38. University of Rajasthan, Jaipur
- 39. Maharshi Dayanand Saraswati University, Ajmer.

Tamil Nadu:

- 40. Bharathiar University, Coimbatore
- 41. Bharathidasan University, Tiruchirapalli
- 42. University of Madras, Chennai

43. Madurai Kamraj University, Madurai

Uttar Pradesh:

- 44. Aligarh Muslim University, Aligarh
- 45. University of Allahabad, Allahabad
- 46. Banaras Hindu University, Varanasi
- 47. D.D.U. Gorakhpur University, Gorakhpur
- 48. University of Lucknow, Lucknow

West Bengal:

- 49. University of Burdwan, Burdwan
- 50. University of Calcutta, Calcutta
- 51. Jadavpur University, Calcutta

[Translation]

Setting up of Science and Technology University in Bihar

379. SHRI RAJO SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Bihar for setting up of a Science and rechnology University in the State;

- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) No, Sir.

(b) and (c) Do not arise.

[English]

Starting of Degree Courses

380. SHRI SURESH RAMRAO JADHAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware that a few universities across the country have either started or proposed to start new courses without UGC's permission and subsequent specification of the degree under the UGC Act;

(b) if so, the action taken by the Government against the defaulting universities; and

(c) the steps taken/proposed to be taken to ensure that all the degree courses offered by the unversities are approved and notified by the UGC in its official gazette?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes, Sir.

(b) and (c) UGC has requested all universities that 'they shall apply to the UGC for the specification of the degrees before starting any new course. Only after specification of the degree by the UGC, it shall be offered by the Universities'. This has also been brought to the notice of the general public through a Press Release issued by UGC in October, 2000.

[Translation]

Utilization of Grants by the NGOs

381. DR. JASWANT SINGH YADAV : SHRI NARESH PUGLIA : SHRI M.V. CHANDRASHEKHARA MURTHY : SHRI JAI PRAKASH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that anti-national activities are being undertaken with the grant received by the Non-Government Organisations;

(b) if so, the details in this regard;

(c) the steps being taken by the Government to check such undesirable activities;

(d) whether the Union Government propose to enact a new legislation to regularise the use of foreign contributions by NGOs and other institutions in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Reports about the misutilisation of foreign contrubution by voluntary associations, whenever, received are enquired into and action taken against the concerned associations under the relevant provisions of the Foreign Contribution (Regulation) Act, 1976. The action includes, prohibiting the association from accepting any foreign contribution, freezing of its bank accounts and prosecution in a court of law. (d) and (e) The Government is currently engaged in an exercise to finalise the changes required in the law governing the receipt and utilisation of foreign contribution by voluntary associations.

[English]

Expansion of ICDS Schemes in Districts of Orissa

382. SHRI ANANTA NAYAK : SHRI TRILOCHAN KANUNGO :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether all the newly created districts in Orissa have been covered under Integrated Child Development Schemes;

(b) if not, the time by which each district in Orissa is likely to be covered under ICDS; and

(c) the details of the external assistance obtained for implementing ICDS in Orissa and other States so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) and (b) Out of 326 ICDS Projects, approval has been accorded by Government of India for the operationalisation of 308 Projects in the State of Orissa. Remaining 18 Projects will be operationalised in the year 2001-2002.

(c) World Bank Assistance under ICDS-I Project was available to implement ICDS in States of Orissa and Andhra Pradesh during 1990-97 Under ICDS-II Project States of Madhya Pradesh and Bihar and under ICDS-III Project States of Andhra Pradesh, Kerala, Madhya Pradesh, Maharashtra, Rajasthan, Tamil Nadu and Uttar Pradesh are being covered. In addition, World Bank assistance is available for ICDS Training Programme covering all the States and Union Territories including Orissa.

Funds to the tune of Rs.238.39 lakhs were released to the State of Orissa under World Bank Programme during 1998-99 and 1999-2000.

[Translation]

Pending Schemes for Water Supply

383. SHRI HARIBHAU SHANKAR MAHALE : SHRI K.P. SINGH DEO:

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether various water supply schemes are lying pending with the Government for clearance;

(b) if so, the details thereof, State-wise, particularly for Orissa and rural areas of Maharashtra;

(c) the reasons therefor and the period of their pendency;

(d) the estimated cost of the project proposals;

(e) whether the Union Government propose to provide special financial assistance for implementation of these schemes; and

(f) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) to (f) Drinking water supply is a State subject. The schemes for supply of drinking water to the rural habitations are implemented by the State Governments under the State sector Minimum Needs Programme (MNP). The Central Government supplements the efforts of the States by providing funds under the Accelerated Rural Water Supply Programme (ARWSP). The powers to plan, sanction and implement individual rural drinking water supply schemes have been delegated to the State Governments. Therefore, the State Governments are not required to seek the approval of the Government of India for implementation of individual rural drinking water supply schemes.

There is no provision for special financial assistance from the Central Government for implementation of any rural drinking water supply scheme.

[English]

Establishment of Model Bio-village

384. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government have sanctioned a project to establish a model bio-village of the Central Salt and Marine Chemical Research Centre, Bhavnagar;

(b) if so, the detailed performance of this project;

(c) whether the performance of this project has been found satisfactory;

(d) whether the Government propose to set up more such villages in the country;

(e) if so, the details thereof, State-wise; and

(f) the total allocation made for this project during the current year?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") : (a) Yes Sir, the Department of Biotechnology has sanctioned a project on establishing a model Bio-village at village Mocha, near Porbandar, Gujarat. The Central Salt and Marine Chemical Research Institute (CSMCRI), Bhavnagar is the lead implementing agency.

(b) and (c) The progress and performance of the project has been satisfactory as per the objectives envisaged; training programmes have been organised to benefit the villagers through biotechnological interventions. Reverse Osmosis plant has been commissioned to provide potable and non-brackish water to the villagers. Nursery of economically important plantlets has been established for large-scale plantation in the waste land of the Panchayat.

(d) and (e) Biovillage projects are being developed in Madhya Pradesh, Rajasthan and West Bengal. Department of Biotechnology is providing technical advice to the states on these.

(f) An outlay of Rs. 8.08 lakh is available for the project in the current year.

Bomb Blasts in Churches

385. SHRI C.N. SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government were to probe the church blasts;

(b) if so, whether the matter has since been probed; and

(c) if so, the outcome thereof and the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) Yes Sir, Investigations by the Central agencies and the State police forces of Goa, Andhra Pradesh and Karhataka have established, beyond doubt, that an organization called the 'Deendar Anjuman' a little known Muslim religious sect with its headquarters, at Hyderabad and having links at Mardan (Pakistan) is invloved in the incidents of bomb blasts which occurred in churche premises in Karnataka, Andhra Pradesh and Goa during May to July this year. 41 activists of the Deendar Anjuman group have been arrested in this connection. Law and Order being a state subject, preventive measures have been taken by the concerned State Governments to avoid recurrence of such incidents. Activities of such organizations having a bearing on peace and communal harmony are under the constant watch of law enforcement agencies and action is taken wherever necessary.

Review of Fertilizer Pricing Policy

386. SHRI RAM MOHAN GADDE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Union Government have reviewed or propose to review the fertilizer pricing policy; and

(b) if of, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) The Government is in the process of formulating a new pricing policy for urea units after taking into account the recommendations made by the High Powered Committee headed by Prof. C.H. Hanumantharao and the Expenditure Reforms Commission headed by Shri K.P. Geethakrishnan.

Integrated Child Development Programme

387. SHRIMATI HEMA GAMANG : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether in some States the Integrated Child Development Programme is not implemented;

(b) if so, the details in this regard and the reasons therefore;

(c) whether the special nutrition food is being provided by the World Food Organisation is not properly distributed among the children and pregnant mothers under the Care India assisted programme in Orissa;

(d) if so, the details thereof; and

(e) the steps taken by the Government for the effective implementation of the Programme in all the States?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) Integrated Child Development Services Scheme is being implemented in all States and Union Territories of the country.

- (b) Does not arise.
- (c) No, Sir.

(e) The steps taken for effective implementation include:-

- (i) a nutrition component under Pradhan Mantri Gramodaya Yojana from 2000-2001. Rs.185 crore have been released to all the State Governments as Additional Central Assistance with Rs.375 crore planned to be released for the year.
- the State Governments have also been asked to provide adequate provision from their resources for the supplementary nutrition.
- enhanced provision for medicine kit and a new component of pre school kit at the Anganwadi centers.
- (iv) a new initiative for adolescent girls to cover 2000 blocks.
- (v) the financial norms for various components like IEC, monitoring and evaluation, equipment etc. have been revised upwards.
- (vi) training of functionaries has been strengthened.

National Vocational Education Policy

388. SHRI G.S. BASAVARAJ : SHRI Y.S. VIVEKANANDA REDDY SHRI NARESH PUGLIA :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether the Government propose to announce a comprehensive National Vocational Education Policy;

(b) if so, whether India, as a major player in the ongoing economic globalisation, is set to emerge as a significant provider of trained manpower following implementation of the new Policy;

(c) if so, the main features of the Policy;

(d) the extent to which the Policy is going to be distinct from the existing Education Policy Statement of 1986; and

(e) the time by which the New Policy is likely to be drawn up and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (e) National Policy on Education (NPE), 1986 provides for Vocational Education as a distinct stream, intended to prepare students for identified occupations spanning several areas of activity. These courses should ordinarily be provided after the secondary stage. Based on the review of the Scheme of Vocationalisation of Secondary Education, the Government has reactivated and enhanced the thrust on vocational education. The National Council of Educational Research and Training (NCERT) has reemphasised the need for vocational education in the revised curricular frame work. In view of this it is felt that the existing policy can also meet the changing requirements of manpower.

Technology Transfer

389. SHRI K. YERRANNAIDU : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government have recently finalised any agreement with Russia on transfer of technology and scientific co-operation;

(b) if so, the details thereof; and

(c) the other proposed joint ventures establishments to be set up as per the agreement signed during the recent visit of the Russian President?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") : (a) Yes Sir, Integrated Long Term Programme of Cooperation in Science and Technology between the Republic of India and Russian Federation upto 2010 has been signed during the visit of Russian President to India in October, 2000. The agreement provides for cooperation thrust areas related to frontiers in Science and Technology; basic research in selected areas of science; and facilitation of technology transfer to industry.

(b) and (c) No other specific joint ventures/technology transfer items have been identified as yet.

Peace Process in Nagaland

390. SHRI PAWAN KUMAR BANSAL : SHRIMATI RENUKA CHOWDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the peace process started sometime back in Nagaland has suffered a setback recently:

(b) if so, the reasons therefor;

(c) whether various State Governments of North-Eastern have urged the Union Government to extend the ceasefire with NSCN to their territories;

(d) if so, the grounds adduced for the demand;

(e) the response of the Union Government thereto; and

(f) the steps taken to restore peace in North-Eastern States and revive the process of negotiations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) and (e) Do not arise.

(f) Government is committed to restoration of peace and has extended an invitation to all those who have strayed from the paths of togetherness to come forward for talks within the four corners of our Constitution.

Steps taken by the Government to combat militancy in the North East include, interalia, deployment of Central Para Military Forces and Army; improved coordination and sharing of intelligence between the security forces; modernisation/upgradation of State Police forces; reimbursement of security related expenditure; sanction of Special Central Assistance to the State Governments; declaration of the most seriously affected area as 'disturbed areas' and notification of the major insurgent groups as 'unlawful associations'. The situation is also kept under watch and is reviewed from time to time for taking appropriate action.

Synthetic Fibres and Synthetic Rubber

391. SHRI P.D. ELANGOVAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have any plans to develop the production of synthetic fibres and synthetic rubber in India;

(b) if so, the details thereof;

(c) whether the Government propose any projects using the latest technological developments and scientific

developments in the production of synthetic fibres and yarns in the country with financial and technological assistance from both Central and States as well as from foreign countries and international agencies;

(d) if so, the details of progress of such projects currently in progress and planned to be introduced in the near future, state-wise, location-wise;

(e) whether the Government have any proposal to fund the schemes relating to the production of synthetic yarn and fibre as well as synthetic rubber in Tamil Nadu; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS. (SHRI SATYA BRATA MOOKHERJEE) : (a) to (d) Government endeavours to production of synthetic fibre and rubber in the country. Since the initiation of economic de-regulation, the Government is encouraging private entrepreneurs to set up plants using state-of-the-art technology so as to provide quality products at competitive prices and to face the emerging competition. The location of projects is influenced by various factors such as size of the market, availability of raw materials, infrastructure etc. and the decision is taken by the promoter after evaluating all aspects. Government have no proposal for any project and the question of financial and technological assistance will be considered on merit, if and when the occasion arises.

(e) The Central Government has no proposal to fund any scheme for the production of synthetic yarn and fibre or synthetic rubber in Tamil Nadu.

(f) Does not arise.

Alloy Steel Melting Scrap

392. SHRI MOINUL HASSAN : Will the Minister of STEEL be pleased to state :

(a) the quantity of duty free import licences for nonalloy steel melting scrap sold by SAIL, RINL and other PSUs;

(b) whether such licences were sold through tenders and the prices at which these were sold were lower than those prevailing in the market;

(c) if so, the amount of loss suffered by the steel PSUs as a result thereof;

(d) whether any investigation has been undertaken by the Government into the matter; and

(e) if so, the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) Steel Authority of India Ltd. (SAIL), Rashtriya Ispat Nigam Ltd. (RINL) and MSTC Ltd. have sold the following quantum of duty free import licences for non-alloy steel melting scrap from 1998 onwards amounting to value in Rupees as under:

			(Rupees	in crores)
SI. No.	PSU	1998	1999	2000
1.	Steel Authority of India Ltd. (SAIL)	3.29	-	_
2.	Rashtriya Ispat Nigam Ltd. (RINL)	69.569**	43.429	30.206**
3.	MSTC Ltd.	88.12*	24.14	_

* For 9 licences sold, the transferees were allowed to import LAM coke, Limestone and Pig Iron also apart from Melting Scrap, as per the conditions stipulated in the licences only.

** In respect of certain licences that were sold, the transferees could import certain other items as well, other than Non-alloy Steel Melting Scrap, as per the conditions stipullated in the licences only.

(b) and (c) The above licences have been sold by PSUs through limited tender, open tender and negotiations and best possible price was obtained.

(d) and (e) An enquiry into the sale of advance import licences by SAIL, RINL and MSTC Ltd. was conducted in September, 1998 by a retired former Secretary to the Government of India in the Ministry of Steel. The report of the committee has been examined by the Chief Vigilance Officers of the concerned PSUs and later, by the Chief Vigilance Officer of the MInistry. Based on these examination, disciplinary proceedings have been initiated against six serving officers of RINL. The advice of the Central Vigilance Commission has been sought for possible courses of action against officials, who have been found, involved, but who have either superannuated or left the PSU.

[Translation]

Establishment of Petrochemical Complexes

393 KUMARI BHAVANA PUNDLIKRAO GAWALI Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have decided to set up three new petrochemicals complexes in collaboration with multi national companies;

(b) if so, the details thereof location-wise;

(c) the details of States showing their interest in setting up of such complexes; and

(d) the extent to which public sector units are likely to join these joint ventures?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) The Possibility of setting up mega chemical industrial estates for chemical and petrochemical units is being explored. No location has yet been identified.

(c) Government of India had invited proposals from the coastal States regarding setting up of Mega Chemical Industrial Estates. The State Governments of West Bengal, Andhra Pradesh, Gujarat, Orissa, Tamilnadu, Karnataka, Kerala and Maharashtra have shown interest in this regard.

(d) While the financial mechanism for the development of such estates is yet to be worked out, no involvement of Central PSUs in developing such estates is contemplated.

[English]

Fuel Policy

394. SHRI SUBODH MOHITE : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to recast their fuel policy:

(b) if so, the details thereof;

(c) whether the U.K. trade mission has proposed help to augment low-ash coal production through the cleaner coal project;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) No, Sir. There is no proposal to recast the fuel policy with regard to coal.

(b) Does not arise.

(c) to (e) the British Trade Mission had organised seminars and discussions in India to explore the market for establishing the Clean Coal Technology. British companies had offered training programme in Clean Coal Technology to CIL. The Commercial viability of the offer is under consideration of Coal India Ltd.

[Translation]

Poverty Alleviation Programme

395. SHRI ASHOK N. MOHOL : SHRI RAMSHETH THAKUR : SHRI ABDUL RASHID SHAHEEN : SHRI A. VENKATESH NAIK : SHRI P.R. KHUNTE :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of various schemes being implemented for poverty alleviation in various States especially in North-Eastern States;

(b) whether the poverty alleviation programmes could not achieve the target fixed during the first three years of the Ninth Plan Period;

(c) if so, the reasons thereof:

(d) the development rate of poverty alleviation programmes during the said period and the extent to which it has been less than the target;

(e) whether a study has been conducted to observe the implementation of poverty alleviation programmes;

(f) if so, the details thereof;

(g) the details of short-comings noticed in implementation of the said Programmes, Stae-wise;

(h) whether any misappropriation/diversion of funds have come to the notice of the Government;

(i) if so, the details thereof, State-wise; and

(j) the action taken or proposed to be taken by the Government against the guilty officials?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) Jawahar Gram Samridhi Yojana (JGSY), Swarnjayanti Gram Samridhi Yojana (SGSY), Employment Assurance Scheme (EAS) and Indira Awaas Yojana are the major poverty alleviation programmes implemented throughout the country including the North-Eastern States.

(b) to (d) Target fixed and achievement during the first three years of the Ninth plan period i.e. 1997-98, 1998-99 and 1999-2000, is given in the statement.

(e) to (g) Impact Assessment Study on Rural Development Programme has been conducted in twelve districs of the country to evaluate the implementation of poverty alleviation programmes in 1999. Shortcomings noticed in implementation of the said programmes are as under:

- 1. Shortage of personnel and resources is a major hurdle in implementation of the programmes.
- 2. Transparency in selection of beneficiaries,

maintenance of records and maintenance of databases needs improvement.

- There is a need to have professional and realistic approach for identification of viable projects, be it for the beneficiaries or for the village.
- 4. Beneficiaries especially under Integrated Rural Development Programme (IRDP) find it very difficult to market the products manufactured, by them. This is due to lack of quality of the product being manufactured. There is need to adopt appropriate technology to suit rural entrepreneurs and create awareness among the beneficiaries regarding the importance of maintaining the quality.
- Most of the projects identified under the various programmes suffer mainly due to unscientific way of fixing the project cost.

(h) to (j) No specific cases of misappropriation/ diversion of funds have come to notice of the Government of India.

Statement

Target fixed and Achievement Made under JGSY, SGSY, EAS and IAY during 1997-98, 1998-99 and 1999-2000

SI. No.	Name of the Scheme)	Units	1:	997-98	19	98-99	1999	9-2000
INO.	Scheme			Target	Achivement	Target	Achivement	Target	Achivement
1.	IRDP/SGSY	No.	of Beneficiaries	0.00	1706609.00	0.00	1664122.00	0.00	930176.00
2.	JRY/JGSY	No.	of Lakh Man Days	3867.00	3958,00	3966.57	3752.10	0.00	2678.73
3.	EAS	No.	of Lakh Man Days	0.00	4717.74	0.00	4156.31	4091.63	2782.32
4.	IAY	No.	of Houses Const.	718326.00	770936.00	987466.00	835407.00	1271619.00	934036.00

Panchayat Elections

396. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the election of Panchayats and local bodies are not being held due to pending court cases in various States including Andhra Pradesh, Bihar and Delhi;

(b) if so, the details thereof;

(c) whether the Union Government have taken or propose to take any steps to remove these obstacles in consultation with the Law Ministry; and

(d) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (d) While elections to Panchayats have not been held in Andhra Pradesh, Assam, Bihar, Pondicherry and Punjab, owing to pending ccurt cases, those in the NCT of Delhi have not taken place as the State Panchayati Raj Act has been suspended since 1990.

2. In Andhra Pradesh, a Stay Order was obtained by the State Government from the Hon'ble Supreme Court in respect of orders of the Hon'ble High Court of Andhra Pradesh. The Hon'ble High Court had struck down the Ordinance promulgated by the State Government for postponement of elections to Intermediate and District Panchayats and had directed the State Government to hold elections to these Panchayats before 30th June, 2000. Elections to Gram Panchayats (which were due in October, 2000) have not been held since the Hon'ble High Court of Andhra Pradesh (passing Orders on a Petition) struck down the provisions relating to reservation for Backward Classes.

3. The Hon'ble High Court of Assam (passing Orders on a Petition) directed the State Government to dispose of the representation of the Petitioner seeking direction for not holding Panchayat elections in an Autonomous Council Area. the State Government has yet to dispose of the Petition. Panchayat elections in Bihar were not held as certain provisions of the Bihar Panchayati Raj Act were struck down by the Hon'ble High Court at Patna. The State Government filed SLPs in the Hon'ble Supreme Court who have, in a recent order, clarified that there is no stay on the conduct of the elections.

4. Panchayat elections in the Union Territory of Pondicherry have not been held due to the pendency of clarification petition filed by the UT Administration in the Hon'ble High Court at Chennai with regard to reservation for Backward Classes.

5. Elections to Intermediate and District Panchayats in Punjab have not taken place in view of the State Government having filed an SLP in the Hon'ble Supreme Court in respect of the Orders of the High Court of Punjab and Haryana striking down certain provisions of the Punjab Panchayati Raj Act.

6. Steps have been taken, in consultation with the Union Law Ministry, towards disposal of the pending court cases and the matter has also been taken up, from to time, by the Government of India with the State Governments for early conduct of Panchayat elections.

[English]

Visakhapatnam Steel Plant

397. SHRI KALAVA SRINIVASULU : Will the Minister of STEEL be pleased to state :

(a) the production of steel in Visakhapatnam Steel Plant (VSP) during 1999-2000;

(b) the annual production/sale in VSP during the last three years-wise;

(c) whether the production could not reach the full capacity; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) The production of liquid steel in Visakhapatnam Steel Plant ⁻ (VSP) during 1999-2000 was 2.656 MT.

(b) The annual production/sale of various products in Visakhapatnam Steel Plant during the last three years is as under:

				Unit :	~ '000 ⁻	Tonnes
ltem	199	7-98	1998	8-99	1999	2000
	Qty.	Sale	Qty.	Sale	Qty.	Sale
Bar Products	440	441	381	439	474	463
Wire Rods	745	665	579	653	700	663
MMSM Products (Medium Mer- chant & Structura Mill products)	430 I	402	380	448	553	508
Semis	635	660	593	552	655	614

.(c) Yes, Sir.

(d) The reasons for not reaching the full capacity are as under:

- i) Present configuration of the Plant at RINL (VSP) leading to difficulties in production scheduling and logistics problems.
- ii) Mismatch in the productivity level of converter shop and continuous casting department.
- iii) The adverse height / diameter ratio of the converters.
- iv) Capacities were planned with maximum heat size of the converters instead of average heat size converters, as is done in other steel plants.
- v) Low level of automation in Steel Melt Shop.

Resources of Lignite

398. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of COAL be pleased to state :

(a) whether the deposits of lignite have been estimated in various parts of the country;

(b) if so, the total lignite reserves at present;

(c) whether efforts have been made to generate power from lignite; and

(d) if so, the details of incentives are being given by the Government to encourage exploitation of lignite in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) Yes, Sir.

(b) As per data furnished by Neyveli Lignite Corporation Ltd. (NLC), the total lignite reserves of the country as on 01.04.2000 are around 34,168 million tonnes.

(c) Yes, Sir.

(d) No, Sir. The Central Government provides funds under its Promotional Scheme for carrying out lignite exploration only.

Sewage Treatment Project in Cuttack

399. SHRI BHARTRUHARI MAHTAB : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have received any proposal for a comprehensive Sewage Treatment Project in Cuttack;

- (b) if so, the present status thereof; and
- (c) the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) No, Sir. Government of Orissa has also reported that no such proposal has been submitted.

(b) and (c) Do not arise.

Ban on Deendar Anjuman

400. SHRI VILAS MUTTEMWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have agreed to ban on Deendar Anjuman and other organisations who were responsible for the recent attacks and bomb blasts in Churches and other acts of terrorism; and (b) if so, the decision taken/likely to be taken in this tegard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) The activities of all such organisations having a bearing on maintenance of communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, where necessary.

National Crime Record Bureau Report

401. SHRI ASHOK N. MOHOL : SHRI A. VENKATESH NAIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether according to a survey of National Crime Records Bureau, the cases of accidents and suicides in the country have increased about 10.5% as compared to previous year;

(b) if so, the facts thereof;

(c) the name of the State which has highest contribution in accidental deaths, indicating the State-wise break-up of deaths tags;

(d) whether the Goverment have conducted any survey to know the reasons for increase in accident and suicide cases; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAM!) : (a) and (b) National Crime Records Bureau has not conducted any survey regarding cases of accidents and suicides. The Bureau collects, compiles and publishes the figures of accidents and suicides in its annual publication titled 'Accidental Deaths and Suicides in India'. As per the report published by National Crime Records Bureau for the year 1998, the accidental deaths and suicides in the country have increased by 10.5% and 9.3% respectively in 1998 as compared to 1997.

(c) Available information received from National Crime Records Bureau is enclosed (statement).

- (d) No Sir.
- (c) Does not arise.

	:	Stateme	nt					
Number of Accidental Deaths and Suicidal Deaths During 1997-1998 (State & UT-wise)								
SI. No.	State/UT	Accie	o of Jental aths	No. Suici Dea	idal			
		1997	1998	1997	1998			
1	2	3	4	5	6			
Sta	tes:							
1.	Andhra Pradesh	17964	17638	8507	9433			
2.	Arunachal Pradesh	190	234	70	51			
3 .	Assam	3289	2101	3018	2821			
4 .	Bihar	7001	10297	1342	1795			
5.	Goa	807	828	218	256			
6 .	Gujarat	15256	17652	3956	4533			
7.	Haryana	4588	4253	1599	1605			
8 .	Himachal Pradesh	1510	1377	317	244			
9 .	Jammu & Kashmir	2735	1654	98	107			
10.	Karnataka	14220	13944	10225	10934			
11.	Kerala	6364	6677	8961	9306			
12.	Madhya Pradesh	26400	30618	7542	9428			
13.	Maharashtra	52260	58737	12636	13658			
14.	Manipur	176	185	13	30			
15.	Meghalaya	162	116	73	72			
16.	Mizoram	60	78	30	88			
17.	Nagaland	69	52	56	10			
18	Orissa	6384	6400	3216	3484			
19	Punjab	3531	4169	607	809			
20	Rajasthan	13954	14946	3186	3292			
21	. Sikkim	175	159	62	87			
22	. Tamil Nadu	19751	22189	9197	10982			
23	. Tripura	207	220	693	676			

1	2	3	4	5	6			
24.	Uttar Pradesh	18569	22859	4359	4970			
25.	West Bengal	11095	13633	14075	14253			
	Total (States)	226717	251016	94056	102924			
Union Territories								
26.	A & N Islands	134	185	138	135			
27.	Chandigarh	326	427	48	86			
28.	D & N Haveli	122	114	51	36			
29 .	Damman & Diu	63	77	9	19			
30.	Delhi (UT)	6032	6040	999	982			
31.	Lakshadweep	2	2	0	ł			
32.	Pondicherry	507	548	528	530			
	Total (UTs)	7186	7393	1773	1789			
	Total (All India)	233903	258409	95829	104713			
~								

Source: Accidental Deaths & Suicides in India - 1998 report.

Urea Projects

402. SHRI GUNIPATI RAMAIAH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of urea projects cleared and the present status of the ongoing projects abroad as on date; and

(b) the details of projects cleared for implementation in the country during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) The details of urea projects abroad cleared by the Government and their present status are given below:

 Government has approved the investment by Krishak Bharati Cooperative Ltd. (KRIBHCO) and Indian Farmers Fertiliser Cooperative Ltd. (IFFCO) of US \$ 80 million each in the equity of Oman India Fertilizer Company, namely, Oman Oil Company SAOC for setting up a joint venture fertilizer project in Oman for production of 16.52 lakh tonnes per annum (TPA) of granulated urea and 2.48 lakh TPA of merchant grade ammonia at an estimated capital cost of US \$ 969 million subject to resolution of certain outstanding issues.

 (ii) M/s Southern Petro-chemicals Industries Corporation Ltd. (SPIC) is implementing a joint venture, namely, SPIC Fertilizers and Chemicals Ltd. at Jebel Ali near Dubai in the United Arab Emirates for the production of 3.96 lakh MT of urea per annum at an estimated cost of US \$ 160 million. The equity share capital of SPIC in the proposed joint venture company would be 51% and that of foreign partners would be 49%. The joint venture company was incorporated on 28.9.1998. The overall progress on the project has been reported to be about 57% as on 30.6.2000.

(b) As per the industrial policy resolution dated 24th July 1991, no license is normally required for setting up/ expansion of fertilizer plants. Entrepreneurs are free to set up fertilizer projects anywhere in the country subject to environmental clearance. Public Sector Undertakings/ Cooperative Societies under the administrative control of the Department of Fertilizers have however to obtain approval of the Government before undertaking such capital expenditure beyond their delegated powers.

The details of such proposals cleared for implementation by the Government during the last three years are given below:-

- (i) National Fertilizers Limited (NFL) urea expansion project at Nangal, Punjab for expansion of the existing production capacity of urea by 1.48 lakh tonnes per annum (TPA) at an estimated cost of Rs, 135.13 crore was approved by the 11.5.2001. A total expenditure of Rs.121.38 crore has been incurred on the project till the end of October 2000 and it has achieved an overall physical progress of 93.6%.
- (ii) The revamp of the Namrup plants of Hindustan Fertilizer Corporation Ltd. (HFC), at an approved cost of Rs. 350 crore approved by the Government in October 1997 is under implementation. After revamp, the plant will have the capacity of 5.3 lakh TPA of urea. A total expenditure of Rs. 40.47 crore has been incurred on the project till the end of October 2000 and it has achieved an overall physical progress of 60.70%.

[Translation]

Construction of Lavatories under CRSP

403. SHRI RAJO SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the unit cost fixed for construction of lavatories under the Centrally Sponsored Rural Sanitation Programme;

(b) whether the State Governments are facing difficulties in the construction of these lavatories due to escalation of cost of building material;

(c) if so, whether the State Governments have requested the Union Government to increase the share of cost;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) As per the guidelines of restructured Centrally Sponsord Rural Sanitation Programme, the unit cost fixed for the Basic Low Cost Household Lavatory (without super structure) for eligibility of subsidy is Rs.625/- to Rs.1000/-

(b) to (d) Few State Governments like Himachal Pradesh, Gujarat, Karnataka, Sikkim, Meghalaya etc. have expressed their difficulties in implementing the Programme with this revised unit cost and have requested for its upward revision.

(e) This unit cost was fixed after due consideration and keeping in view the past experience gained in the implementation of the Rural Sanitation Programme. The restructured Programme has come into being with effect from 1st April, 1999 and it may not, therefore, be advisable to review the matter at this stage.

[English]

Taking Over of ICWA Building at Sapru House

404. SHRI ANANTA NAYAK : SHRI TRILOCHAN KANUNGO : SHRI Y.S. VIVEKANANDA REDDY : SHRI VILAS MUTTEMWAR ;

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have taken over Indian Council of World Affairs building at the Sapru House, New Delhi;

(b) if so, the reasons therefor;

(c) whether several irregularities have been detected in the functioning of Sapru House;

(d) if so, the details thereof;

(e) the action taken against those held responsible;

(f) the quantum of funds misappropriated by the Council so far;

(g) the action taken to recover this amount; and

(h) the steps taken for the effective management of ICWA and to develop it into international empowerment?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN) : (a) to (h) The Goverment have promulgated an Ordinance – Indian Council of World Affairs Ordinance, 2000 – Vide which the Indian Council of World Affairs has been declared an institution of national importance. This Council has replaced the previous Coucil. The previous Council was not functioning properly. Writ petition have been filed against the aforesaid Ordinance and the matter is subjudice.

[Translation]

Massacres in Bihar

405. SHRI HARIBHAU SHANKAR MAHALE : SHRIMATI RENU KUMARI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the recent riots in Bihar Sharief and massacre in the State;

(b) if so, whether the Union Government have asked for a report from the State Government;

(c) if so, the conclusions drawn therefrom;

(d) whether the Union Government have given some stringent directions to the State Government to check recurrence of such incidents; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

The Government of Bihar informed that two major incidents occurred during October, 2000 at Bihar Sarief town (Nalanda District) and Muzahidapur - Tahira villages (Siwan District) over the installation of an idol at a disputed site, and control of the Kabir Math lands at Dhanauti, respectively.

The situation has since been brought under control.

(d) and (e) "Public Order & Police' are State subjects as per the provisions of the Constitution of India and the State Governments are primarily responsible for registration, investigation of crime and maintenance of law & Order. The Union Government shares information and sends alert messages/advisories to enable the concerned State Governments to take appropriate action. Detailed guidelines for promotion of communal harmony have been issued in October, 1997 to all States/Uts. The Central Para-Military Forces are made available to them on specific requests, and a special Force called the Rapid Action Force has been deployed exclusively for dealing with communal tensions. Assistance is also being provided to them for improving their policing infrastructure.

[English]

Transfer of Ownership Rights

406. SHRI RAM MOHAN GADDE : SHRI SHIVAJI MANE : SHRI M.V.V.S. MURTHI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have recently decided to transfer the ownership rights to twelve markets in the capital;

(b) if so, the details thereof;

(c) whether large scale unauthorised constructions and alterations have taken place in these markets; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir. (b) It has been decided to grant ownership rights on lease hold basis to the shopkeepers of 12 markets subject to payment of 100% premium of land on the date of transfer, present day replacement cost of the shop minus depreciation and annual ground rent @ 2.5% of the premium. The ground rent shall be revised after every 30 years. These markets are Srinivaspuri Market, Andrews Ganj Market, Nanak Pura Market (I&II), Jawahar Market (Lancer Road), Sector-I - Market, R.K. Puram, Sector-II-Market, R.K. Puram, Sector-III-Market, R.K. Puram Sector - IV-Market, R.K. Puram, Sector-V-Market, R.K. Puram, Sector VII - Market (Centre-I) R.K. Puram, Sector - VII - Market (Centre-II), R.K. Puram, Site 'D' market, R.K. Puram.

(c) and (d) Encroachments were detected in site 'D' Market R.K. Puram and Sector-III Market, R.K. Puram. Encroachments from Sector-III Market, R.K. Puram were removed by the Dte. of Estates and demolition notices under Public Premises Act have been served in respect of encroachments in Site 'D' Market. In the rest of the markets, as and when encroachments are reported by the C.P.W.D., appropriate action as per rules is taken.

Production of Coal in MCL

- 407. SHRIMATI HEMA GAMANG : SHRI TRILOCHAN KANUNGO :
- Will the Minister of COAL be pleased to state :

(a) whether the Government have reviewed the performance of Mahanandi Coal-fields Limited (MCL). Orissa;

(b) if so, the performance in production and sale of coal of MCL since 1995, year-wise;

(c) the break-up indicating the target and achievements during the said period;

(d) the revenue earned from coal during the same period; and

(e) the amount of royalty paid to the Government during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAN) : (a) to (c) Yes, Sir. The production and despatch (sale) of coal against the targets since last 1995 is as under:

Year	Pr	oduction	Despatch (Sales)		
	Target	Achievement	Target	Achievement	
1995-96	30.75	32.70	32.19	34.35	
1996-97	36.00	37.37	36. 9 0	37.22	
1997-98	39 .50	42.17	40.41	43.22	
1998-99	41.00	43.51	40.91	41.75	
1999-2000	41.00	43.55	41.24	42.11	

(d) and (e) The details of revenue earned from Coal and the amount of royalty paid to the Government during the said period are given below:

				(Figs. i	n crores)
Items	1995- 96	1996- 97	1997- 98	1998- 99	1999- 2000
Despatch Value (Gross)	1296.42	1466.62	1954.49	1946.25	20 02 .91
Profit be- fore tax & CPRA*	336.07	326.65	654.11	601.31	607.65
Royalty paid to Govt.	185.58	197.90	227.59	227.40	226.58

*CPRA = Coal Price Regulation Account.

Shelling On LoC

408. SHRI C.S. BASAVARAJ : Will the Minister of HOME AFFAIRS be pleased to state :

 (a) the number of houses damaged in continued shelling by the Pakistan troops from across in the LoC in J&K during each of the last three years;

(b) the number of families affected in these areas; and

(c) the assistance the Government propose to extend to the victims of this continued aggression by Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Information in respect of damage to houses along the LoC

(Figs. in million tonnes)

in J&K due to shelling from across the border is not maintained by the Central Government.

(b) and (c) the approximate number of families displaced in Kargil, Leh and Jammu during Kargil intrusion and due to shelling were 3574, 540 and 20000 respectively. While those displaced from Kargil and Leh have since returned to their homes, 11044 families displaced from Akhnoor sector of Jammu region have not yet been able to return. The State Government has provided free ration, cash asistance, ex-gratia relief to the next of kin of those killed, compensation for damage to immovable property and medical treatment for the affected families. The expenditure on this account has been reimbursed by the Central Government to the State Government. In addition, bunkers are being constructed on areas along the Line of Control for protecting inhabitants trom loss of life due to shelling.

Activities of ISI

409. SHRI K. YERRANNAIDU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether ISI has intensified anti-India activities from Nepal;

(b) if so, whether officials of Home and External Affairs Ministries have recently visited Nepal in this' connection; and

(c) if so, the outcome of their visit?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) and (c) Home Secretary level talks were held in Kathmandu from July 4.7.2000. At this meeting, the two sides discussed modalities to enhance cooperation in combating activities of terrorists, criminals and other undersirable elements, along the India-Nepal border. Including cooperation between the law enforcement agencies of both the countries and improved management of the India-Nepal border were also discussed.

It was agreed to further intensify cooperation and jointly coordinate measures, including stepping up vigil along the contiguous border districts of India and Nepal, to counter activities inimical to India's interests. Shared concern on this matter was evident from the determination expressed by both sides to take urgent necessary steps to control misuse of the open border between the two countries. It was also agreed to introduce with effect from October 1, 2000, a "pruned down" list of photo identification documents that would be valid for air travel by Indian and Nepalese nationals between the two countries.

Child Adoption Rackets

410. SHRI PAWAN KUMAR BANSAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether operation of some child adoption rackets in different parts of the country have come to the notice of the Government;

(b) whether in the name of adoption of abandoned children, they have actually been sold in foreign countries; and

(c) if so, the details thereof and the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SUMITRA MAHAJAN) : (a) No large scale racket has come to the notice of the Government. In the month of September, 2000 reports of such kind appeared in leading newspapers regarding dubious activities of Action for Social Development whose licence of inter-country adoption has already been suspended w.e.f. 16.6.2000. In the meantime, CID Hyderabad has found guilty the twin Organisations of Hyderabad i.e. Action for Social Development and Good Samiritan Evangelical and Social Welfare Association and they are being charge-sheeted under Section 468, 471 and 120(B) IPC. There are only few children in the custody of Action for Social Development which the State Government is considering to shift to its Shishu Vihar at Hyderabad.

- (b) No, Sir.
- (c) Does not arise.

[Translation]

Fertilizer Industries

411. KUMARI BHAVANA PUNDLIKRAO GAWALI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to introduce a detailed Bill in order to streamline the functioning of Indian fertilizers industries; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) No, Sir.

(b) Question does not arise.

[English]

Deportation of Chhota Rajan

412. SHRI ASHOK N. MOHOL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Thai Government has rejected the request of the Government of Maharashtra for deportation of Chhota Rajan from Thailand;

(b) if so, the details in this regard and the reasons therefor;

(c) whether the Government of Maharashtra has urged the Union Government to take up the matter with the Thai Government; and

(d) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No Sir,

(b) Does not arise in view of (a) above.

(c) and (d) The Mumbai Police has requested the Ministry of External Affairs (MEA) for taking up the matter for deportation/extradition of Chhota Rajan from Thailand. The matter was examined and MEA asked Mumbai Police to provide the required legal documentation for making formal request to Thai authorities.

CBI had, meanwhile, already taken action on the basis of first report in the matter by making a demarche to the Thai authorities on 18th September, 2000 requesting them to arrest Chhota Rajan with reference to the international red corner notice already issued against him.

After receipt of documents from Mumbai Police on 12.10.2000, these were presented to Thai authrities through Embassy of India in Bangkok on 16.10.2000. Embassy of India in Thailand is maintaining active liaison with the concerned Thai authorities to effect Chhota Rajan's extradition or deportation whichever is feasible under Thai Laws, regulations or conventions.

Scientists Charge Against CSIR Labs

413. SHRI SURESH RAMRAO JADHAV : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether attention of the Government has been drawn to the news-item appearing the "The Hindu" dated October 13, 2000 captioned "Scientists charge against CSIR Labs";

(b) if so, the facts of the matter reported therein:

(c) whether any inquiry has been made by the Government regarding allegations made by the Scientific workeres' Association of Council of Scientific and Industrial Research;

(d) if so, the outcome of the inquiry; and

(e) if not, the reasons therefor?

THE MINISTER FOR HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes Sir.

(b) Some allegations have been made by an unrecognised Association against functioning of a couple of CSIR national Laboratories/Institutes.

(c) and (d) The allegations made by the said Association against the Director, CIMAP have been duly examined, and no substance was found. The Sanghal Committee report regarding NISCOM has been processed and action as per the findings duly intitiated by the repective disciplinary authorities.

(e) Doe not arise.

Development Activities in Colleges

414. SHRI KALAVA SRINIVASULU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the University Grants Commission is planning to convert more number of degree colleges into autonomous;

(b) if so, the names of the colleges identified for the purpose in Andhra Pradesh; and

(c) the amount spent by UGC for various development activities and projects in colleges of Andhra Pradesh during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) The Scheme of autonomous colleges is an on-going scheme of the University Grants Commission and autonomous status is conferred on the deserving colleges, on merit, as and when such a request is received by the Commission. Nineteen colleges in three universities of Andhra Pradesh have been granted autonomy till 1st June, 2000 under the Scheme. A list of these colleges is given in statement.

(c) Funds amounting to Rs. 5.83 crores, Rs. 5.51 crores and Rs. 3.98 crores have been sanctioned by the UGC during the years 1997-98, 1998-99 and 1999-2000 respectively for various development activities and projects in colleges of Andhra Pradesh.

Statement

Names of Autonomous Colleges in Andhra Pradesh as on 01.06.2000

Andhra University

- Chintelepati Satyavati Devi St. Theresa's College for Women, Eluru.
- 2. D.N.R. College, Bhimavaram.
- 3. Maharajah's College for Men, Vijayanagram.
- 4. Sri C. Ramalinga Reddy College, Eluru.
- Shri Durga Prasad Saraf College of Arts & Applied Sciences, Sheeramnagar.
- 6. S.R.V.B.S.J.B. Maharanee College, Peddapuram.
- 7. St. Joseph's College for Women, Waltair.
- 8. Government Degree College, Rajah Mundry.
- 9. P.R. Government Degree College (Men), Kakinanda.

Nagarjuna University

1. Andhra Loyola College, Vijayawada. P.B. Siddhartha College of Arts & Science, Vijayawada.

Osmania University

- Anwar-ul-Uloom College, New Mallepally, Hyderabad.
- 2. A.V. College of Arts, Commerce & Science, Hyderabad.
- 3. Loyola Academy, Alwal, Secunderabad.
- 4. Nizam College, Gunboundry, Hyderabad.
- R.B.V.R.R Women's College, Narayanguda, Hyderabad.
- 6. S.S.R. Jyothi Arts & Science College, Khammam.
- 7. St. Francis College for Women, Begumpet, Hyderabad.
- University Collinge for Women, Koti, Hyderabad.

Expansion of Activities by TRIFED

415. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether TRIFED has any plan to expand its activities in the tribal areas;

(b) if so, the details thereof;

(c) whether any survey has been conducted by TRIFED of the potential for import of minor forest produce in Andhra Pradesh;

(d) if so, the details thereof;

(e) the plan of TRIFED to open purchase centres in the state; and

(f) the projection of activities of TRIFED during the next few years?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM) : (a) and (b) Yes, Sir. Tribal Cooperative Marketing Development Federation of India Limited (TRIFED) is committed to extend market support to all products collected/grown by the tribal people of the States by giving them remunerative price for the commodities they offer to sell. TRIFED has planned to procure an estimated quantity of 203508.00 MTs of MFP & SAP at an estimated value of Rs. 19073.07 lakhs during 2000-2001. TRIFED plans to achieve a turnover of Rs. 3045.00 lakhs in Andhra Pradesh during the current financial year.

- (c) No, Sir.
- (d) Question does not arise.

(e) TRIFED Procures through the purchase centers of Girijan Cooperative Corporation, AP OILFED & MARKFED in Andhra Pradesh.

(f) As at (a) and (b) above

[Translation]

Production, Import and Reserves of Coal

416. SHRI RAJO SINGH : SHRI GUTHA SU'KENDER REDDY :

Will the Minister of COAL be pleased to state :

(a) the production of coal during the last three years;

(b) whether there is any decrease in the production of coal during the said period;

(c) if so, the details thereof;

(d) whether the coal was imported during this period;

(e) if so, the details thereof;

(f) the total reserves of coal of various grades in the country, zone-wise and State-wise;

(g) whether coal reserves have depleted due to the incidents of fire in certain coal mines;

(h) if so, the details thereof;

(i) the names of such reserves where mining work is not being undertaken at present; and

(j) the time by which the country is likely to be self sufficient in the production of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) to (c) The details

of production of coal in the country during the last three years are as under:

(Data Provisional)

Year	Production (million tonnes)
1997-98	297.17
1998-99	292.27
1999-2000	300.09

There has been positive growth in coal production in the last three years except for 1998-99. In 1998-99, coal companies regulated their production due to sluggish demand and low offtake by consumers.

(d) and (e) The total coal imported into the country during the last three years is as under:

Year	Total Import (in million tones)
1997-98	17.21
1998-99	15.64
1999-2000	17.50 (Provisior

(f) The state-wise and grade-wise coal reserve the country as on 1.1.2000 are as below:

(Reserves in Million Tonnes)

		•		•
State	Proved	Indicated	Inferred	Total
Andhra Pd.	7345.86	3312.27	2,928.67	13,586.80
Arunachal P	d. 31.23	11.04	47.96	90.23
Assam	259.37	26.83	34.01	320.21
Bihar	34,794.44	28,692.21	5,641.54	69,128.19
Madhya Pd.	13,010.35	22,148.43	8,333.93	43,429.71
Maharashtra	a 4,148.83	1,322.87	1,605.41	7,077.11
Meghalaya	117.83	40.89	300.71	459.43
Nagaland	3.43	1.35	15.16	19.94
Orissa	11,140.04	22,754.96	16,553.65	50,448.65
Uttar Pd.	765.98	29 5.82	0	1,061.80
W. Bengal	10,778.58	10,894.15	4,235.81	25,908.54
Total	82,395.94	89,500.82	39,669.85	211.593.61

Type-wise Reserves

			(In Milli	on Tonnes)
Туре	Proved	Indicated	Inferred	Total
1	2	3	4	5
-Prime Coking	4,614.35	698.71	-	5,313.06
-Medium Coking	11,267.17	11,132.62	1,106.38	23,506.17
-Semi-Coki	ng 482.16	904.04	221.38	1,607.88
Sub-Total Coking	16,363.68	12,753.37	1,328.06	30,427.11

1	2	3	4	5
Non- Coking*	66,032.26	76,765.45	38,368.79	1,81,166.50
Total (Cok- ing & Non- Coking)	82,395.94	89,500.82	39, 69 6.85	2,11,593.61

* Including Coals of North Eastern Region.

(g) to (i) Since nationalisation of coal mines, a number of underground coal mines in CIL had to be closed due to spontaneous heating leading to fire. Details of such mines alongwith reserves of coal that have been blocked are as under:

SI.	Name of	Тур	be	State	Closed	Reason of Closure Ba	al. Reserve on	
No	Mine	UG OC			in		Closure M.Te	
ECL								
1	Shankarpur	UG		WB	78-79	Fire/Safety Ground	6.00	
2.	Girimint	UG		WB	89-90	Fire/Drowning of PITS	3.60	
всо	CL							
3 .	Victoria	UG		WB	85-86	Fire in the working seam	3.10	
4.	Kujama	UG		WB	95-96	Fire & tech-Economic Groun	d 5.84	
5.	Gaslitand	UG		Bihar	95-96 -	Drowning of mine in Sept. 9 due on unprecedented rain and fire in different seams	95 0.25	

(j) The country is self-sufficient in power grade coal. There is paucity of reserves of coking coal and superior grades of non-coking coal.

Recruitments in Para-Military Forces

417. SHRI HARIBHAU SHANKAR MAHALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the guidelines of the Union Government for fixing the criteria in regard to the proportion for recuruitment in para-military forces;

- (b) the present proportion in this regard;
- (c) whether there has been any decline therein;
- (d) if so, the reasons therefor; and

(e) the measures proposed to be taken by the Government to balance the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) A State-wise quota is fixed for recruitment of Constables while the recruitment of Sub-Inspectors and Assistant Commandants is done on All India basis. 90% of the Constables vacancies in BSF, ITBP and Assam Rifles and 100% vacancies in CRPF and CISF are allotted among the States/UTs on the basis of population ratio of the respective States/UTs. Remaining 10% vacancies in BSF, ITBP and Assam Rifles are allotted to the border States where the concerned Central Para Military Force is deployed.

(b) A statement showing the State-wise representation as on 1.11.2000 in CPMFs is being laid on the Tables of the House.

(c) to (e) Deficiency in the case of representation of

certain States/UTs is due to non-availability of suitable and willing candidates from these States/UTs at the time of

recruitment. All efforts are made to fill up the quota of a State/UT in successive recruitments.

Statement

Statement Showing State-wise Representation in CPMFS as on 1.11.2000

(in percentage)

State	Population ratio	BSF	CRPF	CISF	ITBP	Assam Rifles
1	2	3	4	5	6	7
States						
Andhra Pradesh	7.86	2.04	5.08	6.97	0.92	3.81
Assam	2.64	3.74	4.25	2.65	0.59	7.55
Arunachal Pradesh	0.10	0.03	0.07	0.05	0.03	0.60
Bihar	10 23	8.91	9.72	0.95	2.13	8.25
Goa	0.14	0.02	0.07	0.05	0.07	-
Gujarat	4.88	1.87	2.85	2.07	0.09	-
Haryana	1.93	8.99	4.65	4.48	10.14	5.95
Himachal Pradesh	0.61	3.04	2.02	3.07	23.23	6.77
Jammu & Kashmir	0.91	: 71	3.77	2.53	6.61	0.89
Karnataka	5 31	2.65	4.37	4.19	0.42	2.65
Kerala	3.44	4.65	2.83	3.27	2.21	7.11
Madhya Pradesh	7.84	4.27	6.61	6.87	3.29	2.99
Maharashtra	9.33	2.43	7.57	6.29	0.36	1.96
Manipur	0.22	0.61	1.36	0.39	0.09	2.7 2
Meghalaya	0.21	0.36	0. 39	0.12	0.01	0.79
Mizoram	0.08	0.04	0.03	0.04	0.01	2.55
Nagaland	0.14	0.38	0.13	0.16	0.01	2.68
Orissa	3.73	1.85	4.11	3.73	0.56	1.81
Punjab	2.39	6.18	4.85	5.27	5.59	5.87
Rajasthan	5.20	9.23	5.86	5.85	3.37	2.29
Sikkim	0.05	0.05	0.06	0.05	0.01	2.50
Tamil Nadu	6.59	3.38	5.67	5.43	0.67	2.26
Tripura	0.32	1.36	0.89	0.53	0.08	1.38
Uttar Pradesh	16.44	17.63	14.5	15. 58	37 47	15.91
West Bengal	9.06	9.17	6.61	7.47	0.9	5. 34

1	2	3	4	5	6	7
Union Territory						
Andaman & Nocobar Islands	0.03	0.04	0.12	0.14	0.05	0.37
Chandigarh	0.08	0.03	0.11	0.03	0.06	_
Dadar & Nagar Haveli	0.02	-	0.02	-	-	
Damman & Diu	0.02	0.07	0.01	-	-	-
Delhi	1.11	0.83	1.3	0.67	0.6	-
Lakshadweep	0.01	-	0.01	0.01	0.01	-
Pondicherry	0.09	0.04	0.08	0.11	_	-

Note: Representation from Jharkand, Chhattisgarh and Uttaranchal States are included in the figures of the States of Bihar, Madhya Pradesh and Uttar Pradesh.

[English]

Charging High Prices of Drugs

418. SHRI RAM MOHAN GADDE : SHRI SHIVAJI MANE :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the National Pharmaceutical Pricing Authority has issued notices to some companies under the Drug Price Control Order, 1995 for charging more than the prices notified by the Government in respect of some bulk drugs;

(b) if so, the details of companies to whom notices were issued: and

(c) the action taken against the guilty companies under para 13 of the DPCO, 1995?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) Yes, Sir.

(b) and (c) The National Pharmaceutical Pricing Authority has issued notices to about 100 companies for overcharging under Para 13 of DPCO, 1995 and an amount of Rs.3.43 crores on account of overcharging has been recovered.

Task Force on Border Management

419. SHRI G.S. BASAVARAJ : SHRI Y.S. VIVEKANANDA REDDY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Task Force on Border Management has submitted its report to the Government;

(b) if so, whether the report deals with varous aspects of border management and the challenges posed by the external forces;

(c) if so, the main recommendations made by the task force;

(d) whether the Government have examined all of these;

(e) the steps being taken by the Government to implement these recommendations;

(f) whether the task force in its report has suggested uniform command under the army for border management;

(g) whether the task force has pointed out that border forces were responsible for infiltration in J&K; and

(h) if so, the facts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (h) A Group of Ministers (GOM) had been constituted in April, 2000 to review the national security system in its entirety and, in particular, to cosider the recommendations of the Kargil Review Committee and formulate specific proposals for implementation. The GOM set up four Task Forces

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including the Task Force on Border Management. This Task Force submitted its report to the GOM on 29th August, 2000. The Report is being considered by GOM.

Crime Situation in the Country

420. SHRI PAWAN KUMAR BANSAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have set up any Committee to study the increasing crime rate in the country;

(b) if so, the salient features of its findings and recommendations; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir.

(b) and (c) Does not arise.

[Translation]

ULFA Activities

421. KUMARI BHAVANA PUNDLIKRAO GAWALI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some ULFA extremists equipped with heavy arms have infiltrated and established their camps in upper parts of Assam;

(b) if so, the details thereof;

(c) whether the Union Government have provided any assistance to the affected States to curb their activities; and

(d) if so, the details of assistance provided during 1999-2000?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) and (d) Yes, Sir. Government of India has been reimbursing as per approved guidelines the additional security related expenditure incurred on counter insurgency operations by the State Governments of affected states in the North East. Details of the amount released to the affected States in the North East during the year 1999-2000 are as follows:-

_			
	States	Rupees (In Crores)	
	Assam	52.19	
	Nagaland	17.88	
	Manipur	3.44	
	Tripura	17.53	

Apart from this, Government of India has also been providing financial assistance to the States of North East under both the normal schemes of modernization of Police Forces and special scheme of modernization of Police Forces (in kind). The details are given below:

States	Special Scheme (Rupees in crores)	Normal Scheme (Rupees in crores)
Assam	22.72	0.47
Nagaland	4.52	1.64
Manipur	5.54	0.17
Meghalaya	4.74	0.12
Mizoram	3.46	1.73
Tripura	6.06	1.77
Arunachal Prade	esh 3.86	1.77

Apart from the above Central Assistance, the North Eastern States are already declared as Special Category States and are eligible for funds of Central Assistance on the pattern of 90% grants and 10% loan as against other States which get Central Assistance on the pattern of 70% loan, 30% grants.

[English]

Royalty rates of Minerals

422. SHRI SUBODH MOHITE : Will the Minister of COAL be pleased to state :

(a) whether the Government have revised the rates of royalty and deed rent on the major minerals except coal, lignite and sand;

(b) if so, the reasons for not revising royalty for these three minerals; and

(c) the steps taken by the Government in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) Yes, Sir. The rates of royalty on major minerals except coal, lignite and sand for stowing were revised by the Central Government on 12.9.2000.

(b) and (c) The royalty rates of coal were last revised on 11.10.94. The issue of revision of royalty rates on coal has been subsequently examined in the Ministry of Coal and it was observed that coal companies receive only about 40-45% of the landed price of coal on an average. The larger proportion of the price is on account of cost of railway freight and the various levies such as royalty, excise duty, cess and sales tax. As a consequence Indian coal is getting priced out in several locations and consequently there is a sharp increase in the import of coal. The steel industry is also suffering and is yet to get out of the depression and any increase in royalty on coal at this stage may well deepen the crisis for the power sector, steel sector and most importantly for the coal sector. Therefore, a dicision has been taken not to enhance the existing royalty on coal at present.

As for lignite, the royalty rate was revised last in the year 1990. The State Governments of Gujarat, Tamil Nadu and Rajasthan have been writing to the Central Government to enhance the royalty rates on lignite and a proposal to revise the same is under consideration of the Government.

As for sand for stowing, the royalty rate was last revised on 11.4.97. No representation for enhancing the royalty rate on sand for stowing has been received by the Ministry of Coal and as such no proposal for revising the royalty rate on sand for stowing is under consideration of the Government.

[Translation]

Complaints against Teachers of Kendriya Vidyalayas

423. SHRI JAI PRAKASH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have received complaints against the teachers of Kendriya Vidyalayas for forcing their students to take private tuitions;

(b) if so, the names of teachers of various Kendriya Vidyalayas in Delhi against whom such complaints have been received and the action taken in such cases; and (c) the steps being taken by the Government to check this tendency on the part of teachers?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (c) The Information is being collected.

[English]

Report on WCL Mine Accident at Kamthi

424. SHRI SUBODH MOHITE : Will the Minister of COAL be pleased to state :

(a) whether the Government have received the inquiry report of the committee constituted to look into the causes of accident at Western Coalfields Limited (WCL) coal mine at Kamthi;

(b) if so, the details thereof;

(c) whether the full compensations has been provided to the family members of the affected persons;

(d) if so, the details thereof; and

(e) if not, the time by which the committee is likely to submit its report?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) and (b) No, committee has been constitued to look into the causes of accident at Kamptee mine of Western Coalfields Ltd., (WCL). However the accident occurred on 15.9.2000 of a contractor worker at Kamptee has been enquired by Directorate General of Mines Safety, Nagpur and found to be a road accident i.e. non-mining.

(c) Payment is under process.

(d) and (e) Question does not arise in view of reply to part (c) above.

[Translation]

Rating of Management Institutions

425. MOHD. SHAHABUDDIN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn towards conducting the rating of various management Institutions;

(b) if so, whether higher rating has been given to the institutions having no facilities;

(c) if so, the facts in this regard;

(d) whether the students and the teachers have requested the Government to conduct an inquiry into this matter; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (c) Yes, Sir. Two surveys, one conducted jointly by All India Management Association and Business India and the other by Business Today and COSMODE have been published in Business Magazines recently. According to these surveys objectives scores have been used to rank top management schools based on various parameters.

(d) to (e) No, Sir. Question does not arise.

Closure of Jogeshwar Collieries in Bihar

426. SHRI NIKHIL KUMAR CHOUDHARY : Will the Minister of COAL be pleased to state :

(a) whether the Jogeshwar and 'Khaas' Jogeshwar Collieries in Bihar are lying closed for years;

(b) if so, the reasons therefor;

(c) whether the proposal from the Government of Bihar for restarting operation in these collieries is lying pending with the Union Government for a long time for approval;

- (d) if so, the reasons therefor; and
- (e) the time by which it is likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N.T. SHANMUGAM) : (a) to (e) Jogeshwar (area about 2,000 acres) and Khas Jogeshwar (area about 680.84 acres) are two closed mines. These two mines having proved coking coal reserves of about 7 mts. could not be nationalised on account of prolonged legal disputes and were under private ownership till 1976 when with the order of Sub-Judge, Hazaribagh, the then Chairman of the Bihar State Minerals Development Corporation (BSMDC) was appointed as receiver and Shri Naresh Deo as Agent. Under this arrangement, mining in Jogeshwar and Khas Jogeshwar continued till 1986 when the mining operations were stopped. The workers of these two mines raised an industrial dispute before the Assistant Labour Commissioner (ALC), Hazaribagh for their continued employment and after several rounds of discussion with the ALC, the Agent of the mines agree to give employment to the workers as soon as the collieries reopened. Accordingly, a bipartite settlement was signed between the Union of the workers and the Agent on 10.1.89. Thereafter, Government of Bihar requested Ministry of Coal to allow them to open and run these mines through the BSMDC. On account of restriction on the State Government Undertakings to operate coking coal reserves as laid down in the 1979 Coal Mining Policy of the Central Government, it has not been possible for Government of India to allow BSMDC, to operate these two mines.

Sex Education at Secondary Level

427. DR. ASHOK PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have decided to introduce sex education at secondary level in schools;

(b) if so, the details thereof; and

(c) the time by which the said decision is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (c) Under the United Nation Population Fund (UNFPA) supported National Population Education Programme, efforts are being made to introduce the Adolescence Education related matters in the School curriculum and teacher Education courses. In addition, the "National Curriculum Framework for School Education" released by the NCERT, recommends that in view of the importance of the knowledge of and activities related to the personal and community health, an awareness of HIV & AIDS should be given to adolescence in schools. It also recommends that students may also be acquainted with evils associated with promiscuity and child and drug abuse. Adolescence education and sexeducation may also be provided in a suitable manner.

[English]

Closure of Kendriya Vidyalayas

428. SHRI SAMIK LAHIRI : SHRI RAMJI LAL SUMAN : DR. SUSHIL KUMAR INDORA : SHRI RADHA MOHAN SINGH :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :
(a) the number of Kendriya Vidyalayas closed down during the last three years, State-wise and Year-wise;

(b) the reasons for closing of such schools;

(c) the arrangements made for the education of the existing students on the rolls;

(d) whether the teachers were compelled to take retirement due to closure of these schools; and

(e) if so, the number of teachers compelled to take retirement?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) A list of KVs closed/merged with neighbouring KVs during the last three years i.e. 1997-98, 1998-99 & 1999-2000 is given in statement. (b) and (c) The schools in project sector were closed at the request of the sponsors due to their inability to meet expenditure of the concerned Kendriya Vidyalayas. KVs in Civil/Defence sector were also closed/merged with neighbouring KVs after taking into account the enrolment position of student, availability of infrastructure and physical facilities, proximity between the schools being merged and other administrative reasons. The existing students were given option to seek admission in neighbouring Kendriya Vidyalayas or other KVs of their choice.

(d) and (e) No employee has been compelled to take retirement. All surplus employees have been redeployed to other Kendriya Vidyalayas against vacant posts lying there.

			Statemen	t	
SI. No.	Name of KV	State	Sector	Closed/Merged	Name of KVs opened/ re-located in lieu of the KVs closed/merged
1	2	3	4	5	6
			1997-98		
01.	Akashnagar, Bachelly	M.P.	Project	Closed	-
02.	No. 2 OF Katni	MP	Defence	Merged with OF No.1 Katni	-
03 .	Neepco Yazli	Arunachal Pradesh	Project	Closed	-
			1998-99		
01.	HEC No.2 Ranchi	Bihar	Project	Closed	-
			1999-200	0	
01.	Neepco Umrangso	Assam	Project	Closed	-
02.	No.2 Missamari	Assam	Defence	Merged with No.1 Missamari	Mandsaur (MP)
03.	No.3 Tezpur	Assam	Defence	Meged with No.2 Tezpur	SPG Pappankalan Dwarka, Delhi
04 .	No.2 Bokaro	Bihar	Project	Closed	ī
05.	Ghatsila	Bihar	Project	Closed	-
06 .	No.1 Khetrinagar	Rajasthan	Project	Closed	_

1	2	3	4	5	6
)7.	No.2 Khetrinagar	Rajasthan	Civil	Closed	SPG Pappankalan Dwarka, Delhi
8.	Jobner	Rajasthan	Civil	Closed	ITBP Gaucher
9.	Malanjkhand	MP	Project	Closed	-
0.	CCI Adilabad	A.P .	Project	Closed Under Court Order	-
1.	No.2 Bengdubi	W.B.	Defence	Merged with No.1 Bengdubi	No. 2 Roorkee (UP)
2.	No.2 Bhussawal	Maharashtra	Civil	Merged with No.1 Bhusawal	IVRI Mukhteshwar (UP) converted to Civil Sector
3.	Kupwara	J & K	Defence	Closed	IGNOU, Delhi.
4.	Fatehpur	UP	Civil	Closed	Muzzafarnagar (UP)

Rural development Projects

429. DR. RAM KRISHNA KUSMARIA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of projects in regard to rural development submitted by the State Governments during each of the last three years and the current year, Statewise, Project-wise;

(b) the details of the projects out of these cleared by the Union Government, State-wise, Project-wise; and

(c) the steps being taken for the early clearance of the remaining projects?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) The information is being collected and will be laid on the table of the House.

[Translation]

Revival of IDPL

430. SHRI RAMDAS ATHAWALE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Parliamentary Standing Committee has made serious observations on the Government policy regarding revival of a Public Undertaking I.D.P.L. (Indian Drugs & Pharmaceuticals Limited) and recommended to constitute an Enquiry Committee to look into the negligence in the efforts made by the Government in this regard for eight years; (b) whether the Government have since constituted or propose to constitute any committee to look into the matter;

(c) if so, the details in this regard;

(d) whether attention of the Government has been drawn to the news-item captioned "IDPL revival possible but Government apathy develop its panel" appearing in the "Financial Express" dated October 24, 2000;

(e) if so, whether any time frame has been proposed by the Government to implement the revival programme of IDPL;

(f) whether with the reduced manpower, the IDPL at Hyderabad can become operational and viable; and

(g) if so, facts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) the recommendations of the Standing Committee contained in its VIIIth Report, thave been received in the Ministry. Final view thereon thas to be taken.

(d) Yes, Sir.

(e) to (g) IDPL is a sick company referred to the Board for Industrial and Financial Reconstruction under the provisions of SICA, 1985. IDPL, Hyderabad is one of the units of IDPL. The future of the company, including revival would be determined by the proceedings and final decision of BIFR. [English]

Shortage of Housing Facilities for SCs/STs

431. SHRI ASHOK PRADHAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether there is acute shortage of housing facilities for SCs/STs all over the country;

(b) if so, whether any special/preferential provisions/ reservation of certain quotas has been made in their favour; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) No exact data on the current housing shortage for SC/ST is available. The 1991 census had provided some data on the subject but that was not adequate. Now the Registrar General and Census Commissioner has been asked to collect the latest data on Statewise housing facilities available to SC/ST as part of Census of India 2001.

(b) and (c) Housing being a State subject it is for the respective State Governments to make reservations in allotment of houses or launch special housing scherees for SC/ST as per States policies and priorities. While some of the State Governments have provided quota for SC/ST in housing allotment, a few others have launched special housing schemes for SC/ST.

[Translation]

Revival of Urea Factories

432. SHRI BHAL CHANDRA YADAV Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government are taking any steps to revive the closed urea producing units, particularly in Eastern Uttar Pradesh.

- (b) if so, the details thereof, and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) to (c) The operations of the urea producing plants at Durgapur and Haldia (West Bengal), Barauni (Bihar) and Namrup I & II (Assam) of Hindustan Fertilizer Corporation Ltd. (HFC); Ramagundam (Andhra Pradesh), Talcher (Orissa) and Gorakhpur (Uttar Pradesh) of Fertilizer Corporation of India Ltd. (FCI) and Trombay I (Maharashtra) of Rashtriya Chemicals & Fertilizers Ltd. (RCF) have been discontinued due to safety / feedstock limitation or unviability.

While a decision has already been taken by the Government to close/hive off the Haldia Fertilizer Project of HFC and Gorakhpur plant of FCI as they have not been found techno-economically feasible, process is on to enable KRIBHCO to set up a ammonia/urea plant at the existing site of Gorakhpur plant.

Comprehensive rehabilitation proposals for Ramagundam and Talcher units (FCI), Durgapur and Barauni units (HFC) on the basis of unitwise techno-economic viability are to be submitted to the competent authority in the Government and thereafter for final sanction of Board for Industrial and Financial Reconstruction.

The Government has approved the revival of Namrup units of HFC at an estimated fresh investment of Rs. 350 crore. Arrangements have also been made for augmenting the supply of natural gas to these units. The Ammonium Sulphate plant of Namrup-I is to be scrapped as it has been found to be unviable and unsafe to operate.

The restart of RCF's Trombay I Urea plant requiring major repairs has not been found techno-economically viable and the company has decided not to operate this plant.

Conference on Open and Distance Education

433. SHRI PRAHLAD SINGH PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Indira Gandhi Open University organised the Asian Region Conference of International Council on Open and distant education:

(b) if so, the recommendations made therein:

(c) whether the Government agree with those proposals and;

(d) if not, the steps proposed to be taken to change the education policy at their own?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) According to the information furnished by the Indira Gandhi National Open University (IGNOU), the University has organised, in collaboration with the International Council for Distance Education, a Regional Conference at New Delhi from 3rd to 5th November, 2000. Among others, the recommendations made in the Conference include the designing of flexible and different models of learning relevant to Indian needs, devising user-friendly delivery mechanisms, introduction of interactivity in teaching learning processes, and use of appropriate technology etc.

(c) and (d) No proposal has been received from IGNOU.

[English]

Revision of Sylabbi in Schools

434. SHRI PRIYA RANJAN DASMUNSI : SHRI VIJAY KUMAR KHANDELWAL :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether the Union Government propose to consult the State Governments for a revised sylabbi of History and Literature from the Higher Secondary to Post-Graduate level;

(b) if so, whether any Panel has been finalised in this regard;

(c) whether there is any proposal to provide a separate chapter in the Secondary Course compulsorily to study the Non-Cooperation Movement of Mahatma Gandhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) to (d) There is no proposal with the Union Government to revise the syllabus of History and Literature at Higher Secondary level. NCERT has brought out a new National Curriculum Framework for School Education as a part of the ongoing process of Curriculum development.

For under-graduate and post-graduate levels, the University Grants Commission has constituted Curriculum

Development Committees to finalise the curriculum in various subjects including History and Literature.

[Translation]

Publication of Text Books

435. SHRI UTTAMRAO PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the expenditure incurred on publication of text books in English and regional languages under 'Text Books Publication Scheme' by the University Grants Commission during the last three years, year-wise and language-wise; and

(b) the number of books published in Marathi and other languages during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) The information is being collected and will be laid on the Table of the House.

Kendriya Vidyapeeth, Jaipur

436. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the amount of financial assistance provided to Kendriya Vidyapeeth, Jaipur, under the administrative control of National Sanskrit institution during the last three years;

(b) the amount of the assistance utilised by the Institution during the said period;

(c) whether any complaints regarding misuse of financial assistance has been received;

(d) if so, the details thereof; and

(e) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) The amounts provided to and utilised by Kendriya Sanskrit Vidyapeeth. Jaipur during the last three years are as under:-

		(Rupees in lakhs)
Year	Grants released	Utilised
1997-98	50.46	in full
1998-99	57.00	In full
1999-2000	112.30	111.01

(c) and (d) No, Sir.

(e) Does not arise.

[English]

Withdrawal of Urea Price Hike

437. SHRI ARUN KUMAR : SHRI VILAS MUTTEMWAR :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether farmers' institutions have asked the Government to withdraw the hike in the price of Urea;

(b) whether there is any proposal to reduce the price of DAP Fertilizers also;

(c) if so, the details thereof;

(d) whether recommendations have also been made against the import of urea;

(e) if so, the amount spent on the import of urea during the last two years;

(f) whether the government have taken any decision against the import of urea to preserve the precious foreign exchange; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE): (a) to (d) The hike in selling price of Urea and DAP was announced in the Budget Speech for 2000-2001 by the Finance Minister and has been given effect to. There is no proposal to reduce the prices.

(e) to (g) The amount spent on the import of urea during the last 2 years is indicated below:-

Qty. (LMT)	Rupees (Crores)	US Dollor (million) C&F Value
5.56	240.00	56.00
5.33	197.16	45.85

Government is conscious of the need to preserve foreign exchange and imports urea only in such a condition where indigenous production is insufficient to meet the assessed demand for urea.

Development of Primary Education

438. SHRI P.D. ELANGOVAN : SHRI SHIVRAJ SINGH CHOUHAN : VAIDYA VISHNU DATT SHARMA :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether the Government have any detailed report on status on National Literacy Mission in each State;

(b) the funds allocated and spent for expansion of primary education and eradication of adult illiteracy during the last three years, till date State-wise;

(c) whether there is any proposal to review the National Literacy Mission during the current year;

(d) whether the Government have any plan to introduce new schemes for the development of Primary Education in India with funding from UNDP, Unesco, IMF and other International Funding agencies; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes, Sir.

(b) The funds released state-wise on Primary Education during the last three years i.e. 1997-98, 1998-99 and 1999-2000 is given in the statement at Statement-I. For the Adult Literacy Programmes, only scheme-wise allocations are made. Funds released statewise during the last three years i.e. 1997-98, 1998-99 and 1999-2000 is given in the statement at Statement-II.

(c) The Government has reviewed the National Literacy Mission and has decided to continue it during IX Plan.

(d) and (e) The Department of Elementary Education and Literacy has launched. Sarva Shiksha Abhiyan for universalisation of Elementary Education. All innovations for development of Primary Education will be pursued within this framework.

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Statement-I

Position regarding funds released by the Government of India during 1997-98, 1998-99 and 1999-2000

											(Amou	int Rs. Ir	n crores)
SI.	Name of		DPEP		Non-fo	ormal Ed	ucation	Teac	her Edu	cation	Opera	tion Blac	kboard
140.	the State/ UTs	1997- 98	1998- 99	1 999 - 2000	1997- 98	1998- 99	1999- 2000	1997- 98	1998- 99	1999- 2000	1997- 98	1998- 99	1 999- 2000
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pd.	34.17	20.00	266.00	2483.45	991.00	2001.36		10.80	6.98	10.36	8.40	18.00
2 .	Arunachal Pd				0.00	0.00	0.00	4.50	-	1.67	0.65	0.7 9	0.11
3.	Assam	30.36	23.00	44.13	490.31	756.19	515.10	-	15. 98	4.82	35.18	-	11.41
4.	Bihar	18.02	34.94	24.00	3534.24	12 94 .07	1513.82	-		-	15.47	-	-
5.	Goa							0.28	0.63	0.49		0.09	-
6.	Gujarat	10.55	17.00	15.00	6.07	7.48	1.49	4.19	6.82	7.04	35.64	8.73	-
7.	Haryana	36.66	5.00	10.00				-	1.50	12.33	0.29	4.60	-
8 .	Himachal Pd.	18.74	14.76	14.00				6.40	5.21	5.26	10.10	0.45	
9 .	J&K				62.32	151.91	30.38	-	0.30	-	19.52	-	-
10.	Karnataka	60.16	84.00	34.10				11.39	8.57	10.97	35.32	44.55	88.51
11.	Kerala	30.11	26.00	9.00				3.40	4.61	50.05	3.11	-	-
12.	Madhya Pd.	117.83	160.84	85.00	2325.79	2869.85	2578.35		25.57	19.54	30.00	11.94	58.56
13.	Maharashtra	50.33	23.49	39.00				0.79	-	11.77	24.48	22.99	-
14.	Manipur				268.01	141. 9 4	152.70	-	0.66	1.23	1.80	-	-
15.	Meghalaya				17. 3 5	7.70	6.45	-	0.25	-	1. 76	1.20	-
16.	Mizoram				8.70	8.29	8.76	0. 86	0.23	-	0. 39	2.49	1.25
17.	Nagaland							1.40 ·	0.87	1.08	0.03	-	0.29
18.	Orissa	21.14	15.00	8.50	235.72	489.84	1267.03	3.35	4.76	4.87	5.49	38.35	12.63
19.	Punjab							3.30	5. 6 0	6.53	3.33	-	8.31
20.	Rajasthan	0.00	0.00	30.50	1394.96	1554.47	1219.51	13.7 9	16.25	22.04	4.00	-	16.13
21.	Sikkim							-	0.97	0.98		0.49	-
22 .	Tamil Nadu	43.40	19.19	19.25	47.33	25.63	314.19	8.69	24.68	0. 09	7.25	2.09	17.52
23.	Tripura				0.00	0.00	0.00	1.36	0.36	-	2.87	0.20	2.49
24.	Uttar Pd.	54.48	89.50	48.00	3891.75	3695.62	1720.04	4.62	12.88	11.84	22.81	69.49	36.72

295 Written Answers

1	2	3	4	5	6	7	8	9	10	11	12	13	14
25.	W. Bengal	19.00	13.03	27.00	·			-	-	4.25	2.04	10.42	9.57
26 .	A & N Island	ds						-	-	-	0.18	-	-
27.	Chandigarh	ו			0.14	3.02	3.61	-	-	-		-	-
28 .	D & N Have	əli			5.06	5.31	5.31	-	-	-	0.18	-	-
29 .	Damman &	Diu						-	-	-	0.20	-	-
30.	Delhi							2.98	4.88	3.19	2.10	0.23	-
31.	Lakshadwe	өр						-	0.50	-	0.02	-	-
3 2.	Pondicherry	y						-	0.20	0.31	0.10	0.01	0.09
33.	National Componen	14.63 t	4.00	9.32							1.33		
	Total	559.58	549.75	682.80	14771.20	11957.32	11338.10	71.48	153.08	142.33	176.00	227.51	008.59

Statement-II

Adult Education Programme State-wise release of funds (1997-98 to 1999-2000)

			(F	Rs. in lakhs)
S.N	lo States/U Ts	1997-98	1998-99	1999-2000
1	2	3	4	5
1.	Andhra Pradesh	922.55	114.52	872.24
2.	Arunachal Pradesh	3.67	0	0
3.	Assam	86.97	195.61	332.99
4.	Bihar	446.98	347.39	241.21
5.	Goa	0.56	4.61	0
6 .	Gujarat	112.34	105.25	806.84
7.	Haryana	77.50	55.50	89.40
8 .	Himachal Pradesh	112.82	63.86	40.52
9 .	Jammu & Kashmir	38.02	130.04	59.00
10.	Karnataka	303.29	84.39	581.06
11.	Kerala	15.35	48.34	369.35
12.	Madhya Pradesh	459.47	336.25	231.54
13.	Maharashtra	746.29	467.71	526.85
14.	Manipur	17.94	25.55	8.70

1	2	3	4	5
15.	Meghalaya	16.85	16.00	12.50
16.	Mizoram	34.23	49.52	0
17.	Nagaland	32.34	27.89	0
18.	Orissa	196.62	206.91	301.77
1 9 .	Punjab	211.14	42.98	58.33
20 .	Rajasthan	820.35	359.73	1124.96
21.	Sikkim	0	0	0
22.	Tamil Nadu	554.00	120.17	169.97
23.	Tripura	27.00	61.32	10.00
24.	Uttar Pradesh	537.23	728.37	739.94
25.	West Bengal	502.82	1937.06	357.00
26 .	Chandigarh	20.00	57.86	14.60
27 .	Delhi	173.87	32.25	138.20
28.	Pondicherry	18.24	0	0
29 .	Damman & Diu	0	0	0.80
30 .	A & N Islands	0	5.81	0
31.	D & N Haveli	0	0	0
32.	Lakhsdweep	0-	3.21	0
	Total	6488.44	5928 .10	7087.77

Computer and IT Education in Kendriya Vidyalayas

439. MOHD. SHAHABUDDIN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have decided to impart education in computers and Information Technology to the students in Kendriya Vidyalayas;

(b) if so, the names of such Vidyalayas;

(c) whether the Government have recruited adequate number of computer teachers in these Vidyalayas;

(d) if so, the details thereof; and

(e) if not, the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) Yes, Sir. To impart Computer Education and Information Technology to students, computers have been provided in 319 Kendriya Vidyalayas as per list attached.

(c) to (e) The KVs have been authorised to engage computer instructors locally.

Statement

Lok Sabha Unstarred Question No. 439 for 21.11.2000 by Shri (Mohd.) Shahabuddin, M.P. Reg. Computer and IT Education in Kendriya Vidyalayas

SI.No.	Name of K.V.	Region
1	2	3
1.	No.1 Ahmedabad	Ahmedabad
2.	MEG & Centre, Bangalore	Bangalore
3 .	No.1 Vasco-da-Gama	-do-
4.	No.1 Hubli	-do-
5.	Belgaum Cantt.	-do-
6.	No.1 Bhopal	Bhopal
7.	No.1 Bhubaneshwar	Bhubaneshwar
8 .	Sambalpur	-do-
9 .	No.1 Bokaro	-do-

1	2	3
10.	Barrackpore (Army)	Calcutta
11.	No.1 Salt Lake	-do-
12.	Sector 47, Chandigarh	Chandigarh
13.	Shimla	-do-
14.	No.1 Bhatinda Cantt.	-do-
15.	No.1 Ambala Cantt.	-do-
16.	No.1 Jalandar Cantt.	-do-
17.	Minambakkam	Chennai
18.	No.1 Palakkad	-do-
19.	No.1 Trichy	-do-
20.	Pattom, Trivandrum	- d o-
21.	No.1 Hathibarkala	Dehradun
22.	Bareilly (AFS)	-do-
23.	Andrews Ganj	Delhi
24.	No.1 Delhi Cantt.	-do-
25.	No.1 Sirsa	-do-
26.	No.1 Tezpur	Guwahati
27 .	Shilong (Upper)	-do-
28 .	No.1 Itanagar	-do-
29 .	Khanapara	-do-
30.	No.1 Jhansi Cantt.	Bhopal
31.	No.1 Gwalior	-do-
32.	No.2 Agra Cantt.	-do-
33.	No.2 Nausena Bagh	Hyderabad
34.	No.1 Uppal	-do-
35 .	No.1 GCF Jabalpur	Jabalpur
36.	No.2 Jaipur Cantt.	Jaipur
37.	No.1 AFS Jodhpur	-do-
38.	No.1 Jammu	Jammu
39 .	No.1 Pathankot (AFS)	Jammu

1	. 2	3	1	2	3
ю.	Bamraluli, Alahabad	Lucknow	70.	No.1 Baroda	Ahmedabad
1.	Aliganj, Lucknow	-do-	71.	Kudremukh	Bangalore
2.	IIT Kanpur	-do-	72.	MG Railway Colony, Bangalore	Bangalore
3.	No.II Colaba	Mumbai	73 .	No.2 Baroda	Ahmedabad
4.	BEG & Centre Kirkee	-do-	74.	Port Trust Cochin	Chennai
5.	No.1 Patna	Patna	75.	No.1 Bhuj-Kutch	Ahmedabad
6.	Dimapur	Silchar	76 .	Waltair	Hyderabad
7.	No.1 Imphai	-do-	77.	DRDO Complex, Bangalore	Bangalore
8.	No.1 Agartala	-do-	78.	AFS Bidar	-do-
9 .	IFFCO Gandhidam	Ahmedabad	79 .	Baliganj Maidan Camp	Calcutta
0.	FRI Dehradun	Dehradun	80 .	Fort William	-do-
1 .	No.1 Ferozepur	Chandigarh	81.	No.1 Ishapore	-do-
2.	Palampur	Jammu	82 .	Dharwad	Bangalore
3.	Keltron Nagar	Bangalore	83 .	Kanjikode, Palghat	Chennai
4.	No.1 Gandhinagar	Ahmedabad	84.	Rajkot	Ahmedabad
5.	Hebbal	Bangalore	85.	No.2 Jalahallai	Bangalore
6.	No.1 Mangalore	-do-	86 .	No.2 Balgaum	-do-
57.	Malleswaram	-do-	87.	Kannur	-do-
58 .	ASC Centre, Bangalore	-do-	88.	ONGC Ahmedabad	Ahmedabad
59 .	No.1 Jalahallai	-do-	89 .	INS Kalinga	Guwahati
60 .	Pachmarhi	Bhopal	9 0.	Maligaon	-do-
61.	Pangode	Chennai	91.	Begumpet	Hyderabad
52 .	No.1 Sagar Cantt.	Bhopai	92 .	No.2 Jamnagar	Ahmedabad
63.	Aruvankadu	Bangalore	93 .	No.1 Jamnagar	-do-
64.	INS Valsura	Ahmedabad	94 .	Bengdubi	Calcutta
65 .	Yelahanka	Bangalore	9 5.	Chimiri	Jabalpur
66 .	No.1 Devlali	Mumbai	96 .	NTPC Badarpur	Delhi
67.	Nasik Road Camp	-do-	97 .	Ambarnath	Munabai
68 .	No.2 Ahmedabad	Ahmedabad	98 .	Surat	Ahmedabad
59 .	Barmer	Jaipur	99 .	NPA Shivarampally	Hyderabad

301 Written Answers

KARTIKA 30, 1922 (Saka)

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1	2	3	1	2	3				
100.	SC Pune	Mumbai	129.	Madurai	Chennai				
101.	Malkapuram	Hyderabad	130.	ONGC Colony Ankleshwar	Ahmedabad				
102.	No.1 Tambaram	Chennai	131.	AFS Avadi	Chennai				
103.	NAD Visakapatnam	Hyderabad	132.	ONGC Rajamundry	Hyderabad				
104.	No.1 Jaipur	Jaipur	133.	Himatnagar	Ahmedabad				
105.	No.1 Colaba	Mumbai	134.	CRPF Pallipuram	Chennai				
106.	No.3 Gwalior	Bhopal ·	135.	Guntakal	Hyderabad				
107.	No.1 Itarsi	-do-	136.	Balasore	Bhubaneshwar				
108.	Sector 29A Chandigarh	Chandigarh	137.	Malappuram	Chennai				
109.	JNU Campurs	Delhi	138.	Dhrangdhra	Ahmedabad				
110.	AMC Centre Lucknow	Lucknow	139.	Ponda, Goa	Bangalore				
111.	WRS Colony Raipur	Bhopal	140.	Trichur	Chennai				
112.	No.2 Gwalior	Bhopal	141.	Settipallai, Tirupati	Hyderabad				
113.	No.2 Udhampur	Jammu	142.	Payyanur	Chennai				
114.	No.1 Dundigal	Hyderabad	143.	Arakkonam	-do-				
115.	Hakimpet	-do-	144.	Gomti Nagar	Lucknow				
116.	Shivpuri	Bhopal	145.	FCI Talcher	Bhubaneshwar				
117.	INS Hamla	Mumbai	146.	No.3 Gandhinagar Cantt.	Ahmedabad				
118.	Guna	Bhopal	147.	Zawar Mines, Udaipur	Jaipur				
119.	No.1 Udaipur	Jaipur	148.	Tumkur	Bangalore				
120.	Lake View Camp, Lalitpur	Bhopal	149.	Central Workshop, Jayant	Jabalpur				
121.	New Bongaigaon	Guwahati		Project, Sidhi					
122.	No.3 Delhi Cantt.	Delhi	150.	CGS Colony, Mumbai	Mumbai				
123.	No.2 Jhansi Cantt.	Bhopal	151.	NTPC Farakka	Calcutta				
124.	WCL Chandrapur	-do-	152.	Babina Cantt.	Bhopal				
125.	New Railway Colony,	Ahmedabad	153.	Karaikudi	Çhennai				
	Ahmedabad		154.	No.1 Kanpur	Lucknow				
126.	Angul	Bhubaneshwar	155.	Gulbarga	Bangalore				
127.	Picket	Hyderabad	156.	Mandapam	Chennai				
128.	NTPC Ramagundam	-do-	157.	No.2 Patiala	Chandigarh				

1	2	3	1	2	3
158.	Jhagrakhand	Jabalpur	188.	NTPC Jamnipalli, Korba	Jabalpur
159.	Diphu	Silchar	189.	No.2 Shajahanpur	Lucknow
160.	No.2 Bhuj Cantt.	Ahmedabad	190.	No.2 Cochin	Chennai
161.	No.4 Gwalior	Bhopal	191.	No.3 AFS Pune	Mumbai
162.	No.1 Bolangir	Bhubaneshwar	192.	Leimakhong	Silchar
163.	Donimalai	Bangalore	193.	Cheetah Camp, Mumbai	Mumbai
164.	Shadol	Jabalapur	194.	Taragarh	Jammu
165.	ONGC Mehsana	Ahmedabad	195 .	No.2 Akhnoor	Jammu
166.	No.2 Sibsagar, ONGC	Guwahati	196.	Khadki Pune	Mumbai
167.	IMA Dehradun	Dehradun	197.	Sector II, RK Puram, Delhi	Delhi
168.	AFS Aukulam Trivandrum	Chennai	198.	WCL Durgapur	Bhopal
169.	AFS Bamrauli	Lucknow	199.	Bacheli	Jabalpur
170.	No.4 Baroda ONGC	Ahmedabad	200.	Masjidmodh	Delhi
171.	Kamptee	Bhopal	201.	Guntur	Hyderabad
172.	No.3 Gandhinagar Cantt.	Ahmedabad	202.	Porbandar	Ahmedabad
173.	No.2 Calicut	Chennai	203.	No.2 Pathankot	Silchar
174.	AFS Amla	Patan	204.	AGRC Colony	Delhi
175.	Ramgart Cantt.	Jabalpur	2 05.	Ujjain	Bhopal
176.	BEG & Centre, Pune	Mumbai	206.	Sainik Vihar	Delhi
177.	Pulgaon Camp	Bhopal	207.	SEC Kusumunda	Jabalpur
178.	SECL Nowrozabad	Jabalpur	208 .	Barapani, NEPA	Guwahati
179.	Hoshangabad	Bhopal	209.	Singarasi	Patna
180.	Vijayanarayanam	Chennai	210.	Gorakhpore	Lucknow
181.	Baikunthpur	Jabalpur	211.	NTPC Sakthi Nagar	Patna
182.	Phulera	Jaipur	212.	Adra	Calcutta
183 .	Gachibowli	Hydera bad	213.	Zirakpur	Chandigarh
184.	Baddowal Cantt.	Chandigarh	214.	JRC Bareily	Dehradun
185.	Chanda	Bhopal	215.	MCL Dera	Bhubaneshwar
186.	Eddumallaram	Hyderabad	216.	No.1 Adampur	Chandigarh
187.	imphal	Silchar	217.	No.5 Bhatinda Cantt.	-do-

305 Written Answers

KARTIKA 30, 1922 (Saka)

1	2	3	1	2	3
218.	New Cantt., Allahabad	Lucknow	248.	Jhalwar	Jaipur
219.	Mount Abu	Jaipur	249.	Bairagarh	Bhopal
220.	Lok Tak	Silchar	250	NTPC Jhonar	Ahmedabad
221.	No.4 Pathankot	Jammu	251.	Barmula	Jammu
222.	Tengavelley	Guwahati	252.	Upper Camp, Dehradun	Dehradun
223 .	Ratlam	Bhopal	253.	Kashipur	Dehradun
224.	Rajgarh	-do-	254.	Karbi Anglong	Silchar
225.	Umroi Cantt.	Guwahati	255.	Alipore	Calcutta
226.	Sambalpur	Bhubaneshwar	256.	Gurdaspur Cantt.	Jammu
227.	Khaprail	Calcutta	257.	Punjab Lines, Meerut	Dehradun
228.	Uttar Kashi	Dehradun	258.	Rewa	Jabalpur
229.	Zakhma	Silchar	259.	No.1 Bikaner	Jaipur
230.	No.1 Dehu Road	Mumbai	260.	Golemarket	Delhi
231.	Bulandshahr	Lucknow	261.	ISTC Jabalpur	Jabalpur
232.	Mathura Cantt.	-do-	262.	Tuglagabad	Delhi
233.	ONGC Jorhat	Guwahati	263.	VKV Ghaziabad	Delhi
234.	Raipur, Dehradun	Dehradun	264.	No.2 Ambala Cantt.	Chandigarh
235.	Aurangabad	Mumbai	265.	Borjhar	Guwahati
236.	No.1 Srinagar	Jammu	266.	No.3 Batinda	Chandigarh
237.	Deoli	Jaipur	267.	Thrimulghery	Hyderabad
238.	Sri Ganganagar	Jaipur	268.	Berhampur	Bhubaneshwa
239.	Lawrence Road, Delhi	Delhi	269.	No.1 Indore	Bhopal
240.	No.2 Srivijayanagar	Hyderabad	270.	Jaisalmer	Jaipur
241.	No.1 AFS Hindon	Delhi	271.	Suranussi, Jalandar	Chandigarh
242.	Birpur	Dehradun	272.	No.1 Faridabad	Delhi
243.	Abohar	Chandigarh	273.	Vikaspuri	Delhi
244.	Lanjgjing	Silchar	274.	INS Mondavi	Bangalore
245.	Chamera	Jammu	275.	Faridkot Cantt.	Chandigarh
246.	Namrup	Silchar	276.	No.1 AFS Suratgarh	Jaipur
247.	Salua	Calcutta	277.	GTC Varanasi Cantt.	Patna

NOVEMBER 21, 2000

1	2	3	1 2 3
278.	No.4 Cossipore	Calcutta	307. Dhanbad Patna
279.	Hassan	Bangalore	308. Dinjan Sikchar
280 .	No.4 (ONGC) Surat	Ahemedabad	309. Moradabad Dehradun
281.	Sector 31 Chandigarh	Chandiganh	310. Janakpuri Delhi
282.	No.1 Pondicherry	Chennai	311. Shalimarbagh Delhi
283.	No.2 AFS Adampur	Chandigarh	312. Sector IV, RK Puram Delhi
284.	Hazaribagh	Patna	313. Nabha Cantt, Patiala Chandigarh
285 .	NAD Karnaja	Bombay	314. No. 3 Jaipur Jaipur
286 .	AFS Bagdogra	Calcutta	315. Bilaspur Jabalpur
287.	Haflong	Silchar	316. No.1 Kota Jabalpur
288 .	No.2 Gurgaon	Delhi	317. Duliajan Silchar
289.	Sector VIII, RK Puram	Delhi	318. Pushp Vihar Delhi
290.	No.1 Amritsar Cantt.	Chandigarh	319. Kunjaban, Agarthala Silchar
291.	Damoh	Jabalpur	[Translation]
292.	Ambajhari, Nagpur	Bhopal	Development of Gurukuls
293.	No.1 Alwar	Jaipur	440. SHRI RAMCHANDER BAINDA : Will the Minis
294.	Mhow	Bhopal	of HUMAN RESOURCE DEVELOPMENT be pleased state :
295.	Narangi	Guwahati	(a) whether the Government propose to formula
296.	No.1 CRPF Ajmer	Jaipur	any concrete plan or programme for the development
297 .	AFS Sulur	Chennai	Gurukuls;
298 .	Hussainpur	Chandigarh	(b) if so, the details thereof; and
299.	Bharatpur	Jaipur	(c) the funds provided for the development Gurukuls during the Ninth Five Year Plan. State-wise?
300.	Dharamsala Cantt.	Jammu	THE MINISTER OF STATE IN THE MINISTRY
301.	Bellary	Bangalore	HUMAN RESOURCE DEVELOPMENT (SHRI SY
302.	Baripada	Bhubaneshwar	SHAHNAWAZ HUSSAIN) (a) and (b) the Rashtr Sanskrit Sansthan, an autonomous organisation under 1
303 .	No.2 AFS Chandigarh	Chandigarh	Ministry of Human Resource Development, alreat provides grants to various voluntary organisations for the second s
304.	No.2 Vijayawada	Hyderabad	Gurukuls managed by them. Under this scheme, 75%
305.	Kapurthala Cantt.	Chandigarh	Sanskrit teachers' salaries and scholorships to Sans students is provided by the Sansthan.
306.	COD Jabalpur	Jabalpur	(c) A statement is attached.

s , i

	Statement		1	2	3
Funds Provided, Statement, for the Development of Gurukuls during the Ninth Plan		9.	Gurukul Mahavidyalaya Sikandrabad,	Rs. 32,400.00	
S. No.	State & Name of Gurukul	Total Amount Provided in Ninth Plan	10	Gautambudha Nagar U.P.	Ro: 22,400,00
1	2 Uttar Pradesh	3	10.	Gurukul Mahavidyalaya Pouth (Pushpavati) Bhadurganj Ghaziabad (U.P.)	Rs. 32,400.00
1.	The Prabandhak Gurukul Mahavidyalayas Shukartal Distt. Muzaffer Nagar (U.P.)	Rs. 2,60,000.00	11.	Saraswati Gurukul Vidyapeetha Manari Varanasi (U.P.) Karnataka	Rs. 1.13.400.00
2.	The Prabandhak Gurukul Vedic Sanskrit Mahavidyalaya, Sirathu Distt. Allahabad (U.P.)	Rs. 4,74,000.00	1.	The President Shree Siddaganga Gurukul Sir Siddaganga Mutt Kayatsanara	Rs. 10,80,000.00
3.	The Prabandhak Bhuvneshwari Maheshwaranand Gurukul 'Sanskrit Mahavidyalaya Jhalikhar Dt. Hamirpur (U.P.)	Rs. 1,08,000.00	2.	PO: Tumkur, Dt. Karnataka The Secretary Poornaprajana Vidyapeetha Vedar Gurukul Poornaprajna Nagar Bangalore (Karnataka)	Rs. 6,15,600.00 nta
4.	The Prabandhak Gurukul Mahavidyalaya Rudrapur (Tilhar) Distt. Shahjahanpur (U.P.)	Rs. 43,200.00	1.	Orissa The Acharya Gurukul Ashram Amsena	Rs. 5,56,200.00
5.	The Mukhyadhisthatri Kanya Gurukul Mahavidyalaya Hathras	Rs. 19,87,200.00		Via Khariar Road Dist. Kolahandi (Orissa)	
6.	Distt. Shahjahanpur (U.P.) The Prabandhak Shree Shree Ananda Devi	Rs. 2,16,000.00	2.	The Principal Krishna Chandra Gurukul Sanskrit Vidyapeetha Bhuvaneshwar (Orissa)	Rs. 1,13,400.00 t
	Kanya Gurukul Sanskrit Mahavidyalaya 8/190, Shiwali Varanasi (U.P.)		3.	Gurukul Karunakar Veda Vidyalaya Distt. Cuttak (Orissa)	Rs. 1,24,200.00
	The Pradhanacharya Gurukul Mahavidyalaya Jwalapur Distt. Haridwar (U.P.)	Rs. 18,74,800.00		Delhi The Pracharya Arya Kanya Gurukul New Rajinder Nagar New Delhi	Rs. 12,15,000.00
8.	The Mukhyadishtha Gurukul Mahavidyalaya Kanya Ashram Laal Ghati Kotadwar Pauri Garhwal (U.P.)	Rs. 3,67,200.00		The Pradhan Mantri Kanya Gurukul Narela New Delhi	Rs. 18,75,900.00

1	2	3	[English]
	Haryana		People Below Poverty Line
1.	The Kulpati Kanya Sanskrit Mahavidyalaya Gurukul Kharal	Rs. 1,99,800.00	441. DR. BALIRAM : SHRI RAMSHETH THAKUR : SHRI SUNIL KHAN :
	Distt. Jind (Haryana)		Will the Minister of RURAL DEVELOPMENT be pleased to state :
2.	The Manager Kanya Gurukul Mahavidyalaya Kharkhod Distt. Sonepat (Haryana)	Rs. 6,26,400.00	(a) whether the Government have constituted a panel of experts to study the latest estimates on poverty and ascertain the comparative figures of people living below poverty line;
3.	The Mukhyadhishthata	Rs. 11,01,600.00	(b) if so, the details thereof;
	Mahavidyalaya Gurukul Matindo Distt. Sonepat (Haryana)	0	(c) whether percentage of people living below poverty line has dipped in 1999-2000 as compared to
4.	The Mukhyadhishthata Gurukul Dhiranwas	Rs. 2,59,200.00	1993-94;
	PO. Rawalwas Khurd		(d) if so, the details thereof;
	Distt. Hissar (Haryana)		(e) the number of people uplifted from below poverty line to above poverty line during 1999-2000 and
5.	The Acharya	Rs. 1,72,800.00	2000-2001
	Mukhyadhishthata Gurukul Arya Nagar PO Arya Nagar		 (f) whether the Central assistance being provided for the people living below poverty line is not reaching the actual beneficiaries; and
6.	Distt. Hissar (Haryana) The Mukhyadhishthata	Rs. 5,67,000.00	(g) if so, the steps taken/being taken by the Government in this direction?
	(Manager) Shrimad Dayanand Gurukul Vidyapeetha Gadapuri		THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) No such panel has been set up so far.
_	Distt. Faridabad (Haryana)		(b) Question does not arise.
7.	The Karyakari Adhyaksha Arya Gurukul Mahavidyalya PO Dikadala Distt. Karnal (Haryana)	Rs. 6,69,600.00	(c) to (e) Reliable estimates of percentage of people living below the poverty line in 1999-2000 and 2000-2001 are not available for comparison with the information during 1993-94.
8.	The Pradhan Adarsh Gurukul Sighpura Sunderpur, Jind Road Rohtak (Haryana)	Rs. 4,64,400.00	(f) and (g) The 5th Round of Concurrent Evaluation (July, 1995 to June, 1996) of the erswhile Integrated Rural Development Programme (IRDP), has revealed that the assistance provided to the people living below the poverty line is reaching them.
9 .	The Mukhyadhishthata Gurukul Vidyapeetha	Rs. 1,72,800.00	indo-Oman Fertiliser Deal
	Gurukul Vidyapeetha Kumbha Khera Distt. Hissar (Haryana)		442. SHRI SHIVAJI VITHALRAO KAMBLE : SHRI HANNAN MOLLAH :

DR. (SHRIMATI) C. SUGUNA KUMARI : SHRI RAJAIAH MALYALA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government are aware of contents of the news-item Captioned "Oman deal has Rs. 15000 crore stink" appearing in 'The Asian Age' dated 20th and 21st October, 2000;

(b) whether the Government as alleged have pushed through the Oman-India Fertilizer Project despite serious objections by the Ministry of Finance, his Ministry and Public Investment Board;

(c) if so, the observations made by the Ministry of Finance etc. in this regard; and

(d) the reasons for approving the project and the steps taken to safeguard the interests of the nation in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) Yes, Sir.

(b) and (c) Government have approved investment of US\$ 80 million each of the Indian sponsors of the project viz. IFFCO and KRIBHCO as equity contribution in the revised and restructured Indo-Oman Fertilizer Project on 20.6.2000 after considering all aspects relating to the project. The approval however is subject to early resolution of certain outstanding issues.

(d) The approval of the project was for a number of reasons, including an assured supply of urea at a fixed price based on low cost preferred feedstock (natural gas) for a long-term of 15 years. Further, the draft fertilizer policy envisages setting up of joint ventures in countries where natural gas is available in plenty. This project was conceived in 1994, and forms a part of the Memorandum of Understanding between the Sultanate of Oman and the Govt. of India, is in keeping with the objectives of the draft fertilizer policy.

Repealing of Illegal Migrants Determination by Tribunal Act 1985

443. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Supreme Court has asked the Union Government to repeal the Illegal Migrants Determination by Tribunal Act 1985 by January 2001; (b) if so, the reaction of Union Government thereto; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No Sir.

(b) and (c) In view of the (a) above, does not arise.

Misuse of Funds by NGOs

444. DR. LAXMINARAYAN PANDEY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether some cases of misuse of funds allocated for rural development by the Council for Advancement of People's Action and Rural Technology (CAPART) to Non-Government Organisations have come to the notice of the Government during each of the last three years and the current year;

(b) if so, the details in this regard; and

(c) the steps taken or proposed to be taken by the Government in the matter, organisation-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Regional Engineering Colleges as Deemed Universities

445. SHRI VARKALA RADHAKRISHNAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal to declare Regional Engineering Colleges (REC) as deemed universities;

(b) if so, the details thereof; and

(c) the time by which this proposal is likely to be cleared?

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THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) Yes Sir.

(b) and (c) Proposal for grant of Deemed to be University status to the following RECs has been referred to University Grants Commission for processing :- (i) REC-Warangal (ii) REC-Surathkal (iii) REC-Calicut (iv) REC-Tiruchirappali (v) REC-Rourkela (vi) Sardar Vallabhbhai Regional College of Engineering & Technology, Surat, Gujarat (vii) Motilal Nehru REC, Allahabad (viii) REC-Durgapur. No, definite time frame can be given, since the process for declaration of Regional Engineering Colleges as Deemed Universities is a statutory requirement and would require fulfilling of several procedural requirements.

Globalisation of Pharmaceuticals Industry

446. SHRI CHANDRAKANT KHAIRE : SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government are aware that Indian Pharmaceutical Industry have potential to become a global power house in pharmaceuticals by 2010; and

(b) if so, the steps being proposed by the Government to assist it, as is being done in case of information technology?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) The Government is aware of the potential of the Indian Pharmaceutical Industry to emerge as a major player in the global arena. The Government has taken certain initiatives, viz., Drug Industry has been delicensed, FDI upto 74% through automatic route has been allowed in drugs and pharmaceuticals, reservation for public sector has been abolished, exemption from price control on the basis of indigenous R&D etc. The Government has also constituted a Task Force on Pharmaceuticals and knowledge based industries with the objective to evaluate the status of the Pharmaceutical industry in India and to identify the strategy required for each of its sectors in order to enable this industry to become a world leader.

[Translation]

Inspection of Teachers Training Colleges

447. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) the number of teachers training colleges and schools in Maharashtra had been inspected during 1998-99 by the Regional Director, National Council of Teacher Education, Bhopal. and

(b) the number of colleges given show-cause notices?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI SYED SHAHNAWAZ HUSSAIN) : (a) and (b) The inspection team constituted by the Regional Committee of the National Council of Teacher Education at Bhopal have inspected 322 institutions and have issued show-cause notices to 67 teacher training institutions located in Maharashtra during 1998-99.

[English]

Projects Sanctioned/Completed by CAPART

448. SHRI RAMJEE MANJHI : SHRIMATI JAYASHREE BANERJEE :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of projects sanctioned by the Council for Advancement of People's Action and Rural Technology (CAPART) during each of the last three years, State-wise, Project-wise;

(b) the number of projects completed by CAPART during the said period, State-wise;

(c) whether these projects have been examined;

(d) if so, the details thereof and the outcome thereof;

(e) whether some of the voluntary organisations through whom the projects were to be completed were found to be non-existent on investigation in Bihar, Karnataka and Andhra Pradesh;

(f) if so, the details in this regard;

(g) the details of amount siphoned off by the Voluntary Organisations; and

(h) the steps taken by the Government against the officials found guilty in the matter?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU) : (a) to (h) Information is being collected and will be laid on the Table of the House.

Modernisaiton of SAIL

449. SHRI SHIVAJI MANE : Will the Minister of STEEL be pleased to state :

(a) whether the Union Government have recently constitued a high powered Committee to look into the reasons for cost and time over-runs in modernisation of SAIL which is running over 5000 crores more than the projected cost; and

(b) if so, the terms and reference of the committee?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI BRAJA KISHORE TRIPATHY) : (a) The Government has set up an Enquiry Committee under the Chairmanship of Shri J.S. Baijal, former Secretary in the Planning Commission, Government of India.

(b) the terms of reference of the Committee interalia include looking into the reasons for cost and time overruns in the implementation of RSP and DSP modernisation projects, evaluation of the equipments purchased and also seek to fix responsibility for any lapses or any other improper act of commission/ omission. The Committee has also been asked to examine the present performance of the plant vis-a-vis the envisaged performance and report reasons for any variance and suggest remedial steps. The Committee will also examine the expected time frame during which these plants are expected to start making cash profits.

Drinking Water in Coastal Areas

450. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the funds released for provision of drinking water in the coastal areas of the country;

(b) whether the available water in coastal areas comes under the brackish variety;

(c) investment made in these areas during the last three years to provide good drinking water?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (PROF. RITA VERMA) : (a) and

(b) The rural drinking water is a State subject. The schemes for supply of safe drinking water to the rural habitations of the country are implemented by the State Governments under the State sector Minimum Needs Programme(MNP). The Central Government supplements the efforts of the States by providing funds under the Accelerated Rural Water Supply Programme (ARWSP). The powers to plan, sanction and implement individual rural water supply schemes have been delegated to the State Governments. As such, funds are not released areas-wise but State-wise. Hence, details of funds released for provison of drinking water in the coastal areas of the country are not maintained at the Central level. However, a statement giving funds released under the ARWSP till date, during 2000-2001 to the coastal States of the country and number of brackishness affected habitations in those States is given in statement-l

(c) A statement giving investment made in the coastal States of the country in the last three years under the ARWSP and the MNP taken together is attached.

Statement-I

Statement showing releases made to the Coastal States of the country during 2000-2001 under the Accelerated Rural Water Supply Programme (ARWSP)

SI. No.	State	Amount (Rs. in lakh)	No. of habitations affected by brackishness
1.	Andhra Pradesh	11600.00	5518
2.	Goa	702.000	0
3 .	Gujarat	7085.00	256
4.	Karnataka	5175.00	1002
5.	Kerala	2873.00	37
6.	Maharashtra	6187.00	480
7.	Orissa	3106.50	3361
8 .	Tamil Nadu	3654.00	5219
9.	West Bengal	3889.81	••

** 59 Blocks in West Bengal are reported to be affected with excess brackishness. The Number of habitations are yet to be identified. 319 Written Answers

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Statement-II

Statement showing investments made in the Coastal States of the country during the last three years under the Rural Water Supply Programme

			(Rs. in lakh)
S.No	. State	1997-98	1998-99	1999-2000
1.	Andhra Prd.	17732.96	20078.32	23439.57
2 .	Goa	818.84	1011.10	1268.02
3 .	Gujarat	16228.05	21811.22	41651.43
4.	Karnataka	19090.92	17999.10	18366.92
5.	Kerala	8335.34	6186.61	8135.08
6.	Maharashtra	41466.96	67535.87	102587.09
7.	Orissa	9477.93	7918.84	7874.79
8 .	Tamil Nadu	21588.00	36466.47	37250.12
9 .	West Bengal	11295.01	11886.18	12723.60
	Total	146034.01	190893.71	253296.62

Construction in Urabn Villages

451. SHRI PRABHUNATH SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether sanction of MCD is essential for the construction in urban villages (villages which ceased to be rural under Section 507 of DMC Act 1957);

(b) if so, the details of urbanised villages in Delhi, as on date;

(c) whether any permission is also required from MCD for construction on house-sites distributed under 20-point programme by Panchayat Department in rural villages (now urban as per section 507 of DMC Act. 1957);

(d) if so, the details thereof;

(e) whether Delhi's Panchayat Department has not handed over the charge of 20 villages declared urban in the year 1994 under section 507 of DMC Act 1954;

(f) if so, the reasons therefor;

(g) whether illegal constructions are going on unabatedly in connivance with MCD/DDA/Panchayat Department officials in these villages; and

(h) if so, the steps taken by DDA to take over the charge of these villages declared urban in 1994?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN) : (a) to (h) The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Unemployment Among Educated Youths

452. SHRI P.R. KHUNTE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government are aware about the ever-increasing unemployment among the educated youths in urban areas of the country;

(b) if so, whether the Union Government propose to create more employment opportunities in the urban areas of the country, particul arly in North-Eastern Region during during Ninth Five Year Plan;

(c) if so, the details thereof, State-wise;

(d) the nature of employment opportunities generated/proposed to be generated;

(e) the target fixed and achievements made during the Ninth Five Year Plan in this regard; and

(f) the follow up action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) and (c) The Ministry of Small Scale Industries (SSI) deals with the scheme called Prime Minister's Rozgar Yojana (PMRY) to assist all educated unemployed youth by setting up micro enterprises. The Ministry of SSI have intimated that the PMRY is being implemented in both rural and urban areas of the country. Separate targets for urban and rural areas are not allocated to States/UTs under the PMRY. State-wise targets allocated to North-Eastern States during the Ninth Five Year Plan period are given in Statement-I.

(d) Under the PMRY, educated unemployed youths are assisted to set up self employment ventures in industry, service and business sectors. Consequent upon the modifications in the scheme with effect from 01.04.1999, self employment ventures could now be set up in all the economically viable activities.

(e) The targets fixed and achievements made under the scheme during the Ninth Five Year Plan from 1997-98 to 2000-01 (upto August, 2000) based on the reports received from the RBI are placed at Statement-II.

(f) The State and Central Government and the RBI continuously monitor the progress of the scheme. Committees have been constituted to monitor implementation of the scheme at District, State and Central levels. Statement-I

Target fixed for the N.E. States for IX Five Year Plan (from 1997 to 2001 Under Prime Minister's Rozgar Yojana)

SI. No.	State/UT	1997- 98	1998- 99	1 999- 2000	2000- 2001
1.	Assam	13400	15000	12800	6600
2 .	Manipur	1300	1350	1350	1000
3.	Mizoram	400	350	350	250
4.	Tripura	1300	1300	1300	1300
5.	Aurnachal Pradesh	300	500	500	250
6 .	Nagaland	450	250	200	200
7.	Meghalaya	550	550	550	600
	Total	17700	19300	17050	10200

Statement-II

Cummulative Status as Reported by RBI in Respect of PMRY Scheme

Year	Target (No.)	Application Received	Cases No.	Sanctioned Amount (Rs. in Cr.)	Cases No.	Disbursed Amount (Rs. in Cr.)
1	2	3	4	5	6	7
1997-98	220000	495610	263623	1592	208979	1217
1998-99	220000	500309	272704	1627	189850	1082
1999-2000	220000	493444	254408	1646	142723	857
2000-2001 (upto Aug., 2000)	220000	69668	16864	104	8202	51
Total:		1559031	807599	4969	549754	3207

[English]

Drug Import Policy

453. SHRI CHANDRAKANT KHAIRE : SHRI ANANDRAO VITHOBA ADSUL :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to make stricter drug import rules;

(b) if so, the details thereof and the time likely to be taken in this regard;

(c) whether the Government are aware that at present drugs are being imported and dumped in the Indian Market; and

(d) if so, steps taken by the Government to check the same?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE) : (a) and (b) Yes, Sir. The provisions under Drugs and Cosmetics Rules to regulate import of drugs are being revised for which a draft notification has been published on 24.10.2000 for public comments. After receiving public comments the final notification for amending the Rules will be published.

The proposed amendment would provide registration of every overseas manufacturer and separate registration for every drug imported in the country. Separate fee in foreign currency would be charged for this purpose. All imported drugs would be required to be registered as against the present system of requirement of licence in Form-10 only for Schedule C and Cl category of drug.

(c) and (d) A separate Directorate on Anti-dumping duties is functioning under the Ministry of Commerce which looks into the complaints of duping of foreign goods in the country.

[Translation]

Encroachment of Land In Delhi

454. SHRI RAMDAS ATHAWALE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the land mafia have encroached the land worth millions of rupees earmarked for green belt in Delhi;

(b) if so, whether the Delhi High Court has issued notices in October, 2000 to the Union Government in this regard;

(c) if so, the details thereof;

(d) whether the Government and DDA have submitted their replies to Delhi High Court;

(e) if so, the details thereof; and

(f) the steps being taken by the Union Government to remove encroachment from the said land?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN) : (a) Some encroachments existing on the green area has been noticed through the years.

(b) Yes, Sir.

(c) Hon'ble High Court of Delhi has issued notice in CWP No. 6324/2000 on 20.10.2000 to file reply in the matter. The case is listed for next hearing on 15.1.2001. (d) and (e) Not yet. It would be filed before the date of hearing.

(f) The removal of encroachments from public lands, including green areas is a continuous process, and the concerned agencies viz L&DO, DDA, MCD, NDMC, etc. take action for their detection and removal under the relevant laws/rules. The Union Government has also issued instructions to all the concerned agencies from time to time reiterating the need to take effective action for removal of encroachments from all public lands including the lands in question, and the same is being closely monitored.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MR. SPEAKER in the Chair]

(Interruptions)

[Translation]

KUNWAR AKHILESH SINGH (Maharajganj, U.P.) : Mr. Speaker, Sir, I would like to draw your attention towards a very serious problem. . . (Interruptions)

12.00 hours

(At this stage, Kunwar Akhilesh Singh and some other hon. Members came and stood on the floor near the Table.)

(Interruptions)

At this stage, Shri Kantilal Bhuria and some other hon. Members came and stood on the floor near the Table.)

(Interruptions)

At this stage, Shri Ramdas Athawale and some other hon. Members came and stood on the floor near the Table.)

(Interruptions)

[English]

MR. SPEAKER : Nothing should go on record.

(Interruptions)*

*Not recorded.

MR. SPEAKER : Please go to your seats. You can see yourselves how you are behaving in the House.

(Interruptions)

MR. SPEAKER : Nothing should go on record.

(Interruptions)*

MR. SPEAKER : Please understand what I am saying. I have received three or four notices and I want to hear all of them. Please go to your seats and co-operate with the Chair. This is too much.

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet again at 4 p.m.

12.02 hrs.

The Lok Sabha then adjourned till Sixteen of the Clcok.

16.00 hrs.

The Lok Sabha re-assembled at Sixteen of the clock.

[MR. SPEAKER in the Chair]

(Interruptions)

[Engish]

MR. SPEAKER : Now, Papers to be laid on the Table of the House.

SHRI SATYAVRAT CHATURVEDI (Khajuraho): What about the Adjourment Motion?

(Interruptions)

MR. SPEAKER : I will allow you after the Papers are laid on the Table of the House.

(Interruptions)

MR. SPEAKER : Hon. Members, please go back to your seats.

16.02 hrs.

(At this stage, Shri Devendra Singh Yadav, Shri Satyavrat Chaturvedi, Shri Ramdas Athawale and some other hon. Members came and stood on the floor near the Table.) MR. SPEAKER : Nothing should go on record except the Papers being laid on the Table of the House.

(Interruptions)*

PAPERS LAID ON THE TABLE

16.03 hrs.

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAG MOHAN): I beg to lay on the Table-

- (1) A copy of the Recruitment Regulations for the post of Commissioners in Delhi Development Authority (Hindi and Enlish versions) published in Notification No. G.S.R. 26(E) in Gazette of India dated the 10th January, 2000, under section 58 of the Delhi Development Authority Act, 1957 together with corrigenda thereto published in Notification Nos. G.S.R. 641(E) and G.S.R. 664(E) in Gazette of India dated the 20th July, 2000 and 17th August, 2000.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2359/2000]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): I beg to lay on the Table-

A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-

 The Indian Council of World Affairs Ordinance, 2000 (No. 3 of 2000) promulgated by the President on the Ist September, 2000.

[Placed in Library. See No. LT 2360/2000]

(2) The National Bank for Agriculture and Rural Development (Amendment) Ordinance, 2000 (No. 4 of 2000); promulgated by the President on the 26th September, 2000.]

[Placed in Library. See No. LT 2361/2000]

^{*}Not recorded.

(3) The Central Road Fund Ordinance, 2000 (No. 5 of 2000), promulgated by the President on the lst November, 2000.

[Placed in Library. See No. LT 2362/2000]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): On behalf of Shri I.D. Swami, I beg to lay on the Table-

A copy of the Governors (Allowances and Privileges) Amendment Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 832(E) in Gazette of India dated the 23rd October, 2000, under subsection (3) of section 13 of the Governors (Emoluments, Allowances and Privileges Act, 1982.

[Placed in Library. See No. LT 2363/2000]

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SATYA BRATA MOOKHERJEE): I beg to lay on the Table-

A copy of the Notification No. S.O. 907(E) (Hindi and English versions) published in Gazette of India dated the 1st October, 2000 containing Order indicating the supplies of Urea to be made by domestic manufacturers of Urea to various States and Union Territories and the Tea Board (North-East) during Rabi '2000-2001' season, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT 2364/2000]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to lay on the Table-

- A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
 - Notification No.142/2000-Cus., published in Gazette of India dated the 21st November, 2000 together with an explanatory memorandum seeking to amend Notification No. 16/2000-Cus., dated the 1st March, 2000 so as to revise the concessional rate of basic duty of customs applicable to the items mentioned therein.
 - (ii) Notification No.144/2000-Cus., published in Gazette of India dated the 21st

November, 2000 together with an explanatory memorandum seeking to amend Notification No. 61/2000-Customs dated the 12th May, 2000 so as to exempt specified edible oils from the levy of surcharge.

(2) A copy of the Notification No.143/2000-Customs (Hindi and English versions) published in Gazette of India dated the 21st November, 2000 together with an explanatory memorandum seeking to amend Notification No.18/2000-Cus., dated the 1st March, 2000 so as to prescribe Nil rate of Special Additional Duty on specified crude vegetable oil of edible grade issued under sub-section (1) of Section 3A of the Customs Tariff Act, 1975.

[Placed in Library. See No. LT 2366-A/2000]

16.03½ hrs.

ASSENT TO BILLS

SECRETARY-GENERAL : Sir, I beg to lay on the Table the following 13 Bills passed by the Houses of Parliament during the Fourth Session of Thirteenth Lok Sabha and assented to since a report was last made to the House on 25th July, 2000:-

- (1) The Madhya Pradesh Reorganisation Bill, 2000;
- (2) The Uttar Pradesh Reorganisation Bill, 2000;
- (3) The Bihar Reorganisation Bill, 2000;
- (4) The Army and Air Force (Disposal of Private Property) Bill, 2000;
- (5) The Indian Power Alcohol (Repeal) Bill, 2000;
- (6) The All-India Institute of Medical Sciences (Amendment) Bill, 2000;
- (7) The Chemical Weapons Convention Bill, 2000;
- (8) The Appropriation (No.3) Bill, 2000;
- (9) The Appropriation (No.4) Bill, 2000;
- (10) The Constitution (Eighty-second Amendment) Bill, 2000;

- (11) The Constitution (Eighty-third Amendment) Bill, 2000;
- (12) The Appropriation (Railways) No.3 Bill, 2000; and
- (13) The Appropriation (Railways) No.4 Bill, 2000.

I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following ten Bills passed by the Houses of Parliament and assented to by the President:-

- (1) The Insecticides (Amendment) Bill, 2000;
- The Indian Companies (Foreign Interests) and the Companies (Temporary Restrictions on Dividends) Repeal BIII, 2000;
- (3) The Cotton Cloth (Repeal) Bill, 2000;
- (4) The Iron and Steel Companies (Amalgamation and Takeover Laws) Repeal Bill, 2000;
- (5) The Motor Vehicles (Amendment) Bill, 2000;
- (6) The Border Security Force (Amendment) Bill, 2000;
- (7) The Cable Television Networks (Regulation) Amendment Bill, 2000;
- (8) The Semiconductor Integrated Circuits Layout-Design Bill, 2000;
- (9) The Rehabilitation Council of India (Amendment) Bill, 2000; and
- (10) The State Financial Corporations (Amendment) Bill, 2000;

16.04½

STATEMENT BY MINISTER

Revision in Prices of Petroleum Products*

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI RAM NAIK) : Hon. Members are well aware that the oil prices have been showing a volatile trend for the last 18 months. They have increased to more than three times. The price of Brent crude which was \$ 10.23 per barrel (Rs.3,313 per tonne) in February, 1999 increased to \$ 27.26 per barrel (Rs. 8,944 per tonne) by March, 2000 and to a ten year high of over \$ 37 per barrel (Rs. 12.000 per tonne) in September, 2000. The average price during the period October 1 to November 19, 2000 has been \$ 31.65 per barrel (Rs. 10,828) per tonne).

India imports 70 per cent of its total crude oil needs. The import bill which was Rs. 53,500 crore in 1999-2000 is expected to reach over Rs. 80,000 crore in 2000-01. On account of the volatile trend in the prices of crude oil and petroleum products in the international market, the oil pool deficit which had come down to Rs.3,408 crore at the end of 1998-99, increased to around Rs. 6.300 crore as on 31.3.2000 and would have gone up to Rs. 23,600 crore by March 31, 2001 at the prices that were put in place on March 23, 2000 and continued upto September 29, 2000. Such a high level of deficit in the oil pool account was not sustainable as it would have affected the liquidity of the oil companies adversely making it extremely difficult either to import or process crude oil and market products. The Government, therefore, decided to increase the prices effective 29/30th September, 2000.

After the revision in the consumer prices, Government had received many representations from various quarters. Honourable Prime Minister had directed to have a re-look on the price corrections. The Government, after considering all aspects of the matter, have now decided to reduce the ratail selling price of PDS kerosene, the domestic fuel of the poor, by around Re 1 per litre; and of domestic fuel of the poor, by around Re 1 per litre; and of domestic LPG. the fuel used for cooking in about 5.5 crore households by housewives, by around Rs.10 per cylinder. These reductions in the prices of PDS kerosene and domestic LPG will come into force from the midnight of 21st/22nd November, 2000.

Before the price increase of September 30, 2000, estimated subsidy on kerosene for public distribution was Rs. 8.21 per litre, on domestic LPG Rs. 171 per cylinder, on diesel Rs. 5.29 per litre and on ATF Rs. 2.64 per litre, considering an average crude oil price of \$ 30 per barrel.

Taking into account the sharp increase in the oil prices in the international market, the Government decided to pass on to the consumers only 1/3rd of the oil pool deficit by the end of the current financial year. While taking the decision, Government recognised that it would not be possible to burden the consumers to a steep increase and.

^{*}Laid on the table of the House.

[Shri Ram Naik]

therefore, decided to absorb a substantial portion of the deficit into its own revenues by reducing the duties of customs and excise.

The price of diesel was revised alongwith reduction in the duty of excise from 16% to 12%. The increase at the retail level ranged between Rs. 2.52 per litre to Rs. 3.63 per litre, depending upon local levies etc. Price increase in most places was within Rs. 3 per litre. The current level of subsidy, based on November 2000 prices, is estimated to be Rs. 3.43 per litre.

The price of kerosene for public distribution was revised upwards that resulted in the increase at the retail level between Rs. 2.70 per litre to Rs. 2.98 per litre, depending upon local levies etc. The level of subsidy, at November 2000 prices, is estimated to be Rs. 6.98 per litre today. After the reduction in the retail selling price by around Re 1 per litre announced just now, the subsidy would go up to Rs. 7.87 per litre from November 22, 2000.

The price of domestic LPG was revised upwards that resulted in the increase at the retail level between Rs. 36.20 per cylinder to Rs. 37.65 per cylinder, depending upon local levies etc. The level of subsidy, at November 2000 prices is estimated to be Rs. 143.76 per cylinder today. After the reduction in the retail selling price by around Rs. 10 per cylinder announced just now, the subsidy would go up to Rs. 152.31 per cylinder from ~ November 22, 2000.

ATF is to be de-regulated before March 2001. To bring the domestic price to international level, the price of ATF was increased. The increase ranged between Rs. 3.60 per litre to Rs. 3.76 per litre, depending upon local levies etc. ATF is currently priced around import parity level.

MS was cross subsidising PDS kerosene and domestic LPG. Consequent to the revision effective 31.09.2000, prices at the retail level increased in the range of Rs. 2.35 per litre to Rs. 3.47 per litre depending upon local levies etc. Price increase in most places was within Rs. 3 per litre. Currently, MS carries a cross subsidy of Rs. 7.04 per litre.

The increases in the selling prices effected from September 30, 2000 were expected to give an amount of about Rs. 8,000 crore to the oil pool account during the current financial year. After the downward revision in the prices of kerosene for public distribution and domestic LPG announced by me just now, the inflow into the pool account during the current financial year from the price increases of September 30, 2000 would now be around Rs. 7,400 crore, i.e. Rs. 600 crore less than the amount estimated earlier. As I mentioned a little while ago, Government have reduced customs duties on crude oil from 15% to 10% and on petroleum products (including transportation fuels like MS, HSD, AFT) from 25% to 20%. Further excise duties have been reduced from 16% to 12% on HSD and from 32% to 16% on MS. Since kerosene and LPG carry an excise duty at the lowest rate of 8%, it could not be reduced further. These import duty concessions amount to Rs. 2400 crore and those of excise duty to Rs. 1600 crores making a total of Rs. 4.000 crore. As the crude oil prices after the price revision continue to be over US \$ 30 per barrel, and the dollar-Rupee ration also has adverse impact, it is estimted that the deficit would further add at the rate of Rs. 250 per month for each one dollar increase in the oil price.

I may also mention here that the final prices to the consumers include an element of State sales tax also, which in some of the States is as high as 34%. Whenever basic prices are increased, the *ad-valorem* rates of sales taxes have a cascading effect on the retail selling prices. Therefore, I have suggested to all the Chief Ministers to suitably adjust the sales tax rate so as to neutarlise the impact of *ad-volorem* sales tax levy on the consumer prices when the basic prices are increased. I am happy to state that the Chief Minister, Goa has favourably responded by reducing the sales tax.

The increase in the consumer prices has become inevitable in view of the abnormally high prices of oil and products in the international market. If the corrections in the consumer prices announced were not made, it would have been impossible for the oil marketing companies to source crude oil and products to meet the domestic demand. We can only hope that the crude oil prices would come down to the levels that are affordable to our country.

[Also placed in Library. See No. LT 2365/2000]

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[English]

MR. SPEAKER : Hon. Members, please go to your seats.

(Interruptions)

MR. SPEAKER : I am coming to that point. Please go back to your seats. What is this?

(Interruptions)

MR. SPEAKER : About the Adjournment Motion, I am going to tell you. Please go back to your seats.

(Interruptions)

MR. SPEAKER : I am coming to that point only. I am going to tell you about it. First, please go back to your seats.

(Interruptions)

MR. SPEAKER : Hon. Members, since morning the proceedings of the House are being disturbed. I appreciate the anxiety of the Members to raise the issue relating to problems being faced by the farmers in the country on the floor of the House. Keeping in view the importance of the matter, the Chair is also inclined to consider to allow a

discussion on the subject in any manner including by way of an Adjournment Motion.

Unfortunately, some Members are neither willing to listen to the Chair nor permitting the House to debate the issue in an orderly manner. I strongly deprecate this tendency on the part of these Members. Under these circumstances, I am left with no option except to adjourn the House for the day.

However, I am still prepared to allow a discussion on the subject tomorrow in any manner on proper notices.

Now, the House stands adjourned to meet tomorrow, the 22nd November, 2000, at 11.00 a.m.

16.06 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November 22, 2000/ Agrahayana 1, 1922 (Saka)

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